

1422

Annexure R-4/16

470



नगर निगम देहरादून
Uttarakhand India



Basix Municipal
Waste Ventures



**ACTIVITY REPORT
AN APPEAL FOR WASTE SEGREGATION
WARD - 18(INDRACOLONY)
FROM 01st JULY – 4th JULY,2024**

SEGREGATION OF WASTE

- SEGREGATION OF WASTE - WET WASTE IN GREEN bin & dry waste in blue bin.
- PRACTICE COMPOSITING WITHIN THE SOCIETY.
- KEEP YOUR SURROUNDINGS CLEAN - DO NOT LITTER.



Submitted by
BASIX MUNICIPAL WASTE VENTURES LTD.

An appeal to residents of Ward 18(Indracolony) on Segregating their waste

| Ward name & no. | Indracolony,18 |
|------------------------------------|----------------|
| Total households | 506 |
| Locked/Closed houses | 16 |
| D2D covered households | 347 |
| D2D coverage (%) | 71% |
| Private vehicle covered households | 104 |
| Private vehicle coverage (%) | 21% |
| Segregation in households | 236 |
| Segregation in households(%) | 48% |
| Home Composting | 44 |
| Home Composting (%) | 9% |



73D, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude

30.33267301°

Longitude

78.0397777°

Local 09:00:48 AM

GMT 03:30:48 AM

Altitude 676 meters

Monday, 01.07.2024

[Handwritten signature]



GPS Map
Camera Lite

| | | |
|--------------|----------|------------------|
| Latitude | Local | 09:30:41 AM |
| 30.33158508° | GMT | 04:00:41 AM |
| Longitude | Altitude | 675 meters |
| 78.03881168° | Date | Mon, 01 Jul 2024 |

71/49, Chukkuwala, Dehradun, Uttarakhand 248001, India



GPS Map
Camera Lite

| | | |
|--------------|----------|------------------|
| Latitude | Local | 10:31:34 AM |
| 30.33190804° | GMT | 05:01:34 AM |
| Longitude | Altitude | 679 meters |
| 78.03953133° | Date | Mon, 01 Jul 2024 |

73/4, Neshvilla Rd, Chukkuwala, Dehradun, Uttarakhand 248001, India

8



1/2 Indra colony, Bhatt cable network, Neshvilla Rd, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.334291666666665°

Local 08:54:56 AM
GMT 03:24:56 AM

Longitude
78.038825°

Altitude 665 meters
Monday, 01.07.2024

GPS Map
Camera Lite



Shop No. 63, 1, Neshvilla Rd, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.333552500000003°

Local 08:10:40 AM
GMT 02:40:40 AM

Longitude
78.04102265°

Altitude 682 meters
Monday, 01.07.2024

GPS Map
Camera Lite

8



GPS Map
Camera Lite

202/1, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude

30.333167800000002°

Longitude

78.04062136666667°

Local 08:45:10 AM

GMT 03:15:10 AM

Altitude 682 meters

Monday, 01.07.2024



GPS Map
Camera Lite

Latitude

30.33116143°

Longitude

78.03892015°

Local

09:40:14 AM

GMT

04:10:14 AM

Altitude

675 meters

Date

Mon, 01 Jul 2024

82JQ+CGQ, Neshvilla Rd, Chukkuwala, Dehradun, Uttarakhand 248001, India

8

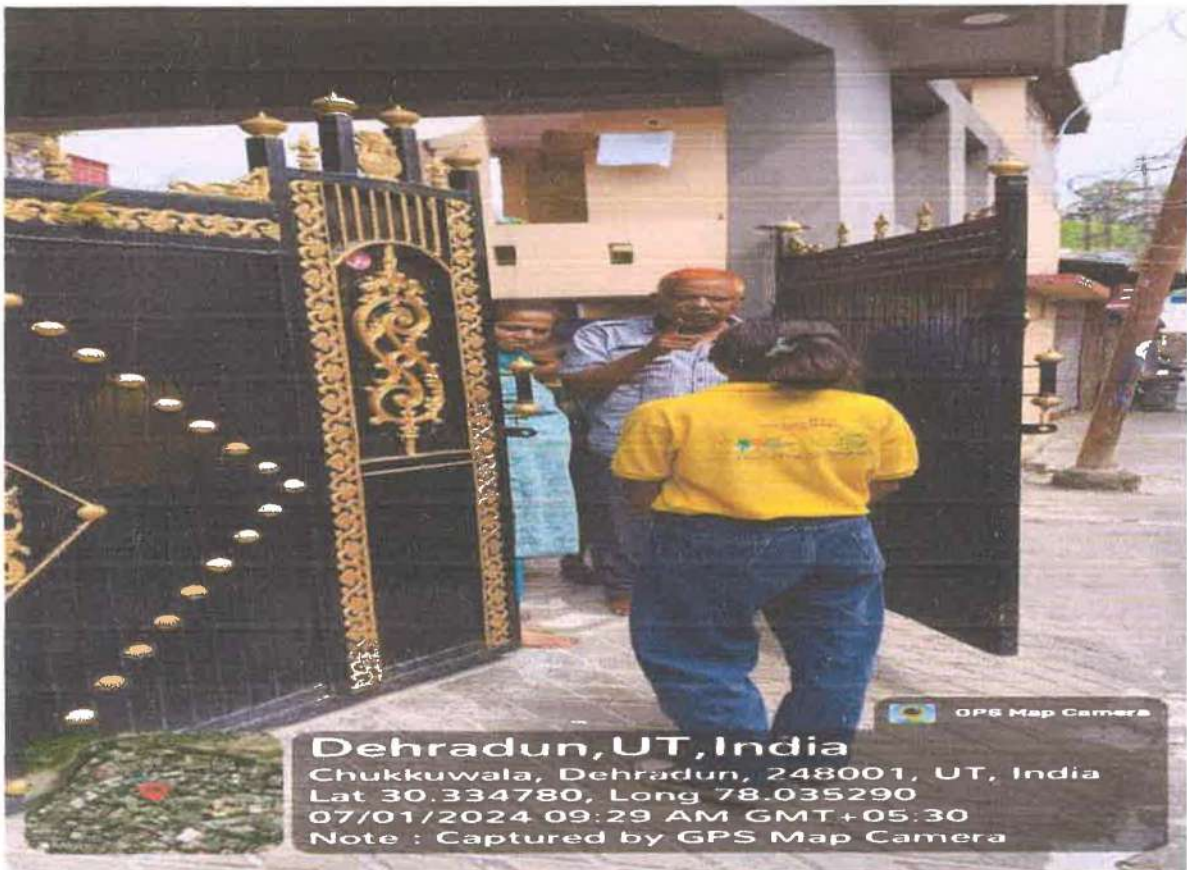


8



GPS Map
Camera Lite

| | | |
|--|----------|------------------|
| Latitude | Local | 10:03:08 AM |
| 30.33092578° | GMT | 04:33:08 AM |
| Longitude | Altitude | 675 meters |
| 78.03828245° | Date | Mon, 01 Jul 2024 |
| 71/12, Chukkuwala, Dehradun, Uttarakhand 248001, India | | |



GPS Map Camera

Dehradun, UT, India
 Chukkuwala, Dehradun, 248001, UT, India
 Lat 30.334780, Long 78.035290
 07/01/2024 09:29 AM GMT+05:30
 Note : Captured by GPS Map Camera

A

477



Latitude
30.3318918°
Longitude
78.0383112°

Local 10:28:17 AM
GMT 04:58:17 AM
Altitude 672 meters
Date Tue, 02 Jul 2024

Convent Of Jesus And Mary, Saint Agnes Inter College, 71B,
Chukkuwala, Dehradun, Uttarakhand 248001, India



Latitude
30.33230528°
Longitude
78.04013324°

Local 09:10:17 AM
GMT 03:40:17 AM
Altitude 680 meters
Date Tue, 02 Jul 2024

76-B, Chukkuwala, Dehradun, Uttarakhand 248001, India

28



GPS Map
Camera Lite

Latitude: 30.33175526°
Longitude: 78.03942731°
73/4, Neshvilla Rd, Chukkuwala, Dehradun, Uttarakhand 248001, India

Local 09:32:31 AM
GMT 04:02:31 AM
Altitude 679 meters
Date Tue, 02 Jul 2024



GPS Map
Camera Lite

42/1, New Basti, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude: 30.333105°
Longitude: 78.03841666666668°
Local 09:36:07 AM
GMT 04:06:07 AM

Altitude 666 meters
Tuesday, 02 Jul 2024

Handwritten signature or mark.

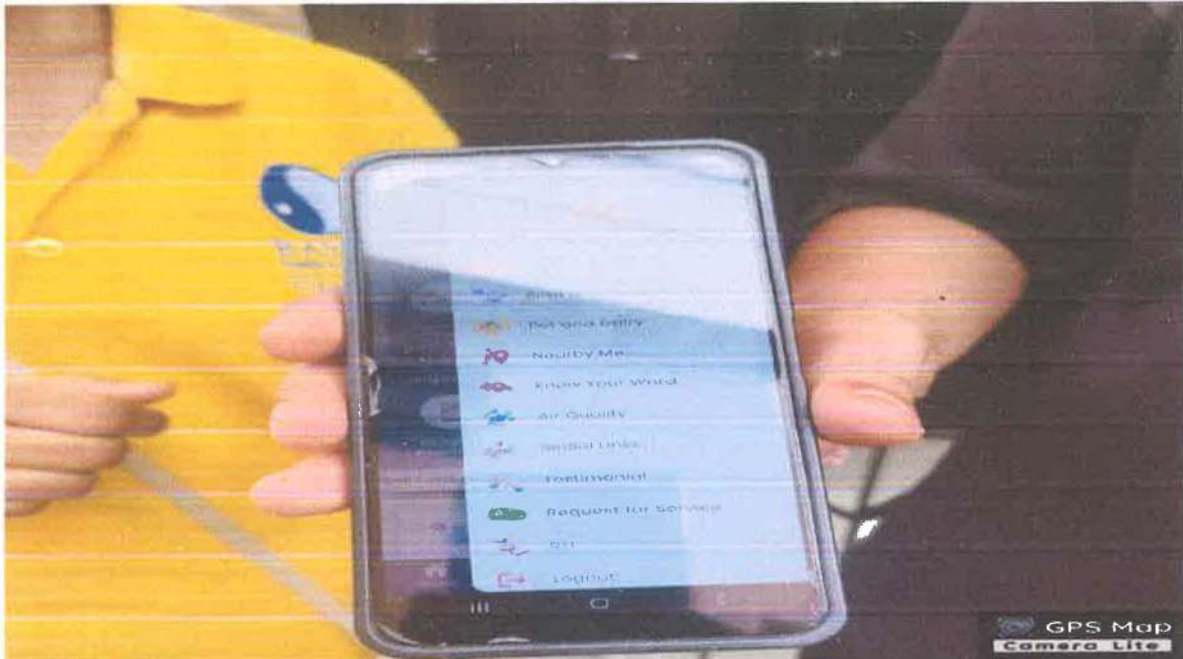


42/1, New Basti, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude: 30.333105° Longitude: 78.03842833333333°
Local 09:33:24 AM Altitude 666 meters
GMT 04:03:24 AM Tuesday, 02.07.2024



17b, Rajpur Rd, Gandhi Park, Gandhi Garam, Dehradun, Uttarakhand 248001, India
Latitude: 30.3271900000000005° Longitude: 78.04531666666666°
Local 09:13:15 AM Altitude 680 meters
GMT 03:43:15 AM Tuesday, 02.07.2024

8



17b, Rajpur Rd, Gandhi Park, Gandhi Garam, Dehradun, Uttarakhand 248001, India

Latitude
30.327190000000005°
Local 09:03:01 AM
GMT 03:33:01 AM

Longitude
78.04531666666666°
Altitude 680 meters
Tuesday, 02.07.2024

GPS Map
Camera Lite



17b, Rajpur Rd, Gandhi Park, Gandhi Garam, Dehradun, Uttarakhand 248001, India

Latitude
30.327190000000005°
Local 08:59:52 AM
GMT 03:29:52 AM

Longitude
78.04531666666666°
Altitude 680 meters
Tuesday, 02.07.2024

GPS Map
Camera Lite

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17b, Rajpur Rd, Gandhi Park, Gandhi Garam, Dehradun, Uttarakhand 248001, India

Latitude 30.327190000000005°
Local 08:57:04 AM
GMT 03:27:04 AM

Longitude 78.04531666666666°
Altitude 680 meters
Tuesday, 02.07.2024

GPS Map
Camera Lite



17b, Rajpur Rd, Gandhi Park, Gandhi Garam, Dehradun, Uttarakhand 248001, India

Latitude 30.327190000000005°
Local 08:58:20 AM
GMT 03:28:20 AM

Longitude 78.04531666666666°
Altitude 680 meters
Tuesday, 02.07.2024

GPS Map
Camera Lite

8



Latitude 30.33402767°
Longitude 78.0400694°
Local 08:51:48 AM
GMT 03:21:48 AM
Altitude 680 meters
Date Wed, 03 Jul 2024
81/6, Chukkuwala, Dehradun, Uttarakhand 248001, India



Latitude 30.33359297°
Longitude 78.04066247°
Local 08:27:37 AM
GMT 02:57:37 AM
Altitude 680 meters
Date Wed, 03 Jul 2024
202/2, Chukkuwala, Dehradun, Uttarakhand 248001, India

Handwritten signature



GPS Map
Centro Lite

| | | |
|---|----------|------------------|
| Latitude | Local | 08:31:28 AM |
| 30.33376056° | GMT | 03:01:28 AM |
| Longitude | Altitude | 680 meters |
| 78.04056696° | Date | Wed, 03 Jul 2024 |
| 83/1, Neshvilla Rd, Chukkuwala, Dehradun, Uttarakhand 248001, India | | |



GPS Map
Centro Lite

| | | |
|---|----------|------------------|
| Latitude | Local | 09:14:36 AM |
| 30.33347292° | GMT | 03:44:36 AM |
| Longitude | Altitude | 680 meters |
| 78.04005484° | Date | Wed, 03 Jul 2024 |
| 79/2-1, Chukkuwala, Dehradun, Uttarakhand 248001, India | | |

8

424

423



GPS Map
Camera Lite

| | | |
|-------------|----------|------------------|
| Latitude | Local | 10:00:14 AM |
| 30.3331076° | GMT | 04:30:14 AM |
| Longitude | Altitude | 676 meters |
| 78.0396983° | Date | Wed, 03 Jul 2024 |

73/14, Chukkuwala, Dehradun, Uttarakhand 248001, India

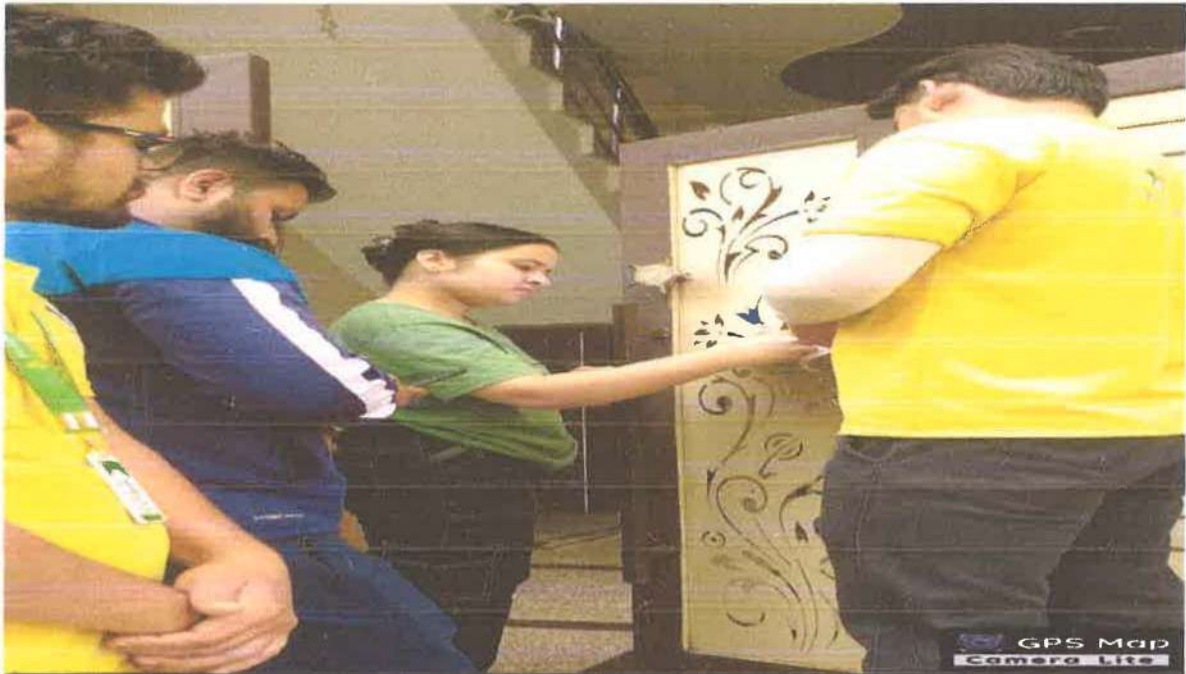


GPS Map
Camera Lite

| | | |
|--------------|----------|------------------|
| Latitude | Local | 09:07:10 AM |
| 30.33364123° | GMT | 03:37:10 AM |
| Longitude | Altitude | 680 meters |
| 78.0401656° | Date | Wed, 03 Jul 2024 |

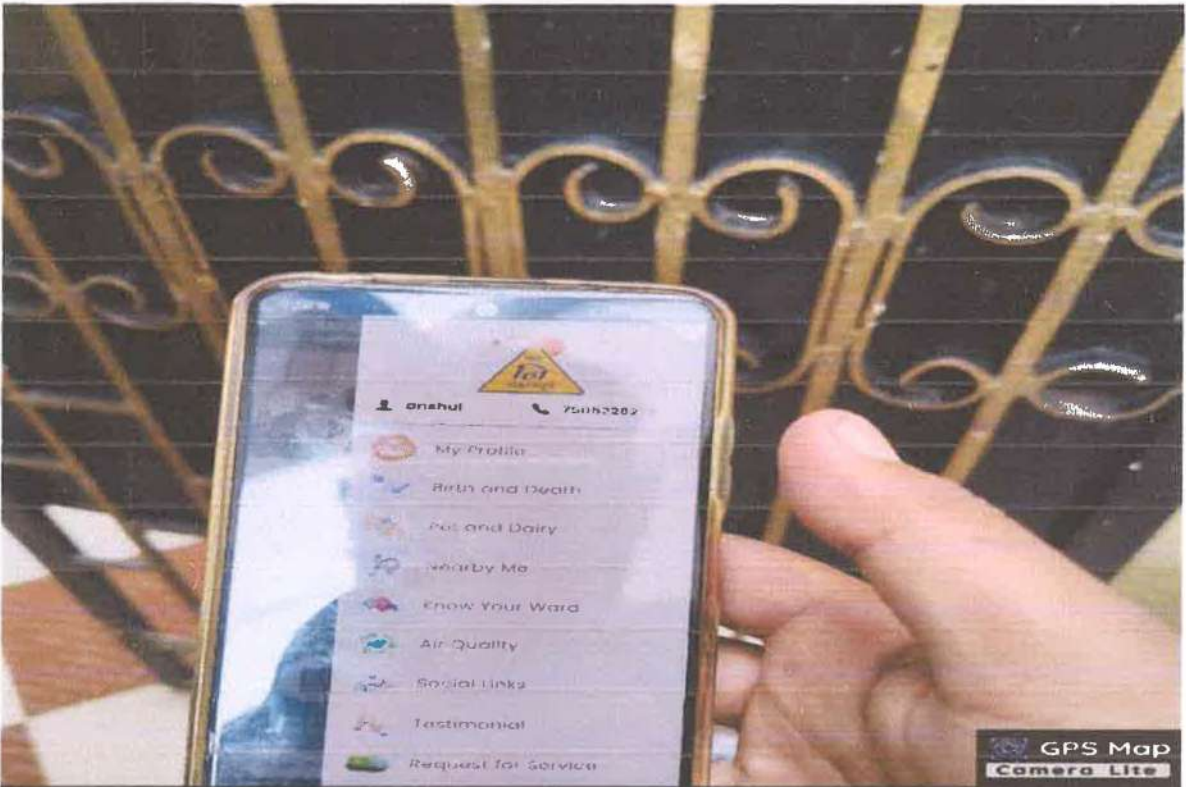
83A, Chukkuwala, Dehradun, Uttarakhand 248001, India

8



Latitude 30.33388375°
 Longitude 78.03900773°
 2/3, Indra Colony, Chukkuwala, Dehradun, Uttarakhand 248001, India

Local 09:46:01 AM
 GMT 04:16:01 AM
 Altitude 667 meters
 Date Wed, 03 Jul 2024



92/2, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude 30.33343461°
 Longitude 78.03731796°
 Local 09:38:03 AM
 GMT 04:08:03 AM
 Altitude 669 meters
 Wednesday, 03.07.2024

Handwritten signature



92/2, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude: 30.333193333333333° Longitude: 78.03728166666666°
Local 09:30:37 AM Altitude 665 meters
GMT 04:00:37 AM Wednesday, 03.07.2024



112/1, Indra Colony, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude: 30.333031666666667° Longitude: 78.037136666666665°
Local 09:18:06 AM Altitude 665 meters
GMT 03:48:06 AM Wednesday, 03.07.2024

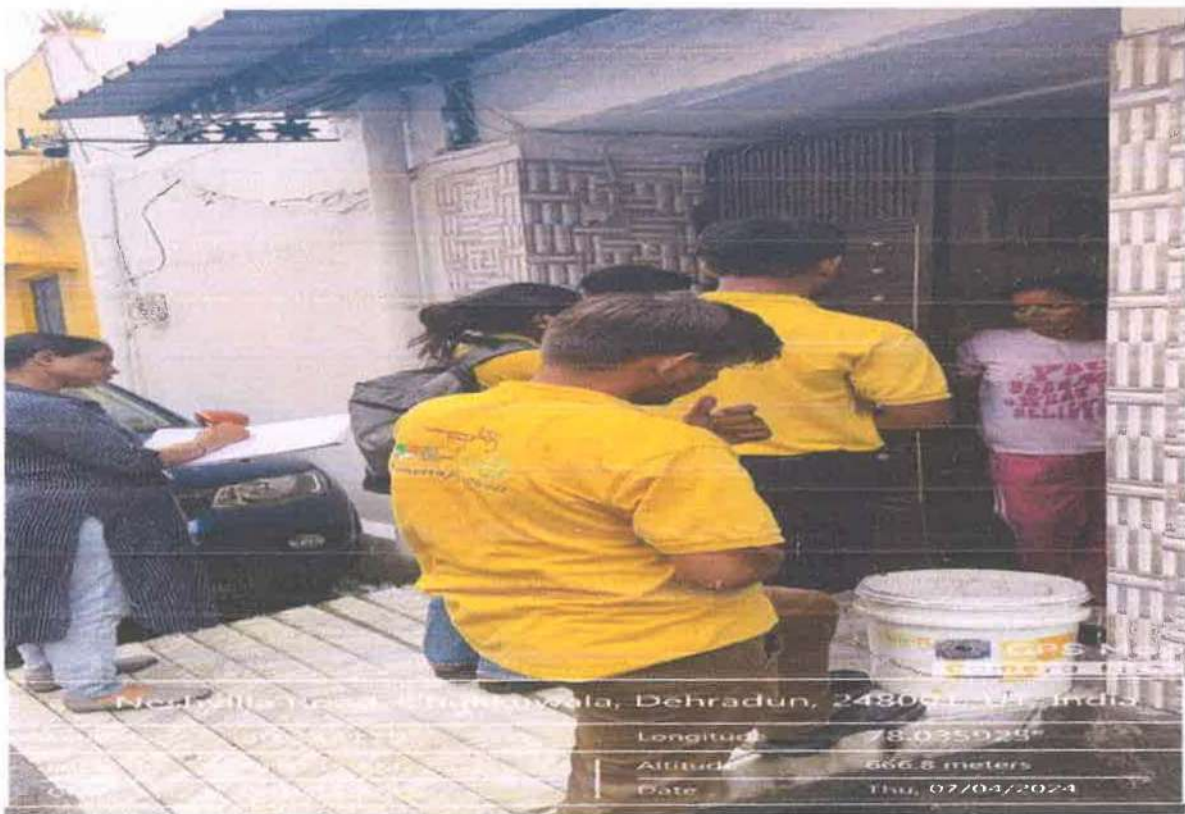
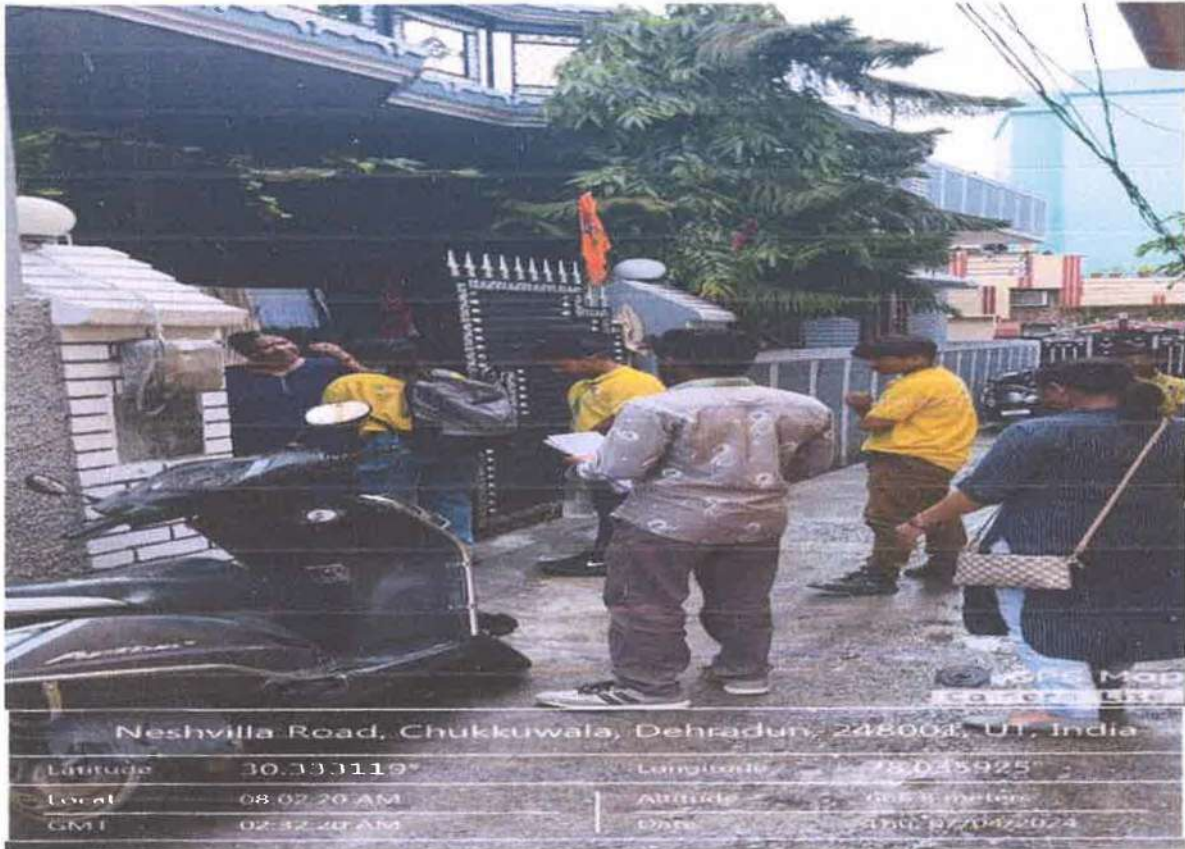


112/L, Chukkuwala, Dehradun, Uttarakhand 248001, India
 Latitude 30.332611666666667° Longitude 78.035513333333333°
 Local 08:48:15 AM Altitude 660 meters
 GMT 03:18:15 AM Thursday, 04.07.2024

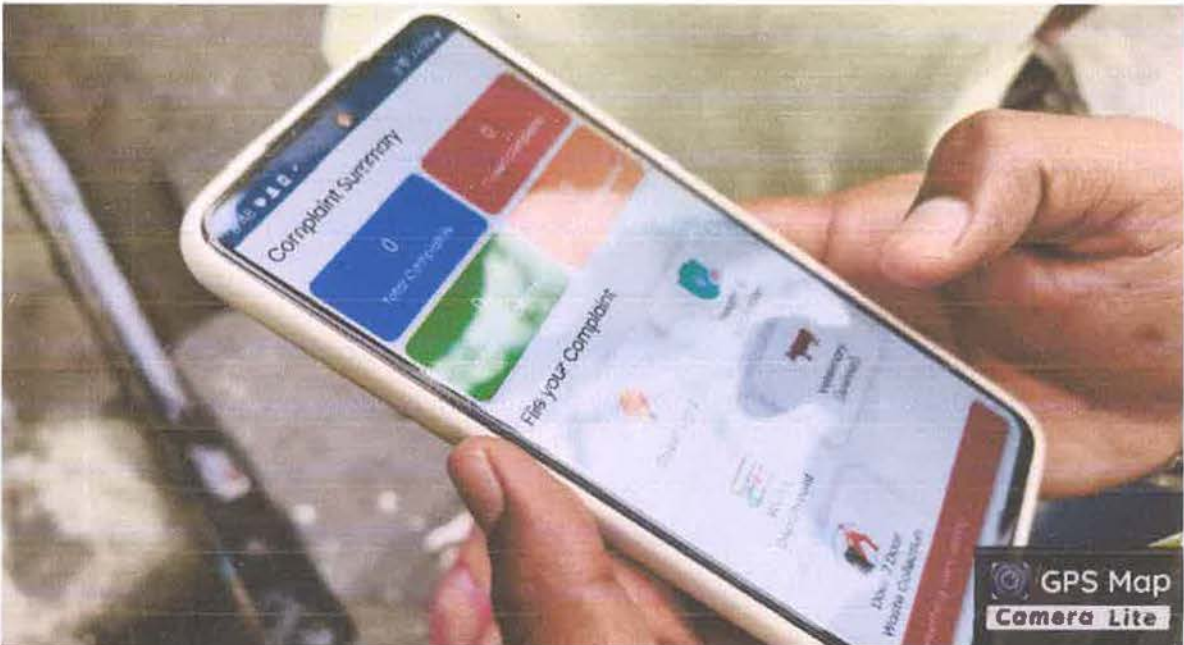
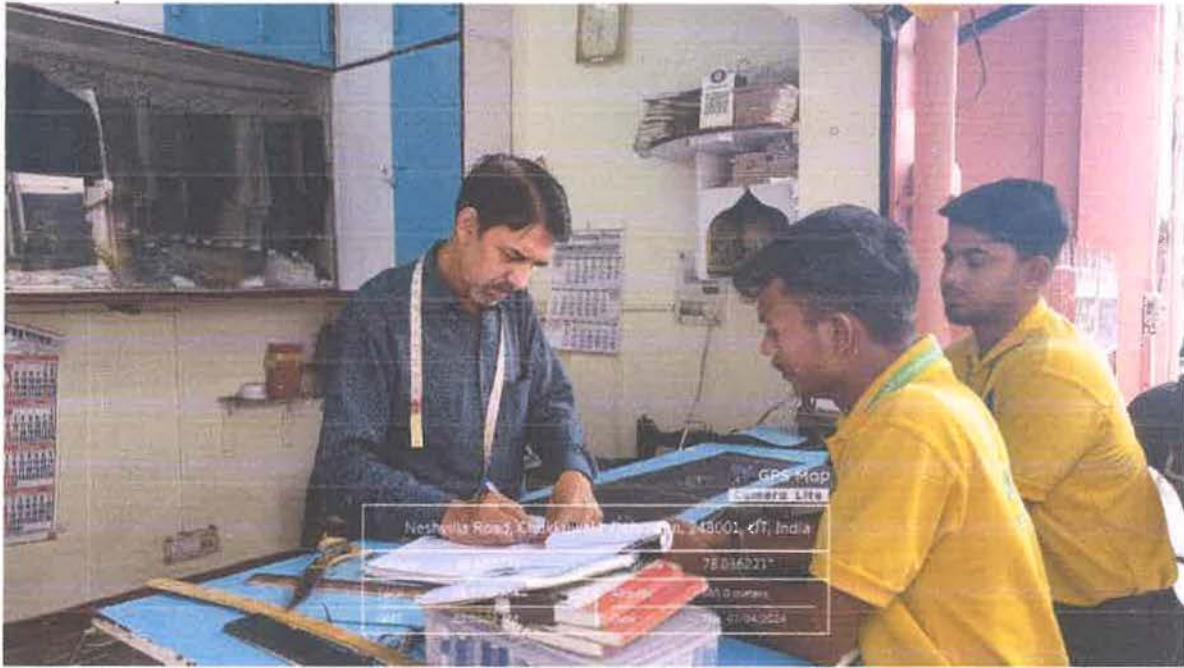


Neshville Road, Chukkuwala, Dehradun, 248001, UT, India
 Latitude 30.333119° Longitude 78.035102°
 Local 09:11:31 AM Altitude 660 meters
 GMT 03:41:11 AM Date Thu, 07/04/2024

Handwritten signature or mark.



8



51/2, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.332716666666667°

Longitude
78.035519999999999°

Local 08:48:54 AM
GMT 03:18:54 AM

Altitude 660 meters
Thursday, 04.07.2024

A handwritten signature or mark in blue ink, consisting of a stylized, cursive-like symbol.



73/B, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude 30.3328372° Longitude 78.03943742°
Local 07:54:07 AM Altitude 676 m
GMT 02:21:07 AM Thursday, 04.07.2024
Note : CAPTURED BY BHANDARI PAWAN



73/B, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude 30.33271612° Longitude 78.03938521°
Local 07:57:41 AM Altitude 676 m
GMT 02:27:41 AM Thursday, 04.07.2024
Note : CAPTURED BY BHANDARI PAWAN

8



166B, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.33210904°

Longitude
78.03883005°

Local 08:26:36 AM
GMT 02:56:36 AM

Altitude 672 m
Thursday, 04.07.2024

Note : CAPTURED BY BHANDARI PAWAN



71/36, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.33290374°
Local 07:52:10 AM
GMT 02:22:10 AM

Longitude
78.03953233°
Altitude 676 m
Thursday, 04.07.2024

Note : CAPTURED BY BHANDARI PAWAN



नगर निगम देहरादून
Uttarakhand India



Basix Municipal
Waste Ventures



**ACTIVITY REPORT
AN APPEAL FOR WASTE SEGREGATION
WARD - 16(BAKRALWALA)
FROM 20th JUNE – 24th JUNE, 2024**

SEGREGATION OF WASTE

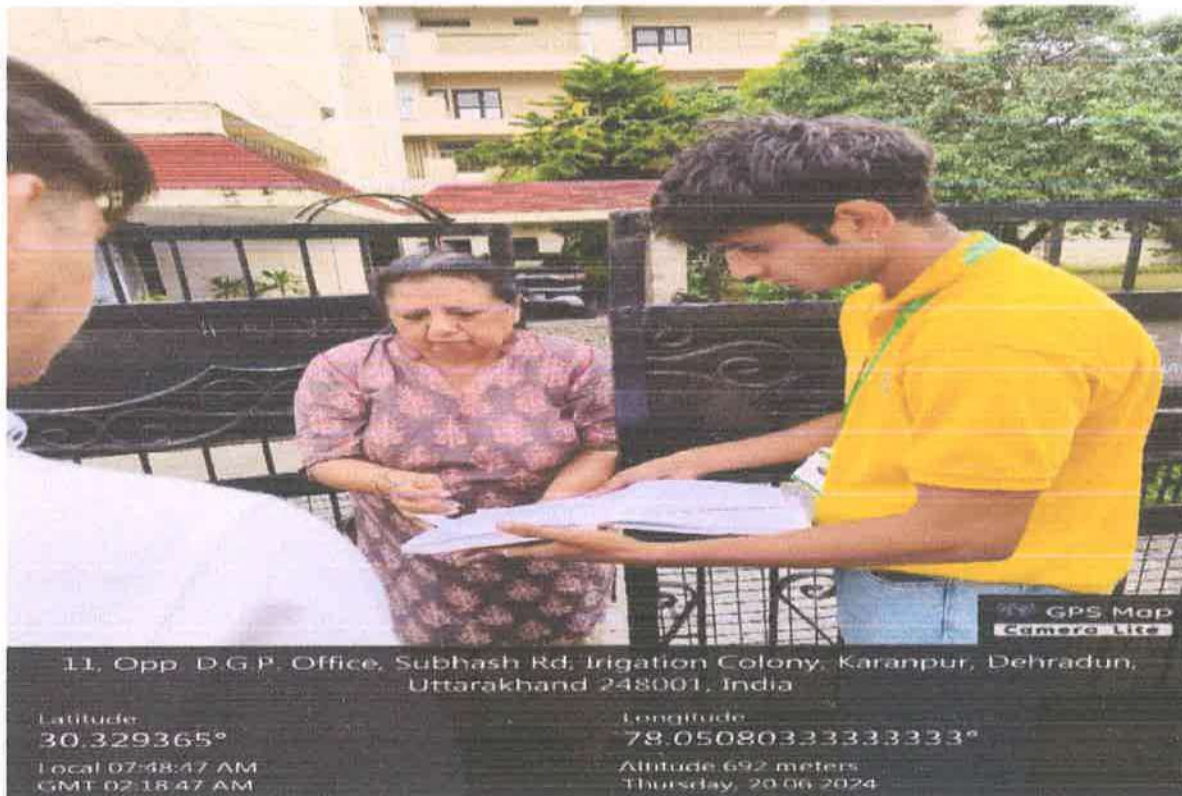
- SEGREGATION OF WASTE - WET WASTE IN GREEN BIN & DRY WASTE IN BLUE BIN.
- PRACTICE COMPOSITING WITHIN THE SOCIETY.
- KEEP YOUR SURROUNDINGS CLEAN - DO NOT LITTER.



**Submitted by
BASIX MUNICIPAL WASTE VENTURES LTD.**

An appeal to residents of Ward 16(Bakralwala) on Segregating their waste

| | |
|---|----------------------|
| Ward name & no. | Bakralwala,16 |
| Total households | 1346 |
| Locked/Closed houses | 52 |
| D2D covered households | 734 |
| D2D coverage (%) | 57% |
| Private vehicle covered households | 339 |
| Private vehicle coverage (%) | 26% |
| Segregation in households | 482 |
| Segregation in households(%) | 37% |
| Home Composting | 49 |
| Home Composting (%) | 4% |



26

494



GPS Map
Camera Lite

15/2A, Trigation Colony, Karanpur, Dehradun, Uttarakhand 248001, India

Latitude
30.32920166666667°
Local 07:56:14 AM
GMT 02:26:14 AM

Longitude
78.05117°
Altitude 691 meters
Thursday, 20.06.2024



GPS Map
Camera Lite

No. 4, Subhash Rd, Trigation Colony, Karanpur, Dehradun, Uttarakhand 248001, India

Latitude
30.328836666666668°
Local 08:14:19 AM
GMT 02:44:19 AM

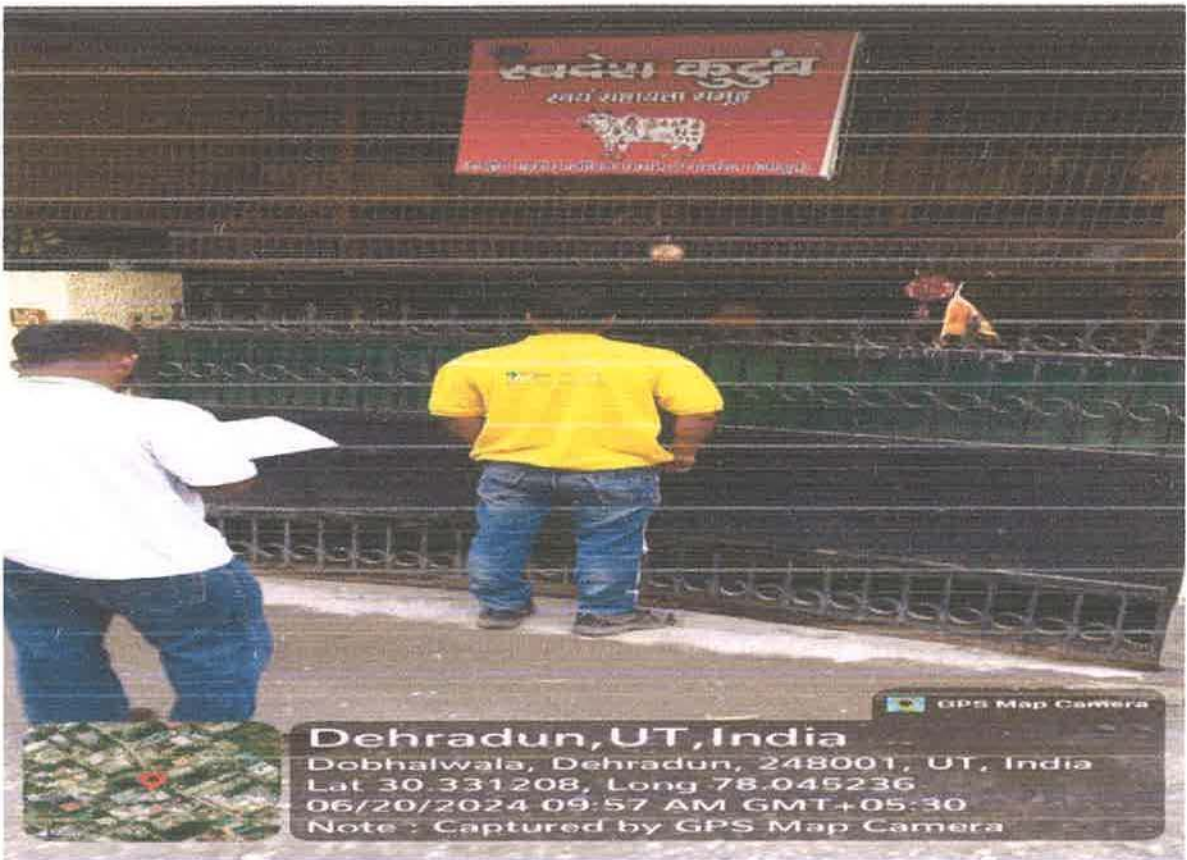
Longitude
78.051715°
Altitude 689 meters
Thursday, 20.06.2024



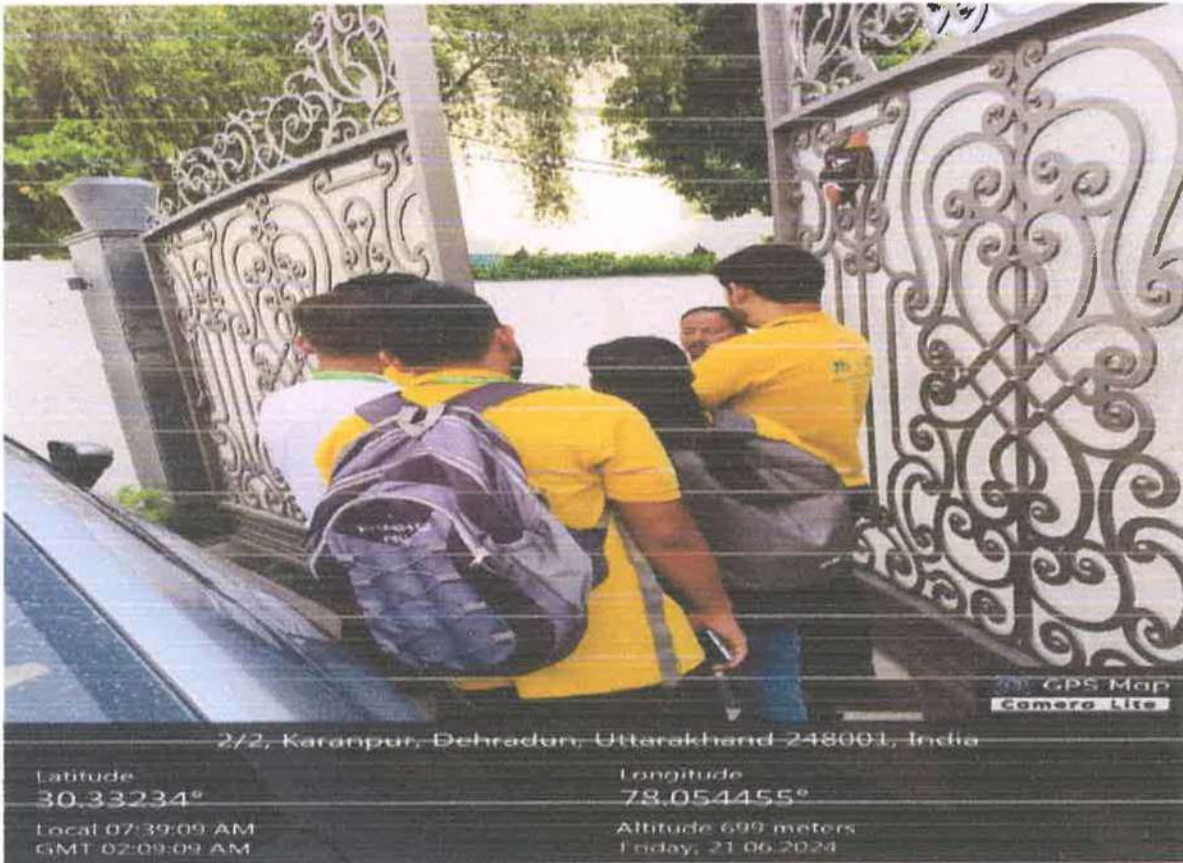
Handwritten signature or mark.



26



Handwritten signature or mark.



Handwritten signature or mark.



Handwritten signature or mark.

500



GPS Map Camera Kite
65/23C Shop No.4,Rajpur Road, Bhel Chowk, Vikas Lok Lane 1, Karanpur, Dehradun, Uttarakhand 248001, India
Latitude 30.33311° Longitude 78.05370166666667°
Local 08:14:00 AM Altitude 700 meters
GMT 02:44:00 AM Friday, 21.06.2024



GPS Map Camera
Dehradun, UT, India
Dobhalwala, Dehradun, 248001, UT, India
Lat 30.331947, Long 78.044636
06/21/2024 07:48 AM GMT+05:30
Note : Captured by GPS Map Camera

Handwritten signature or mark.

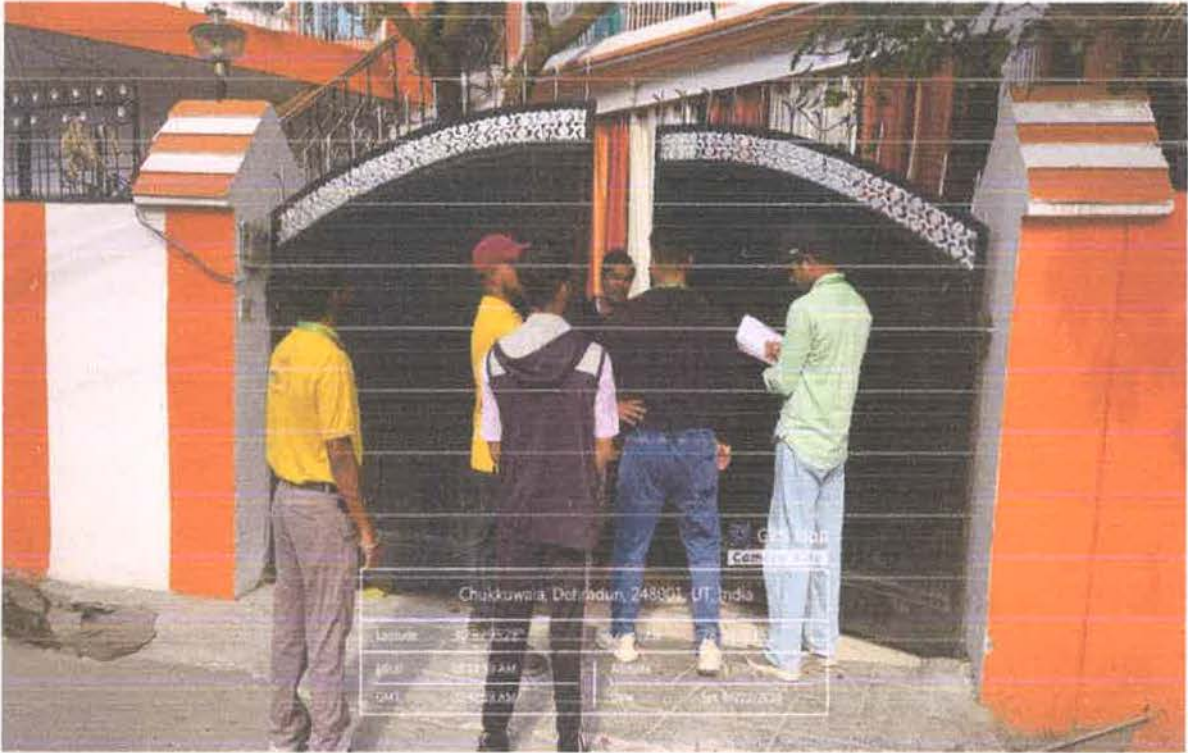


88





Handwritten signature or mark.



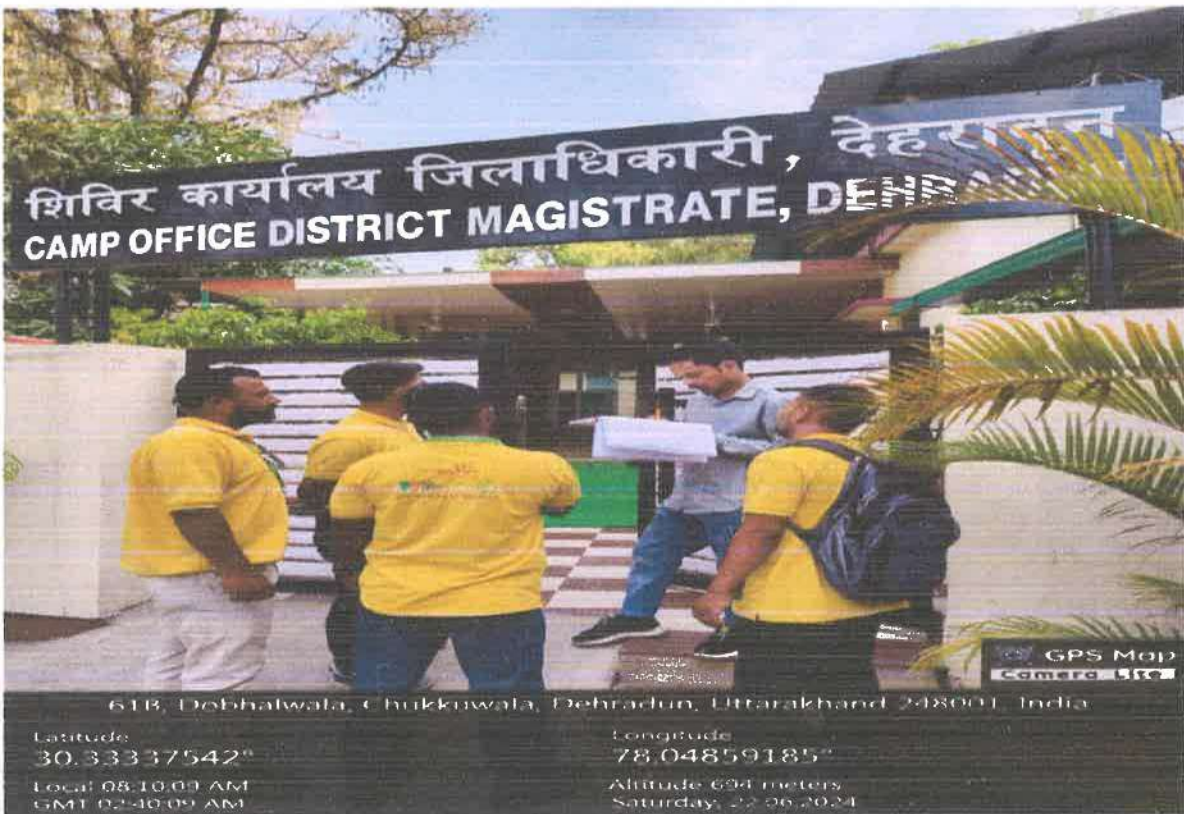
Handwritten signature



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Chukkuwala, Dehradun, 248001, UT India
Latitude: 30.329528° Longitude: 78.042615°
Local: 08:26:43 AM Altitude: 679.5 meters
GMT: 02:50:41 AM Date: Sat, 06/22/2024



61B, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude: 30.33337542° Longitude: 78.04859185°
Local: 08:10:09 AM Altitude: 694 meters
GMT: 02:40:09 AM Date: Saturday, 22-06-2024



59/8, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude 30.33361649° Longitude 78.04948271°
Local 08:03:43 AM Altitude 693 meters
GMT 02:33:43 AM Saturday, 22.06.2024



59a, Rajpur Rd, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India
Latitude 30.33286338° Longitude 78.04831077°
Local 07:47:51 AM Altitude 695 meters
GMT 02:17:51 AM Saturday, 22.06.2024

988



GPS Map Camera Lite

15, Rajpur Rd, Dobhalwala, Karanpur, Dehradun, Uttarakhand 248001, India
 Latitude 30.33275916° Longitude 78.04846015°
 Local 07:41:39 AM Altitude 692 meters
 GMT 02:11:39 AM Saturday, 22.06.2024

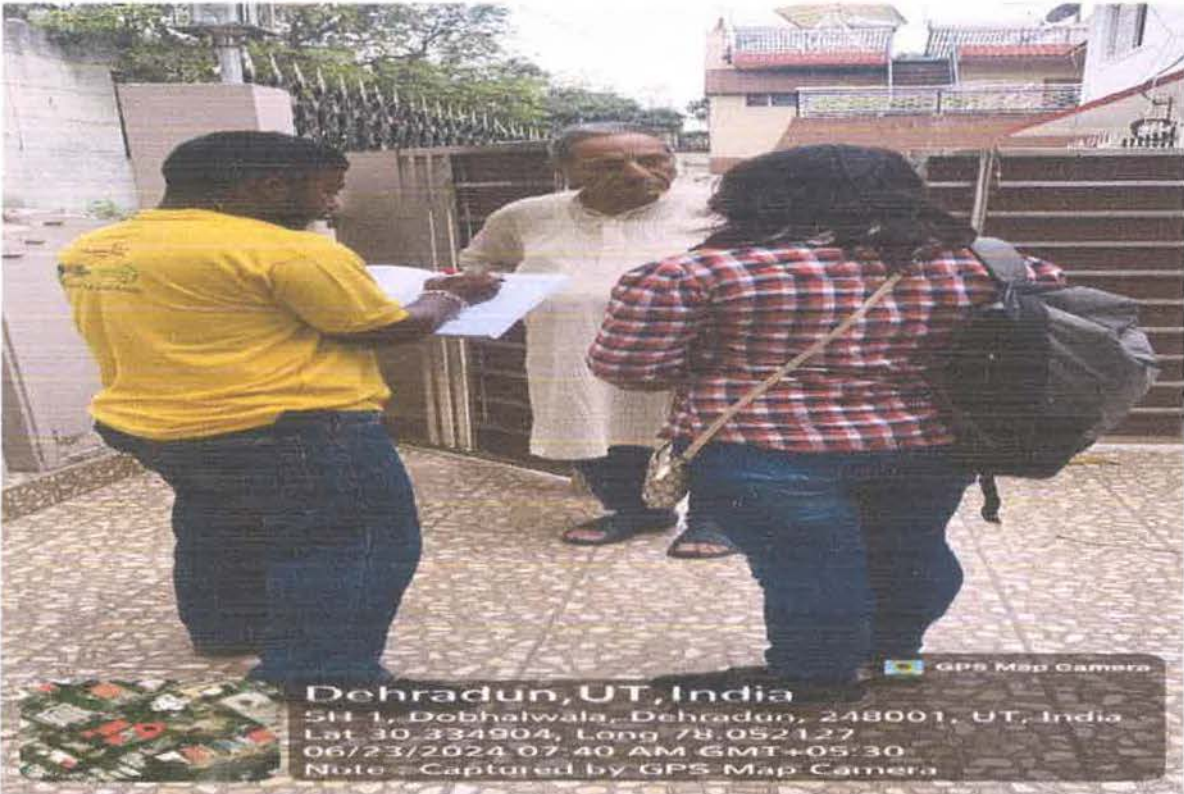


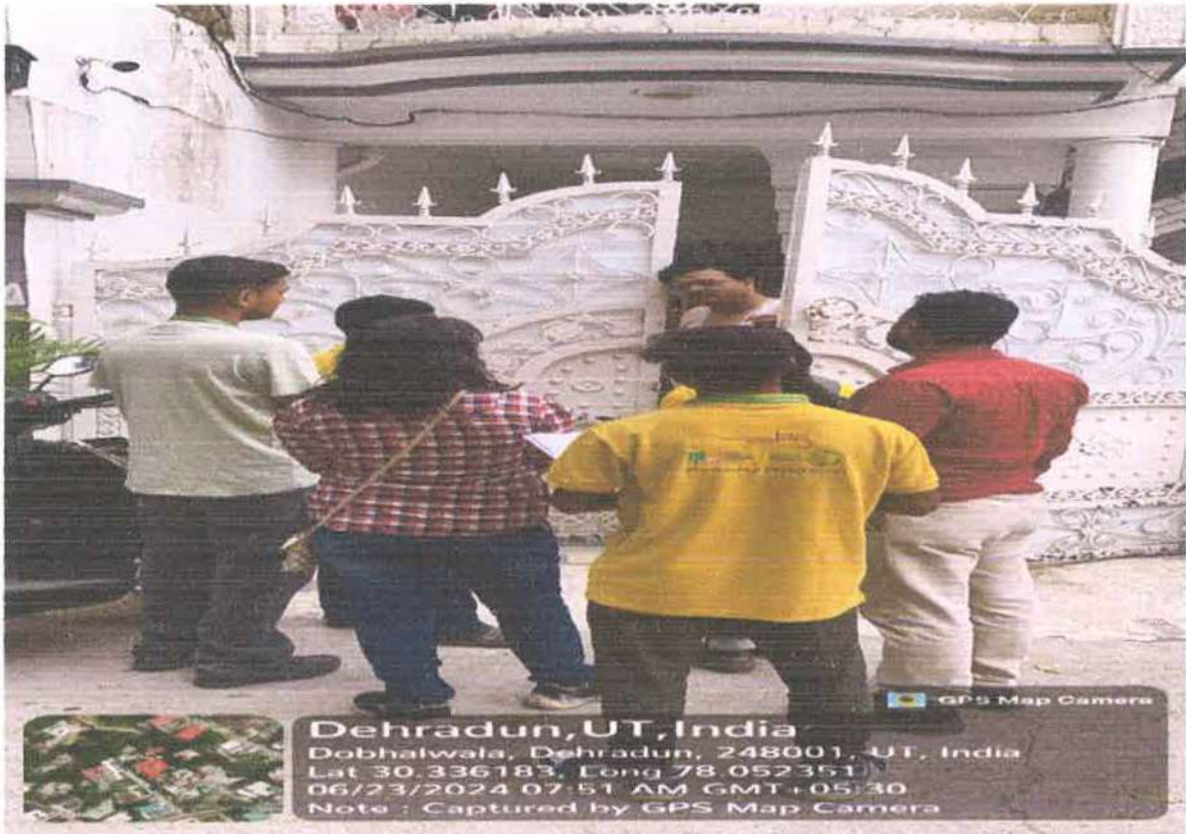
GPS Map Camera



Dehradun, UT, India
 SH 1, Dobhalwala, Dehradun, 248001, UT, India
 Lat 30.334727, Long 78.052302
 06/23/2024 07:34 AM GMT+05:30
 Note : Captured by GPS Map Camera

Handwritten signature







10, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India
 Latitude: 30.331695° Longitude: 78.043765°
 Local 08:31:39 AM Altitude: 2214.51 feet
 GMT 02:01:39 AM Sunday, 23.06.2024



14/21, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India
 Latitude: 30.3318622° Longitude: 78.0440008°
 Local 08:26:08 AM Altitude: 2214.54 feet
 GMT 02:56:08 AM Sunday, 23.06.2024

Handwritten signature or mark in blue ink.



82JR+FWH, Neshvilla Rd, Bakralwala, Dobhalwala, Chukkuwala, Dehradun, Uttarakhand 248001, India

Latitude
30.331235°

Longitude
78.04240166666666°

Local 07:20:52 AM
GMT 01:50:52 AM

Altitude 2201.42 feet
Sunday, 23.06.2024



24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India

Latitude
30.336585°

Longitude
78.05571833333333°

Local 09:37:01 AM
GMT 04:07:01 AM

Altitude 680 meters
Monday, 24.06.2024



Handwritten signature or mark in blue ink.



GPS Map
Camera Lite

24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India

Latitude
30.336585°
Local 09:14:39 AM
GMT 03:44:39 AM

Longitude
78.05571833333333°
Altitude 680 meters
Monday, 24.06.2024



GPS Map
Camera Lite

24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India

Latitude
30.336585°
Local 09:11:11 AM
GMT 03:41:11 AM

Longitude
78.05571833333333°
Altitude 680 meters
Monday, 24.06.2024



24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India
Latitude: 30.336585° Longitude: 78.05571833333333°
Local 09:22:53 AM Altitude: 680 meters
GMT 03:57:53 AM Monday, 24.06.2024



24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India
Latitude: 30.336585° Longitude: 78.05571833333333°
Local 08:51:48 AM Altitude: 680 meters
GMT 03:21:48 AM Monday, 24.06.2024

Handwritten signature or mark.



24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India
Latitude 30.336585° Longitude 78.05583°
Local 08:35:30 AM Altitude 680 meters
GMT 02:45:30 AM Monday, 24.06.2024



24, Dilaram Chowk, Bazar, Dehradun, Uttarakhand 248001, India
Latitude 30.336585° Longitude 78.05571833333333°
Local 08:50:56 AM Altitude 680 meters
GMT 03:20:56 AM Monday, 24.06.2024

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Annexure R-4/18
S17



नगर निगम देहरादून
Uttarakhand India



Basix Municipal
Waste Ventures



**ACTIVITY REPORT
AN APPEAL FOR WASTE SEGREGATION
WARD - 9 (ARYA NAGAR)
FROM 12TH JUNE – 13TH JUNE, 2024**

SEGREGATION OF WASTE

- SEGREGATION OF WASTE - WET WASTE IN GREEN bin & dry waste in blue bin.
- PRACTICE COMPOSITING WITHIN THE SOCIETY.
- KEEP YOUR SURROUNDINGS CLEAN - DO NOT LITTER.



**Submitted by
BASIX MUNICIPAL WASTE VENTURES LTD.**

An appeal to residents of Ward 9(Arya Nagar) on Segregating their waste

| | |
|---|---------------------|
| Ward name & no. | Arya Nagar,9 |
| Total households | 1057 |
| Locked/Closed houses | 24 |
| D2D covered households | 719 |
| D2D coverage (%) | 69% |
| Private vehicle covered households | 242 |
| Private vehicle coverage (%) | 23% |
| Segregation in households | 666 |
| Segregation in households(%) | 64% |
| Home Composting | 73 |
| Home Composting (%) | 7% |



Handwritten signature



GPS Map
Camera Lite

| | | |
|--------------|----------|------------------|
| Latitude | Local | 10:58:00 AM |
| 30.33742092° | GMT | 05:28:00 AM |
| Longitude | Altitude | 709 मीटर |
| 78.05678993° | Date | बुध, 12 जून 2024 |

32, Rajpur Rd, Hathibarkala Salwala, Dehradun, Uttarakhand 248001, भारत



GPS Map
Camera Lite

| | | |
|--------------|----------|------------------|
| Latitude | Local | 09:58:40 AM |
| 30.33668587° | GMT | 04:28:40 AM |
| Longitude | Altitude | 708 मीटर |
| 78.05612736° | Date | बुध, 12 जून 2024 |

15 Dilarambazar, Rajpur Rd, Kandholi, Chironwali, Dehradun, Uttarakhand 248001, भारत

8



Latitude 30.33659243° Longitude 78.05608392° Local 09:49:57 AM GMT 04:19:57 AM Altitude 706 मीटर Date बुध, 12 जून 2024
 83P4+JFC, Rajpur Rd, Kandholi, Chironwali, Dehradun, Uttarakhand 248001, भारत



Arvind Marg, Chironwali, Dehradun, 248001, UT, India
 Latitude 30.334408° Longitude 78.058006° Local 07:55:00 AM GMT 02:25:00 AM Altitude 703.9 meters Wednesday, 06/12/2024

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Old Survey Road, Chironwali, Dehradun, 248001, UT, India

Latitude 30.335357°

Longitude 78.057274°

Local 08:15:21 AM
GMT 02:45:21 AM

Altitude 707.6 meters
Wednesday, 06/12/2024



Chironwali, Dehradun, 248001, UT, India

Latitude 30.335528°

Longitude 78.057375°

Local 08:21:42 AM
GMT 02:51:42 AM

Altitude 706.7 meters
Wednesday, 06/12/2024



99/12, Chironwali, Dehradun, Uttarakhand 248001, India

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GMT 02:10:14 AM

Longitude
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Wednesday, 12.06.2024



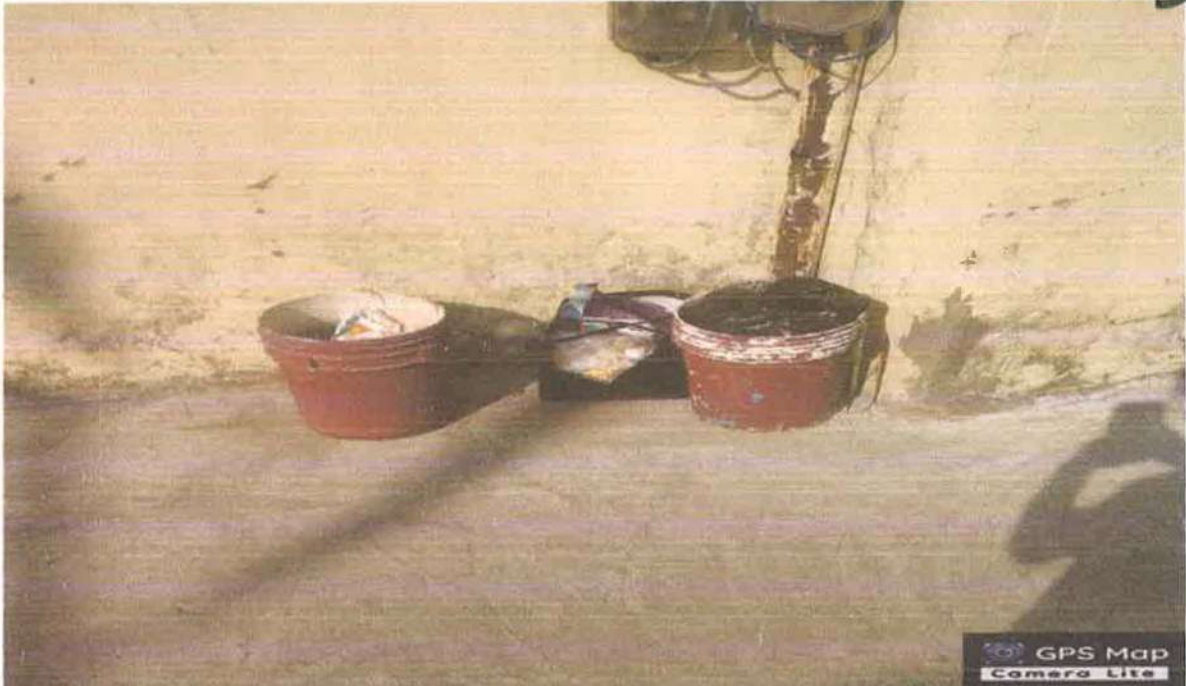
12, Old Survey Road, Rajpur Rd, Chironwali, Dehradun, Uttarakhand 248001, India

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GMT 02:12:37 AM

Longitude
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Altitude 700 meters
Wednesday, 12.06.2024

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523



GPS Map
Camera Lite

6R, Kandholi, Chironwali, Dehradun, Uttarakhand 248001, India

Latitude
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Longitude
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GMT 02:24:23 AM

Altitude 700 meters
Wednesday, 12.06.2024



GPS Map
Camera Lite

28/7, Chironwali, Dehradun, Uttarakhand 248001, India

Latitude
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Longitude
78.05696972°

Local 07:59:01 AM
GMT 02:29:01 AM

Altitude 702 meters
Wednesday, 12.06.2024

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Dehradun, Uttarakhand, India
6/4, Karanpur, Dehradun, Uttarakhand 248001, India
Lat 30.328563°
Long 78.056575°
12/06/24 07:57 AM GMT +05:30

GPS Map Camera

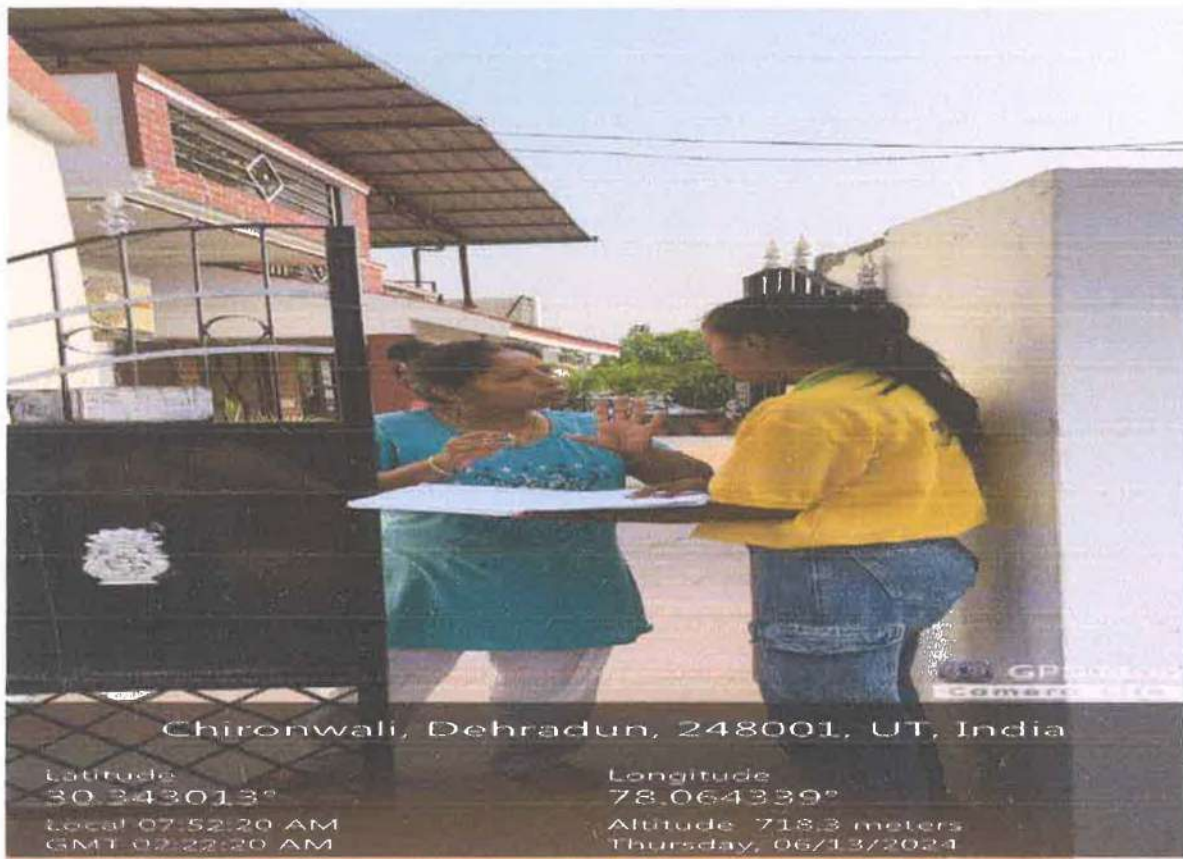
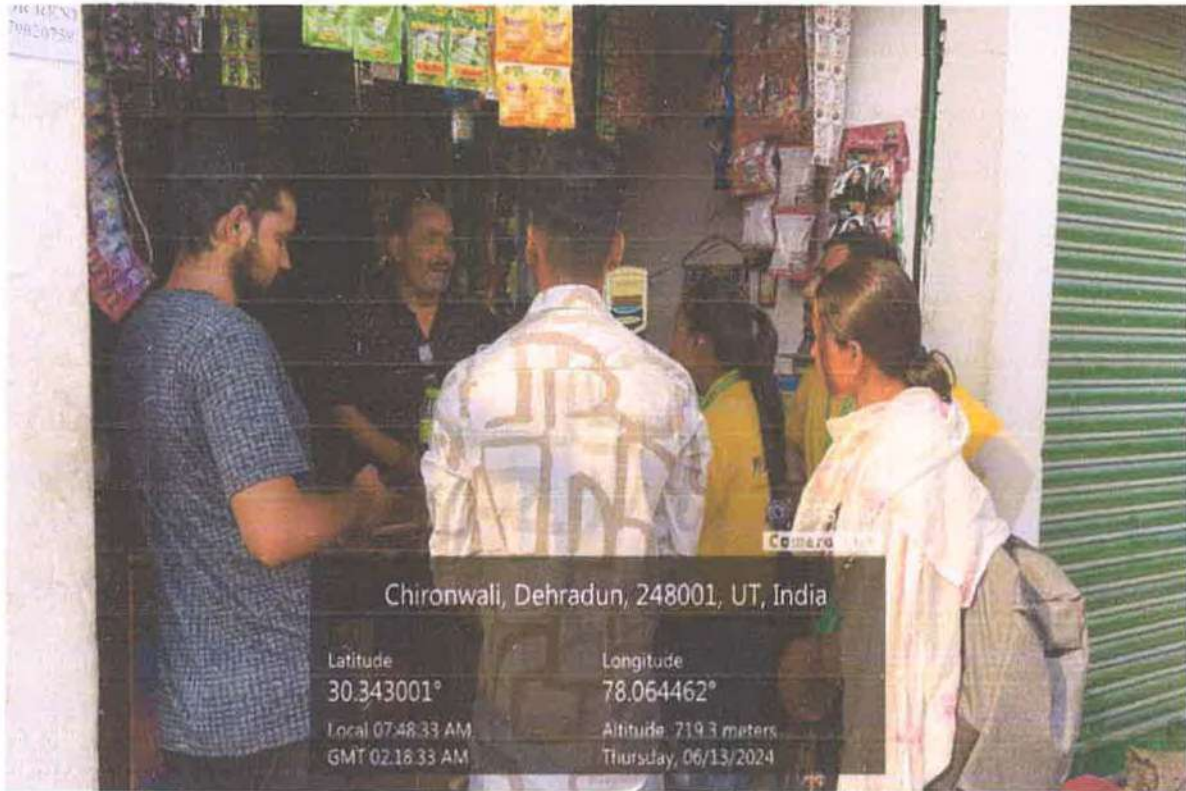
Google



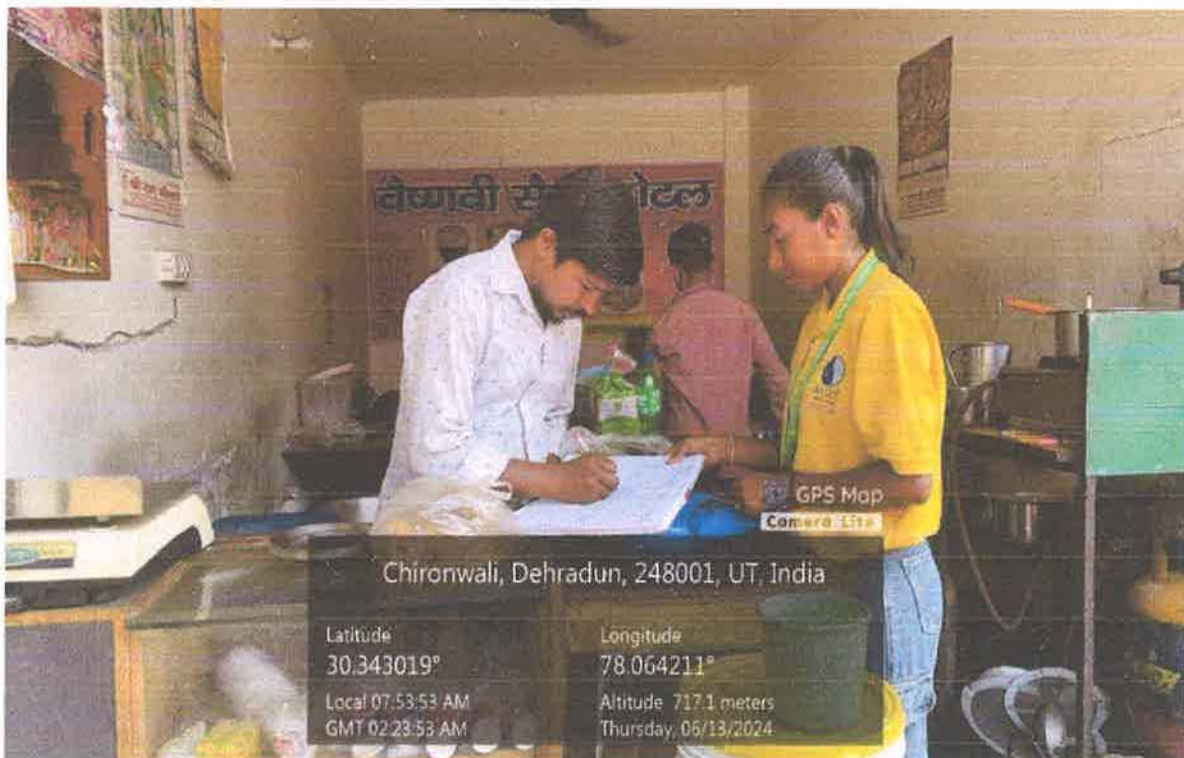
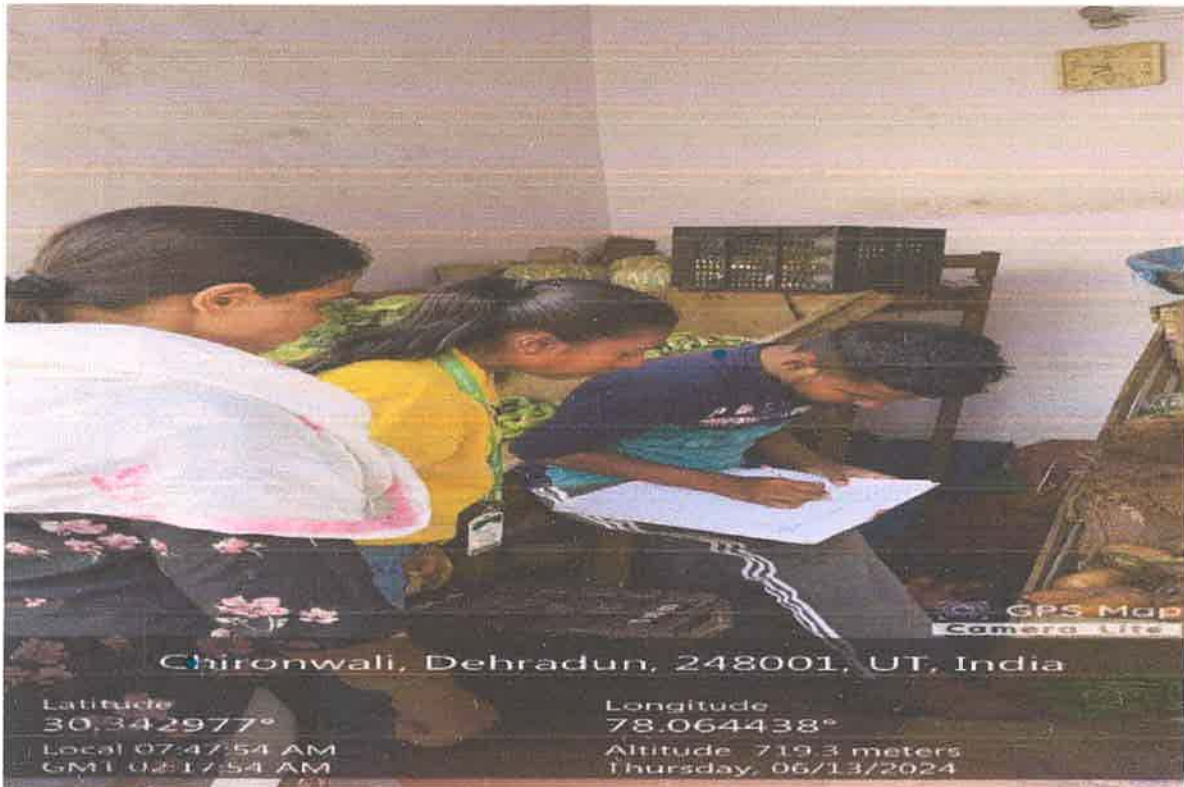
Chironwali, Dehradun, 248001, UT, India

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|-------------------|-----------------------|
| Latitude | Longitude |
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| GMT 02:15:59 AM | Thursday, 06/13/2024 |

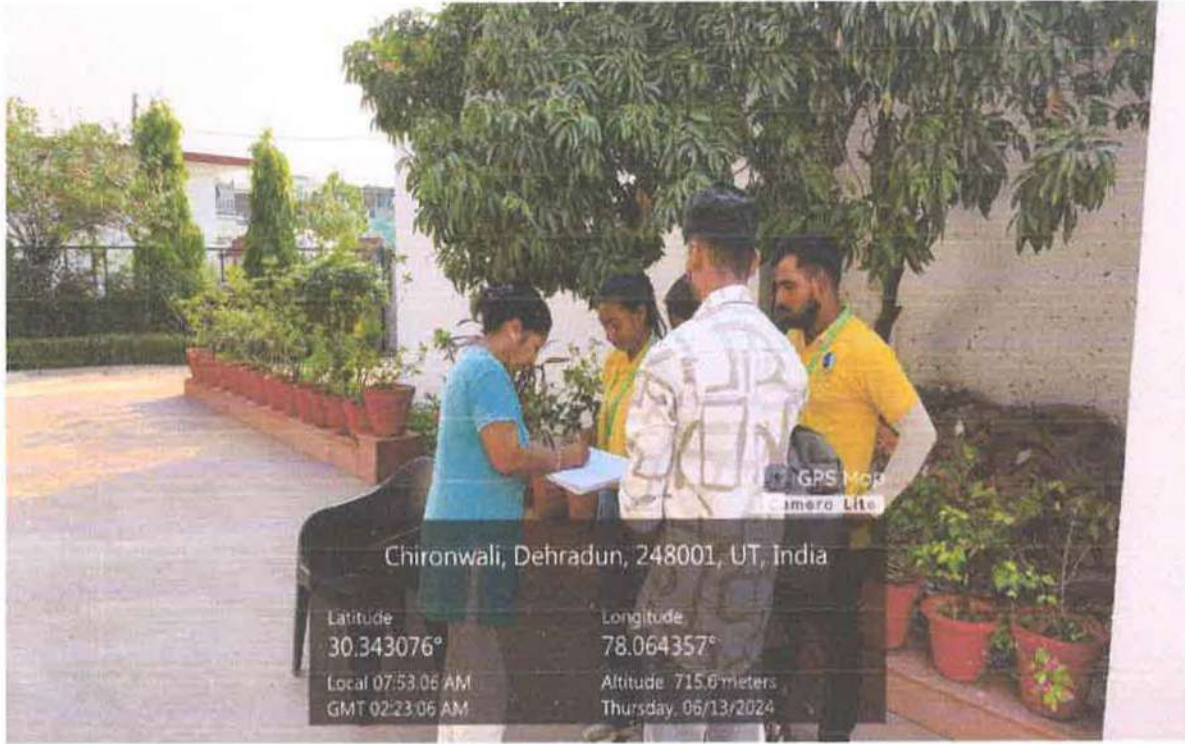
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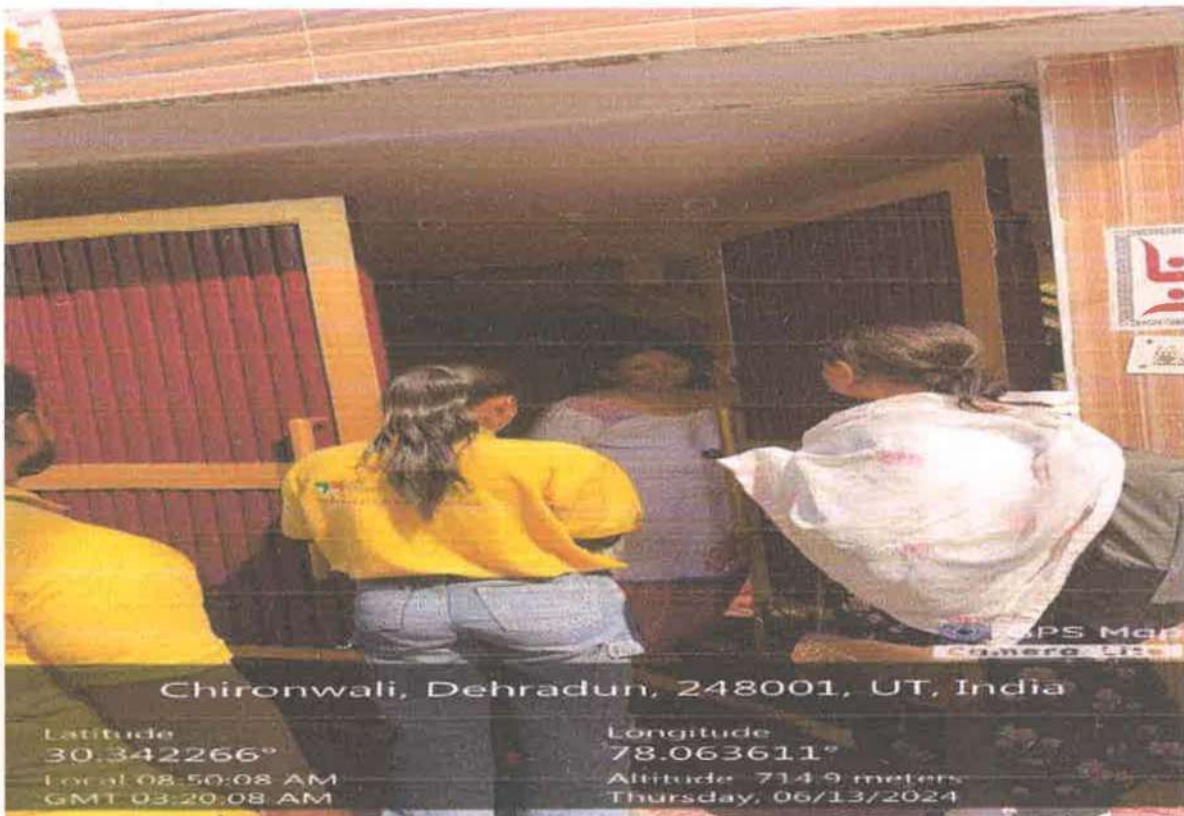
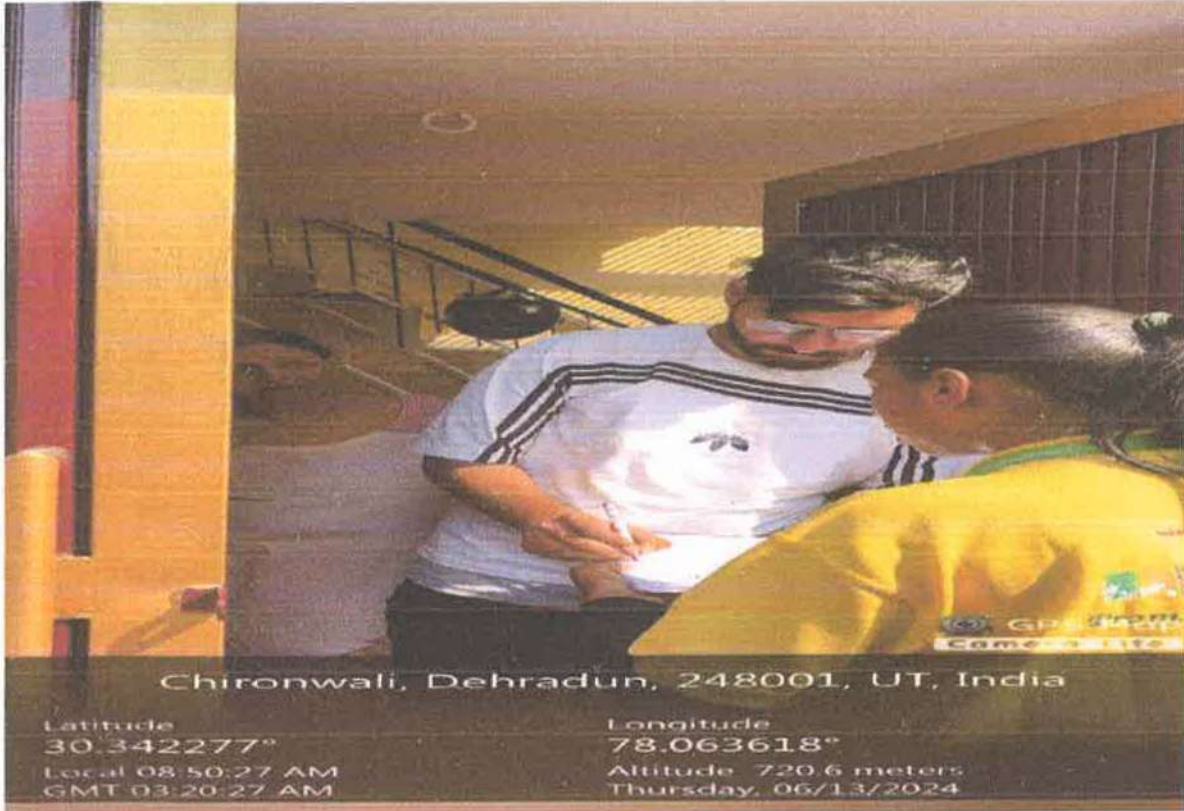
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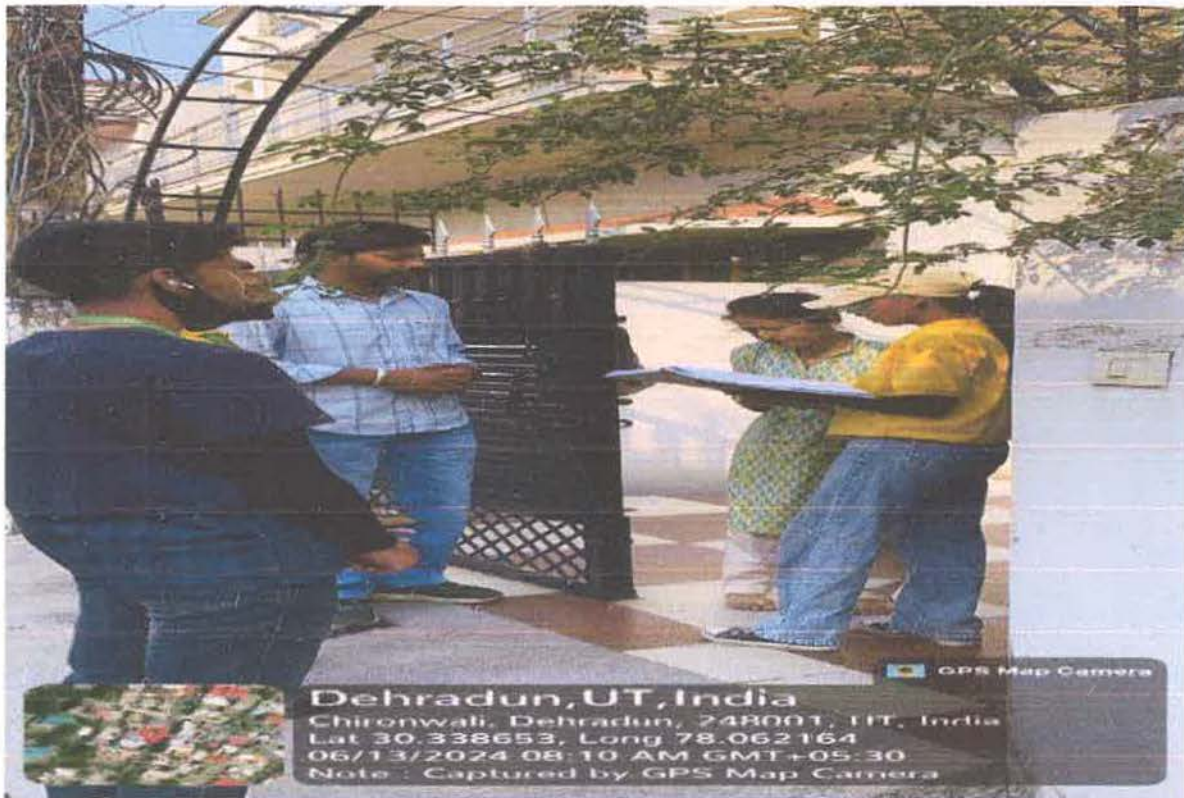
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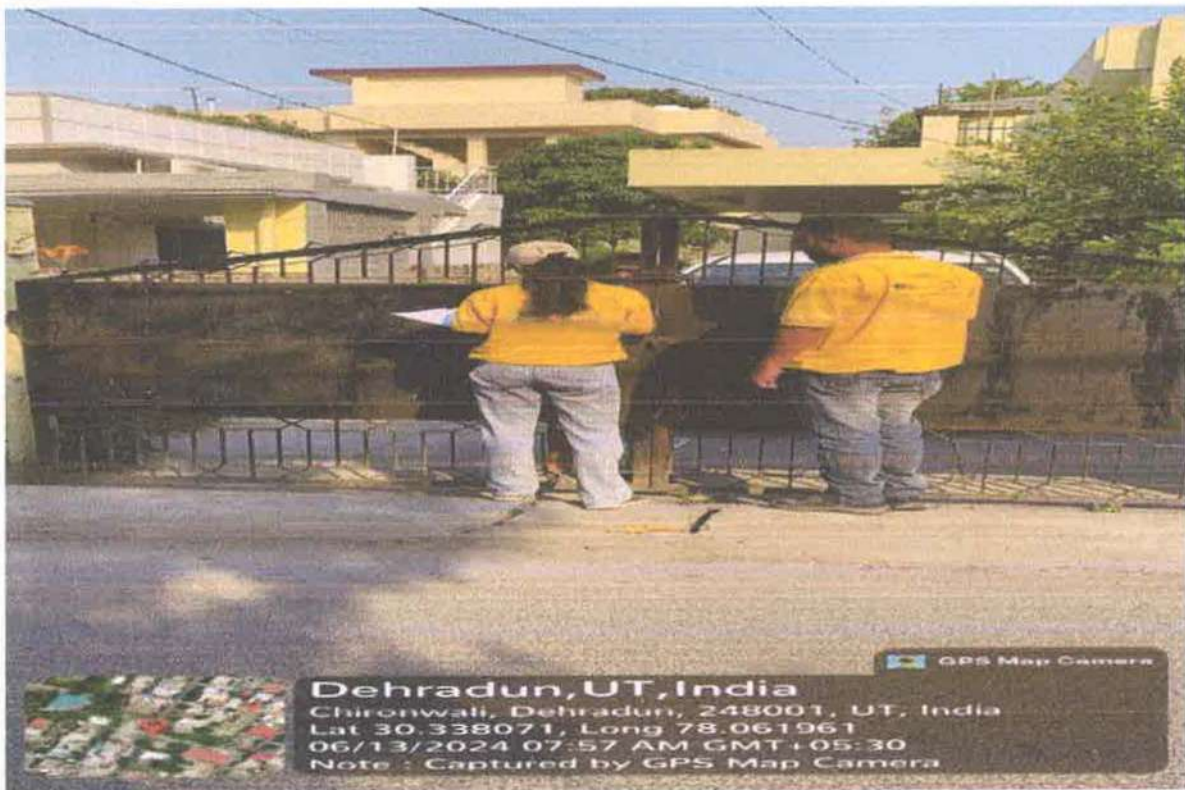
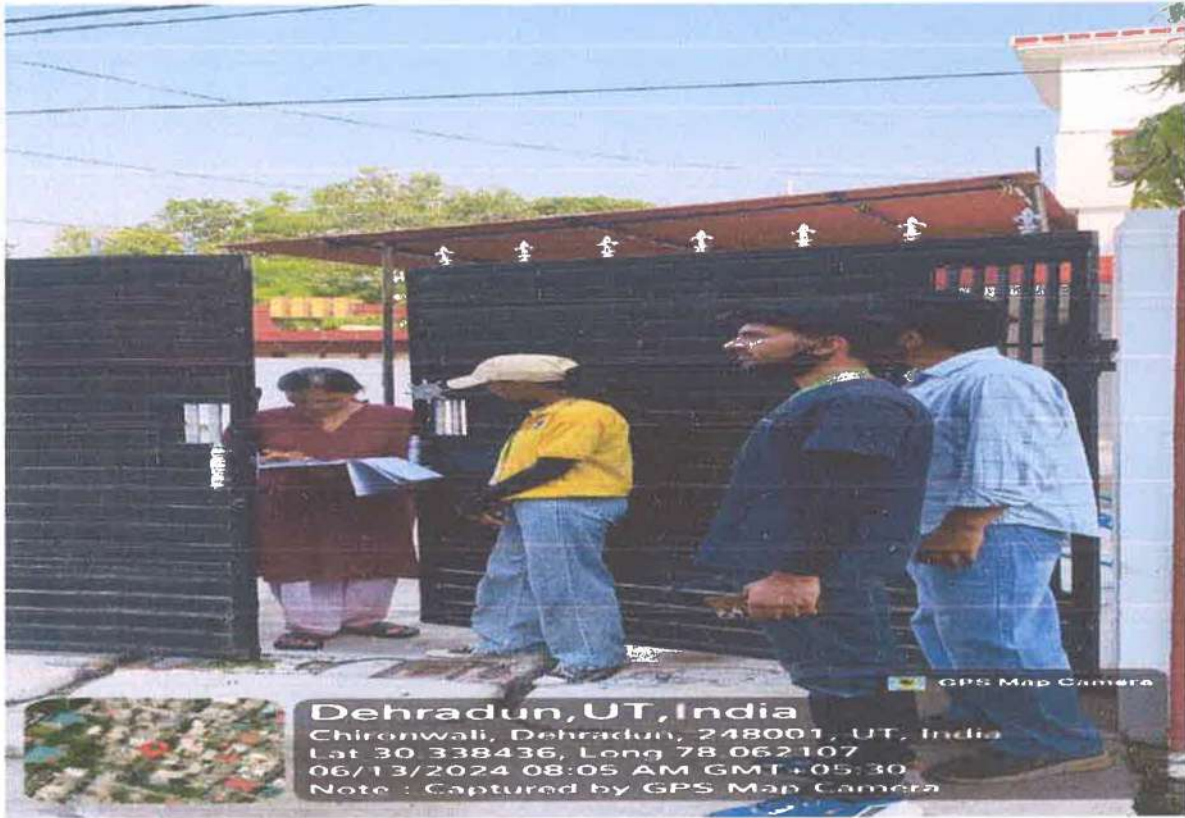
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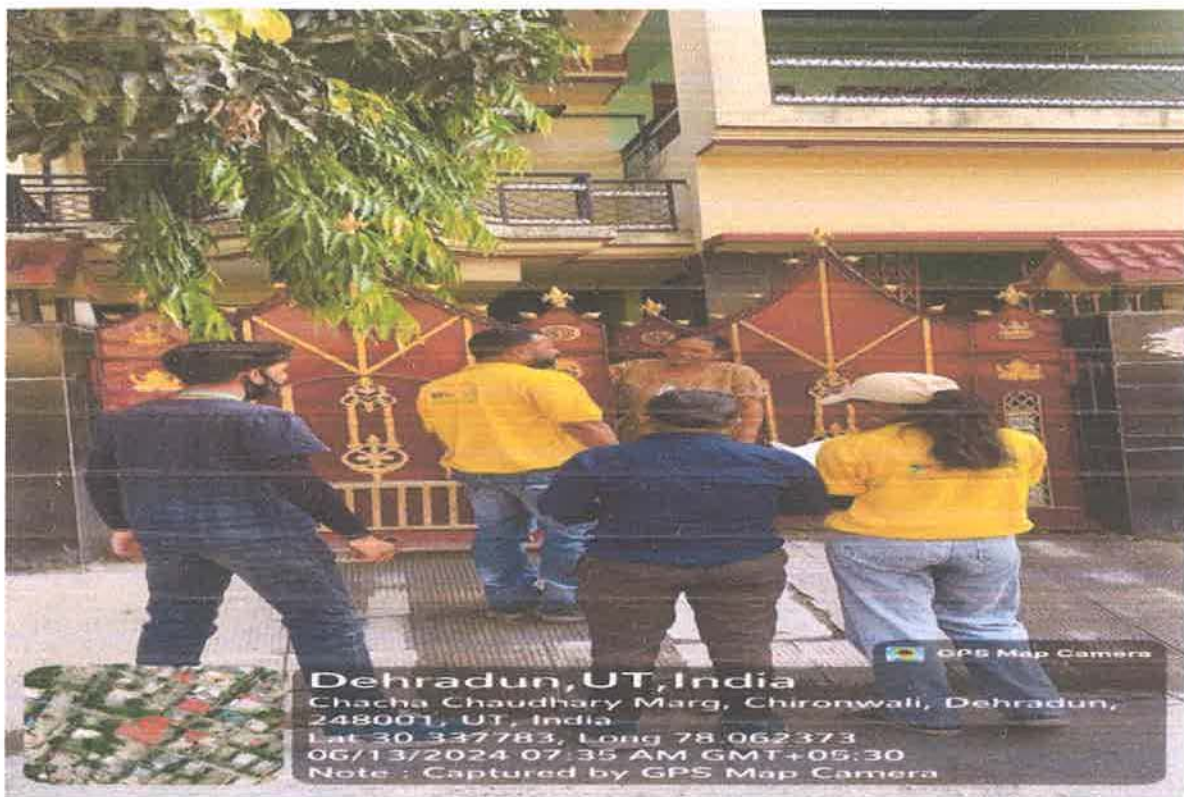
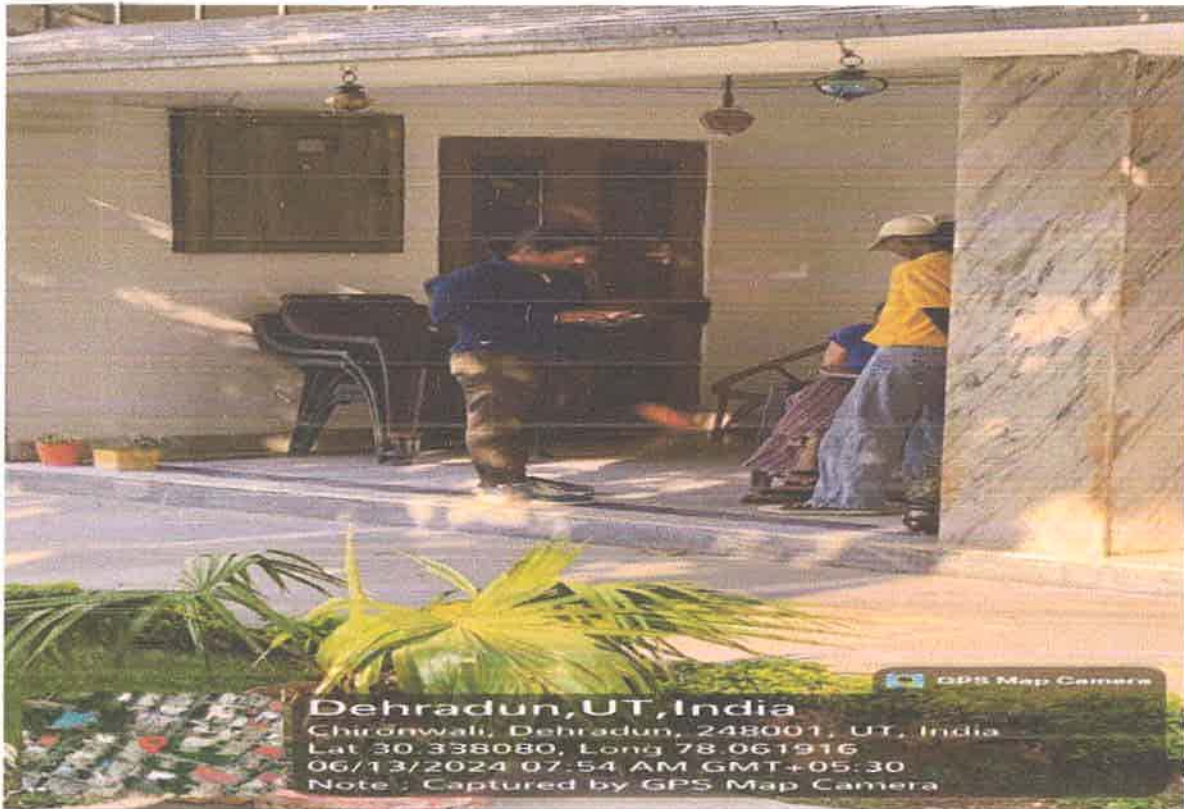
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1485

Annexure R-4/19

(11)

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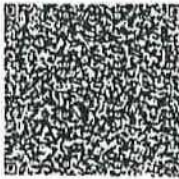
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK64360196009106V
 Certificate Issued Date : 20-Jul-2023 01:56 PM
 Account Reference : NONACC (SV)/ uk1234404/ DEHRADUN/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK123440435078702954869V
 Purchased by : FEEDBACK FOUNDATION CHARITABLE TRUST
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : NAGAR NIGAM DEHRADUN
 Second Party : FEEDBACK FOUNDATION CHARITABLE TRUST
 Stamp Duty Paid By : FEEDBACK FOUNDATION CHARITABLE TRUST
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



ASHA (Stamp Vendor)
 Court Compound, Dehradun
 Moh - 7983085236

Please write or type below this line

अनुबंध पत्र

यह अनुबंध आज दिनांक 20-07-2023 को नगर निगम, देहादून की ओर से मुख्य नगर स्वास्थ्य अधिकारी, प्रथम पक्ष एवं मै0 फीडबैक फाउण्डेशन चैरिटेबल ट्रस्ट, गुरुग्राम, हरियाणा की ओर से चार्ल्स पोरवल, जनरल मैनेजर, द्वितीय पक्ष है। दोनों पक्षों के मध्य नगर निगम, देहादून के वार्ड सं0 100 नथुवावाला में नगरीय टोस अपशिष्ट प्रबन्धन के अन्तर्गत घर-घर से पृथकीकृत कूड़ा एकत्रीकरण करने, परिवहन एवं स्वच्छता पार्क में जीरो वेस्ट मॉडल पर निस्तारण ("इंटीग्रेटेड डेसेंटलीसेड मॉडल") पर कार्य किया जायेगा, जिसकी शर्तें निम्नवत् हैं:-

20/7/23




क्रमशः.....2

Statutory Authority मुख्य नगर स्वास्थ्य अधिकारी

1. The authenticity of the e-Stamp should be verified at www.e-stamp2019.com or the Aps of State Holding
 Any discrepancy in the details of the Certificate and as available on the website / Mobile App, should be reported to the
 2. The onus of checking the legitimacy is on the users of the certificate
 3. In case of any discrepancy please inform the Concerned Authority

1. यह कि प्रथम पक्ष नगर निगम, देहरादून द्वारा द्वितीय पक्ष मै0 फीडबैक फाउण्डेशन चैरिटेबल ट्रस्ट, गुरुग्राम, हरियाणा को नगर निगम के वार्ड सं0-100 नथुवावाला में ठोस अपशिष्ट प्रबन्धन नियम-2016 के अन्तर्गत घर-घर से पृथकीकृत कूड़ा एकत्रीकरण, परिवहन एवं स्वच्छता पार्क में जीरो वेस्ट मॉडल पर निस्तारण हेतु दिनांक 20-07-2023 के द्वारा आगामी दो वर्षों के लिए अनुमति प्रदान की गयी है।
2. यह कि घर-घर से कूड़ा एकत्रीकरण के एवज में यूजर चार्ज (सेवा शुल्क) द्वितीय पक्ष द्वारा लिया जायेगा।
3. यह कि द्वितीय पक्ष फर्म द्वारा ई0डब्लू0एस0 घरों से रू0 60/- एवं अन्य से रू0 100/- प्रति माह यूजर चार्ज (सेवा शुल्क) लिया जायेगा।
4. यह कि द्वितीय पक्ष मै0 फीडबैक फाउण्डेशन चैरिटेबल ट्रस्ट, गुरुग्राम, हरियाणा द्वारा सेवा शुल्क (यूजर चार्ज), कम्पोस्टिंग एवं रिसाईकिल मटेरियल से प्राप्त आमदनी (स्वयं बिक्री करने के उपरान्त) से ही समस्त व्यय वहन किये जायेंगे।
5. यह कि प्रथम पक्ष नगर निगम, देहरादून द्वारा द्वितीय पक्ष को वार्ड सं0 100 नथुवावाला में स्वच्छता पार्क हेतु किराये पर उपलब्ध करायी गयी भूमि के किराये का भुगतान भू-स्वामी को किया जायेगा। इसके अतिरिक्त नगर निगम, देहरादून द्वारा द्वितीय पक्ष को किसी भी प्रकार का कोई अन्य भुगतान नहीं किया जायेगा।
6. यह कि द्वितीय पक्ष द्वारा उपरोक्त कार्यों की समीक्षा हेतु प्रतिमाह प्रगति रिपोर्ट नगर निगम, देहरादून कार्यालय को प्रेषित की जायेगी, जिसकी नगर निगम स्तर से प्रत्येक 03 माह में समीक्षा की जायेगी।
7. इस अनुबंध के हस्ताक्षरित होने की तिथि से इस कार्य हेतु पूर्व में द्वितीय पक्ष के साथ किये गये समस्त अनुबंध स्वतः ही निरस्त समझे जाएंगे तथा हस्ताक्षरित किये जाने वाली तिथि से यह अनुबंध प्रभावी समझा जायेगा।
8. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष को उक्त कार्य 02 वर्ष हेतु आवंटित किया गया है, कार्य की प्रगति संतोष जनक न पाये जाने पर कार्य अवधि से पहले अनुबंध को समाप्त किया जा सकता है। कार्य अवधि सामप्ति उपरांत संतोषजनक कार्य रहने की दशा में अनुबंध को आपसी सहमति एवं सुसंगत नियमों के आधार पर बढ़ाया जा सकता है जिस दर्शा में नगर आयुक्त महोदय की स्वीकृति पर ही अनुबंध विस्तार किया जाएगा।
9. यह कि किसी भी प्रकार विवाद उत्पन्न होने पर न्याय का क्षेत्राधिकार देहरादून होगा।

आज दिनांक 20-07-2023 को यह अनुबंध प्रथम एवं द्वितीय पक्ष के मध्य उपरोक्त शर्तों को पढ़ने एवं समझने के बाद किया गया है, जो भविष्य के लिए सनद रहेगा।


 (प्रथम पक्ष)
 मुख्य नगर स्वास्थ्य अधिकारी
 मुख्य नगर स्वास्थ्य अधिकारी
 नगर निगम, देहरादून।



मै0 फीडबैक फाउण्डेशन चैरिटेबल ट्रस्ट
 गुरुग्राम, हरियाणा





सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

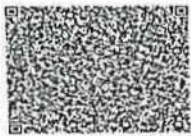
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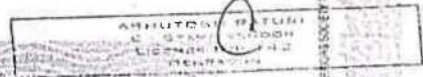
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| Unique Doc. Reference | : SUBIN-UKUK120030496357695445310V |
| Purchased by | : WASTE WARRIORS SOCIETY |
| Description of Document | : Article 5 Agreement or Memorandum of an agreement |
| Property Description | : NA |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : NAGAR NIGAM DEHRADUN |
| Second Party | : WASTE WARRIORS SOCIETY |
| Stamp Duty Paid By | : WASTE WARRIORS SOCIETY |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |

सत्यमेव जयते

710061001002100



₹100



K. Vaid



9/4/23

डॉ० अमिताभ खन्ना
मुख्य नगर स्वाम्य अधिकारी
नगर निगम, देहरादून

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2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid
3. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority

J

536

This agreement is made on the 1st Day of May, 2023 between Nagar Nigam Dehradun (here-in after known as the FIRST PARTY) and Waste Warriors Society, having its registered office at 24 Pritam Road, Dalanwala, Dehradun - 248001 (here-in after known as SECOND PARTY). Both the terms unless repugnant to the context be also deemed to include their respective heirs, successors, legal representatives and assigns;

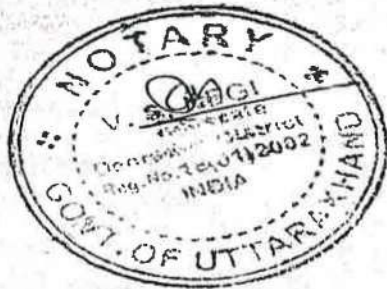
Whereas, the First Party, is the sole proprietor of and is in possession of the property detailed in Schedule A and confirms that the property is free from all charges, lien and encumbrances.

The First Party has accepted the Second Party as implementing partner for Project Swachhta Kendra at Harrawala. The First Party hereby does explicitly authorize the Second Party to use the property listed in Schedule A, for implementing Project Swachhta Kendra at Harrawala in Dehradun for a period of 3 Years (1st April 2023 to 31st March 2026). An NOC has been granted to the Second Party, considering this is in support of a public service being offered by the First Party.

This agreement is hereby entered into in good faith and on behalf of each party, by the following respective authorized signatories and shall survive either or both of them in their roles of representing the respective parties. This agreement shall be deemed naturally and automatically transferred to the Officer taking up the respective position for each Party, in the event they exit from the below mentioned roles within the respective Party.

The First Party is represented by: Mr./Ms. Dr. Avinash Khanna, S/o late Dr. Amarnath Khanna, operating in the position of Chief Health officer, Nagar Nigam Dehradun for the First Party.

The Second Party is represented by: Mr./Ms. K. VISHAL KUMAR, S/o M KAMAL KUMAR, operating in the position of C.E.O for the Second Party



[Handwritten Signature]
 डॉ० अविनाश खन्ना
 मुख्य नगर स्वास्थ्य अधिकारी
 नगर निगम, देहरादून



[Handwritten Signature]

537

AGREEMENT

This Agreement is made on the **1st day of May 2023** between Nagar Nigam, Dehradun and Waste Warriors Society for a period of 3 years and will expire on **31st March, 2026**

WHEREAS the First Party is exclusive owner of **Khasra Plot No. 831 measuring 1394 Sq Mts. situated at Mauza Harrawala, Pargana Parwa Doon, District Dehradun.**

AND WHEREAS the First Party has an obligation for implementing a project Swachhta Kendra Harrawala for Solid Waste Management with the intention to minimize negative impacts and risks to environment and to human health by enhancing sustainable Plastic Management Practices, has mutually agreed with the Second Party to support the implementation of the said project/mission, to the extent possible.

AND WHEREAS the SECOND PARTY vide its letter dated _____ had shown their interest to collaborate with the First Party to help manage and operate the Material Recovery Facility (MRF) that has been set up at the property at the above address in Harrawala and detailed in Schedule A, on behalf of the FIRST PARTY, for collection and processing of segregated dry waste from various Wards in the city, and further dispatching it for recycling and different uses, thereby diverting it from going to the landfill.

AND WHEREAS, the FIRST PARTY has voluntarily agreed to provide NOC and right to use the MRF to the Second Party for a period of three years [3 Years].


AND WHEREAS both the parties are mutually agreeing to the following terms and conditions:

1. That the SECOND PARTY has shown interest to collaborate and enter into a formal agreement for management and operation of Material Recovery Facility at Harrawala and for that purpose the FIRST PARTY has agreed to provide access to the MRF in the property as noted in Schedule A hereunder

2. That the SECOND PARTY has been provided three vehicles i.e. auto-tipper by THE FIRST PARTY for collection of segregated dry waste within the municipal limit on the basis of request as received from the citizens of Ward 97, additional wards that may be located closer to the MRF and Bulk Waste Generators that operate within the jurisdiction of Nagar Nigam Dehradun.

3. That the SECOND PARTY will ensure the upkeep, safety and bear the operational cost of all the relevant machines such as ballers, shredders and in-vessel composting machine.

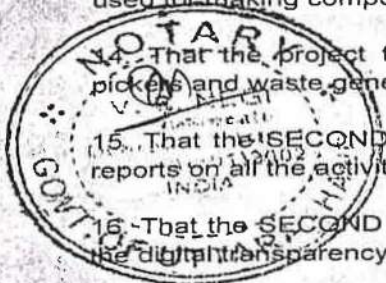
4. That the SECOND PARTY will ensure assets operations and maintenance, insurance in the project and observe all other legal requirements including the provisions of Industrial Disputes Act and Labour Laws as well as EPF etc.


 डॉ० अजिनाश खन्ना
 मुख्य नगर स्वच्छता अधिकारी
 नगर निगम, देहरादून


 WASTE WARRIORS
 DEHRADUN

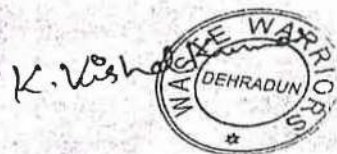


5. That the SECOND PARTY shall be responsible for door-to-door awareness and collection of segregated waste in the Harrawala, Ward 97 and shall process the recovered segregated waste in the said facility.
6. That the SECOND PARTY shall be responsible for storage of segregated dry waste, handed over by the FIRST PARTY or its other contractors at Swachha Kendra, for its processing and recycling.
7. That the SECOND PARTY will be responsible for day to day operation at Swachhta Kendra, institutionalization of the waste pickers in the Swachhta Kendra, data management and meeting the deliverables of the project.
8. That the SECOND PARTY will designate a contact person to exchange information of the project activities and who will be responsible for reporting his/her higher authorities; a deputy will also be assigned.
9. That the SECOND PARTY is responsible for the sustainable operations and maintenance of the material recovery center. This will ensure collection, segregation of dry waste and transportation to recyclers.
10. That the SECOND PARTY will ensure mass media activities and the design and publication of the brochures, posters, slogans, jingles and films etc. both on the social media and the press.
11. That the SECOND PARTY will create special capacity building programs or training for sanitation workers informal and formal both, on Solid Waste Management.
12. That the SECOND PARTY along with determining the selling prices, enter into contracts for the different grades of plastic with back end recyclers, transport of plastic waste to backend recyclers and establish linkages with cement plants for non-recyclable waste. Necessary permissions shall be obtained for trans-boundary movement by the project.
13. That the SECOND PARTY will ensure that a maximum quantity of 05 tons per day of dry waste is segregated, baled and transported to the back and recycler and the wet waste will be used for making compost at the Material Recovery Facility.
14. That the project team of SECOND PARTY shall also buy or source waste from waste pickers and waste generators in the area through a fair pricing mechanism.
15. That the SECOND PARTY will set up the reporting systems and send regular monitoring reports on all the activities undertaken on quarterly basis.
16. That the SECOND PARTY will also set up the technology support systems in the project for digital transparency and accountability along the waste supply chain.



[Signature]

डॉ० अविनाश खन्ना
मुख्य नगर स्वास्थ्य अधिकारी
नगर निगम, देहरादून



[Signature]

17. That the SECOND PARTY will develop the baselines on the waste characterization, both in terms of quantity and quality aspects.
18. To enable the SECOND PARTY to meet clauses 3 to 17, the FIRST PARTY has no objection for the SECOND PARTY to use its vehicles at its own cost for collecting and/or accepting segregated waste from Citizens and/or Bulk Waste Generators that operate outside Ward 97 of Nagar Nigam Dehradun, over and above its collection from the area defined in Clause 2, to enable it to help meet optimal capacity of the MRF.
19. That the SECOND PARTY undertakes and assures to make every earnest effort to observe the purpose of the project and the terms and conditions as set out hereinabove as well as per its letter/proposal dated _____.
20. That in case of failure to meet the objectives of the project due to reasons that are within the control of the SECOND PARTY, the FIRST PARTY will have the right to terminate this agreement and take hold the entire scheduled property and the plant machinery and equipment existing thereon as well as the existing constructions, after providing sufficient and reasonable opportunities for rectification, to the SECOND PARTY.
21. That the SECOND PARTY will furnish Project operating logs, records, and reports that document the operation and maintenance of the Project.
22. That the SECOND PARTY will not do anything, which would be against the interest of the FIRST PARTY or the State of Uttarakhand. The Second Party will not indulge in any other commercial activity or business promotion at the scheduled property against the purpose of the project.
23. That in case of any dispute, legal matter or any causality related to the center at the scheduled property or otherwise will be the sole responsibility of the SECOND PARTY and the FIRST PARTY or the State Government shall not be made liable w.r.t. any such matter, in any manner whatsoever and in case due to any act or omission on the part of the SECOND PARTY, any loss is suffered by the FIRST PARTY, the same would be indemnified by the SECOND PARTY.
24. That the SECOND PARTY shall incur all the cost for keeping the MRF operational. All the revenue income through sale of segregated dry waste is being utilised for the operational expenses of the MRF by the SECOND PARTY.
25. That the FIRST PARTY may ask the SECOND PARTY to operate the MRF in certain ways to optimize and improve its capacity to meet its obligations without imposing any financial burden on the SECOND PARTY.



[Signature]
 डॉ० अविनाश खन्ना
 माध्यम स्वास्थ्य अधिकारी
 नगर निगम, देहरादून

K. Vishal Kumar



[Signature]

26. The MRF operated by the SECOND PARTY has 3 machines installed at present, which include a Baler, a Shredder and a Compost Machine. The FIRST PARTY or SECOND PARTY may add additional machinery for proper operation of the MRF.

THIS MOU FURTHER WITNESSES AS UNDER:

1. That in consideration of the FIRST PARTY establishing of a Material Recovery Centre for collection and processing of dry waste in the MRF hereby provided and other covenants on the part of the Parties to be performed and observed, as herein contained, the FIRST PARTY hereby exclusively demises by way of deed unto the SECOND PARTY the Demised Premises for the term hereby fixed together with all easements, rights and advantages appurtenant thereof, free from any interference, encumbrances and disturbance whatsoever, as per the terms and conditions mentioned for use of the Demised Premises by the SECOND PARTY for a period of 3 years.

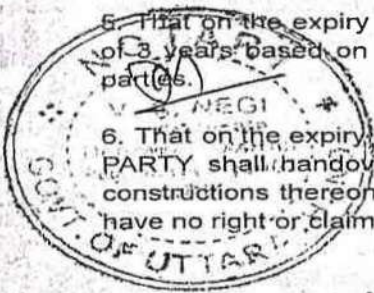
2. That the FIRST PARTY has handed over the possession of the demised premises to the SECOND PARTY for the term of the MOU in the said property to the SECOND PARTY without any charge basis.

3. That the FIRST PARTY collectively has removed themselves from the said property and henceforth the SECOND PARTY shall be in possession of the said property on the terms and conditions to this deed for the term of the deed envisaged above, subject to due fulfillment of the obligation of the terms and conditions stipulated.

4. That the SECOND PARTY shall be entitled to run the Material Recovery Facility under its own management and without any interference in operation by the FIRST PARTY but the FIRST PARTY and persons under it will be at liberty to make inspections and invigilation at the site as per their choice.

5. That on the expiry of this MOU the SECOND PARTY may get it renewed for a further period of 3 years based on the terms and conditions as may be mutually agreed upon between the parties.

6. That on the expiry of the period of this deed, in case the period is not extended, the SECOND PARTY shall handover the possession of the premises to the FIRST PARTY along with the constructions thereon and Plant and Machinery installed therein and the SECOND PARTY shall have no right or claim on the said constructions and plant and machinery.



[Handwritten signature]

डॉ० अविनाश खन्ना
महानगर स्वास्थ्य अधिकारी
नगर निगम, देहरादून

[Handwritten signature]
K. Vishal Kumar



7. In addition to its rights set forth, subject to the terms of Agreements, NN reserves the right to terminate this Agreement with cause upon 90 days written notice to WWS and same is applicable with WWS.

SCHEDULE A

All that property forming part of Khasra Plot No. 831 measuring 1394 Sq. Mts. situated at Mauza Harrawala, Pargana Parwa Doon, District Dehradun. bounded and butted as under :-

| | |
|---------|--------------------------|
| East : | भूमि, नगर निगम, देहरादून |
| West : | भूमि, नगर निगम, देहरादून |
| North : | भूमि, नगर निगम, देहरादून |
| South : | भूमि, नगर निगम, देहरादून |

Finger Prints in Compliance of Section 32A of The Registration Act 1908. NAME AND ADDRESS OF THE FIRST PARTY

The First Party is represented by: Mr./Ms. Dr. Amarnath Khanna
S/o Late Dr. Amarnath Khanna,
operating in the position of Chief Health Officer, for the First Party.

FINGERPRINTS OF THE LEFT HAND

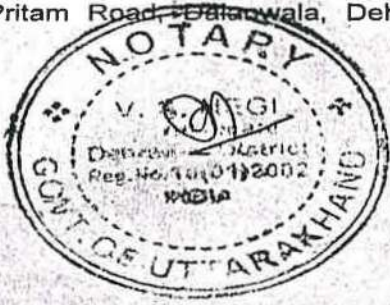


FINGERPRINTS OF THE RIGHT HAND



THE SECOND PARTY LESSEE. WASTE WARRIORS SOCIETY (SECOND PARTY), as an implementing partner for management and operation of Material Recovery Facility having its registered office at 24 Pritam Road, Harrawala, Dehradun-245001 through its authorized signatory as stated below

[Signature]
डॉ० अविनाश खन्ना
मुख्य मगर सहायक अधिकारी
नगर निगम, देहरादून



[Signature]
K. Vish...
WASTE WARRIORS SOCIETY
DEHRADUN

542

sent by: Mr./Ms: K. VISHAL KUMAR
21438 2341, S/o M. KAMAL KUMAR
of C.E.O for the First Party
2nd

LEFT HAND

 THUMB FINGER  MIDDLE FINGER  RING FINGER  LITTLE FINGER

OF THE RIGHT HAND

 INDEX FINGER  MIDDLE FINGER  RING FINGER  LITTLE FINGER



[Handwritten signature]

डॉ० अविनाश खन्ना
नगर स्वास्थ्य अधिकारी
नगर निगम, देहरादून

[Handwritten signature]
K. Vishal Kumar



ADTEST
V S NEGI
ADVOCATE & NOTARY
DEHRADUN
09/11/2022

| S.No | Vehicle No | Gross w | Tare w | Net w | Gross Date | Tare Date | G Time | T Time | Party | Material |
|--------|--------------|---------|--------|-------|------------|------------|--------|--------|------------|-------------|
| 177459 | A/F - 40067 | 2230 | 1430 | 800 | 25/06/2024 | 25/06/2024 | 07:16 | 07:22 | NP SELAQUI | SOLID WASTE |
| 177460 | UK07 CB 9090 | 33000 | 11830 | 21170 | 25/06/2024 | 25/06/2024 | 07:17 | 08:26 | WESPL | SOLID WASTE |
| 177462 | UK07 BR 6261 | 4920 | 3050 | 1870 | 25/06/2024 | 25/06/2024 | 07:32 | 07:40 | NP SELAQUI | SOLID WASTE |
| 177463 | A/F - 24599 | 2500 | 1370 | 1130 | 25/06/2024 | 25/06/2024 | 07:38 | 07:44 | NP SELAQUI | SOLID WASTE |
| 177464 | A/F - 18903 | 2410 | 1410 | 1000 | 25/06/2024 | 25/06/2024 | 07:38 | 07:43 | NP SELAQUI | SOLID WASTE |
| 177466 | HP68 6435 | 11230 | 9100 | 2130 | 25/06/2024 | 25/06/2024 | 07:53 | 08:27 | NND | SOLID WASTE |
| 177467 | UK07 BR 6261 | 6980 | 3110 | 3870 | 25/06/2024 | 25/06/2024 | 08:01 | 08:14 | NP SELAQUI | SOLID WASTE |
| 177468 | A/F - 40074 | 2180 | 1390 | 790 | 25/06/2024 | 25/06/2024 | 08:15 | 08:23 | NP SELAQUI | SOLID WASTE |
| 177469 | HP68 6431 | 11200 | 9100 | 2100 | 25/06/2024 | 25/06/2024 | 08:25 | 08:39 | NND | SOLID WASTE |
| 177470 | A/F - 32453 | 2410 | 1440 | 970 | 25/06/2024 | 25/06/2024 | 08:34 | 08:50 | NP SELAQUI | SOLID WASTE |
| 177471 | A/F - 40067 | 2150 | 1410 | 740 | 25/06/2024 | 25/06/2024 | 08:46 | 08:57 | NP SELAQUI | SOLID WASTE |
| 177472 | UK07 BR 6261 | 7290 | 3110 | 4180 | 25/06/2024 | 25/06/2024 | 08:47 | 08:58 | NP SELAQUI | SOLID WASTE |
| 177473 | UK07 CD 2248 | 20340 | 10340 | 10000 | 25/06/2024 | 25/06/2024 | 08:48 | 08:58 | WESPL | SOLID WASTE |
| 177474 | UK07 CA 1933 | 22400 | 8890 | 13510 | 25/06/2024 | 25/06/2024 | 08:51 | 09:17 | WESPL | SOLID WASTE |
| 177475 | UK07 CB 3004 | 18700 | 8310 | 10390 | 25/06/2024 | 25/06/2024 | 08:51 | 09:16 | SUNLIGHT | SOLID WASTE |
| 177476 | UK08 CB 3277 | 29610 | 12570 | 17040 | 25/06/2024 | 25/06/2024 | 09:03 | 09:23 | SUNLIGHT | SOLID WASTE |
| 177477 | UK07 CD 2252 | 19000 | 9650 | 9350 | 25/06/2024 | 25/06/2024 | 09:07 | 09:21 | WESPL | SOLID WASTE |
| 177478 | UK07 CA 4939 | 25240 | 10070 | 15170 | 25/06/2024 | 25/06/2024 | 09:22 | 09:46 | WESPL | SOLID WASTE |
| 177479 | UK07 CA 4492 | 26050 | 10840 | 15210 | 25/06/2024 | 25/06/2024 | 09:54 | 10:08 | WESPL | SOLID WASTE |
| 177480 | A/F - 32517 | 2270 | 1410 | 860 | 25/06/2024 | 25/06/2024 | 10:02 | 10:08 | NP SELAQUI | SOLID WASTE |
| 177481 | A/F - 24599 | 2640 | 1380 | 1260 | 25/06/2024 | 25/06/2024 | 10:06 | 10:14 | NP SELAQUI | SOLID WASTE |
| 177482 | A/F - 18903 | 2000 | 1250 | 750 | 25/06/2024 | 25/06/2024 | 10:07 | 10:15 | NP SELAQUI | SOLID WASTE |
| 177483 | A/F - 40074 | 1870 | 1380 | 490 | 25/06/2024 | 25/06/2024 | 10:09 | 10:15 | NP SELAQUI | SOLID WASTE |
| 177484 | UK07 CD 1556 | 30150 | 12520 | 17630 | 25/06/2024 | 25/06/2024 | 10:16 | 10:30 | SUNLIGHT | SOLID WASTE |
| 177485 | A/F - 40067 | 1700 | 1480 | 220 | 25/06/2024 | 25/06/2024 | 10:17 | 10:21 | NP SELAQUI | SOLID WASTE |
| 177486 | A/F - 32453 | 2350 | 1420 | 930 | 25/06/2024 | 25/06/2024 | 10:20 | 10:26 | NP SELAQUI | SOLID WASTE |
| 177488 | UK07 ECC 051 | 15590 | 9540 | 6050 | 25/06/2024 | 25/06/2024 | 10:26 | 10:31 | EWMSPL | SOLID WASTE |
| 177489 | A/F - 32517 | 1850 | 1460 | 390 | 25/06/2024 | 25/06/2024 | 11:03 | 11:13 | NP SELAQUI | SOLID WASTE |
| 177490 | UK07 CB 9090 | 33640 | 11880 | 21760 | 25/06/2024 | 25/06/2024 | 11:05 | 11:28 | WESPL | SOLID WASTE |
| 177491 | UK07 CB 5089 | 33620 | 14230 | 19390 | 25/06/2024 | 25/06/2024 | 11:07 | 11:40 | SUNLIGHT | SOLID WASTE |
| 177493 | HP68 8635 | 12880 | 9130 | 3750 | 25/06/2024 | 25/06/2024 | 11:20 | 11:32 | NND | SOLID WASTE |
| 177495 | UK07 CA 2251 | 16910 | 10130 | 6780 | 25/06/2024 | 25/06/2024 | 13:43 | 13:49 | WESPL | SOLID WASTE |
| 177496 | UK07 CD 2248 | 20450 | 10490 | 9960 | 25/06/2024 | 25/06/2024 | 13:43 | 13:53 | WESPL | SOLID WASTE |
| 177497 | UK07 BR 6261 | 5780 | 3170 | 2610 | 25/06/2024 | 25/06/2024 | 13:51 | 13:59 | NP SELAQUI | SOLID WASTE |
| 177498 | UK07 CB 9090 | 33560 | 11860 | 21700 | 25/06/2024 | 25/06/2024 | 14:05 | 15:33 | WESPL | SOLID WASTE |
| 177499 | UK07 CD 2251 | 18520 | 10070 | 8450 | 25/06/2024 | 25/06/2024 | 18:23 | 18:33 | WESPL | SOLID WASTE |
| 177500 | UK07 CA 4492 | 26560 | 10900 | 15660 | 25/06/2024 | 25/06/2024 | 18:25 | 18:52 | WESPL | SOLID WASTE |
| 177501 | UK07 CD 2252 | 20720 | 9950 | 10770 | 25/06/2024 | 25/06/2024 | 18:26 | 18:41 | WESPL | SOLID WASTE |

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NACOF INDIA LTD.

Date From: 25-Jun-2024 To: 25-Jun-2024; Material: SOLID WASTE;
Printed On: 29/07/2024 12:55PM

Page 2 of 2 :: Total Records: 47

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| S.No | Vehicle No | Gross w | Tare w | Net w | Gross Date | Tare Date | G Time | T Time | Party | Material |
|--------|--------------|---------|--------|--------|------------|------------|--------|--------|----------|-------------|
| 177502 | UK07 ECC 052 | 16240 | 9500 | 6740 | 25/06/2024 | 25/06/2024 | 18:27 | 18:45 | EWMSPL | SOLID WASTE |
| 177503 | UK07 CA 4939 | 25360 | 10130 | 15230 | 25/06/2024 | 25/06/2024 | 18:29 | 18:48 | WESPL | SOLID WASTE |
| 177504 | UK07 T 9355 | 18910 | 7310 | 11600 | 25/06/2024 | 25/06/2024 | 18:35 | 19:03 | SUNLIGHT | SOLID WASTE |
| 177505 | UK08 CB 3277 | 31470 | 12620 | 18850 | 25/06/2024 | 25/06/2024 | 18:36 | 18:53 | SUNLIGHT | SOLID WASTE |
| 177506 | UK07 CD 1556 | 24490 | 12550 | 11940 | 25/06/2024 | 25/06/2024 | 18:37 | 18:58 | SUNLIGHT | SOLID WASTE |
| 177507 | UK07 CB 5089 | 29380 | 14260 | 15120 | 25/06/2024 | 25/06/2024 | 18:38 | 19:04 | SUNLIGHT | SOLID WASTE |
| 177508 | UK07 CA 3468 | 20050 | 8800 | 11250 | 25/06/2024 | 25/06/2024 | 18:39 | 19:04 | SUNLIGHT | SOLID WASTE |
| 177509 | UK07 CA 1933 | 21510 | 8900 | 12610 | 25/06/2024 | 25/06/2024 | 18:44 | 19:24 | WESPL | SOLID WASTE |
| 177510 | UK07 ECC 051 | 18380 | 9490 | 8890 | 25/06/2024 | 25/06/2024 | 18:55 | 19:07 | EWMSPL | SOLID WASTE |
| Total | | 738690 | 345630 | 393060 | | | | | | |

8



Govt. of Uttarakhand

1497

Schedule - VIII

[See Rule 16(3)]

GOVERNMENT OF UTTARAKHAND
Office of the Controller, Legal Metrology
Certificate of Verification

Annexure R-4/22

545

NO. 88028

Name of Legal Metrology Officer Shri Praveen Negi

I hereby certify that I have this day 19-12-2023 verified and stamped the under mentioned weights, measures, etc, Belonging to M/S NACOF INDIA LTD.
Locality Shisham Bada Near Himgiri Univerity Dehradun ,Dehradun,Dehradun

| Quantity | Denomination | | Weighing Instruments | | | | Measuring Instruments | Verification fee | Carriage conveyance adjusting charges etc. |
|----------|--------------|----------|----------------------|-------|--------------|------|-----------------------|------------------|--|
| | Weights | Measures | Capacity | Class | Manufacturer | Type | | | |

| Category | Subcategory | Denomination/Capacity | Serial Number | No. of Nozal | Number | E-value | MMQ/MIN. | Class | Make | Verify No. Of Nozal | Action | Remarks |
|-----------------------------------|----------------|-----------------------|---------------|--------------|--------|---------|----------|---------------|-------|---------------------|----------|----------|
| Non automatic weighing instrument | Electronic | 60 M.TON | 171108 | | | 5/10 KG | 200 KG | III | LEO | 1 | Approved | Verified |
| Weight | Iron hexagonal | 50 KG | | | | | | Please Select | INDIA | 19 | Approved | Verified |
| Weight | Iron hexagonal | 20 KG | | | | | | Please Select | INDIA | 2 | Approved | Verified |
| Weight | Iron hexagonal | 10 KG | | | | | | Please Select | INDIA | 1 | Approved | Verified |

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| Category | Subcategory | Denomination/Capacity | Serial Number | No. of Nozal | Number | E-value | MMQ/MIN. | Class | Make | Verify No. Of Nozal | Action | Remarks |
|-------------|--------------|-----------------------|---------------|--------------|--------|---------|----------|---------------|--------|---------------------|----------|----------|
| Flow Meters | Other meters | 90 LIT/PER MINT | 2408576 | | | | | Please Select | KRANTI | 1 | Approved | Verified |

CA fee:1500 + Add.A fee:#additional_fee# + VF fee:4805 + late fee: #late_fee# = Total Rs. 6305 deposited dated 19-12-2023 With Transaction ID:382181702968507

Repaired by/Used by *Self*

Next Verification due on

18/12/2024

CWO → 18/12/2025

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Shri
Legal Metrology Officer, Dehradun
वरिष्ठ निरीक्षक
विधिक माप विज्ञान
3-A, बंगाली लाइब्रेरी रोड
देहरादून



कार्यालय नगर निगम, देहरादून। 547



(का०- 0135-2714074 फ़ैक्स- 0135-2851060 ई - मेल -(nagarnigam.ddn@gmail.com)

पत्रांक: 682 (H)

दिनांक: 26/7/24

-नोटिस-

- 1- प्रोजेक्ट मैनेजर, मै० वाटरग्रेस इकान सनलाईट प्रा०लि०, देहरादून।
- 3- प्रोजेक्ट मैनेजर, मै० इकॉन वेस्ट मैनेजमेंट साल्यूशन प्रा०लि०, देहरादून।
- 4- मै० सनलाईट सोंधोवाली धोरण, देहरादून।

विषय: कूड़े का परिवहन बन्द वाहनों/पूर्ण रूप से ढक कर नहीं करने के सम्बन्ध में।

उपरोक्त विषयक प्रोसेसिंग प्लांट के संचालन एवं रख-रखाव हेतु अनुबंधित कम्पनी मै० ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा०लि० द्वारा अपने पत्र सं०-GGWMP/24-25/016 दिनांक 22-07-2024 एवं नगर क्षेत्र से कूड़े का परिवहन पूर्ण रूप से ढक कर नहीं किये जाने एवं वाहनों द्वारा मार्ग में कूड़ा गिराते हुए जाने की शिकायत प्राप्त हो रही है। इस सम्बन्ध में आपको पूर्व में कई बार आदेशित करने एवं पुनः कार्यालय पत्रांक-1293(एच) दिनांक 02-09-2023 द्वारा आदेशित किया गया है कि कूड़े का किसी भी दशा में बिना ढके परिवहन नहीं किया जायें किन्तु आदेशों का पूर्ण रूप से अनुपालन नहीं किया जा रहा है तथा शीशमबाड़ा प्रोसेसिंग प्लांट में डम्पर ट्रकों द्वारा खुले रूप में कूड़े का परिवहन किया जा रहा है तथा कूड़े/वाहनों में एन्जाइम का छिड़काव नहीं किया जा रहा है, जिससे वाहनों के चलते हुए उनमें से अत्यधिक दुर्गन्ध आने की शिकायत प्राप्त होती है, इस सम्बन्ध में पूर्व में निर्देशित किया गया था कि कूड़े में एन्जाइम का निरन्तर छिड़काव कर फोटोग्राफ सहित प्रतिदिन की सूचना व्हट्सऐप ग्रुप में उपलब्ध कराने के आदेश दिये गये थे किन्तु आपके द्वारा अनुपालन नहीं किया जा रहा है। जो कि अनुबंध एवं नगरीय ठोस अपशिष्ट प्रबन्धन नियम, 2016 के विरुद्ध है। इस सम्बन्ध में नगर आयुक्त महोदय द्वारा कम्पनियों की कार्यप्रणाली पर घोर नाराजगी प्रकट की गयी है।

अतः आपको पुनः निर्देशित किया जाता है कि कूड़े/वाहनों में एन्जाइम का छिड़काव कर कूड़े का परिवहन प्रत्येक दशा में ढक कर करायें, नियम विरुद्ध एवं पुनः कूड़े का परिवहन खुले में किये जाने/गिराते हुए जाने की शिकायत प्राप्त होने पर प्रतिवाहन रू० 10,000/-अर्थदण्ड एवं अनुबंध के क्रम में कार्यवाही सुनिश्चित की जायेगी।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।

प्रतिलिपि:

1. नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
2. मै० ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा०लि०, शीशमबाड़ा, पछूवादून, सेलाकुई, देहरादून को इस निर्देश के साथ कि बिना पूर्ण रूप से ढके डम्पर ट्रकों की सूची एवं फोटोग्राफ कम्पनी के नाम सहित प्रस्तुत करना सुनिश्चित करें।
3. इन्डीपेन्डेंट प्रोजेक्ट इंजीनियर मै० जेबीबी टैक्नोक्रेट को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
4. मै० Brain above InfoSol Private Limited एवं मै० WeVOIS Labs Private Limited पी०एम०सी० को इस निर्देश के साथ कि आपको पूर्व में निर्देशित किया गया था कि कारगी ट्रांसफर स्टेशन से कूड़े का परिवहन पूर्ण रूप से ढक कर कराने एवं कूड़े पर एन्जाइम का छिड़काव सुनिश्चित करायें किन्तु आपकी कम्पनी द्वारा इस ओर कोई ध्यान नहीं दिया जा रहा है तथा आदेशों का निरन्तर उलंघन किया जा रहा है। अतः इस सम्बन्ध में अपना लिखित स्पष्टीकरण प्रस्तुत करें कि आदेशों का अनुपालन सुनिश्चित नहीं किये जाने के क्या कारण हैं? आपका स्पष्टीकरण संतोष जनक नहीं पाये जाने अथवा भविष्य में वाहनों द्वारा कूड़ा गिराते हुए ले जाने/दुर्गन्ध आने की शिकायत प्राप्त होने पर आपकी जिम्मेदारी निर्धारित की जायेगी।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।



1500 कार्यालय नगर निगम, देहरादून।



(फ़ोन- 0135-2714074; फ़ैक्स- 0135-2651060; ई-मेल -(nagarnigam.ddn@gmail.com)

पत्रांक: 1284/CH1

दिनांक: 26/10/24

-:नोटिस:- Annexure R-4/24

548

प्रोजेक्ट मैनेजर,

मै0 इकोन वाटरग्रेस मैनेजमेंट सर्विस प्रा0लि0,

28/5, कैनाल रोड, जाखन, निकट नैनीताल बैंक, देहरादून।

विषय: कूड़े का परिवहन नियमानुसार बन्द वाहनों/पूर्ण रूप से ढक कर नहीं करने के सम्बन्ध में।

उपरोक्त विषयक प्रोसेसिंग प्लांट के संचालन एवं रख-रखाव हेतु प्रोजेक्ट इंजीनियर द्वारा प्लांट के व्हटसएप ग्रुप पर उपलब्ध कराये गये विडियो एवं फोटोग्राफ के माध्यम से अवगत कराया गया है कि आज दिनांक 26-10-2024 को आपको डम्पर ट्रक संख्या-यू.के.07 सीए 4492 द्वारा प्लांट में कूड़े को व्यवस्थित रूप से ढक कर नहीं लाया गया है, जिसको देखने से प्रतीत होता है कि उक्त वाहन द्वारा मार्ग में कूड़ा गिराते हुए कूड़े का परिवहन किया गया है। इस सम्बन्ध में आपको पूर्व में कई बार आदेशित करने एवं कार्यालय पत्रांक-682(एच) दिनांक 26-07-2024 को अनुस्मारक पत्र द्वारा आदेशित किया गया है कि कूड़े का किसी भी दशा में बिना ढके परिवहन नहीं किया जाये, किन्तु आदेशों का पूर्ण रूप से अनुपालन नहीं किया जा रहा है एवं शीशमबाड़ा प्रोसेसिंग प्लांट में डम्पर ट्रकों द्वारा खुले रूप में कूड़े का परिवहन किया जा रहा है तथा कूड़े/वाहनों में एन्जाइम का छिड़काव नहीं किया जा रहा है, जिससे वाहनों के चलते हुए उनमें से अत्यधिक दुर्गन्ध आने की शिकायत प्राप्त होती है, जबकि शीशमबाड़ा प्रोसेसिंग प्लांट के सम्बन्ध में मा0 राष्ट्रीय हरित प्राधिकरण में वाद गतिमान है। इस सम्बन्ध में पूर्व में आदेशित किया गया था कि कूड़े में एन्जाइम का निरन्तर छिड़काव कर फोटोग्राफ सहित प्रतिदिन की सूचना व्हटसएप ग्रुप में उपलब्ध कराये, किन्तु आपके द्वारा अनुपालन नहीं किया जा रहा है। जो कि अनुबंध एवं नगरीय ठोस अपशिष्ट प्रबंधन नियम, 2016 के विरुद्ध है। इस सम्बन्ध में उच्च अधिकारियों द्वारा आपकी कार्यप्रणाली पर घोर नाराजगी प्रकट की गयी है।

अतः उपरोक्त के सम्बन्ध में बार-बार आदेशित/निर्देशित करने एवं प्रकरण मा0 एन0जी0टी0 में गतिमान होने के सम्बन्ध में अवगत कराने के उपरान्त भी कूड़े का परिवहन नियमानुसार ढककर/उपयुक्त वाहनों (प्लांट में आसानी से खाली हो जाये) द्वारा नहीं किया जा रहा है, इसलिए उक्त लापरवाही के लिए क्यों ना आपकी कम्पनी पर रू0 2,00,000/- (दो लाख रुपये) अर्थदण्ड की कार्यवाही सुनिश्चित की जाये। इस सम्बन्ध में अपना स्पष्टीकरण 03 दिन के अन्दर प्रस्तुत करना सुनिश्चित करें अन्यथा आपके विरुद्ध उक्तानुसार कार्यवाही की जायेगी, जिसकी समस्त जिम्मेदारी आपकी स्वयं की होगी।

उप नगर आयुक्त,
नगर निगम, देहरादून।

प्रतिलिपि:

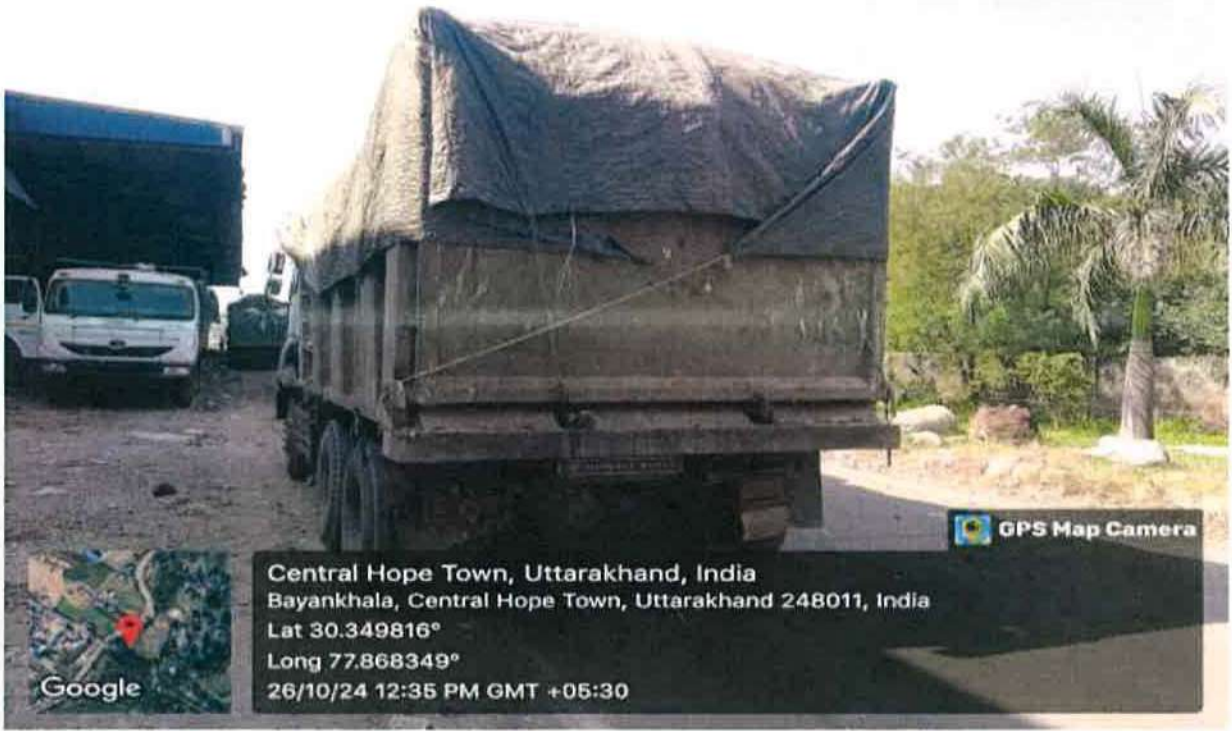
1. नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
2. मै0 ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा0लि0, शीशमबाड़ा, पछूवादून, सेलाकुई, देहरादून को इस निर्देश के साथ कि बिन पूर्ण रूप से ढके डम्पर ट्रकों की सूची एवं फोटोग्राफ कम्पनी के नाम सहित प्रस्तुत करना सुनिश्चित करें।
3. इन्डीपेन्डेंट प्रोजेक्ट इंजीनियर मै0 जेबीबी टेक्नोक्रेट को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
4. मै0 Brain above InfoSol Private Limited इस निर्देश के साथ कि आपको पूर्व में निर्देशित किया गया था कि कारग ट्रांसफर स्टेशन से कूड़े का परिवहन पूर्ण रूप से ढक कर कराने एवं कूड़े पर एन्जाइम का छिड़काव सुनिश्चित कराये किन्तु आपकी कम्पनी द्वारा इस ओर कोई ध्यान नहीं दिया जा रहा है तथा आदेशों का निरन्तर उलंघन कि जा रहा है। अतः इस सम्बन्ध में अपना लिखित स्पष्टीकरण प्रस्तुत करें कि क्यों ना आपके विरुद्ध रू0 1,00,000/- (एक लाख रुपये) की अर्थदण्ड की कार्यवाही सुनिश्चित की जाये।

उप नगर आयुक्त
नगर निगम, देहरादून।

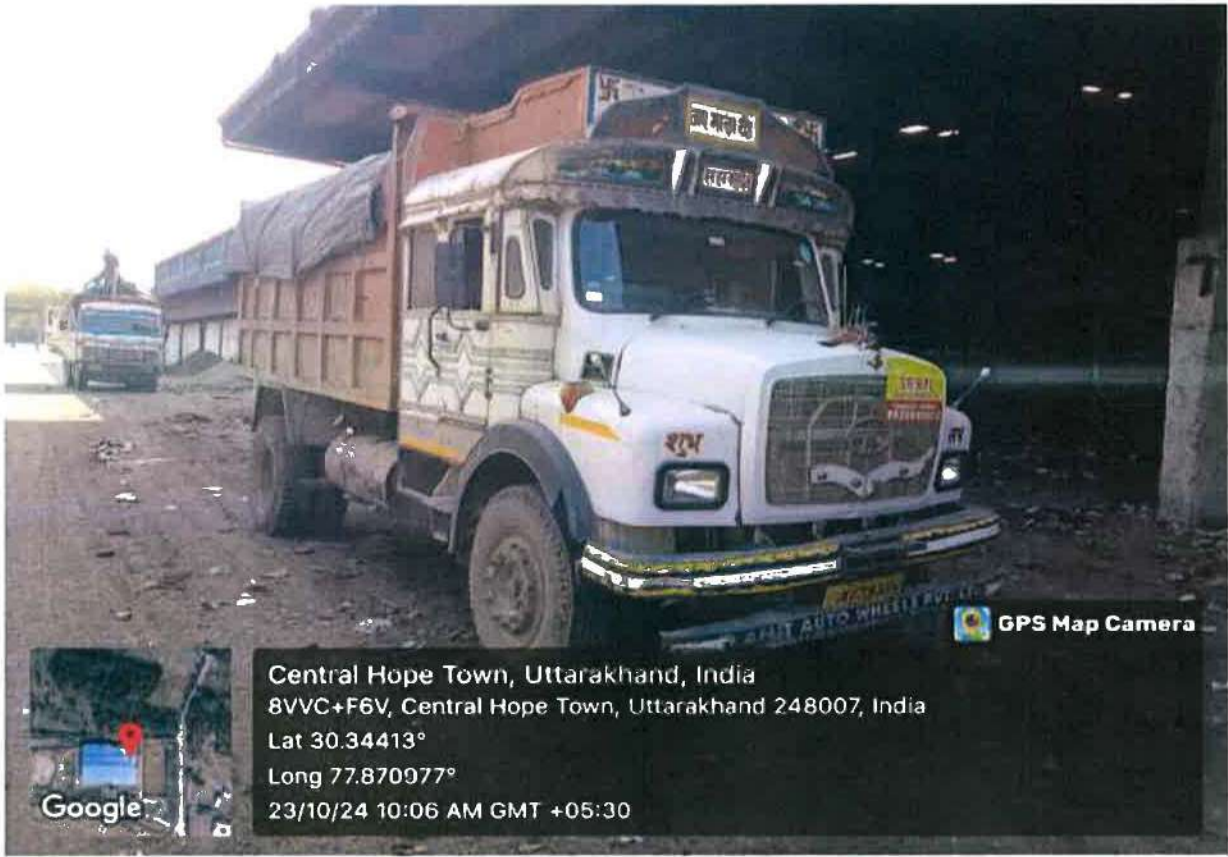
1501

Annexure R-4/25
549

MSW Secondary Transportation (Kargi to Sheeshambada SWM Plant)
Vehicle Properly Covered photo



550



Contractor
 AUTHORIZED SIGNATORY

CONTRACT BOND

Assistant Project Manager

C.B. No.14..../S.E.-9th

Dated ...15.../...07/2024

Name of Contractor :- M/s Alfa Therm Ltd.,
 431 Udyog Vihar Phase-3,
 Sec-20 Gurugram Haryana.

551

2. Name of Work :- Under the Municipal Solid Waste Management of Municipal Corporation Dehradun, the work of purchasing and installing 75 mm trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant.

3. Estimated Cost Rs.:- 3,51,00,000.00+ (18 % GST 63,18,000.00)= 4,14,18,000.00

4. Tended Cost Rs. :- 3,50,10,000.00+ (18% GST 63,01,800.00)= 4,13,11,800.00

5. Stamp Duty Rs. 100.00

6. Date of Start-15-07-2024.....

7. Date of Completion -14-10-2024.....

8. Amount of Earnest Money Rs. 17,55,000.00 Vide BG No. :- HDFC Bank (Performance+Additional Performance Security)

(i) BG No. 191GT01241860002 dt 04-07-2024
 Rs 17,55,000.00

PROGRESS CHART

| Sl. No. | Financial Progress | Time Allowed (From Date of Start) | Grace Period |
|---------|--|--|--------------|
| 1- | 1/3rd (15%) the cost of total work done. | 1/3rd (15%) of Bonded Period (..... Month) | - |
| 2- | 2/3 rd (50%) the cost of total work done. | 2/3 rd (50%) of Bonded Period (..... Month) | - |
| 3- | Full/(100%) the cost of total work done. | Full (100%) of Bonded Period (..... Month) | - |

As per recommendation Tender Advisory Committee the above agreement checked from page ...01..... to ...07. and found to be correct in respect.

ACCOUNTS OFFICER

| Sl. No. | M.B. No & Date | Gross Amount | 2% I.T | S.D 5% | GST | 1% Cess | Royalty | Stock | By Cheque |
|---------|----------------|--------------|--------|--------|--------|---------|---------|-------|-----------|
| | | | | | 4/1/24 | | | | |

for ALFA THERM LIMITED

Ram Tej Singh

AUTHORIZED SIGNATORY

Contractor

Project Manager

S E IX

Assistant Project Manager

C.B NO 14/S-E-9/2024-25-1504011 Date 15-07-24

Contractor for ALFA THERM LIMITED

INDEX FOR CONTRACT BOND

[Signature]
A.P.M

Name of Work :-
AUTHORISED SIGNATORY

Under the Municipal Solid Waste Management of Municipal Corporation Dehradun, the work of purchasing and installing 75 mm trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant.

Estimated Cost Rs.:- 3,51,00,000.00+ (18 % GST 63,18,000.00)= 4,14,18,000.00

Tendered Cost Rs. :- 3,50,10,000.00+ (18% GST 63,01,800.00)= 4,13,11,800.00

Date of Start15-07-2024.....

Date of Completion14-10-2024.....

| S.N. | Particulars | Page No. of Bond |
|------|------------------------------------|------------------|
| 1 | Index sheet | 01 |
| 2 | Contract agreement | 02-04 |
| 3 | Letter of acceptance | 05-19 |
| 4 | Letter of technical bid | 20-40 |
| 5 | Letter of price bid | 41-49 |
| 6 | Perticular conditions of contract. | 50-58 |
| 7 | General conditions of contract | 59-80 |
| 8 | Specification | 81-83 |
| 9 | Drawings. | 84-87 |
| 10 | Completed schedule. | - |

[Signature]
Assistant Project Manager
Dehradun Smart City(P.I.U)
P.W.D. Dehradun

for ALFA THERM LIMITED

[Signature]

AUTHORISED SIGNATORY

Contractor

[Signature]

[Signature]
P.M.

[Signature]
S.E.IX

[Signature]
A.P.M



सत्यमेव जयते

1505



IN UK31658140274444W

INDIA NON JUDICIAL

Government of Uttarakhand

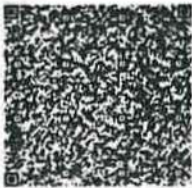
ALP.M

553

e-Stamp

Certificate No. : IN-UK31658140274444W
 Certificate Issued Date : 12-Jul-2024 10:47 AM
 Account Reference : NONACC (SV)/ uk1299004/ DEHRADUN/ UK-DH
 Unique Doc. Reference : SUBIN-UKUK129900470200875407135W
 Purchased by : ALFA THERM LIMITED
 Description of Document : Article Miscellaneous
 Property Description : NA
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : ALFA THERM LIMITED
 Second Party : NA
 Stamp Duty Paid By : ALFA THERM LIMITED
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

Shalini Tiwari
Stamp Vendor
Court Road, Dehradun



Contract Agreement

THIS AGREEMENT made the 15th day of July, 2024, between Chief Project Manager/Superintending Engineer, 9th Circle, PWD Dehradun name of the Employer (hereinafter "the Employer"), of the one part, and M/s Alfa Therm Limited, 431 1st Floor Udyog Vihar Phase-3 Sector-20 Gurugram Haryana name of the Contractor (hereinafter "the Contractor"), of the other part:

WHEREAS the Employer desires that the works known as Under the Municipal Solid Waste Management of Municipal Corporation Dehradun, the work of purchasing and installing 75 mm trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant should be executed by the Contractor, and has accepted a Bid by the Contractor for the execution and completion of these Works and the remedying of any defects therein. The Employer and the Contractor agree as follows:

Contractor

P.M.

S.E.IX

ALP.M

Ranjitdas

1506

000

SSU

APM

Contractor

1. In this Agreement words and expressions shall have the same meanings as are respectively assigned to them in the Contract documents referred to.

2. The following documents shall be deemed to form and be read and construed as part of this Agreement. This Agreement shall prevail over all other Contract documents.

- the Letter of Acceptance
- the Letters of Technical Bid and Price Bid
- the Addenda Nos insert addenda numbers if any.
- the Particular Conditions
- the General Conditions;
- the Specification
- the Drawings; and
- the completed Schedules,

3. In consideration of the payments to be made by the Employer to the Contractor as indicated in this Agreement, the Contractor hereby covenants with the Employer to execute the Works and to remedy defects therein in conformity in all respects with the provisions of the Contract.

4. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying of defects therein, the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

IN WITNESS whereof the parties hereto have caused this Agreement to be executed in accordance with the laws of India on the day, month and year indicated above.

Signed by

for and on behalf of the Employer for in the presence of

Witness, Name, Signature, Address, Date

Ranjitdas

Contractor

Signed by

for ALFA THERM LIMITED

and on behalf of the Contractor in the presence of

Witness, Name, Signature, Address, Date

S.E.IX

Contractor
P.W.D.
Uttarakhand

15075
555
Office of the Superintending Engineer/
Chief Project Manager, Smart City



9th Circle, P.W.D., Yamuna Colony, Dehradun, Uttarakhand

Phone/ Fax:- 0135-2531152

E-mail:- sepwdddun@rediffmail.com

Web-http://pwd.uk.gov.in

Letter No. 3933 /685 (1)Yata-9/2024

Date 2 /07/2024

LETTER OF ACCEPTANCE

To,

M/s Alfa Therm Ltd,
431 Udyog Vihar Phase-3,
Sec-20 Gurugram Haryana.

Subject - Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant.

Dear Sir,

This is to notify you that your bid, Dated 3-6-2024 consisting of the Technical and Price Bids for execution of "Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant" and Tender ID: 2024_pwd_71783_1 for the accepted Contract Amount of the equivalent of ₹ 3,50,10,000.00 + 18% G.S.T. ₹ 63,01,800.00 (3,50,10,000.00 + 63,01,800.00) = ₹ 4,13,11,800.00 (Rupees four Crore thirteen Lakh Eleven Thousand Eight Hundred only) as corrected and modified in accordance with the instructions to bidders is hereby accepted by our agency on behalf of the Governor of Uttarakhand.

You are requested to furnish Performance Security ₹ 17,55,000.00 (Rupees Seventeen Lakh Fifty Five Thousand) only as per Section Two Bid data sheet ITB 33.5 of Standard Bidding Document in favour of the Chief Project Manager/Superintending Engineer, 9th Circle, P.W.D., Dehradun within 07 days in accordance with the Conditions of Contract, using for that purpose of the Performance Security Form included in Section 8 (Contract Forms) of the Bidding Document.

Yours Faithfully

(Anil Pangty)
Superintending Engineer/
Chief Project Manager, Smart City,
9th Circle, P.W.D., Dehradun.

Copy to Municipal Commissioner, Nagar Nigam, Dehradun.

Copy to Project Manager, Dehradun Smart City (PIU) P.W.D., Dehradun for the information and necessary action.

Enclosure- All Tender Documents in Original.

Copy to Bond.

Project Manager
Contractor

S.E.IX

Superintending Engineer/
Chief Project Manager, Smart City
9th Circle, P.W.D., Dehradun.

A.P.M



सत्यमेव जयते

1508



IN-UK31660908374624W

INDIA NON JUDICIAL

A.P.M

Government of Uttarakhand

556

e-Stamp

Certificate No. : IN-UK31660908374624W
Certificate Issued Date : 12-Jul-2024 10:52 AM
Account Reference : NONACC (SV)/ uk1299004/ DEHRADUN/ UK-DH
Unique Doc. Reference : SUBIN-UKUK129900470206264852941W
Purchased by : ALFA THERM LIMITED
Description of Document : Article 12(A) Bank Guarantee
Property Description : NA
Consideration Price (Rs.) : 0
 (Zero)
First Party : ALFA THERM LIMITED
Second Party : NA
Stamp Duty Paid By : ALFA THERM LIMITED
Stamp Duty Amount(Rs.) : 8,765
 (Eight Thousand Seven Hundred And Sixty Five only)

Shalini Dwar
 Stamp Vendor
 Court Road, Dehradun



Please write or type below this line

Ranjedro

PM

S.E.I.K

0005167777

Contractor

Statutory Alert
 1. This stamp is available at www.stamp.gov.in
 2. For details of the stamp duty, please refer to the website of the Government of India.
 3. In case of any discrepancy, please refer to the State Stamp Authority.

A.P.M

1509

007

HDFC BANK

understand your world

Contractor
Panjabi

On 05-07-2024
Serial No. GTEE/ 811281

HDFC BANK LTD
Enkay Towers B1
Vanliya Kunj Phasev
Gurgaon 122001
GSTN Of Consignee :
06AAACH2702H1Z4

532
AP.M

To,
CHIEF PROJECT MANAGER
SUPERINTENDING ENGINEER 9TH
CIRCLE PWD DEHRADUN OFFICE OF THE
SUPERINTENDING ENGINEER CHIEF
PROJECT MANAGER SMART CITY

OUR REFERENCE : 191GT01241860002
DATE OF ISSUE : 04-JUL-2024
APPLICANT : ALFA THERM LIMITED
GUARANTEE AMOUNT : INR17,55,000.00
AMOUNT IN WORDS : RUPEES SEVENTEEN LAKH FIFTY FIVE THOUSAND ONLY
EXPIRY DATE : 31-DEC-2024
EXPIRY PLACE : gurgaon
CLAIM DATE : 31-DEC-2024

DEAR SIR

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DOCUMENT ISSUED BY US.

THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH IT HAS BEEN ISSUED IS FULFILLED, WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT GUARANTEE / EXTENSION AS STATED BELOW HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANK.

- | | | | |
|-------------|-----------------|-------------|----------------|
| 1. Mr./Ms. | JARUN CHAUDHARY | 2. Mr./Ms. | <i>Satpant</i> |
| Designation | PB Authority | Designation | |
| P.A NO. | Enip. Code | P.A NO. | 124/184 |

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED SHOULD BE SOUGHT BY SENDING EMAIL TO BGCONFIRMATION@HDFCBANK.COM

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD.

AUTHORISED SIGNATORY



Panjabi

Contractor

P.M.

S.E.IX

[Signature]

AP.M



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INDIA NON JUDICIAL

A.P.M

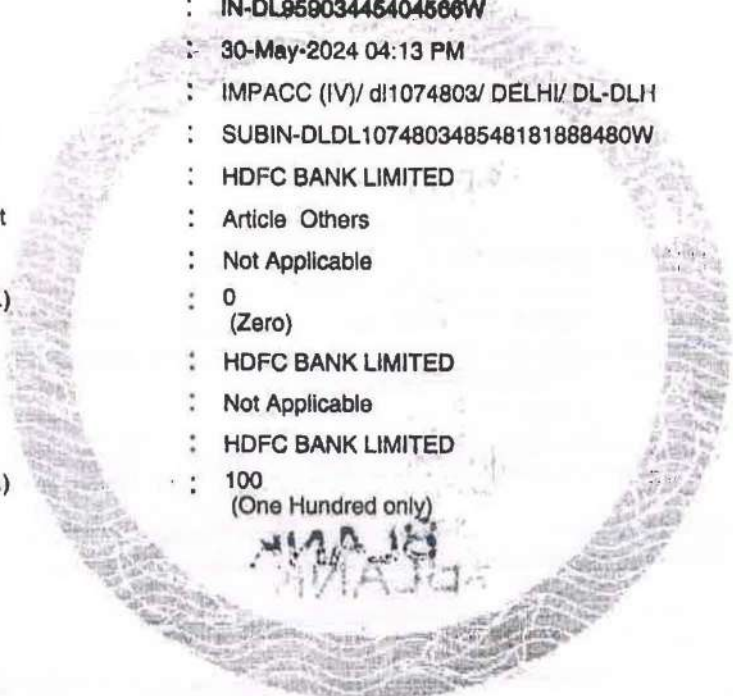
Contractor
सत्यमेव जयते

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Government of National Capital Territory of Delhi

e-Stamp

| | |
|---------------------------|---|
| Certificate No. | : IN-DL95903445404566W |
| Certificate Issued Date | : 30-May-2024 04:13 PM |
| Account Reference | : IMPACC (IV)/ dl1074803/ DELHI/ DL-DLH |
| Unique Doc. Reference | : SUBIN-DL107480348548181888480W |
| Purchased by | : HDFC BANK LIMITED |
| Description of Document | : Article Others |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : HDFC BANK LIMITED |
| Second Party | : Not Applicable |
| Stamp Duty Paid By | : HDFC BANK LIMITED |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |



THIS NON-JUDICIAL STAMP PAPER FORMS PART AND PARCEL OF BANK GUARANTEE ISSUED ON 04-... FOR INR17,55,000.00 VIDE BANK GUARANTEE NO 191GT01241860002 ON BEHALF OF ALFA THERM LIMITED, IN FAVOUR OF CHIEF PROJECT MANAGER SUPERINTENDING ENGINEER 9TH CIRCLE PWD DEHRADUN OFFICE OF THE SUPERINTENDING ENGINEER CHIEF PROJECT MANAGER SMART CITY

For HDFC BANK LIMITED

Authorized Signatory



For HDFC BANK LIMITED

Authorized Signatory

Contractor

Statutory Alert:

1. Legitimacy of this Stamp certificate should be verified at 'www.shclstamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

A.P.M

Sanjay

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M.C. A.P.M.

BG NO: 191GT01241860002 DATED: 04-JUL-2024 AMOUNT: INR 1,755,000/-

Performance Security

HDFC Bank Limited having our registered office at HDFC Bank House, Senapati Bapat Marg, Lower Parel West, Mumbai-400013 and one of its branches at HDFC Bank Ltd. Enkay Towers, B1, Vanijya Kunj, Udyog Vihar Phase-V, Gurgaon-122001

Beneficiary: Chief Project Manager / Superintending Engineer, 9th Circle, P.W.D., Dehradun.
Address: Office of the Superintending Engineer / Chief Project Manager, Smart City, 9th Circle, P.W.D., Yamuna Colony, Dehradun, Uttarakhand

Date: 04-JUL-2024

Performance Guarantee No.: 191GT01241860002

We have been informed that Alfa Therm Ltd (hereinafter called "the Contractor") has entered into Contract No. Letter of Acceptance: Letter No. 3933 /685 (I) Yata-9/2024 dated 02/07/ 2024 with you, for the execution of Purchasing and Installing 75 MM Trommel, 30 TPH ballistic separator and 25 TPH Shredder (hereinafter called "the Contract").

Furthermore, we understand that, according to the conditions of the Contract, a performance guarantee is required.

At the request of the Contractor, we HDFC Bank Limited, hereby irrevocably undertake to pay you any sum or sums not exceeding in total an amount of Rs. 17,55,000/- (Rupees Seventeen Lacs Fifty Five Thousand Only) such sum being payable in the types and proportions of currencies in which the Contract Price is payable ie INR, upon receipt by us of your first demand in writing accompanied by a written statement stating that the Contractor is in breach of its obligation(s) under the Contract, without your needing to prove or to show grounds for your demand or the sum specified therein.

The guarantor may agree to one time extension of this guarantee for period not to exceed six months, in response to the employer's written request for such extension, such request to be presented to us, the guarantor, before the expiry of this guarantee.

This guarantee shall expire, no later than the 31-DEC-2024, and any demand for payment under it must be received by us at this office on or before that date.

"Notwithstanding anything to the contrary contained herein -

i) Our liability under this Guarantee shall not exceed Rs. 17,55,000/- (Rupees Seventeen Lacs Fifty Five Thousand Only)

ii) This Bank Guarantee shall be valid upto 31-DEC-2024

iii) We are liable to pay the Guarantee Amount or any part thereof only and only if you serve upon us a written claim or demand before Maturity/Expiry Date of the Bank Guarantee OR on or before 31-DEC-2024 i.e. date falling less than 1 (One) year from Maturity/Expiry Date of the Bank Guarantee (being Claim Date of the Bank Guarantee), falling which we shall stand released and discharged from making payment under this Guarantee, irrespective of whether you have returned the original Bank Guarantee or not.

iv) Further, unless a suit/action to enforce your right under this Guarantee is filed against us before the Competent Court in India (in case of any dispute arising out of this Guarantee in relation to your claim/demand), within a period of (1) one year from the Claim Date (being the "specified period"), all your rights under this Guarantee shall be extinguished and we shall stand released and discharged permanently from all liabilities whatsoever under this Guarantee upon the expiry of the Specified Period."

All Claims under this Guarantee shall be payable at HDFC Bank Ltd. Enkay Towers, B1, Vanijya Kunj, Udyog Vihar Phase-V, Gurgaon-122001

This BG confirmation NO GTEE/ is an integral part of the BG No 191GT01241860002 Dated 04-JUL-2024

Sanjay
HDFC BANK LIMITED
Authorised Signatory



S.E. IX
HDFC BANK LIMITED
Authorised Signatory
124.84

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M Gmail

Project Manager <piudehradunsmarcity@gmail.com>

Regarding Confirmation of Bank Guarantee no 191GT01241860002 Date 04-07-2024 Rs 17,55,000.00

Project Manager <piudehradunsmarcity@gmail.com>
To: pratibha.mishra1@hdfcbank.com, sagar.mishra@hdfcbank.com

Fri Jul 12, 2024 at 2:16 PM

Dear Sir/Madam, Please find the attachment

Thanks & Regards,

Project Manager
Dehradun Smart City, PWD
PWD Dehradun
248001



Document 98 (1).pdf

RE:TX

560

Pratibha Mishra1 <pratibha.mishra1@hdfcbank.com>
Project Manager <piudehradunsmarcity@gmail.com>
Sagar Mishra <sagar.mishra@hdfcbank.com>

Fri Jul 12, 2024 at 6:28 PM

Classification - Public

Classification - Public

Dear Sir,

Please find below confirmation :-

To,

CHIEF PROJECT MANAGER
SUPERINTENDING ENGINEER OFFICE OF
THE SUPERINTENDING ENGINEER 9TH
CIRCLE PWD DEHRADUN CITY
PIN CODE 248001

OUR REFERENCE : 191GT01241860002
ISSUE DATE : 04-JUL-2024
APPLICANT : ALFA THERM LIMITED
GUARANTEE AMOUNT : INR 1,755,000
AMOUNT IN WORDS : Rupees Seventeen lakh fifty five thousand only
EXPIRY DATE : 31-DEC-2024
EXPIRY PLACE : GURUGRAM
CLAIM DATE : 31-DEC-2024

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US.

THIS GUARANTEE ATTACHED IS TO BE RETURNED TO US WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE. IF THE GUARANTEE IS NOT RECEIVED BACK BY US WITHIN THE DATE AFOREMENTIONED, IT SHALL BE DEEMED TO BE AUTOMATICALLY CANCELLED.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

1. Mr./Ms. SATPREET 2. Mr./Ms. VARUN CHAUDHARY
Designation PS AUTHORIZER Designation PS AUTHORIZER
P.A NO. 840384 P.A NO. V8872

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE ABOVE GUARANTEE / EXTENSION HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANK.

Thanks & Regards,
MDFC Bank Ltd
Contact No. 7715936529

Contractor

S.E.T.X

APM



Contractor

E-Mail: piul@dehradunsmartcity@gmail.com

कार्यालय 1513 011 परियोजना प्रबन्धक

देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग



उत्तराखण्ड शासन

Phone no. 0135-3597674

पत्रांक 421 /निविदा(नगर निगम)

दिनांक 11/07/2024

सेवा में,

Branch Manager,
HDFC Bank Ltd.,
Vanijya Kunj Phase-V
Gurgaon.

विषय:- एफ.डी.आर. सं० सत्यापन के सम्बन्ध में।

महोदय

उपरोक्त विषयक अवगत कराना है कि M/s Alfa Thirm Ltd, 431 1st Floor Udyog Vihar Phase-3 Sector 20 Gurugram Haryana द्वारा आपकी शाखा से जारी बैंक गारन्टी सं० 191GT01241860002 दिनांक 04.07.2024 रु० 17,55,000.00 को इस कार्यालय में अनुबन्ध हेतु जमा किया गया है। जिसकी छायाप्रति सलंग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया उक्त बैंक गारन्टी का सत्यापन इस कार्यालय को प्रेषित करने की कृपा करें।

सलंग्न:- उपरोक्तानुसार बैंक गारंटी छायाप्रति।

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी०आई०यू०)

पत्रांक 421 /निविदा(नगर निगम)

दिनांक 11/07/2024

प्रतिलिपि:-

1. अधीक्षण अभियन्ता, नवम् वृत्त लो०नि०वि० देहरादून को सादर सूचनार्थ प्रेषित।
2. सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी (पी०आई०यू०) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी०आई०यू०)

Contractor

Piu letters Laptop

S.E.IK

A.P.M

1514 012

OHSAS 45001:2018



Contractor

Paritosh



562

ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : info@alfatherm.in Web Site : www.alfathermltd.com

CIN No. : U74899DL1994PLC056781

ATL/MSW/2024/156

July 05, 2024

To:
Office of the The Superintending Engineer/
Chief project Manager, Smart City
9th Circle, P.W.D., Yamuna Colony
Dehradun- 248001
Uttarakhand.

Tender Ref No.: 2824/1C-9/2024, dt.13.5.2024

Tender ID: 2024 PWD 71783 1

Work: Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic seperator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

Sub: Submission of PBG of Rs.17,55,000/-

Dear Sir,

NA/10

Reference Letter of Acceptance: No.3933/685(1)Yata-9/2024 dt.02.07.2024

As per conditions of the tender, we are attaching herewith Performance bank Guarantee No.191GT01241860002 dt.4.7.2024 of Rs.17,55,000/- issued by HDFC Bank Ltd for your records and needful.

You are requested to kindly acknowledge the same.

Thanking you,
For Alfa Therm Limited

Yogita



Yogita Sharma
Authorized Signatory
Mob.9958693947

Encl: as above mentioned Performance Bank Guarantee



PM

S.E.IX

Head Office: B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

INCINERATORS AIR HEATERS SHREDDERS COMPOSTING MSW EQPTS.

नवम् वृत्त लो0नि0वि0 देहरादून की अध्यक्षता में नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट की क्षमता बढ़ाने के लिए 75एम0एम0 ट्रोमल, 30 टी0पी0एच0 बैलेस्टिक सेपरटर एवं 25 टी0पी0एच0 श्रेडोर क्रय कर स्थापित किये जाने का कार्य हेतु प्राप्त निविदाओं के सम्बन्ध में सम्पन्न हुई। उक्त बैठक में निम्न अधिकारी उपस्थित रहे :-

उपस्थित अधिकारी :-

1. इं0 अनिल पांगती, अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून। - अध्यक्ष
2. इं0 प्रवीन कुश, परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी(पी0आई0यू0)। - सदस्य
3. इं0 प्रवीण कर्णवाल, अधिशासी अभियन्ता, निर्माण खण्ड लो0नि0वि0 देहरादून। - सदस्य
4. इं0 वर्तिका ध्यानी, सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी(पी0आई0यू0)। - प्रस्तुतकर्ता

| | | |
|----|---|---|
| 1 | कार्य का नाम जिसकी निविदा समिति द्वारा निस्तारण की जानी है। | नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट की क्षमता बढ़ाने के लिए 75एम0एम0 ट्रोमल, 30 टी0पी0एच0 बैलेस्टिक सेपरटर एवं 25 टी0पी0एच0 श्रेडोर क्रय कर स्थापित किये जाने का कार्य। |
| 2 | मूल स्वीकृत कार्य का नाम एवं स्वीकृति का सन्दर्भ | नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट की क्षमता बढ़ाये जाने एवं 58 हूपर/टीपर वाहनों का क्रय किये जाने का कार्य। उत्तराखण्ड शासन शहरी विकास अनुभाग-03 का आदेश सं0 199696/IV-3/2024-12(11SWM)/2023 दिनांक 16 मार्च 2024। |
| 3 | योजना का नाम | Scheme for Special Assistant to State for Capital Investment (SSASCI) |
| 4 | कार्य की लागत | 414.18 लाख। |
| 5 | प्राविधिक स्वीकृति/टी0ए0सी0 द्वारा अनुमोदन का सन्दर्भ | कुल लागत रू0 999.22 लाख (रू0 458.78 लाख 58 हूपर/टीपर वाहनों के क्रय हेतु एवं रू0 540.44 लाख प्रोसेसिंग प्लांट की क्षमता बढ़ाने हेतु) टी0ए0सी0 द्वारा दिनांक 23.09.2023 को अनुमोदित। |
| 6 | वित्तीय वर्ष में अनुदान/मॉग | 414.18 लाख। |
| 7 | इस निविदा की लागत को सम्मिलित करते हुए स्वीकृत कार्य पर कुल प्रस्तावित व्यय | 414.18 लाख। |
| 8 | निविदा आमंत्रित करने का सदंर्भ एवं तिथि | अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून का पत्रांक 2842/1सी-9/2024 दिनांक 13.05.2024 |
| 9 | निविदा खोलने की तिथि | टेक्निकल बिड दिनांक 03.06.2024 प्राईज बिड दिनांक 22.06.2024 |
| 10 | समाचार पत्रों में प्रकाशन का विवरण | अमर उजाला दिनांक 14.05.2024 उत्तराखण्ड संस्करण। हिन्दुस्तान टाइम्स दिनांक 14.05.2024 राष्ट्रीय संस्करण। |
| 11 | निविदा बेचे/प्राप्त किये जाने वाले वृत्तों/खण्डों के नाम | ई-टेंडरिंग (https://uktenders.gov.in)के माध्यम |
| 12 | कुल कितनी निविदायें प्राप्त हुई | 03 निविदायें प्राप्त हुई, जिसमें तीनों निविदायें ही Technical Bid हेतु Qualified हुई। 1. M/s Thapar Engineering Works, Alwar Rajsthan. 2. M/s Alfa Therm Ltd.,431 Udyog Vihar Phase-3, Sec-20 Gurugram 3. M/s Geron Engineering Pvt. Ltd & M/s R.G. Associate(JV) |
| 13 | न्यूनतम निविदादाता का नाम एवं निविदा की लागत | M/s Alfa Therm Ltd.,431 Udyog Vihar Phase-3, Sec-20 Gurugram रू0 3,50,10,000.00 +(18%GST अतिरिक्त।) |
| 14 | निविदा खोलने वाली समिति का विवरण | 1. अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून। 2. परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0। 3. अधिशासी अभियन्ता, निर्माण खण्ड, लो0नि0वि0, देहरादून। 4. सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0। |

| | | |
|----|----------------------|---|
| 15 | डिप्टी Contractor | <p>नगर निगम देहरादून की नगरीय ठोस अपविष्ट प्रबन्धन के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट की क्षमता बढ़ाने के लिए 75एम0एम0 ट्रोमल, 30 टी0पी0एच0 बैलेस्टिक सेपरटर एवं 25 टी0पी0एच0 श्रेडोर कय कर स्थापित किये जाने का कार्य हेतु प्रथम बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 570/1सी0-9/2024 दिनांक 27.01.2024 द्वारा ई-निविदा राष्ट्रीय समाचार पत्रों में आमंत्रित की गई थी, जिसमें किसी भी निविदादाता की निविदा Technical Bid की शर्तों के अनुरूप Qualify नहीं पायी गई, जिसके उपरान्त उक्त कार्य की निविदा निरस्त की गई। द्वितीय बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 1905/1सी0-9/2024 दिनांक 15.03.2024 द्वारा पुनः निविदा समाचार पत्रों में आमंत्रित की गई किन्तु दिनांक 16.03.2024 से लोक सभा समान्य निर्वाचन हेतु आर्दश आचार संहिता लागू होने के उपरान्त निविदा Online आमंत्रित नहीं की जा सकी। पुनः उक्त कार्य की निविदा तृतीय बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 2842/1सी0-9/2024 दिनांक 13.05.2024 द्वारा Two Bid के अनुसार E-tendering में अल्पकालीन निविदा आमन्त्रित की गयी। जिसमें 03 निविदादाताओं द्वारा निविदा सूचना के अनुसार दिनांक 03.06.2024 के अपराहन 3.00 बजे सील्ड लिफाफे में वांछित अभिलेखों की Hard Copy अधीक्षण अभियन्ता कार्यालय में जमा की गई। उक्त जमा अभिलेखों का परीक्षण निर्धारित निविदा समिति के सदस्यों द्वारा दिनांक 03.06.2024 को किया गया। जिसमें तीनों निविदादाताओं की निविदा Technical Bid खोलने हेतु Responsive पाई गई। तकनीकी बिड के परीक्षण उपरान्त तीनों निविदादाताओं की निविदा Financial Bid खोलने हेतु पात्र पायी गयी। ई-निविदा (Financial Bid) दिनांक 22.06.2024 को अपराहन 12:30 बजे अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून कार्यालय में निविदा समिति के सम्मुख खोली गयी। जिसमें शेड्यूल "बी" में दी गयी मात्राओं के आधार पर कार्य की आगणित लागत रू0 3,51,00,000.00 (18% जी0एस0टी0 अतिरिक्त) मात्र है। निविदा में प्रथम न्यूनतम निविदादाता M/s Alfa Therm Ltd, 431 Udyog Vihar Phase-3 Sector-20 Gurugram की निविदा की दरों के आधार पर लागत रू0 3,50,10,000.00 (18% जी0एस0टी0 अतिरिक्त) मात्र प्राप्त हुई है। जो आगणित लागत से रू0 (3,51,00,000.00 - 3,50,10,000.00) रू0 90,000.00 अर्थात 0.26% कम है।</p> <p>अतः M/s Alfa Therm Ltd, 431 Udyog Vihar Phase-3 Sector-20 Gurugram के नाम रू0 3,50,10,000.00+ 18% GST रू0 63,01,800.00= 4,13,11,800.00 (रू0 चार करोड तेरह लाख ग्यारह हजार आठ सौ) मात्र जी0एस0टी0 सहित की निविदा स्वीकृति हेतु परामर्श/अनुमोदन दिया जाता है।</p> |
|----|----------------------|---|

(इं0 वनिका ध्यानी)
 सहायक परियोजना प्रबन्धक
 देहरादून स्मार्ट सिटी
 पी0आई0यू0 (प्रस्तुतकर्ता)

(इं0 प्रवीण कर्णवाल)
 अधिशासी अभियन्ता
 निर्माण खण्ड लो0नि0वि0
 देहरादून (सदस्य)

(इं0 प्रवीण कुश)
 परियोजना प्रबन्धक
 देहरादून स्मार्ट सिटी पी0आई0यू0
 (सदस्य)

(इं0 अनिल पांगती)
 अधीक्षण अभियन्ता
 नवम् वृत्त लो0नि0वि0
 देहरादून (अध्यक्ष)

Contractor

P.M.

S.E.IX

A.P.M.

15175

Contractor

Sanjiv Singh

515 *A.P.M*

कार्यालय अधीक्षण अभियन्ता/
मुख्य परियोजना प्रबन्धक (पी0आई0यू0)
नवम् वृत्त, लो0नि0वि0, देहरादून

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
Website- <http://pwd.uk.gov.in> E-mail: sepwdddun@rediffmail.com

पत्रांक 2042/1सी0 -9/2024

दिनांक 13/05/2024

सेवा में,

- | | |
|--|---|
| 1. सम्पादक अमर उजाला उत्तराखण्ड राज्य संस्करण देहरादून। | 2. सम्पादक हिन्दुस्तान टाइम्स दिल्ली संस्करण (राष्ट्रीय संस्करण) देहरादून। |
|--|---|

विषय :- राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन निविदा सूचना का प्रकाशन।

महोदय,

संलग्न ई-निविदा सूचना आपको इस आशय के साथ प्रेषित की जा रही है कि निविदा सूचना का प्रकाशन दिनांक 14/05/2024 तक न्यूनतम पठनीय साईज में सरकारी दरों पर प्रकाशित करने का कष्ट करें। मुगतान हेतु देयक समाचार पत्र की प्रति के साथ नवम् वृत्त, लो0नि0वि0, देहरादून को प्रेषित करने का कष्ट करें।

संलग्न :- ई-निविदा सूचना 02 प्रतियों में

(ई0 अनिल पांगती)

अधीक्षण अभियन्ता/
मुख्य परियोजना प्रबन्धक (पी0आई0यू0)
नवम् वृत्त, लो0नि0वि0, देहरादून

प्रतिलिपि - निम्नलिखित को निविदा सूचना की एक प्रति सहित सूचनार्थ प्रेषित -

- 1- प्रमुख अभियन्ता, लो0नि0वि0 उत्तराखण्ड, देहरादून।
- 2- आयुक्त गढ़वाल मण्डल, पौड़ी।
- 3- मुख्य अभियन्ता, क्षेत्रीय कार्यालय, लो0नि0वि0, देहरादून।
- 4- जिलाधिकारी देहरादून।
- 5- मुख्य कार्यकारी अधिकारी, देहरादून स्मार्ट सिटी लि0, 777 सात्विक टावर, कौलागढ़ रोड, राजेन्द्र नगर, देहरादून।
- 6- परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0, लो0नि0वि0, देहरादून को इस आशय से प्रेषित कि निविदा की समस्त औपचारिकता पूर्ण कर दिनांक 18.05.2023 तक उक्त कार्य की निविदा प्रपत्र अनुमोदन हेतु प्रस्तुत करें तथा दिनांक 17.05.2024 से पूर्व e-tender portal पर अपलोड करना सुनिश्चित करें।
- 7- नोटिस बोर्ड।

अधीक्षण अभियन्ता/
मुख्य परियोजना प्रबन्धक (पी0आई0यू0)
नवम् वृत्त, लो0नि0वि0, देहरादून

Sanjiv Singh
Contractor

Sanjiv Singh
P.M.

Sanjiv Singh
S.E.IX

Sanjiv Singh
A.P.M

CamScanner

Pen / Tel
Contractor

1518
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A.P.M.



कार्यालय अधीक्षण अभियन्ता
नवम् वृत्त, लो०नि०वि०, देहरादून / मुख्य परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी (पी०आई०यू०)

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand

Website- <http://pwd.uk.gov.in>

E-mail: sepwdddun09@gmail.com

पत्रांक : २०५२/१सी० -९/२४

दिनांक १३/०५/२०२४

राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन ई-निविदा

महामहिम श्री राज्यपाल उत्तराखण्ड की ओर से अधीक्षण अभियन्ता, नवम् वृत्त, लो०नि०वि०, देहरादून / मुख्य परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी०आई०यू० द्वारा निम्न कार्या हेतु ई-टेंडरिंग द्वारा (दू बिड सिस्टम के अन्तर्गत) आइटम रेट के आधार पर राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन निविदा आमंत्रित की जाती है। निविदा से सम्बन्धित सभी सूचना <https://www.uktenders.gov.in> पर दिनांक १७.०६.२०२४ से उपलब्ध होगी।

| क्र.सं. | कार्य का नाम | घरोहर घनराशि (रु० लाख में) | निविदा की वैधता (दिन में) | निविदा प्रपत्र का मूल्य (रु० में) | आपूर्ति एवं स्थापित करने का समय (माह में) | टेंडरदार की कंपनी |
|---------|---|----------------------------|---------------------------|-----------------------------------|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट की क्षमता बढ़ाने के लिए ७५एम०एम० ट्रोमल, ३० टी०पी०एच० बैलेस्टिक सेपरटर एवं २५ टी०पी०एच० ग्रेडोर कय कर स्थापित किये जाने का कार्य। | 8.28 | 60 | 5000.00 + 18% GST | 03 | मूल निर्माता / अधिकृत विक्रेता / अनुभवी फर्म। |

Pen / Tel
Contractor

P.M.

S.E.IX

A.P.M.

Printed

Contractor
actor

1519
017

567-568

A.P.M



**Office Of The Superintending Engineer
9th Circle Public Work Department Dehradun/Chief Project Manager
Dehradun Smart City (PIU)**

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
Website- <http://pwd.uk.gov.in>

E-mail: sepwdddun09@gmail.com

Letter No. *2042*/IC -9/24

Dated : 13/05/2024

NATIONAL COMPETITIVE BIDDING
Short term e-tender Notice

The Superintending Engineer 9th Circle, Public Works Department, Dehradun/Chief Project Manager, Dehradun Smart City, PIU on behalf of "Governor of Uttarakhand" invites short term tender in two bid system for the following work. Information regarding tender shall be available on <https://www.uktenders.gov.in> from date 17-05-2024.

| Sl. No. | Name of Work | Earnest Money (Rs. in Lacs) | Validity of Tender (In days) | Cost of Tender Document (In Rs.) | Period of Supply & Installation (In Month) | Contractor Category of Registration |
|---------|---|-----------------------------|------------------------------|----------------------------------|--|--------------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Under the Municipal Solid Waste Management of Municipal Corporation Dehradun, the work of purchasing and installing 75 mm trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant. (Item Rate) | 8.28 | 60 | 5000.00 + 18 % GST | 03 | OEM/Authorized seller/Expreince Firm |

Printed
Contractor
actor

P.M.

S.I.E. IX

A.P.M

इन न कहे, दस म
डबैड का मायुदा बांच
लुती खपात के साथ
ही विधि का उपयोग
बसब के लिए उपयोग
रती को न्यूनतम बर्तन
सिल करने होगी।

1520
ने फास्ट अगार पर करदाताओं को आसुरी किया
है। एक अधिकारी ने बताया, यहाँ राज्य पंजीकरण के लिए
ज्योमेडिक सन्तान को जरूरत को खगु करने में शामिल सन्तान,
कुन्यादी बांचा व कार्यबल को जरूरत का आकलन करना पडते
है। इसके अलावा सन्तानों को प्रस्ताव को बज्ती के लिए राज्य
नियमों के समथ रखना होगा। एजेती

नई दिल्ली: अनसुन फुड
डिलीवरी फर्म जेमेटी को मर्च
सिम्बले में 175 करोड़ रुपये का मुद्द
मुकदमा हुआ है। एक सल पार्लो को
समान अवधि में कंपनी को 188
करोड़ का मुकतान हुआ था। एजेती

A.F.M



कार्यालय अधीक्षण अभियन्ता
नवम् वृत्त, लो०नि०वि०, देहरादून/ मुख्य परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी (पी०आई०यू०)

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
Website- <http://pwd.uk.gov.in> E-mail: sepwddun09@gmail.com

पत्रांक: 2842/1 सौ09/24 दिनांक: 13/05/2024

राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन ई-निविदा

महामहिम श्री राज्यपाल उत्तराखण्ड की ओर से अधीक्षण अभियन्ता नवम वृत्त, लो०नि०वि० देहरादून/ मुख्य परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी०आई०यू० द्वारा निम्न कार्यो हेतु ई-टेंडरिंग द्वारा (द बिड सिस्टम के अन्तर्गत) आइटम रेट के आधार पर राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन निविदा आमंत्रित की जाती है। निविदा से सम्बन्धित सभी सूचना <https://www.uktenders.gov.in> पर दिनांक 17.05.2024 से उपलब्ध होगी।

| क्र० सं० | कार्य का नाम | धरोहर धनराशि (रु० लाख में) | निविदा की वैधता (दिन में) | निविदा प्रपत्र का मूल्य (रु० में) | आपूर्ती एवं स्थापित करने का समय (माह में) | ठेकेदार की श्रेणी |
|----------|--|----------------------------|---------------------------|-----------------------------------|---|---|
| 1 | नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत शीशमबाडा प्रोसेसिंग प्लांट की क्षमता बढ़ाने के लिए 75एम०एम० ट्रूमल, 30 टी०पी०एच० नैलेस्टिक सेपरटर एवं 25 टी०पी०एच० श्रेडोर क्रय कर स्थापित किये जाने का कार्य। | 8.28 | 60 | 5000.00 + 18% GST | 03 | मूल निर्माता/ अधिकृत विक्रेता/ अनुभवी फर्म। |

कार्यालय अधिशासी अभियन्ता
अनुरक्षण खाण्ड उत्तराखण्ड जल संस्थान रुद्रप्रयाग
दूरभाष नं०-011924 233116 प्र.मन०- 23312333 Email- eeppg@jps.uk.gov.in, ee@jpspgg@gmail.com

पत्रांक: 343/ई-निविदा/01/2024-25 दिनांक 13/05/2024

ई-निविदा सूचना

आदर्श आचार संहिता के दृष्टिगत मुख्य निर्वाचन अधिकारी उत्तराखण्ड विरवकर्मा भवन प्रथम तल, 4 सुभाष रोड सचिवालय परिसर देहरादून के पत्रांक 2831/XXV-36 (2) 2024 देहरादून दिनांक 01.05.2024 के द्वारा अनुमति प्रदान करने के उपरंत मुख्य महाप्रबन्धक महोदय उत्तराखण्ड जल संस्थान देहरादून की ओर से जनपद रुद्रप्रयाग शाखा रुद्रप्रयाग में श्री केदारनाथ धाम में पशुओं को गर्म पानी पीने हेतु पशु चरहियों पर गर्म पंथजल सुविधा उपलब्ध कराये जाने हेतु ई-निविदा (सिंगल बिड) के माध्यम से आमंत्रित की जाती है। तकनीकी अडर्ता हेतु निविदा प्रपत्र में शर्त संलग्न है।

1. निविदा प्रपत्र ऑन लाईन डाउनलोड करने की तिथि एवं समय 13/05.2024, 5:00 बजे सायं

Contractor S.E.IX

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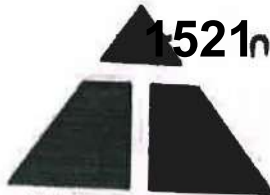
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Contractor

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Alfa-Therm

ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : info@alfatherm.in Web Site : www.alfathermltd.com

CIN No. : U74899DL1994PLC056781

OHSAS 45001:2018



570

A.P.M

Letter of Technical Bid

Date: 31.05.2024

Invitation for Bid No.: 2824/1C-9/2024, dt.13.5.2024

To:
The Superintending Engineer,
9th Circle, PWD, Yamuna Colony
Dehradun.



We, the undersigned, declare that:

- (a) We have examined and have no reservations to the Bidding Documents, including Addenda Issued in accordance with Instructions to Bidders (ITB) 8;
- (b) We offer to execute works in conformity with the Bidding Documents.
- (c) Our Bid consisting of the Technical Bid and the Price Bid shall be valid for a period of **60** days from the date fixed for the bid submission deadline in accordance with the Bidding Documents, and it shall remain binding upon us and may be accepted at any time before the expiration of that period;
- (d) Our firm, including any subcontractors or suppliers for any part of the Contract, has nationality of India.
- (e) We, including any subcontractors or suppliers for any part of the contract, do not have any conflict of interest in accordance with ITB 4.3;
- (f) We are not participating, as a Bidder or as a subcontractor, in more than one bid in this bidding process in accordance with ITB 4.3.
- (g) Our firm, its affiliates or subsidiaries, including any Subcontractors or Suppliers for any part of the contract, has not been declared ineligible by Government of Uttarakhand and under India's laws or official regulations;
- (h) We are not a government owned entity / We are a government owned entity but meet the requirements of ITB 4.5; *
- (i) We agree to permit Government of Uttarakhand or its representative to inspect our accounts and records and other documents relating to the bid submission and to have them audited by auditors appointed by Government of Uttarakhand or Government of India.
- (j) Our registration id on the Employer's Government e-Procurement portal <https://www.uktenders.gov.in> is info@alfatherm.in.
- (k) We have not been declared ineligible under the provisions of ITB 18.2 (Bid Securing Declaration)

Name: Yogita Sharma In the capacity of Asst. Sales Manager

Signed:

Duty authorized to sign the Bid for and on behalf of Alfa Therm Limited

Date 31.05.2024

[Handwritten signature]

Contractor
[Signature]
NC WORK PUBLIC

for ALFA THERM LIMITED
[Signature]
S.E. IX
AUTHORISED SIGNATORY

d. Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi 110064

GENERATORS AIR HEATERS SHREDDERS COMPOSTING MSW EQPTS.

Punjab
Contractor

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Alfa-Therm

ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : info@alfatherm.in Web Site : www.alfatherm.com

CIN No. : U74899DL1994PLC056781

OHSAS 45001:2018



ISO 9001:2015

A.P.M.

Form ELI - 1: Bidder's Information Sheet

| Bidder's Information | |
|--|---|
| Bidder's legal name | ALFA THERM LIMITED |
| In case of JV, legal name of each partner | NOT APPLICABLE |
| Bidder's country of constitution | INDIA |
| Bidder's year of constitution | 1994 |
| Bidder's legal address in country of constitution | 32KM STONE, HSIIDC INDUSTRIAL AREA, KUNDLI SONIPAT, HARYANA-131028 |
| Bidder's authorized representative (name, address, telephone numbers, fax numbers, e-mail address) | YOGITA SHARMA 431, UDYOG VIHAR, PHASE - III SECTOR-20, GURUGRAM-122016, HARYANA MOB.9958693947 EMAIL : yogita.sharma@alfatherm.in |
| Attached are copies of the following original documents. | |
| <input type="checkbox"/> 1. In case of single entity, articles of incorporation or constitution of the legal entity named above, in accordance with ITB 4.1 and 4.2. | |
| <input type="checkbox"/> 2. Authorization to represent the firm or JV named in above, in accordance with ITB 20.2. | |
| <input type="checkbox"/> 3. In case of JV, letter of intent to form JV or JV agreement, in accordance with ITB 4.1. | |
| <input type="checkbox"/> 4. In case of a government-owned entity, any additional documents not covered under 1 above required to comply with ITB 4.5. | |

CERTIFICATE OF INCORPORATION ATTACHED

Punjab
Contractor
P.M.

for ALFA THERM LIMITED
Yogita
AUTHORISED SIGNATORY
S.E.IX

A.P.M.

Head Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

INCINERATORS AIR HEATERS SHREDDERS COMPOSTING MSW EQPTS.



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Government of National Capital Territory of Delhi

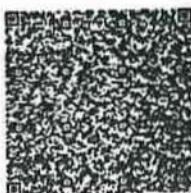
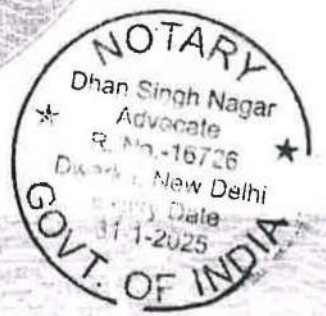
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| Certificate Issued Date | : 30-May-2024 04:14 PM |
| Account Reference | : IMPACC (IV)/ dl1074803/ DELHI/ DL-DLH |
| Unique Doc. Reference | : SUBIN-DL DL107480348546351333827W |
| Purchased by | : ALFA THERM LIMITED |
| Description of Document | : Article Others |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : ALFA THERM LIMITED |
| Second Party | : Not Applicable |
| Stamp Duty Paid By | : ALFA THERM LIMITED |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |



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Please write or type below this line
Declaration - bid validity

IN-DL-95904594372407W

To:
The Superintending Engineer,
9th Circle, PWD, Yamuna Colony
Dehradun.

Tender Ref No.: 2824/IC-9/2024, dt.13.5.2024
Tender ID: 2024_PWD_71783_1

Work: Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

The bid validity period shall be 60 days after the bid submission deadline date prescribed by the employer.

Partha
Contractor

WITNESSED BY
for ALFA THERM LIMITED
Yogita
AUTHORISED SIGNATORY

1. The authenticity of this Stamp certificate should be verified by the users of the Stamp Mobile App of Stock Holding Corporation of India Limited (S.E.I.X) using the e-Stamp Mobile App of Stock Holding Corporation of India Limited (S.E.I.X). Any discrepancy in the details on this Certificate and as available on the website of the e-Stamp Mobile App readers should be reported to the Competent Authority.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

S.E.I.X



Comptroller

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Government of National Capital Territory of Delhi

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| Certificate No. | : IN-DL95905907988062W |
| Certificate Issued Date | : 30-May-2024 04:18 PM |
| Account Reference | : IMPACC (IV)/ dl1074803/ DELHI/ DL-DLH |
| Unique Doc. Reference | : SUBIN-DL,DL107480348844101834727W |
| Purchased by | : ALFA THERM LIMITED |
| Description of Document | : Article 4 Affidavit |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : ALFA THERM LIMITED |
| Second Party | : Not Applicable |
| Stamp Duty Paid By | : ALFA THERM LIMITED |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |



Handwritten signature

Please Affidavit for Rates this line IN DL 95905907988062W

To
The Superintending Engineer,
9th Circle, PWD, Yamuna Colony
Dehradun.

Tender Ref No.: 2824/1C-9/2024, dt.13.6.2024
Tender ID: 2024_PWD_71783_1

Work: Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

We hereby confirm that our prices are valid for 60 days from the date of tender submission

Contractor

TESTED

for ALFA THERM LIMITED

Yogita

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AUTHORISED SIGNATORY

JUN 2024

1. The authenticity of this Stamp certificate should be verified at www.e-stamp.com or using e-Stamp Mobile App of Bank Holding
Any discrepancy in the details on this Certificate and its details on the e-Stamp Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



Collector

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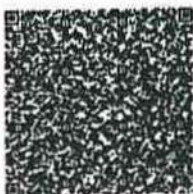
Government of National Capital Territory of Delhi

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|---------------------------|---|
| Certificate No. | : IN-DL95905427204004W |
| Certificate Issued Date | : 30-May-2024 04:15 PM |
| Account Reference | : IMPACC (IV)/ dl1074803/ DELHI/ DL-DLH |
| Unique Doc. Reference | : SUBIN-DL DL107480348545435644003W |
| Purchased by | : ALFA THERM LIMITED |
| Description of Document | : Article 4 Affidavit |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : ALFA THERM LIMITED |
| Second Party | : Not Applicable |
| Stamp Duty Paid By | : ALFA THERM LIMITED |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |



₹100

Please write or type below this line

Affidavit for correctness of bid

To:
The Superintending Engineer,
9th Circle, PWD, Yamuna Colony
Dehradun.

[Handwritten Signature]

Tender Ref No.: 2824/1C-9/2024, dt.13.5.2024

Tender ID: 2024_PWD_71783_1

Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

for ALFA THERM LIMITED

[Signature]
Contractor

[Signature]
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[Signature]
AUTHORISED SIGNATORY

1. The authenticity of this Stamp certificate should be verified at 'www.shcstestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



Parjeth Singh
Contractor

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APM

AFFIDAVIT
(For correctness of bid)

575

1. I, the undersigned, do hereby certify that all statements made in the required attachments are true and correct.
2. The undersigned also hereby certifies that neither our firm M/s Alfa Therm Limited have abandoned any work of PWD nor any contract awarded to us for such works have been rescinded, during last five years prior to the date of this bid.
3. The undersigned hereby authorize (s) and request (s) any bank, person firm or corporation to furnish pertinent information deemed necessary and requested by the Department to verify this statement of regarding my (our) competence and general reputation.
4. The undersigned understand and agrees that further qualifying information may be requested, and agrees to furnish any such information at the request of the Department.
5. The decision of The Technical Bid Evaluation Committee will be final and will be binding upon us/me. Our/my any claim in this regard shall not be entertained at any level, if our/my bid is found to be Non responsive.

(Signed by an Authorised Officer of the Firm)

Title of Officer-Asst. Sales Manager

Name of Firm- : Alfa Therm Limited

DATE: 31.05.2024

for ALFA THERM LIMITED

Yogita

AUTHORISED SIGNATORY

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NOTARY PUBLIC
DELHI

Parjeth Singh
Contractor

31 JUN 2024
P.M.

S.E.IX

APM

Contractor

Punit Singh

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12:

"Resolved that this power of attorney is executed on 30th May, 2024 in favour of Yogita Sharma, Asst. Sales Manager of the company to authorize her to sign and to execute all papers & documents in connection with the tender mentioned above.

Her signatures, actions, deeds and statements shall be binding on the company.

"Resolved further that the said power of attorney shall remain in full force until and unless notice of its cancellation is given to the Department in writing."

For Alfa Therm Limited

Ips Chatha

Inderpal Singh Chatha
(Director)

for ALFA THERM LIMITED

The Specimen signatures of Yogita Sharma

Yogita

AUTHORIZED SIGNATORY

Ips Chatha

Inderpal Singh Chatha
(Director)

Date: 30.05.2024



ATTESTED

[Signature]
NOTARY PUBLIC
DELHI

01 JUN 2024

[Signature]

Punit Singh

Contractor

P.M.

[Signature]
S.E.IX

[Signature]
A.P.M.

Pan India
Contractor

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Form LIT - Pending Litigation

Each Bidder or member of a JV must fill in this form

| Pending Litigation | | | |
|---|-------------------|-------------------------------|---|
| <input type="checkbox"/> No pending litigation in accordance with Criteria 2.2 of Section 3 (Evaluation and Qualification Criteria) | | | |
| <input type="checkbox"/> Pending litigation in accordance with Criteria 2.2 of Section 3 (Evaluation and Qualification Criteria) | | | |
| Year | Matter in Dispute | Value of Pending Claim in INR | Value of Pending Claim as a Percentage of Net Worth |
| | | | |
| | | | |
| | | | |
| | | | |
| | | | |

No pending litigation in accordance with Criteria 2.2 of Section 3 (Evaluation and Qualification Criteria)



for ALFA THERM LIMITED

Yogita

AUTHORISED SIGNATORY

[Signature]

ATTESTED

NOTARY PUBLIC
DELHI

10¹ JUN 2024

Pan India
Contractor P.M.

[Signature]
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A.P.M

OR
Contractor

Ranjeet Singh

AFFIDAVIT

(For Environment Social Management)

S83

ALPM

This is in lieu of the Tender Bid Dated 17 May 2024. It shall be undertaken by the Contractor that the Construction work shall be carried out in accordance with and in conformity to the Central Public Works Department (CPWD) and Management systems as amended from time to time. The Contractor herein comes under the category C of Low Risk Category Project. In furtherance the Contractor undertakes to comply with and adhere to all applicable Indian statutory Laws, requirements and local regulations for safeguard and protection of the Environment among other statutory requirement and conditions as provided by the Government of India under State and Central Laws. The contractor undertakes to comply with all environmental safeguard compliance as elaborated herein below-

Water Pollution (Water Prevention and Control of Pollution, Act 1974)

- That the Contractor are bound to abide by the rules and regulations of State/National.
- All Sources of water consumption including pipeline, bore well, tanker, canal etc. and total water being used from all such sources shall be informed to UEPPCB immediately.

Air (Prevention and Control of Pollution) Act, 1981

- That the contractor shall Take every precaution to reduce the level of dust from contractor s establishment sites and/or operational construction sites involving earthwork by sprinkling of water and suppression of dust.
- The dust levels during collection and loading operations of construction debris shall be controlled through periodical sprinkling of water through mobile water tankers of adequate capacity fitted with pressurized fine spraywith hose reels and stationed at excavation areas.
- The Contractor shall procure the construction plants and machinery, which shall conform to the pollution control norms specified by the MoEF &CC/CPCB/UEPPCB.

Central Motor Vehicle Act 1988 and Central Motor Vehicle Rules 1989

- That the contractor shall ensure that:-All vehicles, equipment and machinery used for construction are regularly maintained and confirm that pollution emission levels comply with the relevant requirements of CPCB and/ Motor Vehicles Rules.
- The Contractor shall submit PUC certificates for all vehicles/ equipment/ machinery used for the Project.
- Environmental monitoring of all construction operational sites and contractor s establishment sites shall be conducted in frequency mentioned in Environmental Monitoring Plan of ESMP and agreed/ approved C-ESMP.

Construction and Demolition Waste Management Rules, 2016 and Solid Waste Management Rules 2016

- That the contractor shall ensure that: Construction waste generated during construction of bollards and minor up gradation of existing structures for that a site will be identified for debris disposal and NOC will be procured.
- Labour camps (if required) will be constructed with toilets and sewerage will be taken care by the contractor.

Construction activity along/ near forest stretches of Project

NOTARY
Dhan Singh Nagar
Advocate
R.No. 16728
Dwarka, New Delhi
Expiry Date
-1-2025
NOTARY OF INDIA

Ranjeet Singh
Contractor

10 JUN 2024
P.M.
S.E.IX

for ALFA THERM LIMITED
Yogish
AUTHORISED SIGNATORY
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- That the contractor shall ensure that all road construction activities shall be restricted to existing right of way and forest area shall NOT be disturbed/trespassed for whatsoever reasons
- NO trees within forest areas shall be disturbed, felled and/or lopped for movement of construction machinery or establishing working area within the right of way
- NO dumping of construction debris shall be done in forest area
- NO borrowing of earth shall be carried out from forests areas
- All road construction work along the forest stretches shall be supervised so that NO workforce shall do any kind of damage to forests areas.
- NO workforce shall enter the forests areas, for whatsoever reason
- All work forces shall be strictly instructed to not to harm any wild animals, In case of sighting of any kind wild animals. Workforce shall be strictly instructed NOT to panic and walk away from the scene without disturbing the wild animals
- All types of road construction work along forest stretches shall be limited to day light hours only and NO workforce shall remain in forests stretches after daylight hours.
- Workforce shall be strictly barred from lighting of fire for whatsoever reason and use or carry inflammable materials along forest stretches.
- The Contractor shall clear all temporary structures; dispose all garbage, night soils and POL (Petroleum. Oil and Lubricants) wastes as per Comprehensive Waste Management Plan and as approved by CSC.

Contract Labour (Regulation and Abolition) Act 1970 along with rules, 1971

- That the contractor shall Employ a few numbers of work-force during the Construction Phase.
- The Act applies to the Principal Employer of an Establishment and the Contractor where in 20 or more workmen are employed or were employed even for one day during preceding 12 months as Contract Labour.

Environment Protection Act- 1986

- That the contractor shall ensure the protection and improvement of overall environment.

Hazardous and Other Wastes (Management, & Trans-boundary Movement) Rules, 2016 and amended thereof

- That the contractor shall Ensure the Protection to the general public against improper handling and disposal of hazardous wastes.
- The contractor shall collect and store hazardous waste generated at camp sites in HDPE/steel drums and stored in a segregated roofed area and periodically disposed at approved waste disposal facilities by UEPPCB

Information Signage and Hoardings

- That the contractor shall provide, erect and maintain informatory /safety signs, hoardings written in English and local language (Hindi), wherever required or suggested by CSC.

Noise Pollution (Regulation and Control Act) 2016 as amended

- The contractor shall confirm to the following: All Construction plants and equipment used in construction shall strictly conform to the MoEP&CC/CPCB/UEPPCB requirements with respect to emissions and noise levels/standards



10.1 JUN 2024
P.M.

S.E.I.X

for ALFA THERM LIMITED

AUTHORISED SIGNATURE

Permit to work
Contractor

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- Servicing/routine maintenance of vehicles, equipment and machinery shall be regular and up to the satisfaction of the CSC to keep emissions and noise levels as per norms/minimum.
- At the construction sites within 150 m of the nearest habitation, noisy construction works such as crushing, operation of DG sets, use of high noise generation equipment shall be stopped during the night-time between 10.00pm to 6.00 am.
- In addition, a road safety awareness campaign including sensitization about traffic noise levels shall be conducted by CSC at all the schools located along the project road. Such campaign shall be conducted first prior to commencement of road construction works at such specific stretches and/or after the installation of proposed noise barriers, as warranted.
- Ensure no conflicting situation develop/arise with the stakeholders along project road and local community including School authorities during the entire road construction phase through a responsive communication channels and resolve any grievances through a responsive GRM and conflict management initiatives.

Occupational Health & Safety Plan

- That the contractor shall ensure that-Alllabour shall be provided with safety instructions daily, depending upon the work, for which they are likely to be deployed for the day/shift. Labour shall be provided with PPEs at no cost and ensure that same is always being used by work force, while at work. In case of the damaged or lost PPEs, same shall be replaced without any cost to labour.
- All labour shall be instructed and encouraged to report, irrespective of small or major or fatal injury to the supervisory staff and all such incidents shall be documented, and ensure such incidents are not repeated by taking adequate precautions. All Supervisory staff shall be provided with mobile phones for better communication across all operational areas, in case of emergency or otherwise
- The contractor shall make available a standby vehicle for emergency purpose for transportation in case of accident with serious injuries at site. Any accident with fatalities shall be reported promptly to CSC and shall take measures to compensate the affected person in accordance with existing regulation.
- First aid facilities and free emergency care shall be provided to all workforce, irrespective of their rank/level and no cost shall be recovered from them on this account.
- Further, no wages shall be cut for period of absence as a result of injury The contractor shall mandatory have Contractor All Risk (CAR) policy to cover workers of main contractor and as well as all sub-contractors and third party.
- All work site(s) shall have first aid kits and details of major/nearby hospitals displayed prominently in local language, in case of emergency and/fatalities to work force and/or public, as a consequence of operations. The supervisory staff shall be provided with wireless communication system (mobile telephones for better communication at operational area and also with other operational area, in case of emergency or otherwise.

Plastic waste Management (Amendment) Rules, 2022

- That the contractor shall ensure that increased or new production and increased waste generation exceeding the CTE (NOC) and CCAD (GATE INDOX) units shall be informed to UEPPCB with necessary amendment application immediately

Rajendra
Contractor

Advocate
R. No.-16726
Dwarka, New Delhi
Expiry Date: 2025
S.E.A.

for ALFA THERM LIMITED

Yogita
AUTHORISED SIGNATORY
A.P.M.

Contractor

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SB6

Public Liability and Insurance Act 1991

- That Contractor shall ensure the Protection from hazardous materials and accidents

The Building and Other Construction Workers (regulation of employment and conditions of service) Act, 1996

- That contractor shall ensure that few construction workers will be employed temporarily during Construction of NMT infrastructure.

(Signed by an Authorised Officer of the Firm)

Title of Officer- Asst. Sales Manager

Name of Firm- Alfa Therm Limited

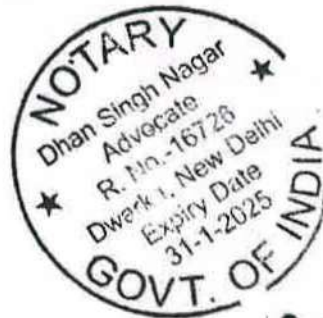
DATE-31.05.2024

for ALFA THERM LIMITED

Yogish

AUTHORISED SIGNATORY

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NOTARY PUBLIC
DELHI



10 1 JUN 2024

Contractor
M.G.

P.M.

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S.E.IX

S.E.IX

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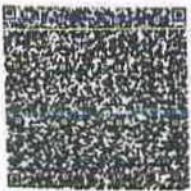
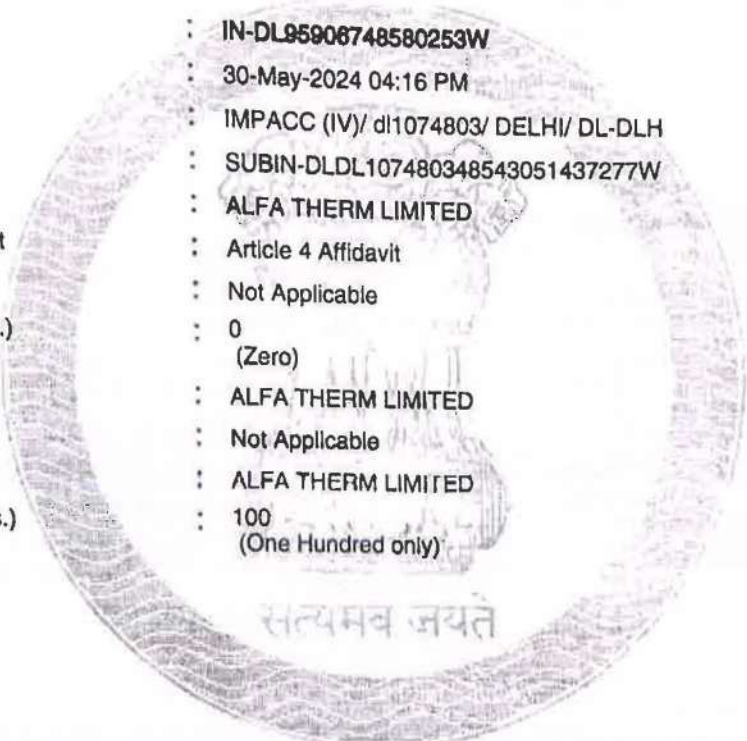
Government of National Capital Territory of Delhi

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| Certificate No. | : IN-DL95906748580253W |
| Certificate Issued Date | : 30-May-2024 04:16 PM |
| Account Reference | : IMPACC (IV)/ dl1074803/ DELHI/ DL-DLH |
| Unique Doc. Reference | : SUBIN-DL107480348543051437277W |
| Purchased by | : ALFA THERM LIMITED |
| Description of Document | : Article 4 Affidavit |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : ALFA THERM LIMITED |
| Second Party | : Not Applicable |
| Stamp Duty Paid By | : ALFA THERM LIMITED |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |

0012001200120012



₹100



Please write or type below this line

Affidavit for integration of equipment

To:
The Superintending Engineer,
9th Circle, PWD, Yamuna Colony
Dehradun.

Tender Ref No.: 2824/1C-9/2024, dt.13.5.2024
Tender ID: 2024_PWD_71783_1

Work: Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 76 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

We hereby confirm that we will integrate all the machines with existing system as per requirement

Contractor ATTESTED

for ALFA THERM LIMITED

10 1 JUN 2024

Yogita

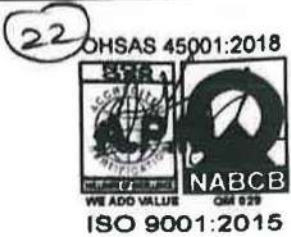
Statutory Alert:

1. The authenticity of the Stamp certificate should be verified at 'www.shoestamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India. Any discrepancy in the Stamp Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the user of the certificate.
3. In case of any discrepancy please contact the Competent Authority.

S.E.IX

AUTHORISED SIGNATORY

Punjab Engineering
Contractor



588

ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)
 Phone : 0124-4003444, 4219444
 E-mail : info@alfatherm.in Web Site : www.alfathermltd.com
 CIN No. : U74899DL1994PLC056781

Equipment

The Bidder shall provide adequate information to demonstrate clearly that it has the capability to meet the requirements for the key equipment listed in Section 3 (Evaluation and Qualification Criteria). A separate Form shall be prepared for each item of equipment listed, or for alternative equipment proposed by the Bidder.

ALFA THERM LIMITED

| | | |
|--|---|--|
| Item of Equipment As per tender BOQ | | |
| Equipment Information | Name of manufacturer ALFA THERM LIMITED | Model and power rating As per specifications attached in your tender |
| | Capacity As per Tender | Year of manufacture Brand New Manufactured as per tender specifications |
| Current Status | Current location 32 KM stone, NH-1, Kundli Sonpat - 131 028 | |
| | Details of current commitments : in case we awarded the work, the manufacturing, supply, installation of the equipment will be done within time | |
| Source | Indicate source of the equipment <input checked="" type="checkbox"/> Owned <input type="checkbox"/> Rented <input type="checkbox"/> Leased <input type="checkbox"/> Specially manufactured | |

We have the capability to meet the requirements for the key equipment listed in the Section -3.

We are the largest manufactures of the Waste processing equipment and confirm to manufacture the equipment immediately after award of contract and signing of agreement as per the specifications mentioned in the tender documents.

for ALFA THERM LIMITED

Signature

AUTHORISED SIGNATORY

Signature
Contractor

Signature
P.M.

Signature
S.E.IX

Signature
A.P.M.

Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

GENERATORS AIR HEATERS SHREDDERS COMPOSTING MSW EQPTS.

Paritosh
Contractor

1540

040



589

ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)
Phone : 0124-4003444, 4219444
E-mail : info@alfatherm.in Web Site : www.alfathermitd.com
CIN No. : U74899DL1994PLC056781

Personnel

Bidders should provide the names of suitably qualified personnel to meet the requirements specified in Section 3 (Evaluation and Qualification Criteria). The data on their experience should be supplied using the Form below for each candidate.

Form PER - 1: Proposed Personnel

| Sl No. | Title of position* | Name* | Experience | |
|--------|---------------------|--------------------|------------------|--|
| | | | Total Experience | Number of years of experience at relevant position |
| 1 | Project Engineer | M K Singh | 20 | 20 |
| 2 | Project Engineer | Debasis Goswami | 20 | 20 |
| 3 | Design Engineer | Ramandeep Singh | 18 | 17 |
| 4 | Production manager | Mr Anil Kumar | 13 | 7 |
| 5 | Electrical engineer | Anand Kumar Mishra | 14 | 12 |
| 6 | | | | |
| 7 | | | | |
| 8 | | | | |
| 9 | | | | |

In PER-2 highlight the minimum qualification and experience data submitted in last two columns

*As listed in Section 3 (Evaluation and Qualification Criteria).

Paritosh
Contractor P.M.

[Signature]
S.E.IX

for ALFA THERM LIMITED
[Signature]
AUTHORISED SIGNATORY

Contractor

Ranjeet Singh



590



ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : info@alfatherm.in Web Site : www.alfathermltd.com

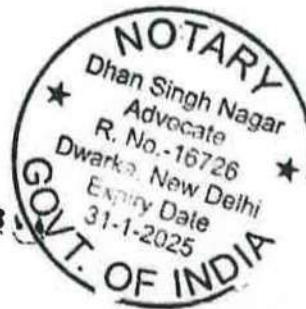
CIN No. : U74899DL1994PLC056781

Letter of Price Bid

Date: 31.05.2024

Invitation for Bid No.: 2824/1C-9/2024, dt.13.5.2024

To:
The Superintending Engineer,
8th Circle, PWD, Yamuna Colony
Dehradun.



We, the undersigned, declare that:

- (a) We have examined and have no reservations to the Bidding Documents, including Addenda issued in accordance with Instructions to Bidders (ITB) 8;
- (b) We offer to execute works in conformity with the Bidding Documents;
- (c) The total price of our Bid, excluding any discounts offered in item (d) below is:
- (d) The discounts offered and the methodology for their application are:
- (e) Our Bid shall be valid for a period of 60 days from the date fixed for the bid submission deadline in accordance with the Bidding Documents, and it shall remain binding upon us and may be accepted at any time before the expiration of that period;
- (f) If our Bid is accepted, we commit to obtain a performance security in accordance with the Bidding Documents;
- (g) We understand that this bid, together with your written acceptance thereof included in your notification of award, shall constitute a binding contract between us, until a formal contract is prepared and executed; and
- (h) We understand that you are not bound to accept the lowest evaluated bid or any other bid that you may receive.
- (i) We agree to permit Government of Uttarakhand or its representative to inspect our accounts and records and other documents relating to the bid submission and to have them audited by auditors appointed by Government of Uttarakhand or Government of India.
- (j) If awarded the contract, the person named below shall act as Contractor's Representative.

Name: **Yogita Sharma** in the capacity of **Asstt. Sales Manager**

Signed

Duly authorized to sign the Bid for and on behalf of : **Alfa Therm Limited**

Date: 31.05.2024

Ranjeet Singh
Contractor

ATTESTED
P.M.
NOTARY PUBLIC
DELHI

for **ALFA THERM LIMITED**

Yogita
AUTHORISED SIGNATORY

S.E.IX

APM

01 JUN 2024

Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

ERATORS □ AIR HEATERS □ SHREDDERS □ COMPOSTING □ MSW EQPTS.

To Inviting Authority: Chief Project Manager/S.E., 9th Circle, PWD, Yamuna Colony, Dehradun **1542**

591

Name of Work: Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant

Ref: 2842/1C-9/2024, Dated 13.05.2024

Contractor: ALFA THERM LIMITED

Contractor
Dehradun
S.E.

PRICE SCHEDULE

(The BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

| Sl. No. | Item Description | Quantity | Units | BASIC RATE In Figures (Excluding GST) To be entered by the Bidder Rs. P | TOTAL AMOUNT | TOTAL AMOUNT In Words |
|---------|--|----------|-------|---|--------------|---|
| 1 | <p><u>All Foundation and Civil work both are as per direction by site incharge is inclusive.</u></p> <p>Moving BED CONVEYOR WITH HOPPER</p> <ol style="list-style-type: none"> Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi) Head pulley dia -280 mm/6/8 mm (diamond groove rubberlined) Tail pulley dia 280 mm/6/8 mm Conveyor Belt - 10 mm thick 630/ 4 grade M-24 IN 3 PLY Structure -ISMIC- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Motor - 5 HP Make- ABB/CGL/BBL/NGI/ Equi Gearbox - PBGL/Premium/ Equi Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 4 meter x 1 meter) | 3 | No. | 510000.00 | 1530000.00 | INR Fifteen Lakh Thirty Thousand Only |
| 2 | <p>Feed CONVEYOR WITH HOPPER</p> <ol style="list-style-type: none"> Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi) Head pulley dia -280 mm/6/8 mm (diamond groove rubberlined) Tail pulley dia 280 mm/6/8 mm Conveyor Belt - 10 mm thick 630/ 4 grade M-24 IN 3 PLY Structure -ISMIC- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Structure -ISMIC-75X40, ISMC-100X50 ISA-50X5 HR SHEET-2MM (MAKE- MC/TATA/Equi). loading at 1 mt discharge at 5 mt. Motor -7 5 HP Make- ABB/CGL/BBL/NGI/ Equi Gearbox - PBGL/Premium/ Equi Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 15 meter x 1 meter) | 1 | No. | 882000.00 | 882000.00 | INR Eight Lakh Eighty Two Thousand Only |

Contractor
Dehradun
S.E.

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Ra. P

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Contractor

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|---|----------|------------|-------------------|-------------------|---|
| <p>3 Trommel-75000 Motor - 10 HP Each (Make- ABB/CGL/BBL/NGI/Equi) Gearbox- PBGL/ Premium/Equi Bearing - Make SKF/FKD/FK/Equi Spokets- Standard Plate 150 x 150 x 5 , ISMC-150 , HR PLATE -10 MM, Mesh - High Carbon Steel Base heigh of trommel is 4 meter 6. BAFFLES-7 Nos Trommel Tyres Material is Polyurothene for Long life. (Dia 2.5 meter x 9 meter)</p> | <p>1</p> | <p>No.</p> | <p>2400000.00</p> | <p>2400000.00</p> | <p>INR Twenty Four Lakh Only</p> |
| <p>4 ACCEPT CONVEYOR 1. Bearing -UCP-211/UCT-211(Make-FK/FKD/Equi) Head pully dia -280 mm/6/8 mm (dimond groove rubberlined) Tail pulley dia 280 mm/6/8 mm Belt - 10 mm thick 630/ 4 grade M-24 IN 3 PLY 4.Conveyor 5. Structure -ISM- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Heigh of conveyor is 3 meter (loading and discharge same height) 6 Motor -5 HP Make- ABB/CGL/BBL/NGI/ Equi 7 Gearbox - PBGL/Premium/ Equi Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 11 meter x 1 meter)</p> | <p>3</p> | <p>No.</p> | <p>550000.00</p> | <p>1650000.00</p> | <p>INR Sixteen Lakh Fifty Thousand Only</p> |
| <p>5 TRANSFER CONVEYOR 1. Bearing -UCP-211/UCT-211(Make-FK/FKD/Equi) 2. Head pully dia -280 mm/6/8 mm (dimond groove rubberlined) 3. Tail pulley dia 280 mm/6/8 mm 4.Conveyor Belt - 10 mm thick 630/ 4 grade M-24 IN 3 PLY 5. Structure -ISM- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Loading Heigh of conveyor is 2.5 meter and discharge height at 3.5 meter) 6 Motor -5 HP Make- ABB/CGL/BBL/NGI/ Equi 7 Gearbox - PBGL/Premium/ Equi 8. Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 20 meter x 1 meter)</p> | <p>1</p> | <p>No.</p> | <p>1050000.00</p> | <p>1050000.00</p> | <p>INR Ten Lakh Fifty Thousand Only</p> |

Per Jafson

Signature

Signature

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To be entered
by the Bidder
Rs. P

593

Contractor

Y. S. Patel

045

Contractor
Y. S. Patel

REJECT CONVEYOR

1. Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi)
2. Head pully dia -280 mm 8 mm (dimond groove rubberlined)
3. Tail pulley dia 280 mm 8 mm
4. Conveyor Belt - 10 mm thick grade M-24 IN 3 PLY
5. Structure -ISM- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Loading 4 meter and discharge at 2.5 meter)
- 6 Motor -5 HP Make- ABB/CGL/BBL/NGI/ Equi
- 7 Gearbox - PBGL/Premium/ Equi
8. Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 25 meter x 1 meter)

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No.

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1290000.00

INR Twelve Lakh Ninety Thousand

7

APRON FEED CONVEYOR WITH HOPPER

1. Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi)
2. Head pully dia -280 mm 8 mm (dimond groove rubberlined)
3. Tail pulley dia 280 mm 8 mm
4. Conveyor Belt - 10 mm thick 630/4 grade M-24 IN 3 PLY
5. Structure -ISM- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Height of Loading and discharge is 2 meter)
- 6 Motor -10 HP Make- ABB/CGL/BBL/NGI/ Equi
- 7 Gearbox - PBGL/Premium/ Equi
8. Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 5 meter x 1.5 meter)

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875000.00

875000.00

INR Eight Lakh Seventy Five Thousand Only

8

FEED CONVEYOR WITH HOPPER

1. Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi)
2. Head pully dia -280 mm/8/ 8 mm (dimond groove rubberlined)
3. Tail pulley dia- 280 mm/8/ 8 mm
4. Conveyor Belt - 10 mm/12 mm thick chevron Belt
5. Structure -ISM- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Loading at 1.5 meter discharge at 6.5 meter)
- 6 Motor -7.5 HP Make- ABB/CGL/BBL/NGI/ Equi
- 7 Gearbox - PBGL/Premium/ Equi
8. Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 18 meter x 1.2 meter)

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INR Ten Lakh Eighty Thousand Only

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30 TPH BALLISTIC SEPARATOR with Base Structure
 Bulk Density- tm3 -0.6-0.7 Type - single Deck MOC of Shaft - EN 19 ,
 Support of Bearing- Nos 8, Type of Bearing - Spherical Roller, Cam
 Bearing - Nos 24 Type of Bearing -Ball Bearing, total Bearing Nos -32
 Paddle with SS lining - Nos 6 MOC- MS2062 E250 Thickness- MM 5 (3 mm SS Clading) Deck inclination - Degree 09-19 Mesh/Sieve (60 x 60 MM) - Nos 6 Thickness -10 mm Sq Bar MOC- MS IS 2062 Ballistic
 Motor Rating -15 Kw Motor Make- SEW GERMAN Gear Box Type- Halical Service factor of GB -1.55 Gear Box Make-SEW (GERMAN)
 VFD- Suitable to 15 Kw VFD Make- YASKAWA/ DANFOSS
 Bearing Make- SKF/FAG Overall dimensions - 6180 x 2340 x 3000 mm
 Body MOC - MS IS 2062 E250 Thickness -6 mm, Blower 2 HP including electrical panel and VFD

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INR Thirty Three Lakh Only

Contractor

Contractor

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10 ACCEPT CONVEYOR 1.
 Bearing -UCP-211/UCT-211(Make-FK/FKD/Equi)
 2. Head pully dia -280 mm/8 mm (dimond groove rubberlined)
 3. Tail pulley dia- 280 mm/8 mm
 4. Conveyor Belt - 10 mm THICK 630/4 Grade M 24 IN 3 PLY
 5. Structure -ISMIC- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Loading height of conveyor is 1 meter loading and discharge height 3.5 meter)
 6 Motor -5 HP Make- ABB/CGL/BBL/NGI/ Equi
 7 Gearbox - PBGL/Premium/ Equi
 8 Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 10 meter x 1 meter)

1

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INR Six Lakh Only

11 REJECT CONVEYOR 1.
 Bearing -UCP-212/UCT-212(Make-FK/FKD/Equi)
 2. Head pully dia -280 mm 8 mm (dimond groove rubberlined)
 3. Tail pulley dia- 280 mm 8 mm
 4. Conveyor Belt - 10 mm THICK Grade M 24 IN 3 PLY
 5. Structure -ISMIC- 75X40, ISMC-100X50 ISA- 50 X5 , HR Sheet- 2 mm (make- MC/TATA/Equi) Loading 4 meter loading and discharge at 2.5 meter)
 6 Motor -5 HP Make- ABB/CGL/BBL/NGI/ Equi
 7 Gearbox - PBGL/Premium/ Equi
 8 Drive Coupling -Half Geared/Pin Bush/ Chain Coupling (Size- 10 meter x 1 meter)

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INR Six Lakh Only

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Contractor

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S.R.K

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QST) To be entered
By the Bidder
Rs. P

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|-------------------------------------|--|---|-----|-------------|-------------|--------------------------------------|
| 12 | SHREDDER FEEDING BELT CONVEYOR WITH STATIC MAGNET SIZE 900 MM X 900 MM B/W-1600 MM, CONV. LENGTH -10000 MM CC RECEIVING /LOADING HEIGHT AT + 1000 MM Discharge /Unloading Height at + 4000 MM, Belt Type CHEVRON/ STRAIGHT RIB. SPEED OF CONVEYOR TO BE CONTROLLED BY VFD ROLLER - M.S SIDE GUARD - BOTH SIDE WITH ONE SIDE WALKWAY (Size- 10 meter x 1.6 meter) | 1 | No. | 815000.00 | 815000.00 | INR Eight Lakh Fifteen Thousand Only |
| Shredder 25 TPH with Base Structure | | | | | | |
| 01 | <p>Feeding & Discharge Details Hopper ϕ X W X H)mm 2400 X 1800, Hopper / MOCMS-IS-2052</p> <p>Equipment Details Throughput Capacity TPH 25, Total weight of each machine MT 20 Output size of RDF mm -50-70, Cutting Table Details Cutting table length mm 2400, Cutting table width mm 1200 Cutting table height mm 900, Cutter (Dia/thk) mm 650/2 Nos. Cutter sp. nos. 244, Cutter Fitting Arrangement Fitted with Bolts, Reversible Cutter Hardness 58-60 HRC, Shaft Dia 220 max Shaft MOC 40 C 8 Shaft Hardness 22-25 HRC, Shaft Speed RPM 100 max Type of Joint between cutter and Drum Bolted (Replaceable)</p> <p>Body Frame MOC of frame MS-IS-2052, Thickness 50,40,30,12 Number of inspection/manhole doors 2 Interlock of inspection/manhole doors Provided Support structure M.S. square pipes</p> <p>Drive Details Rated power for 180 X 2, Service factor 2 Reduction Gear Helical Gear Box 2Nos. Make of Gear Box Elacon/Premium Details of coupling Gear coupling 2 Nos. Details of bearing Spherical roller Electrical Control System, Load control system VFD Panel, Controller type VFD X 2 ABB/YASKAWA S</p> <p>DNESGS Enclosure Fabricated/Double Door, Protection grade-IP66 Auto-reverse setting to avoid bridge formation on no load condition -Provided Auto-reverse setting to avoid overload condition in case of jamming -Provided List of facilities available in Controller-Available in VFD Local push button station-Provided Electric Motor Crompton/Kraack/Bherat Bijes Electrical Switchgears L&T/Schnieder/ABB, Electrical Wire Polycab/KEI/Grandipr Emergency Stop Button -Provided</p> | 1 | No. | 13000000.00 | 13000000.00 | INR One Crore Thirty Lakh Only |
| 14 | SHREDDER OUTPUT BELT CONVEYOR B/W- 1600 MM, CONV. LENGTH - 9000 MM C.C. RECEIVING/LOADING HEIGHT AT + 750 MM, DISCHARGE/UNLOADING HEIGHT AT + 3000 MM, BELT TYPE PLAIN ROLLER - M.S. SIDE GUARD - BOTH SIDE. WITHOUT ONE SIDE WALKWAY Size-9 Meter x 1.6 Meter | 1 | No. | 750000.00 | 750000.00 | INR Seven Lakh Fifty Thousand Only |

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GST) To be entered by the Bidder Rs. P

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Contractor
S. R. K.

Contractor
S. R. K.

| | | | | | | |
|--------------------|--|---|-----|------------|-------------|--|
| 16 | <p>FEED CONVEYOR WITH HOPPER For 25mm & 4 mm Trommel 1. BEARING-UCP-212/UCT-212 (MAKE-FK/FKD/EQUI.) 2. HEAD PULLY DIA-280MM 16/8MM (DIMOND GROOVE RUBBERLINED) 3. TAIL PULLEY DIA-280MM16/8MM. 4. CONVEYOR BELT -10MM THICK 630/4 GRADE-M-24 IN 3 PLY, 5. STRUCTURE- ISMC-75X40, ISMC-100X50 ISA-50X5,HR SHEET-2MM(MAKE MC/TATA/EQUIVALENT) Loading at 1 Meter discharge at 5 Meters 6. MOTOR -7.5 HP MAKE-ABB/CGL/BBL/NG/ EQUI. 7. GEARBOX-PBGL/PREMIUM/EQUIVALENT 8. DRIVE COUPLING - HALF GEARED/PIN BUSH/CHAIN COUPLING. 9. FIXED MAGNET - 900 mm x 900 mm (size20 Meter x 1 Meter)</p> | 2 | No. | 1250000.00 | 2500000.00 | INR Twenty Five Lakh Only |
| 16 | <p>FEED CONVEYOR For 25mm & 4 mm Trommel 1. BEARING-UCP-212/UCT-212 (MAKE-FK/FKD/EQUI.) 2. HEAD PULLY DIA-280MM 8MM (DIMOND GROOVE RUBBERLINED) 3. TAIL PULLEY DIA-280MM 8MM. 4. CONVEYOR BELT -10MM THICK GRADE-M-24 IN 3 PLY 5. STRUCTURE- ISMC-75X40, ISMC-100X50 ISA-50X5,HR SHEET-2MM(MAKE -MC/TATA/EQUIVALENT) Loading 4 Meter and discharge at 4 Meters 6. MOTOR -5HP MAKE-ABB/CGL/BBL/NG/EQUI. 7. GEARBOX-PBGL/PREMIUM/EQUIVALENT 8. DRIVE COUPLING - HALF GEARED/PIN BUSH/CHAIN COUPLING. 9. AIR DENSITY SEPERATOR - 10 HP Blower with Nozzle - 1 Nos (Size10 Meter x 1 Meter)</p> | 2 | No. | 850000.00 | 1700000.00 | INR Seventeen Lakh Only |
| 17 | <p>ELECTRICAL PANEL WITH WIRING& VFD & ACCESSORIES for all conveyors and trommel except Ballistic Machine and Shredder Machine</p> | 1 | No. | 988000.00 | 988000.00 | INR Nine Lakh Eighty Eight Thousand Only |
| Total in Figures - | | | | | 35010000.00 | INR Three Crore Fifty Lakh Ten Thousand Only |

Recommended for acceptance being lowest rates of tender is favour of M/s. Alfa Therm Ltd. as per recommendation laid down with by tender advisory committee.

INR Three Crore Fifty Lakh Ten Thousand Only
 Recommended for acceptance being lowest rates of Rs. 11,800.00 (with GST) of tender is favour of Alfa Therm Ltd. as per advice by tender advisory committee

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Assistant Project Manager

[Handwritten signature]
 Project Manager
 Debraj Smart City (PTU)

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AP.M

निम्नलिखित शर्तों के परामर्श विद्युत के प्रकार
न्यूनतम निम्नलिखित M/s ABB Term Ltd को विक्रय कर
रु 4,13,11,800.00 (18% GST) सहित खरीदने को जारी है

(Signature)
निम्नलिखित
(निम्नलिखित)
कमल, दिल्ली

(Signature)
S.E.I.X

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(Signature)
Contractor

(Signature)
Contractor
PM

Contractor

Ranjeet Singh

APM

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Section 7 - Particular Conditions of Contract

The following Particular Conditions of Contract shall supplement the GCC. Whenever there is a conflict, the provisions herein shall prevail over those in the GCC.

Particular Conditions of Contract

| A. General | | | | | | | | | | | | | |
|---------------------|--|---|--|---------------------------------------|-------------|-----|---|-------------|-----|---|-------------|------|-----------------------------------|
| GCC 1.1 (q) | The Employer is: Public Works Department, Government of Uttarakhand, Dehradun Through <i>(Office of The Superintending Engineer, 9th Circle, P.W.D. Dehradun.)</i> | | | | | | | | | | | | |
| GCC 1.1 (u) | The Intended Completion Date for the whole of the Works shall be (03) month from the start date with the following milestones. <table style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Milestone</th> <th>Financial target* of works to be completed</th> <th>Period from the date of start of work</th> </tr> </thead> <tbody> <tr> <td>Milestone 1</td> <td>15%</td> <td>1/3rd of intended completion period**</td> </tr> <tr> <td>Milestone 2</td> <td>50%</td> <td>2/3rd of intended completion period**</td> </tr> <tr> <td>Milestone 3</td> <td>100%</td> <td>Full Intended completion period**</td> </tr> </tbody> </table> <p>*Financial progress shall be assessed as per the latest interim payment certificate (IPC) duly verified by ENGINEER. Financial Targets are exclusive of mobilization advance payment. ** Intended completion period shall be the period between the Start Date and Intended Completion Date.</p> | Milestone | Financial target* of works to be completed | Period from the date of start of work | Milestone 1 | 15% | 1/3 rd of intended completion period** | Milestone 2 | 50% | 2/3 rd of intended completion period** | Milestone 3 | 100% | Full Intended completion period** |
| Milestone | Financial target* of works to be completed | Period from the date of start of work | | | | | | | | | | | |
| Milestone 1 | 15% | 1/3 rd of intended completion period** | | | | | | | | | | | |
| Milestone 2 | 50% | 2/3 rd of intended completion period** | | | | | | | | | | | |
| Milestone 3 | 100% | Full Intended completion period** | | | | | | | | | | | |
| GCCs 1.1 (aa) & 4.1 | The Engineer is: <i>(Project Manager, Smart City PIU, PWD, Dehradun)</i> | | | | | | | | | | | | |
| GCC 1.1 (cc) | Under the municipal solid waste management of Municipal corporation Dehradun the work of purchasing and installing 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder to increase the capacity of Shishambara Processing Plant | | | | | | | | | | | | |
| GCC 1.1 (ff) | The Start Date shall be 21 days from the date of issue of the notice to proceed with the work. The notice to proceed shall be issued within 21 days of signing of agreement. | | | | | | | | | | | | |
| GCC 1.1 (jj) | 75 mm Trommel, 30 TPH ballistic separator and 25 TPH shredder | | | | | | | | | | | | |
| GCC 2.2 | Sectional Completions are: <i>(NA)</i> | | | | | | | | | | | | |
| GCC 2.3(i) | <i>(Engineer Staff Certificate and Machine Registration Certificate)</i> | | | | | | | | | | | | |
| GCC 3.1 | The language of the contract is English The law that applies to the Contract is the law of India | | | | | | | | | | | | |
| GCC 8.1 | Schedule of other contractors: will be informed if required | | | | | | | | | | | | |
| GCC 13.1 | The minimum insurance amounts and deductibles shall be: (a) for the Works, Plant and Materials: Full replacement cost (b) For loss or damage to Equipment: Full replacement / repair cost (c) for loss or damage to property (except the Works, Plant, Materials, and Equipment) in connection with Contract: Full replacement / repair cost | | | | | | | | | | | | |

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| | (d) for personal injury or death: (i) of the Contractor's employees / other people: The minimum insurance cover for Third Party Liability Insurance injury is Rs. 1.00 lakh and death is Rs. 5.00 lakh per occurrence with the number of occurrences limited to four. After each occurrence, Contractor will pay additional premium necessary to make insurance valid for four occurrences always. |
| GCC 14.1 | Site Investigation Reports are: <i>N/A</i> |
| GCC 17.1 | The following shall be designed by the Contractor: <i>N/A</i> |
| GCC 18.1 | The Contractor shall: a) Comply with all applicable safety regulations; b) Take care for the safety of all persons entitled to be on the Site; c) Use reasonable efforts to keep Site and Works clear of unnecessary obstructions so as to avoid danger to these persons; d) Provide fencing, lighting, guarding and watching of the works until completion and taking over and e) Provide any Temporary Works (including roadways, footpaths, guards and fences), which may be necessary, because of the execution of the Works, for the use and protection of the public and owners and occupiers of adjacent land. The Contractor shall at all times all reasonable precautions to maintain the health and safety of Contractor's Personnel. In collaboration with local health authorities, the Contractor shall ensure availability of first aid facilities, medical staff, sick bay and all necessary welfare and hygiene requirements and for the prevention of epidemics to include: (i) provision for a sufficient supply of suitable food, (ii) adequate supply of drinking water and other water for the use of the Contractor's Personnel, and (iii) protection from insect and pest nuisance. The Contractor shall conduct health and safety programs for workers employed for the project, and shall include information on the risks of sexually transmitted diseases, including HIV/AIDs in such programs. |
| GCC 20.1 | The Site Possession Date(s) shall be: The Start Date |
| GCC 23.1 | The Appointing Authority shall be: The Executive Committee of the Indian Road Congress (IRC) |
| GCC 24.3 | The Adjudicator shall be paid the daily allowance of Rs. 5000 (Rs. Five Thousand only) per day of visit/meeting together with reimbursement of expenditure on travel as per actual. |
| GCC 24.4 | Arbitration shall be carried out in accordance with the following procedures. <u>Contracts with domestic contractors:</u> The Arbitration proceedings shall be in accordance Arbitration and Conciliation Act. 1996. Arbitral Tribunal consisting of 3 Arbitrators one each to be appointed by the Employer and the Contractor and the third Arbitrator to be chosen by the two Arbitrators so appointed by the Parties to act as Presiding arbitrator, shall be considered. In case of failure of the two Arbitrators appointed by the parties to reach upon a consensus within a period of 30 days from the appointment of the Arbitrator appointed subsequently, the Presiding Arbitrator shall be appointed by the Executive Council, Indian Roads Congress. (a) Arbitration proceedings shall be held at Dehradun, India, and the language of the arbitration proceedings and that of all documents and communications between the parties shall be English. (b) The decision of the majority of arbitrators shall be final and binding upon both parties. The cost and expenses of Arbitration proceedings will be paid as determined by the arbitral tribunal. However, the expenses incurred by each party in connection with the preparation, presentation, etc. of its proceedings as also the fees and expenses paid to the arbitrator appointed by such party or on its behalf shall be borne by each party itself. |

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| | (c) Performance under the contract shall continue during the arbitration proceedings and payments due to the Contractor by the Employer shall not be withheld, unless they are the subject matter of the arbitration proceedings. |
| B. Time Control | |
| GCC 25.1 | The Contractor shall submit for approval a Program for the Works within 15 days from the date of the Letter of Acceptance and the Program shall be a part of the contract. |
| GCC 25.3 | The period between Program updates is 30days. The amount to be withheld for late submission of an updated Program is Rs. 2.00 Lakhs. |
| C. Quality Control | |
| GCC 33.1 | The Defects Liability Period with maintenance is 02 years after completion of construction work |
| GCC 40.1 | The rate of interest for commercial borrowing is of 8% per annum. |
| D. Cost Control | |
| GCC 43.1 | The currency of the employer's country is: Indian Rupees. All payments to the contractors shall be in Indian Rupees |
| GCC 44.1 | Deleted |
| GCC 45.1 | The proportion of payments retained is 6% from each bill, subject to a maximum of 5% of the final contract price. |
| GCC 46.1 | The liquidated damages for the whole of the Works are (1/2000) th of the initial contract price, rounded off to the nearest thousand, per day. The maximum amount of liquidated damages for the whole of the works is 10% of the Initial Contract Price. |
| GCC 47.1 | The Bonus for the whole of the Works is Rs. 1000 per day. The maximum amount of Bonus for the whole of the Works is 0.10 % of the final Contract Price. |
| GCC 49.1 | 5% of the Contract Price or Estimated Cost of Works whichever is higher (the Employer, at its discretion, may increase the Performance Security to a level sufficient to protect it against financial loss, if it determines that the lowest evaluated bid price is seriously unbalanced or front loaded) If the bidder chooses to submit an unconditional bank guarantee as performance security, the bidder shall ensure that the bank guarantee is issued on the SFMS platform using the message type 'IFN 760' and this message has been sent to the advising bank through SFMS to establish the authenticity of the issued bank guarantee. The issued bank guarantee must mention the advising bank's details as ICICI Bank IFSC-ICIC0006954, Branch-Haridwar-Road, Dehradun. |
| E. Finishing the Contract | |
| GCC 55.1 | The date by which "as built" drawings (and maintenance manuals) are required - within 56 days of issue of completion certificate |
| GCC 55.2 | The amount to be withheld for failing to produce "as built" drawings by the date required in GCC 55.1 is Rs. 20 lakh (INR) |
| GCC 55.2 (g) | The maximum number of days is: 200 Days |

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| GCC 58.1 | The percentage to apply to the value of the work not completed, representing the Employer's additional cost for completing the Works, is 20%. |
| GCC 62.5 | <p>Labour The Contractor shall, unless otherwise provided in the Contract, make his own arrangements for the engagement of all staff and labour, local or other, and for their payment, housing, feeding and transport. The unskilled and semiskilled labour of the Uttarakhand State shall be given preference for deployment on projects. The Contractor shall, if required by the Engineer, deliver to the Engineer a return in detail, in such form and at such intervals as the Engineer may prescribe, showing the staff and the numbers of the several classes of labour from time to time employed by the Contractor on the Site and such other information as the Engineer may require.</p> <p>Compliance with Labour Regulations During continuance of the contract, the Contractor and his sub Contractors shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labour law (including rules), regulations, bye laws that may be passed or notification that may be issued under any labour law in future either by the State or the Central Government or the local authority. Salient features of some of the major labour laws that are applicable to construction industry are given below. The Contractor shall keep the Employer indemnified in case any action is taken against the Employer by the competent authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments. If the Employer is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules/regulations including amendments, if any, on the part of the Contractor, the Engineer/Employer shall have the right to deduct any money due to the Contractor including his amount of performance security. The Employer/Engineer shall also have right to recover from the Contractor any sum required or estimated to be required for making good the loss or damage suffered by the Employer. The employees of the Contractor and the Sub-Contractor in no case shall be treated as the employees of the Employer at any point of time.</p> <p>Salient Features of Some Major Labour Laws Applicable to Establishments Engaged in Building and Other Construction Work.</p> <p>a) Workmen Compensation Act 1923: The Act provides for compensation in case of injury by accident arising out of and during the course of employment.</p> <p>b) Payment of Gratuity Act 1972: Gratuity is payable to an employee under the Act on satisfaction of certain conditions on separation if an employee has completed 5 years service or more or on death the rate of 15 days wages for every completed year of service. The Act is applicable to all establishments employing 10 or more employees.</p> <p>c) Employees P.F. and Miscellaneous Provision Act 1952: The Act Provides for monthly contributions by the employer plus workers @ 10% or 8.33%. The benefits payable under the Act are : (i) Pension or family pension on retirement or death, as the case may be. (ii) Deposit linked insurance on the death in harness of the worker. (iii) Payment of P.F. accumulation on retirement/death etc.</p> <p>d) Maternity Benefit Act 1961: The Act provides for leave and some other benefits to women employees in case of confinement or miscarriage etc.</p> <p>e) Contract Labour (Regulation & Abolition) Act 1970: The Act provides for certain welfare measures to be provided by the Contractor to contract labour and in case the Contractor fails to provide, the same are required to be provided, by the Principal Employer by Law. The Principal Employer is required to take Certificate of Registration and the Contractor is required to take license from the designated Officer. The Act is applicable to the establishments or Contractor of Principal Employer if they employ 20 or more contract labour.</p> |

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- f) **Minimum Wages Act 1948:** The Employer is supposed to pay not less than the Minimum Wages fixed by appropriate Government as per provisions of the Act if the employment is a scheduled employment. Construction of Buildings, Roads, Runways are scheduled employments.
- g) **Payment of Wages Act 1936:** It lays down as to by what date the wages are to be paid, when it will be paid and what deductions can be made from the wages of the workers.
- h) **Equal Remuneration Act 1979:** The Act provides for payment of equal wages for work of equal nature to Male and Female workers and for not making discrimination against Female employees in the matters of transfers, training and promotions etc.
- i) **Payment of Bonus Act 1965:** The Act is applicable to all establishments employing 20 or more employees. The Act provides for payments of annual bonus subject to a minimum of 8.33% of wages and maximum of 20% of wages to employees drawing Rs.3500/-per month or less. The bonus to be paid to employees getting Rs.2500/- per month or above upto Rs.3500/- per month shall be worked out by taking wages as Rs.2500/-per month only. The Act does not apply to certain establishments. The newly set-up establishments are exempted for five years in certain circumstances. Some of the State Governments have reduced the employment size from 20 to 10 for the purpose of applicability of this Act.
- j) **Industrial Disputes Act 1947:** The Act lays down the machinery and procedure for resolution of Industrial disputes, in what situations a strike or lock-out becomes illegal and what are the requirements for laying off or retrenching the employees or closing down the establishment.
- k) **Industrial Employment (Standing Orders) Act 1946:** It is applicable to all establishments employing 100 or more workmen (employment size reduced by some of the States and Central Government to 50). The Act provides for laying down rules governing the conditions of employment by the Employer on matters provided in the Act and get the same certified by the designated Authority.
- l) **Trade Unions Act 1926:** The Act lays down the procedure for registration of trade unions of workmen and employers. The Trade Unions registered under the Act have been given certain Immunities from civil and criminal liabilities.
- m) **Child Labour (Prohibition & Regulation) Act 1986:** The Act prohibits employment of children below 14 years of age in certain occupations and processes and provides for regulation of employment of children in all other occupations and processes. Employment of Child Labour is prohibited in Building and Construction Industry.
- n) **Inter-State Migrant workmen's (Regulation of Employment & Conditions of Service) Act 1979:** The Act is applicable to an establishment which employs 5 or more inter-state migrant workmen through an intermediary (who has recruited workmen in one state for employment in the establishment situated in another state). The Inter-State migrant workmen, in an establishment to which this Act becomes applicable, are required to be provided certain facilities such as housing, medical aid, travelling expenses from home upto the establishment and back, etc.
- o) **The Building and Other Construction workers (Regulation of Employment and Conditions of Service) Act 1996 and the Cess Act of 1996:** All the establishments who carry on any building or other construction work and employs 10 or more workers are covered under this Act. All such establishments are required to pay cess at the rate not exceeding 2% of the cost of construction as may be modified by the Government.

The Employer of the establishment is required to provide safety measures at the Building or construction work and other welfare measures, such as Canteens, First-Aid facilities, Ambulance, Housing accommodations for workers near the work place etc. The Employer to whom the Act applies has to obtain a registration certificate from the Registering Officer appointed by the Government.

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p) Factories Act 1948: The Act lays down the procedure for approval at plans before setting up a factory, health and safety provisions, welfare provisions, working hours, annual earned leave and rendering information regarding accidents or dangerous occurrences to designated authorities. It is applicable to premises employing 10 persons or more with aid of power or 20 or more persons without the aid of power engaged in manufacturing process.

Noise and Disturbance

All Works shall be carried out without unreasonable noise and disturbance. The Contractor shall indemnify and keep indemnified the Employer from and against any liability for damages on account of noise or other disturbance created while or in carrying out the Works and from and against all claims, demands, proceedings, damages, costs, changes and expenses whatsoever in regard or in relation to such liability.

Pollution

The Contractor shall take all reasonable steps to protect the environment (both on and off the site) to avoid adverse impacts, limit the damage and nuisance to people and property resulting from pollution, noise and other results of his operations.

The Contractor shall insure the emissions, surface discharges and effluents from Contractor's activities shall not exceed values stated in the Specifications or prescribed by applicable Laws.

Subject and without prejudice to any other provision of the Contract and the law of the land and its obligations as applicable the Contractor shall take all reasonable precaution.

- a) Procurement and renewal of the NOC from State Pollution Control Board, till the expiry of the Contract will be the sole responsibility of the Contractor. The Employer shall be indemnified against any claim arising out of non-obtaining of the NOC by the Contractor.
- b) Procurement and renewal of the NOC from Jal Nigam/ Nalkoop Nigam for boring etc., till the expiry of the Contract will be the sole responsibility of the Contractor. The Employer shall be indemnified against any claim arising out of non-obtaining of the NOC by the Contractor.
- c) Procurement and renewal of the NOC from the Department of Geology and Mines, till the expiry of the Contract will be the sole responsibility of the Contractor. The Employer shall be indemnified against any claim arising out of non-obtaining of the NOC by the Contractor.
- d) in connection with rivers, streams, waterways, drains, water-courses, lakes, reservoirs and the like to prevent:
 - i) Silting;
 - ii) Erosion of their beds or banks; and
 - iii) Pollution of the water so as to affect adversely the quality or appearance thereof of cause injury or death to animal and plant life.
- e) in connection with underground water resources including percolating water to prevent:
 - i) Any interference with the supply to or obstruction from such sources; and
 - ii) Pollution of the water so as to affect adversely the quality thereof.

The Apprentices Act 1961

The Contractor shall duly comply with the provisions of the Apprentices Act 1961 (III of 1961) the rules made there under word and any order that may be issued from time to time under the said Act and the said Rules and on his failure or neglect to do so be shall be subject to all liabilities and penalties provided by the said Act and the said rules.

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Details to be Confidential

The Contractor shall treat the details of the Contract as private and confidential, save insofar as may be necessary for the purposes thereof, and shall not publish or disclose the same or any particulars thereof in any trade or technical paper or elsewhere without the previous consent in writing of the Employer. If any dispute arises as to the necessity of any publication or disclosure for the purpose of the Contract the same shall be referred to the Employer whose determination shall be final.

Life-Saving Appliances and First-Aid Equipment

The Contractor shall provide and maintain upon the Works and the Site sufficient, proper and efficient life-saving appliances and first-aid equipment to the approval of the Engineer and in accordance with the requirements of ILO Convention No. 62. The appliances and equipment shall be available for use at all times during the Contract Period

Customs and Security Requirements

The Contractor shall comply with all regulations for the time being imposed by the Customs and Security Authorities in respect of the passage of Plant, vehicle, materials and personnel through Customs barriers.

Indemnification

The Contractor shall keep the Employer both during and after the term of this Contract fully and effectively indemnified against all losses, damages, injuries, deaths, expenses, actions, proceedings, demands, costs and claims including, but not limited to, legal fees and expenses, suffered by Employer, where such loss, damages, injury or death is the direct result of the wrongful action, negligence, or breach of Contract of the Contractor or their sub-contractors, or the personnel or agents of either of them, including the use or violation of any statutory regulations, laws in vogue in the Employer's country.

Generic Environmental Management and Monitoring Plan

Environmental Management and Monitoring Plan (EMP) is the key to ensure a safe and clean environment. The desired results from the environmental mitigation measures proposed in the project may not be obtained without a management plan to assure its proper implementation and function. The EMP envisages the plans for the proper implementation of mitigation measures to reduce the adverse impacts arising out of the project activities.

The Contractor shall follow the generic environmental management plan given as Appendix-I, Particular Conditions of Contract. However, based on the site requirements, mitigation measures worked out in road specific EIA/IEE reports shall be adopted in coordination with Site Engineer.

Social Liability

- (i) The Contractor shall bear the cost of any impact on structure or land due to movement of machinery during construction.
- (ii) All temporary use of lands outside ROW to be through written approval of Landowner.
- (iii) Location of construction camps to be set up in consultation with PWD.

HIV-AIDS Awareness and Prevention

(a) The Contractor shall conduct an HIV-AIDS awareness programme via an approved service provider or specialized NGO, and shall undertake such other measures as are specified in this Contract to reduce the risk of the transfer of the HIV virus between and among the Contractor's Personnel and the local community, to promote early diagnosis and to assist affected individuals. The Contractor shall throughout the contract: (i) conduct Information, Education and Consultation Communication (IEC) campaigns, at least every other month, addressed to all the Site staff and labor (including all the Contractor's employees, all Sub-Contractors and Consultants' employees working on the Site, and truck drivers and crew making deliveries to the Site for Works and Services executed under the contract, and to the immediate local communities, concerning the risks, dangers and impact, and appropriate avoidance behavior with respect to of Sexually Transmitted Diseases (STD)— or Sexually Transmitted Infections (STI) in general and HIV/AIDS in particular; (ii) provide male or female condoms for all Site staff and labor as appropriate; and (iii) provide for STI

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| | <p>and HIV/AIDS screening, diagnosis, counseling and referral to a dedicated national STI and HIV/AIDS program, (unless otherwise agreed) of all Site staff and labor.</p> <p>(b) The Contractor shall include in the program to be submitted for the execution of the Works and Services under Sub-Clause 17 a program for Site staff and labour and their families in respect of Sexually Transmitted Infections (STI) and Sexually Transmitted Diseases (STD) including HIV/AIDS. The STI, STD and HIV/AIDS alleviation program shall indicate when, how and at what cost the Contractor plans to satisfy the requirements of this Sub-Clause and the related specification. For each component, the program shall detail the resources to be provided or utilized and any related sub-contracting proposed. The program shall also include provision of a detailed cost estimate with supporting documentation. Payment to the Contractor for preparation and implementation this program shall not exceed the Provisional Sum dedicated for this purpose.</p> <p>Removal of staff If the Engineer or his Representative asks the Contractor to remove a person who is a member of the Contractor's staff or work force, stating the reasons, the Contractor shall ensure that the person leaves the Site within seven days and has no further connection with the work in the Contract.</p> <p>It will be the sole responsibility of the Contractor to replace the removed person with a suitable candidate having equivalent or better qualification.</p> |
| GCC 63 | <p>The Contractor shall (a) establish an operational system for managing environmental impacts, (b) carry out all of the monitoring and mitigating measures set forth in the Technical Specifications attached hereto, (c) allocate the budget required to ensure that such measures are carried out, and the actual costs for the implementation of such measures shall be reimbursed by the Employer to the Contractor from Provisional Sums. The Contractor shall submit to the Employer quarterly reports on the carrying out of such measures.</p> |

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Section-6 General Conditions of Contract

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Section-6 General Conditions of Contract

General Conditions of Contract

A. General

1. Definitions

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- 1.1 Boldface type is used to identify defined terms.
- (a) The **Accepted Contract Amount** means the amount accepted in the Letter of Acceptance for the execution and completion of the Works and the remedying of any defects.
- (b) The **Activity Schedule** is a schedule of the activities comprising the construction, installation, testing, and commissioning of the Works in a lump sum contract. It includes a lump sum price for each activity, which is used for valuations and for assessing the effects of Variations and Compensation Events.
- (c) The **Adjudicator** is the person appointed jointly by the Employer and the Contractor to resolve disputes in the first instance, as provided for in GCC 23.1 hereunder.
- (d) **Bill of Quantities** means the priced and completed Bill of Quantities forming part of the Bid.
- (e) **Compensation Events** are those defined in GCC 41.1 hereunder.
- (f) The **Completion Date** is the date of completion of the Works as certified by the Engineer, in accordance with GCC 52.1.
- (g) The **Contract** is the Contract between the Employer and the Contractor to execute, complete, and maintain the Works. It consists of the documents listed in GCC 2.3 below.
- (h) The **Contractor** is the party whose Bid to carry out the Works has been accepted by the Employer.
- (i) The **Contractor's Bid** is the completed bidding document submitted by the Contractor to the Employer.
- (j) The **Contract Price** is the Accepted Contract Amount stated in the Letter of Acceptance and thereafter as adjusted in accordance with the Contract.
- (k) **Days** are calendar days; months are calendar months.
- (l) **Dayworks** are varied work inputs subject to payment on a time basis for the Contractor's employees and Equipment, in addition to payments for associated **Materials and Plant**.
- (m) A **Defect** is any part of the Works not completed in accordance with the Contract.
- (n) The **Defects Liability Certificate** is the certificate issued by Engineer upon correction of defects by the Contractor.
- (o) The **Defects Liability Period** is the period calculated from the Completion Date where the Contractor remains responsible for remedying defects.
- (p) **Drawings** include calculations and other information provided or approved by the Engineer for the execution of the Contract.
- (q) The **Employer** is the party who employs the Contractor to carry out the Works, as specified in the PCC.
- (r) **Equipment** is the Contractor's machinery and vehicles brought temporarily to the Site to construct the Works.
- (s) **Force Majeure** means an exceptional event or circumstance: which is beyond a Party's control; which such Party could not reasonably have provided against before entering into the Contract; which, having arisen, such Party could not reasonably have avoided or overcome; and, which is not substantially attributable to the other Party.

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- (t) The **Initial Contract Price** is the Contract Price listed in the Employer's Letter of Acceptance.
- (u) The **Intended Completion Date** is the date on which it is intended that the Contractor shall complete the Works. The Intended Completion Date is specified in the PCC. The Intended Completion Date may be revised only by the Engineer by issuing an extension of time or an acceleration order.
- (v) **Letter of Acceptance** means the formal acceptance by the Employer of the Bid and denotes the formation of the Contract at the date of acceptance.
- (w) **Materials** are all supplies, including consumables, used by the Contractor for incorporation in the Works.
- (x) **"Party"** means the Employer or the Contractor, as the context requires.
- (y) **PCC** means Particular Conditions of Contract
- (z) **Plant** is any integral part of the Works that shall have a mechanical, electrical, chemical, or biological function.
- (aa) The **Engineer** is the person named in the PCC (or any other competent person appointed by the Employer and notified to the Contractor, to act in replacement of the Engineer) who is responsible for supervising the execution of the Works and administering the Contract.
- (bb) **Retention Money** means the aggregate of all monies retained by the Employer pursuant to GCC 45.1.
- (cc) The **Site** is the area defined as such in the PCC.
- (dd) **Site Investigation Reports** are those that were included in the bidding documents and are factual and interpretative reports about the surface and subsurface conditions at the Site.
- (ee) **Specification** means the Specification of the Works included in the Contract and any modification or addition made or approved by the Engineer.
- (ff) The **Start Date** is given in the PCC. It is the latest date when the Contractor shall commence execution of the Works. It does not necessarily coincide with any of the Site Possession Dates.
- (gg) A **Subcontractor** is a person or corporate body who has a Contract with the Contractor to carry out a part of the work in the Contract, which includes work on the Site.
- (hh) **Temporary Works** are works designed, constructed, installed, and removed by the Contractor that are needed for construction or installation of the Works.
- (ii) A **Variation** is an instruction given by the Engineer which varies the Works.
- (jj) The **Works** are what the Contract requires the Contractor to construct, install, and turn over to the Employer, as defined in the PCC.

2. Interpretation

- 2.1 In interpreting these GCC, singular also means plural, male also means female or neuter, and the other way around. Headings have no significance. Words have their normal meaning under the language of the Contract unless specifically defined. The Engineer shall provide instructions clarifying queries about these GCC.
- 2.2 If sectional completion is specified in the PCC, references in the GCC to the Works, the Completion Date, and the Intended Completion Date apply to any Section of the Works (other than references to the Completion Date and Intended Completion Date for the whole of the Works).
- 2.3 The documents forming the Contract shall be interpreted in the following order of priority:

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Section-6 General Conditions of Contract

- (a) Agreement,
- (b) Letter of Acceptance,
- (c) Contractor's Bid,
- (d) Particular Conditions of Contract,
- (e) General Conditions of Contract,
- (f) Specifications,
- (g) Drawings,
- (h) Bill of Quantities (or Schedules of Prices for lump sum contracts), and
- (i) any other document listed in the PCC as forming part of the Contract.

3. Language and Law

- 3.1 The language of the Contract and the law governing the Contract are stated in the PCC.

4. Engineer's Decisions

- 4.1 Except where otherwise specifically stated, the Engineer shall decide contractual matters between the Employer and the Contractor in the role representing the Employer.

5. Delegation

- 5.1 The Engineer may delegate any of his duties and responsibilities to other people except to the Adjudicator, after notifying the Contractor, and may cancel any delegation after notifying the Contractor.

6. Communications

- 6.1 Communications between parties that are referred to in the Conditions shall be effective only when in writing. A notice shall be effective only when it is delivered.

7. Subcontracting

- 7.1 The Contractor may subcontract with the approval of the Engineer, but may not assign the Contract without the approval of the Employer in writing. Subcontracting shall not alter the Contractor's obligations. The subcontracting shall not exceed 50% of the total value of work. The Sub Contractors should have an experience in any one year with in the last 3 years of execution of similar item of construction to an extent of 50% of the quantity proposed to be executed as a subcontract.

8. Other Contractors

- 8.1 The Contractor shall cooperate and share the Site with other contractors, public authorities, utilities, and the Employer between the dates given in the Schedule of Other Contractors, as referred to in the PCC. The Contractor shall also provide facilities and services for them as described in the Schedule. The Employer may modify the Schedule of Other Contractors, and shall notify the Contractor of any such modification.

9. Personnel and Equipment

- 9.1 The Contractor shall employ the key personnel and use the equipment identified in its Bid to carry out the Works, or other personnel and equipment approved by the

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Engineer. The Engineer shall approve any proposed replacement of key personnel and equipment only if their relevant qualifications or characteristics are substantially equal to or better than those proposed in the Bid.

9.2

If the Engineer asks the Contractor to remove a person who is a member of the Contractor's staff or work force, stating the reasons, the Contractor shall ensure that the person leaves the Site within seven days and has no further connection with the work in the Contract.

10. Employer's and Contractor's Risks

10.1 The Employer carries the risks which this Contract states are Employer's risks, and the Contractor carries the risks which this Contract states are Contractor's risks.

11. Employer's Risks

11.1 From the Start Date until the Defects Liability Certificate has been issued, the following are Employer's risks:

- (a) The risk of personal injury, death, or loss of or damage to property (excluding the Works, Plant, Materials, and Equipment), which are due to
 - (i) use or occupation of the Site by the Works or for the purpose of the Works, which is the unavoidable result of the Works or
 - (ii) negligence, breach of statutory duty, or interference with any legal right by the Employer or by any person employed by or contracted to him except the Contractor.
- (b) The risk of damage to the Works, Plant, Materials, and Equipment to the extent that it is due to a fault of the Employer or in the Employer's design, or due to war or radioactive contamination directly affecting the country where the Works are to be executed.

11.2 From the Completion Date until the Defects Liability Certificate has been issued, the risk of loss of or damage to the Works, Plant, and Materials is an Employer's risk except loss or damage due to

- (a) a Defect which existed on the Completion Date,
- (b) an event occurring before the Completion Date, which was not itself an Employer's risk, or
- (c) the activities of the Contractor on the Site after the Completion Date.

12. Contractor's Risks

12.1 From the Starting Date until the Defects Liability Certificate has been issued, the risks of personal injury, death, and loss of or damage to property (including, without limitation, the Works, Plant, Materials, and Equipment) which are not Employer's risks are Contractor's risks.

13. Insurance

13.1 The Contractor shall provide, in the joint names of the Employer and the Contractor, insurance cover from the Start Date to the end of the Defects Liability Period, in the amounts and deductibles stated in the PCC for the following events which are due to the Contractor's risks:

- (a) loss of or damage to the Works, Plant, and Materials;
- (b) loss of or damage to Equipment;

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Section-6 General Conditions of Contract

- (c) loss of or damage to property (except the Works, Plant, Materials, and Equipment) in connection with the Contract; and
- (d) personal injury or death.
- 13.2 Policies and certificates for insurance shall be delivered by the Contractor to the Engineer for the Engineer's approval before the Start Date. All such insurance shall provide for compensation to be payable in the types and proportions of currencies required to rectify the loss or damage incurred.
- 13.3 If the Contractor does not provide any of the policies and certificates required, the Employer may effect the insurance which the Contractor should have provided and recover the premiums the Employer has paid from payments otherwise due to the Contractor or, if no payment is due, the payment of the premiums shall be a debt due.
- 13.4 Alterations to the terms of an insurance shall not be made without the approval of the Engineer.
- 13.5 Both parties shall comply with any conditions of the insurance policies.

14. Site Investigation Reports

- 14.1 The Contractor, in preparing the Bid, shall rely on any Site Investigation Reports referred to in the PCC, supplemented by any information available to the Bidder.

15. Contractor to Construct the Works

- 15.1 The Contractor shall construct and install the Works in accordance with the Specifications and Drawings.

16. The Works to Be Completed by the Intended Completion Date

- 16.1 The Contractor may commence execution of the Works on the Start Date and shall carry out the Works in accordance with the Program submitted by the Contractor, as updated with the approval of the Engineer, and complete them by the Intended Completion Date.

17. Designs by

- 17.1 The Contractor shall carry out design to the extent specified in the PCC.

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The Contractor shall promptly submit to the Employer all designs prepared by him. Within 14 days of receipt, the Employer shall notify any comments. The Contractor shall not construct any element of the permanent work designed by him within 14 days after the design has been submitted to the Employer or where the design for that element has been rejected. Design that has been rejected shall be promptly amended and resubmitted. The Contractor shall resubmit all designs commented on taking these comments into account as necessary.

- 17.2 The Contractor shall be responsible for design of Temporary Works.

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- 17.3 The Contractor shall submit Specifications and Drawings showing the proposed Temporary Works to the Engineer, who is to approve them if they comply with the Specifications and Drawings.
- 17.4 The Engineer's approval shall not alter the Contractor's responsibility for design of the Temporary Works.
- 17.5 The Contractor shall obtain approval of third parties to the design of the Temporary Works, where required.
- 17.6 All Drawings prepared by the Contractor for the execution of the temporary or permanent Works, are subject to prior approval by the Engineer before this use.

18. Safety

- 18.1 The Contractor shall be responsible for the safety of all activities on the Site as specified in the PCC.

19. Discoveries

- 19.1 Anything of historical or other interest or of significant value unexpectedly discovered on the Site shall be the property of the Employer. The Contractor shall take reasonable precautions to prevent Contractor's Personnel or other persons from removing or damaging any of these discoveries. The Contractor shall notify the Engineer of such discoveries and carry out the Engineer's instructions for dealing with them.

20. Possession of the Site

- 20.1 The Employer shall give possession of all parts of the Site to the Contractor. If possession of a part is not given by the date stated in the PCC, the Employer shall be deemed to have delayed the start of the relevant activities, and this shall be a Compensation Event.

21. Access to the Site

- 21.1 The Contractor shall allow the Engineer and any person authorized by the Engineer access to the Site and to any place where work in connection with the Contract is being carried out or is intended to be carried out.

22. Instructions, Inspections and Audits

- 22.1 The Contractor shall carry out all instructions of the Engineer which comply with the applicable laws where the Site is located.

- 22.2 The Contractor shall permit the Employer to inspect the Contractor's accounts, records and other documents relating to the submission of bids and contract performance and to have them audited by auditors appointed by the Employer. The Contractor shall maintain all documents and records related to the Contract for a period of three (3) years after completion of the Works. The Contractor shall

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provide any documents necessary for the investigation of allegations of fraud, collusion, coercion, or corruption and require its employees or agents with knowledge of the Contract to respond to questions from the Employer.

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23. Appointment of the Adjudicator

- 23.1 The Adjudicator shall be appointed jointly by the Employer and the Contractor, at the time of the Employer's issuance of the Letter of Acceptance. If, in the Letter of Acceptance, the Employer does not agree on the appointment of the Adjudicator, the Employer will request the Appointing Authority designated in the PCC, to appoint the Adjudicator within 14 days of receipt of such request.
- 23.2 Should the Adjudicator resign or die, or should the Employer and the Contractor agree that the Adjudicator is not functioning in accordance with the provisions of the Contract, a new Adjudicator shall be jointly appointed by the Employer and the Contractor. In case of disagreement between the Employer and the Contractor, within 30 days, the Adjudicator shall be designated by the Appointing Authority at the request of either party, within 14 days of receipt of such request.

24. Procedure for Disputes

- 24.1 If the Contractor believes that a decision taken by the Engineer was either outside the authority given to the Engineer by the Contract or that the decision was wrongly taken, the decision shall be referred to the Adjudicator within 14 days of the notification of the Engineer's decision.
- 24.2 The Adjudicator shall give a decision in writing within 28 days of receipt of a notification of a dispute. If the adjudicator fails to give its decision within the period of 28 days of the receipt of a notification of a dispute, either party may within 28 days of the expiration of the above mentioned period, give notice to the other party of its dissatisfaction and intention to commence arbitration.
- 24.3 The Adjudicator shall be paid the daily allowance at the rate specified in the PCC, together with reimbursable expenses of the types specified in the PCC, and the cost shall be divided equally between the Employer and the Contractor, whatever decision is reached by the Adjudicator. Either party may refer a decision of the Adjudicator to an Arbitrator within 28 days of the Adjudicator's written decision. Neither party shall be entitled to commence arbitration of a dispute unless a notice of dissatisfaction has been served in accordance with the GCC
- 24.2 above. If neither party refers the dispute to arbitration within the above 28 days, the Adjudicator's decision shall be final and binding. In the event that a party fails to comply with the decision of the adjudicator which has become final and binding, then the other party may without prejudice to any other rights it may have, refer the failure itself to arbitration.
- 24.4 The arbitration shall be conducted in accordance with the arbitration procedures published by the institution named and in the place specified in the PCC.

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B. Time Control**25. Program**

- 25.1 Within the time stated in the PCC, after the date of the Letter of Acceptance, the Contractor shall submit to the Engineer for approval a Program showing the general methods, arrangements, order, and timing for all the activities in the Works. In the case of a lump sum contract, the activities in the Program shall be consistent with those in the Activity Schedule.
- 25.2 An update of the Program shall be a program showing the actual progress achieved on each activity and the effect of the progress achieved on the timing of the remaining work, including any changes to the sequence of the activities.
- 25.3 The Contractor shall submit to the Engineer for approval an updated Program at intervals no longer than the period stated in the PCC. If the Contractor does not submit an updated Program within this period, the Engineer may withhold the amount stated in the PCC from the next payment certificate and continue to withhold this amount until the next payment after the date on which the overdue Program has been submitted. In the case of a lump sum contract, the Contractor shall provide an updated Activity Schedule within 14 days of being instructed to by the Engineer.
- 25.4 The Engineer's approval of the Program shall not alter the Contractor's obligations. The Contractor may revise the Program and submit it to the Engineer again at any time. A revised Program shall show the effect of Variations and Compensation Events.

26. Extension of the Intended Completion Date

- 26.1 The Engineer shall extend the Intended Completion Date if a Compensation Event occurs or a Variation is issued which makes it impossible for Completion to be achieved by the Intended Completion Date without the Contractor taking steps to accelerate the remaining work, which would cause the Contractor to incur additional cost. 26.2 The Engineer shall decide whether and by how much to extend the Intended Completion Date within 21 days of the Contractor asking the Engineer for a decision upon the effect of a Compensation Event or Variation and submitting full supporting information. If the Contractor has failed to give early warning of a delay or has failed to cooperate in dealing with a delay, the delay by this failure shall not be considered in assessing the new Intended Completion Date.

27. Acceleration

- 27.1 When the Employer wants the Contractor to finish before the Intended Completion Date, the Engineer shall obtain priced proposals for achieving the necessary acceleration from the Contractor. If the Employer accepts these proposals, the Intended Completion Date shall be adjusted accordingly and confirmed by both the Employer and the Contractor.
- 27.2 If the Contractor's priced proposals for an acceleration are accepted by the Employer, they are incorporated in the Contract Price and treated as a Variation.

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Section-6 General Conditions of Contract

28. Delays Ordered by the Engineer

28.1 The Engineer may instruct the Contractor to delay the start or progress of any activity within the Works.

29. Management Meetings

29.1 Either the Engineer or the Contractor may require the other to attend a management meeting. The business of a management meeting shall be to review the plans for remaining work and to deal with matters raised in accordance with the early warning procedure.

29.2

The Engineer shall record the business of management meetings and provide copies of the record to those attending the meeting and to the Employer. The responsibility of the parties for actions to be taken shall be decided by the Engineer either at the management meeting or after the management meeting and stated in writing to all who attended the meeting.

30. Early Warning

30.1 The Contractor shall warn the Engineer at the earliest opportunity of specific likely future events or circumstances that may adversely affect the quality of the work, increase the Contract Price, or delay the execution of the Works. The Engineer may require the Contractor to provide an estimate of the expected effect of the future event or circumstance on the Contract Price and Completion Date. The estimate shall be provided by the Contractor as soon as reasonably possible.

30.2 The Contractor shall cooperate with the Engineer in making and considering proposals for how the effect of such an event or circumstance can be avoided or reduced by anyone involved in the work and in carrying out any resulting instruction of the Engineer.

C. Quality Control

31. Identifying Defects

31.1 The Engineer shall check the Contractor's work and notify the Contractor of any Defects that are found. Such checking shall not affect the Contractor's responsibilities. The Engineer may instruct the Contractor to search for a Defect and to uncover and test any work that the Engineer considers may have a Defect.

32. Tests

32.1 If the Engineer instructs the Contractor to carry out a test not specified in the Specification to check whether any work has a Defect and the test shows that it does, the Contractor shall pay for the test and any samples. If there is no Defect, the test shall be a Compensation Event.

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33. Correction of Defects

- 33.1 The Engineer shall give notice to the Contractor of any Defects before the end of the Defects Liability Period, which begins at Completion, and is defined in the PCC. The Defects Liability Period shall be extended for as long as Defects remain to be corrected.
- 33.2 Every time notice of a Defect is given, the Contractor shall correct the notified Defect within the length of time specified by the Engineer's notice.

34. Uncorrected Defects

- 34.1 If the Contractor has not corrected a Defect within the time specified in the Engineer's notice, the Engineer shall assess the cost of having the Defect corrected, and the Contractor shall pay this amount.

D. Cost Control**35. Contract Price**

- 35.1 In the case of an admeasurement contract, the Bill of Quantities shall contain priced items for the Works to be performed by the Contractor. The Bill of Quantities is used to calculate the Contract Price. The Contractor will be paid for the quantity of the work accomplished at the rate in the Bill of Quantities for each item.
- 35.2 In the case of a lump sum contract, the Activity Schedule shall contain the priced activities for the Works to be performed by the Contractor. The Activity Schedule is used to monitor and control the performance of activities on which basis the Contractor will be paid. If payment for Materials on Site shall be made separately, the Contractor shall show delivery of Materials to the Site separately on the Activity Schedule.

36. Changes in the Contract Price

- 36.1 In the case of an admeasurement contract:
- If the final quantity of the work done is in excess of the quantity in the Bill of Quantities for the particular item by more than 20%, the Engineer shall adjust the rate to be applied for the varied quantities with the prior approval of the Employer.
 - The Engineer shall not adjust rates from changes in quantities if thereby the Initial Contract Price is exceeded, except with the prior approval of the Employer.
 - If requested by the Engineer, the Contractor shall provide the Engineer with a detailed cost breakdown of any rate in the Bill of Quantities.
- 36.2 In the case of a lump sum contract, the Activity Schedule shall be amended by the Contractor to accommodate changes of Program or method of working made at the Contractor's own discretion. Prices in the Activity Schedule shall not be altered when the Contractor makes such changes to the Activity Schedule.

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Section-6 General Conditions of Contract

37. Variations

- 37.1 All Variations shall be included in updated Programs, and, in the case of a lump sum contract, also in the Activity Schedule, produced by the Contractor.
- 37.2 In the case of an admeasurement contract, if the work in variation requires an adjustment of rate to be applied to varied quantities in accordance with GCC 36, the Engineer shall apply the least of the following rates for the varied quantities, (i) prevalent market rates, (ii) the rates as per the Uttarakhand Public Works Department Schedule of Rates and (iii) rates in the Bill of Quantities for the item under consideration.
- 37.3 In the case of an admeasurement contract, if the work in the Variation requires addition of particular extra items in the Bill of Quantities, the rates for such extra items shall be in the form of new rates for the relevant items of work decided from the Uttarakhand Public Works Department Schedule of Rates.

38. Cash Flow Forecasts

- 38.1 When the Program, or, in the case of a lump sum contract, the Activity Schedule, is updated, the Contractor shall provide the Engineer with an updated cash flow forecast.

39. Payment Certificates

- 39.1 The Contractor shall submit to the Engineer monthly statements of the estimated value of the work executed less the cumulative amount certified previously.
- 39.2 The Engineer shall check the Contractor's monthly statement and certify the amount to be paid to the Contractor.
- 39.3 The value of work executed shall be determined by the Engineer. 39.4 The value of work executed shall comprise:
 - (a) In the case of an admeasurement contract, the value of the quantities of work in the Bill of Quantities that have been completed; or
 - (b) In the case of a lump sum contract, the value of work executed shall comprise the value of completed activities in the Activity Schedule.
- 39.5 The value of work executed shall include the valuation of Variations and Compensation Events.
- 39.6 The Engineer may exclude any item certified in a previous certificate or reduce the proportion of any item previously certified in any certificate in the light of later information.

40. Payments

- 40.1 Payments shall be adjusted for deductions for advance payments and retention. The Employer shall pay the Contractor the amounts certified by the Engineer within 30 days of the date of each certificate. If the Employer makes a late payment, the

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- Contractor shall be paid interest on the late payment in the next payment. Interest shall be calculated from the date by which the payment should have been made up to the date when the late payment is made at the rate of interest for commercial borrowing as specified in the PCC.
- 40.2 If an amount certified is increased in a later certificate or as a result of an award by the Adjudicator or an Arbitrator, the Contractor shall be paid interest upon the delayed payment as set out in this clause. Interest shall be calculated from the date upon which the increased amount would have been certified in the absence of dispute.
- 40.3 Unless otherwise stated, all payments and deductions shall be paid or charged in the proportions of currencies comprising the Contract Price.
- 40.4 Items of the Works for which no rate or price has been entered in shall not be paid for by the Employer and shall be deemed covered by other rates and prices in the Contract.
- 40.05 With respect to materials brought by the Contractor to the Site for incorporation in the Permanent Works, the Contractor shall (i) receive a credit in the month in which these materials are brought to the Site and (ii) be charged a debit in the month in which they are incorporated in to the Permanent Works, both such credit and debit to be determined by the Engineer in accordance with the following provisions;
- a) no credit shall be given unless the following conditions shall have been met to the Engineer's satisfaction;
 - i) the materials is in accordance with the specifications for the Works.
 - ii) the materials have been delivered to the Site and are properly stored (bulk materials are to be stored in measurable stocks) and protected against loss, damage or deterioration.
 - iii) the Contractor's records of the requirements, orders receipts and use of materials is kept in a form approved by the Engineer, and such records are available for inspection by the Engineer.
 - iv) only the materials for which payment has been made by the Contractor shall be considered for advance. Where the materials are supplied from the Contractor's captive source, the reasonableness of the valuation of such materials shall be furnished by the Contractor. The materials brought on credit to the Site shall not be considered for advance.
 - v) the Contractor has submitted a statement of his cost of acquiring and delivering the materials to the Site together with paid vouchers and other such documents as may be required for the purpose of evidencing such cost.
 - vi) the material shall be incorporated or used within 90 days period.
 - b) the amount to be credited to the Contractor shall be the equivalent of 75 percent of the Contractor's reasonable cost of the materials delivered to the Site, after review of the documents listed in sub paragraph (a) (v) above, as determined by the Engineer. Provided further, the advance shall not exceed 75 percent of the corresponding value of materials determined on the basis of the BOQ rates.
 - c) the amount to be debited to the Contractor for any materials incorporated into the Permanent Works shall be equivalent to the credit previously granted to the Contractor for such materials pursuant to sub-para (b) above, as determined by the Engineer.

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Section-6 General Conditions of Contract

41. Compensation Events

- 41.1 The following shall be Compensation Events:
- (a) The Employer does not give access to a part of the Site by the Site Possession Date pursuant to GCC 20.1.
 - (b) The Employer modifies the Schedule of Other Contractors in a way that affects the work of the Contractor under the Contract.
 - (c) The Engineer orders a delay or does not issue Drawings, Specifications, or instructions required for execution of the Works on time beyond 21 days from the date of request.
 - (d) The Engineer instructs the Contractor to uncover or to carry out additional tests upon work, which is then found to have no Defects.
 - (e) The Engineer unreasonably does not approve a subcontract to be let beyond 28 days from request along with requisite details of sub-contractor
 - (f) Ground conditions are substantially more adverse than could reasonably have been assumed before issuance of the Letter of Acceptance from the information issued to bidders (including the Site Investigation Reports), from information available publicly and from a visual inspection of the Site.
 - (g) The Engineer gives an instruction for dealing with an unforeseen condition, caused by the Employer, or additional work required for safety or other reasons.
 - (h) Other contractors, public authorities, utilities, or the Employer does not work within the dates and other constraints stated in the Contract, and they cause delay or extra cost to the Contractor.
 - (i) The advance payment is delayed beyond 42 days from the request along with furnishing of requisite details and documentation.
 - (j) The effects on the Contractor of any of the Employer's Risks.
 - (k) The Engineer unreasonably delays issuing a Certificate of Completion beyond 14 days from the date of request along with necessary information / clarifications.

41.2 If a Compensation Event would cause additional cost or would prevent the work being completed before the Intended Completion Date, the Contract Price shall be increased and/or the Intended Completion Date shall be extended. The Engineer shall decide whether and by how much the Contract Price shall be increased and whether and by how much the Intended Completion Date shall be extended.

41.3 As soon as information demonstrating the effect of each Compensation Event upon the Contractor's forecast cost has been provided by the Contractor, it shall be assessed by the Engineer, and the Contract Price shall be adjusted accordingly. If the Contractor's forecast is deemed unreasonable, the Engineer shall adjust the Contract Price based on the Engineer's own forecast. The Engineer shall assume that the Contractor shall react competently and promptly to the event. 41.4 The Contractor shall not be entitled to compensation to the extent that the Employer's interests are adversely affected by the Contractor's not having given early warning or not having cooperated with the Engineer.

42. Tax

42.1 The Engineer shall adjust the Contract Price if taxes, duties, and other levies are changed between the date 28 days before the submission of bids for the Contract and the date of the last Completion certificate. The adjustment shall be the change in the amount of tax payable by the Contractor, provided such changes are not already reflected in the Contract Price or are a result of GCC 44.1.

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Section-6 General Conditions of Contract

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43. Currencies

43.1 Where payments are made in currencies other than the currency of the Employer's country specified in the PCC, the exchange rates used for calculating the amounts to be paid shall be the exchange rates stated in the Contractor's Bid.

44. Price Adjustment

44.1 Prices shall be adjusted for fluctuations in the cost of inputs only if provided for in the PCC. If so provided, the amounts certified in each payment certificate, before deducting for Advance Payment, shall be adjusted by applying the respective price adjustment factor to the payment amounts due.

44.2 To the extent that full compensation for any rise or fall in costs to the Contractor is not covered by the provisions of this or other Clauses in the contract, the unit rates and prices included in the contract shall be deemed to include amount to cover the contingency of such other rise or fall in costs. Section 6. General Conditions of Contract

45. Retention

45.1 The Employer shall retain from each payment due to the Contractor the proportion stated in the PCC until Completion of the whole of the Works.

45.2 The total amount retained shall be repaid to the Contractor when the Defects Liability Period has passed and the Engineer has certified that all Defects notified by the Engineer to the Contractor before the end of this period have been corrected. The Contractor may substitute retention money with an "on demand" bank guarantee.

46. Liquidated Damages

46.1 The Contractor shall pay liquidated damages to the Employer at the rate per day stated in the PCC for each day that the Completion Date is later than the Intended Completion Date. The total amount of liquidated damages shall not exceed the amount defined in the PCC. The Employer may deduct liquidated damages from payments due to the Contractor. Payment of liquidated damages shall not affect the Contractor's liabilities.

46.2 If the Intended Completion Date is extended after liquidated damages have been paid, the Engineer shall correct any overpayment of liquidated damages by the Contractor by adjusting the next payment certificate.

47. Bonus

47.1 The Contractor shall be paid a Bonus calculated at the rate per calendar day stated in the PCC for each day (less any days for which the Contractor is paid for acceleration) that the Completion is earlier than the Intended Completion Date. The Engineer shall certify that the Works are complete, although they may not be due to be complete.

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Section-6 General Conditions of Contract

48. Advance Payment

- 48.1 The Employer will make the interest bearing advance payment to the Contractor with in 60 days of contract signing as follows:
- (A) Mobilization advance payment up to a maximum of 5% of initial contract price shall be paid to the contractor after submission of an unconditional bank guarantee in a form and by a reputable local banks including scheduled banks or nationalized banks acceptable to the Employer for an amount equal to the advance payment (to be drawn before the end of 20% of the contract period). The guarantees shall remain effective until the advance payments have been fully repaid.
 - (B) Equipment advance shall be paid as 90% for new and 50% of depreciated value for old equipment. Total amount will be subject to maximum of 5% of the contract value. The advance in not applicable for equipment already owned by the contractor The advance shall be paid after equipments brought to site (Provided the Executive Engineer is satisfied that the equipment is required for performance of the contract) and a submission of unconditional bank guarantee for amount of advance.
 - (C) The advance payment shall be repaid with interest @ State Bank of India Prime Lending Rate applicable on the date of release of mobilization advance by deducting from payments otherwise due to the Contractor.

48.2 The Contractor is to use the advance payment only to pay for Equipment, Plant, Materials, and mobilization expenses required specifically for execution of the Contract. The Contractor shall demonstrate that advance payment has been used in this way by supplying copies of invoices or there documents to the Engineer. 48.3 The recovery of mobilization advance shall start from bill after the work done exceeds 10% of the initial contract price or three months form the date of payment of advance which ever period concludes earlier and shall be made at the rate of 15% of the work done in each IPC. The recovery of advance shall be completed when 90% of the work has been completed or prior to the expiry of original time for completion which ever is earlier. No account shall be taken of the advance payment or its repayment in assessing valuations of work done, Variations, price adjustments, Compensation Events, Bonuses, or Liquidated Damages.

49. Securities

49.1 The Performance Security shall be provided to the Employer no later than the date specified in the Letter of Acceptance and shall be issued in an amount specified in the PCC, from reputable local banks including scheduled banks or nationalized banks acceptable to the Employer. The Performance Security shall be valid until 28 days from the date of issuance of the Certificate of Completion.

50. Dayworks

50.1 If applicable, the Dayworks rates in the Contractor's Bid shall be used for small additional amounts of work only when the Engineer has given written instructions in advance for additional work to be paid for in that way.

50.2 All work to be paid for as Dayworks shall be recorded by the Contractor on forms approved by the Engineer. Each completed form shall be verified and signed by the Engineer within two days of the work being done.

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Section-6 General Conditions of Contract

50.3 The Contractor shall be paid for Dayworks subject to obtaining signed Dayworks forms.

51. Cost of Repairs

51.1 Loss or damage to the Works or Materials to be incorporated in the Works between the Start Date and the end of the Defects Correction periods shall be remedied by the Contractor at the Contractor's cost if the loss or damage arises from the Contractor's acts or omissions.

E. Finishing the Contract

52. Completion

52.1 The Contractor shall request the Engineer to issue a certificate of Completion of the Works, and the Engineer shall do so upon deciding that the work is completed.

53. Taking Over

53.1 The Employer shall take over the Site and the Works within seven days of the Engineer's issuing a certificate of Completion.

54. Final Account

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54.1 The Contractor shall supply the Engineer with a detailed account of the total amount that the Contractor considers payable under the Contract before the end of the Defects Liability Period. The Engineer shall issue a Defects Liability Certificate and certify any final payment that is due to the Contractor within 56 days of receiving the Contractor's account if it is correct and complete. If it is not, the Engineer shall issue within 56 days a schedule that states the scope of the corrections or additions that are necessary. If the Final Account is still unsatisfactory after it has been resubmitted, the Engineer shall decide on the amount payable to the Contractor and issue a payment certificate.

55. Operating and Maintenance Manuals

55.1 If "as built" Drawings and maintenance manuals are required, the Contractor shall supply them by the dates stated in the PCC.

55.2 If the Contractor does not supply the Drawings and manuals by the dates stated in the PCC pursuant to GCC 55.1, or they do not receive the Engineer's approval, the Engineer shall withhold the amount stated in the PCC from payments due to the Contractor.

56. Termination

56.1 The Employer or the Contractor may terminate the Contract if the other party causes a fundamental breach of the Contract.

56.2 Fundamental breaches of Contract shall include, but shall not be limited to, the following:

- (a) the Contractor stops work for 28 days when no stoppage of work is shown on the current Program and the stoppage has not been authorized by the Engineer;

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Section-6 General Conditions of Contract

- (b) the Engineer instructs the Contractor to delay the progress of the Works, and the instruction is not withdrawn within 28 days;
- (c) the Employer or the Contractor is made bankrupt or goes into liquidation other than for a reconstruction or amalgamation;
- (d) a payment certified by the Engineer is not paid by the Employer to the Contractor within 84 days of the date of the Engineer's certificate;
- (e) the Engineer gives Notice that failure to correct a particular Defect is a fundamental breach of Contract and the Contractor fails to correct it within a reasonable period of time determined by the Engineer;
- (f) the Contractor does not maintain a Security, which is required; and
- (g) the Contractor has delayed the completion of the Works by the number of days for which the maximum amount of liquidated damages can be paid, as defined in the PCC.
- (h) if the Contractor, in the judgment of the Employer has engaged in corrupt or fraudulent practices in competing for or in executing the Contract, pursuant to GCC 57.1.

56.3 When either party to the Contract gives notice of a breach of Contract to the Engineer for a cause other than those listed under GCC 56.2 above, the Engineer shall decide whether the breach is fundamental or not.

56.4 Notwithstanding the above, the Employer may terminate the Contract for convenience.

56.5 If the Contract is terminated, the Contractor shall stop work immediately, make the Site safe and secure, and leave the Site as soon as reasonably possible.

57. Fraud and Corruption

57.1 Government of Uttarakhand requires the Employer, as well as Contractors, Subcontractors, manufacturers, and Consultants; observe the highest standard of ethics during the procurement and execution of such contracts. In pursuit of this policy, the Employer:

- (a) defines, for the purposes of this provision, the terms set forth below as follows:
 - (i) "corrupt practice" means the offering, giving, receiving, or soliciting, directly or indirectly, anything of value to influence improperly the actions of another party;
 - (ii) "fraudulent practice" means any act or omission, including a misrepresentation, that knowingly or recklessly misleads, or attempts to mislead, a party to obtain a financial or other benefit or to avoid an obligation;
 - (iii) "coercive practice" means impairing or harming, or threatening to impair or harm, directly or indirectly, any party or the property of the party to influence improperly the actions of a party;
 - (iv) "collusive practice" means an arrangement between two or more parties designed to achieve an improper purpose, including influencing improperly the actions of another party; and
- (b) will sanction a firm or an individual, at any time, in accordance with Government of Uttarakhand's Anticorruption Policy and Integrity Principles and Guidelines, including declaring ineligible, either indefinitely or for a stated period of time, to participate in Government of Uttarakhand-financed or Government of Uttarakhand-administered activities or to benefit from an Government of Uttarakhand-financed or Government of Uttarakhand-administered contract, financially or otherwise, if it

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Section-6 General Conditions of Contract

at any time determines that the firm or individual has, directly or through an agent, engaged in corrupt, fraudulent, collusive, or coercive or other prohibited practices.

58. Payment upon Termination

58.1 If the Contract is terminated because of a fundamental breach of Contract by the Contractor, the Engineer shall issue a certificate for the value of the work done and Materials brought to site, less advance payments received up to the date of the issue of the certificate and less the percentage to apply to the value of the work not completed, as indicated in the PCC. Additional Liquidated Damages shall not apply. If the total amount due to the Employer exceeds any payment due to the Contractor, the difference shall be a debt payable to the Employer.

58.2 If the Contract is terminated for the Employer's convenience or because of a fundamental breach of Contract by the Employer, the Engineer shall issue a certificate for the value of the work done, Materials ordered, the reasonable cost of removal of Equipment, repatriation of the Contractor's personnel employed solely on the Works, and the Contractor's costs of protecting and securing the Works, and less advance payments received up to the date of the certificate.

59. Property

59.1 Consequent to termination of the contract because of a fundamental breach of Contract by the Contractor, the Employer shall give notice that the Contractor's Equipment and Temporary Works will be released to the Contractor at or near the Site. The Contractor shall promptly arrange their removal, at the risk and cost of the Contractor. However, if the Contractor fails to make a payment due to the Employer, all Materials on the Site, Plant, Equipment, Temporary Works, and Works may be sold by the Employer in order to recover this payment. Any balance of the proceeds shall then be paid to the Contractor.

60. Release from Performance

60.1 If the Contract is frustrated by the outbreak of war or by any other event entirely outside the control of either the Employer or the Contractor, the Engineer shall certify that the Contract has been frustrated. The Contractor shall make the Site safe and stop work as quickly as possible after receiving this certificate and shall be paid for all work carried out before receiving it and for any work carried out afterwards to which a commitment was made.

61. Eligibility

61.1 The Contractor, subcontractors or suppliers for any part of the contract including related services shall have the nationality of India.

61.2 The materials, equipment and services to be supplied under the Contract shall have their origin in source countries not under sanction by the Government of India. All expenditures under the Contract will be limited to such materials, equipment, and services. At the Employer's request, the Contractor may be required to provide evidence of the origin of materials, equipment and services.

61.3 For purposes of GCC 61.2, "origin" means the place where the materials and equipment are mined, grown, produced or manufactured, and from which the

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Section-6 General Conditions of Contract

services are provided. Materials and equipment are produced when, through manufacturing, processing, or substantial or major assembling of components, a commercially recognized product results that differs substantially in its basic characteristics or in purpose or utility from its components.

62. Labor Laws and Regulations

- 62.1 The Contractor shall comply with all relevant labor laws and regulations applicable to the Contractor's personnel.
- 61.2 The Contractor shall provide equal wages and benefits to men and women for work of equal value or type.
- 62.3 The Contractor shall not employ any child to perform work, including work that is economically exploitative, or is likely to be hazardous to, or to interfere with, the child's education, or to be harmful to the child's health or physical, mental, spiritual, moral, or social development. "Child" means a child below the statutory minimum age of 18 Years.
- 62.4 The Contractor shall not employ "forced and compulsory labor" in any form. "Forced or compulsory labor consists of all works or service, not voluntary performed that is extracted from an individual under threat or force or penalty.
- 62.5 Contractor shall comply with the specific labor regulations as stated in the PCC.
- 62.6 Breach by the Contractor of any of the provisions stated in Sub-Clause GCC 18.1, GCC 62.2, GCC 62.3, GCC 62.5 and GCC 62.5, stated above, will be a ground for the Employer to terminate the Contract.

63. Environmental Laws and Regulations

The Contractor shall comply with all applicable national, provincial, and local environmental laws and regulations. The Contractor shall comply with the specific environment monitoring requirements as stated in the PCC.

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ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : info@alfatherm.in Web Site : www.alfathermtd.com

CIN No. : U74899DL1994PLC056781

Method Statement

On receipt of your order, we will start the work as per the below method:-

1. Preparation of drawings
2. Submission of requirement of civil platform drawings to client
3. To provide details of electricity requirement to client
4. Manufacturing of plant and equipment as per tender specifications and approved drawings by the client
5. Supply of equipment at site by our logistics team
6. Installation and commissioning of the equipment by our project team.
7. Training to client after completion of work
8. After sales service as per requirement of the client

for ALFA THERM LIMITED

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AUTHORISED SIGNATORY

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Rajendra Singh

P.M.

S.E.T.V.

[Signature]
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Contractor

Head Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

INCINERATORS AIR HEATERS SHREDDERS COMPOSTING MSW EQPTS.

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ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)

Phone : 0124-4003444, 4219444

E-mail : Info@alfatherm.in Web Site : www.alfathermltd.com

CIN No. : U74899DL1994PLC056781

Mobilization Schedule

The work relates to engineering and equipment supply and installation. Mobilization of the production at our plant is done as per ISO standards.

Once material is supplied, the team will be mobilized for immediate installation and commissioning of the equipment.

The work will be completed in time.

For Alfa Therm Limited

for ALFA THERM LIMITED

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Contractor

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Head Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

INCINERATORS

□ AIR HEATERS

□ SHREDDERS

□ COMPOSTING

□ MSW EQPTS.

Contractor
Ran Jai Hrs



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ALFA-THERM LIMITED

431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)
Phone : 0124-4003444, 4219444
E-mail : info@alfatherm.in Web Site : www.alfathermltd.com
CIN No. : U74899DL1994PLC056781

Construction Schedule

The work is not related to Civil Construction, therefore this does not apply for the subject work.

For Alfa Therm Limited

for ALFA THERM LIMITED

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Contractor

Head Office : B-119, Ground Floor, Mayapuri Phase-I, Industrial Area, New Delhi-110064

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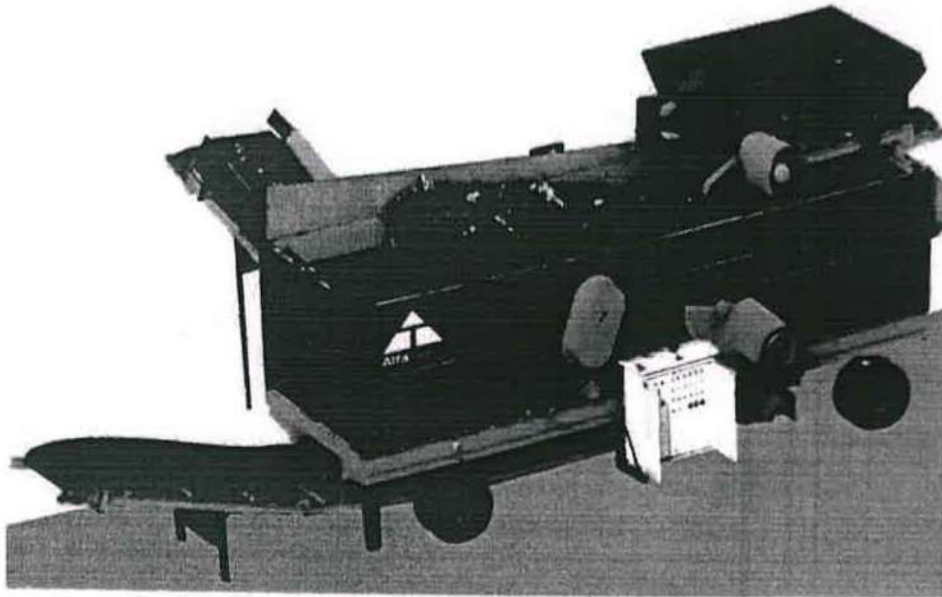
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BALLISTIC SEPARATOR



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Key Features

- **Durability:** Built with robust materials for long-lasting performance.
- **Efficiency:** Achieves high separation efficiency for diverse materials.
- **Customization:** Tailored to meet specific industry needs.
- **Low Maintenance:** Easy access for servicing reduces downtime.
- **Advanced Technology:** Utilizes the latest technology for precise separation.

Benefits of Stationary Ballistic Separator

- **Environmental Impact:** Significantly reduces landfill waste and enhances resource recovery.
- **Economic Benefits:** Lowers operational costs and generates revenue through recycling.
- **Operational Efficiency:** Speeds up processing times and cuts down on labor costs.
- **Municipal Solid Waste (MSW):** Effective in separating heavy rolling fractions and flat/lightweight fractions.

Ballistic separator operates with a series of six parallel paddles in orbital motion. This design maximizes separation efficiency by shaking incoming materials. Material gets separated as per their physical characteristics

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for ALFA THERM LIMITED

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TROUGH BELT CONVEYOR



Key Features

Troughed belt conveyors are suitable for conveying any type of material that must be transported quickly across vast distances through rough terrain. With extremely tight curve radii and large Centre distances, these systems enable very high throughput and high mass flows of robust and heavy materials. Different materials can be conveyed in the upper and lower strands at the same time. This makes troughed belt conveyors particularly flexible and efficient. In addition, low investment costs and the short amortization time ensure high cost effectiveness.

Technical Specifications

- The belt, which forms the moving and supporting surface on which the conveyed material rides.
- The idler, which form the supports for the carrying and return strands of the belt.
- The pulleys, which support and move the belt and control its tension.
- The structure, which supports and maintains the alignment of the idlers and pulleys, and supports the driving machinery.

Applications

The Trough conveyor serves multiple industries, including recycling, waste management, and construction. It effectively processes:

- Municipal Solid Waste (MSW): Efficiently separates different fractions.
- RDF & AFR Plant: Paper, cardboard, plastics and metals.

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Contractor

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for ALFA THERM LIMITED

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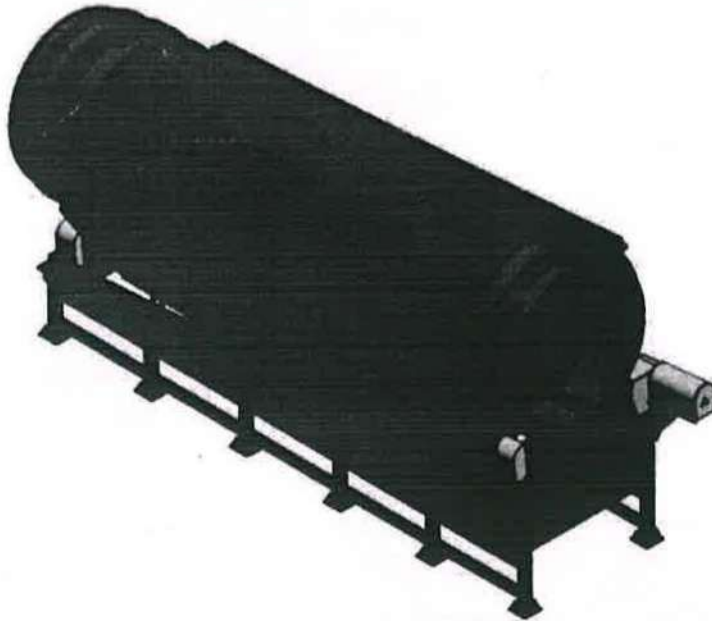


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ROTARY TROMMEL



Key Features

- **Robust Design:** Constructed with high-quality materials for durability.
- **High Efficiency:** Maximizes separation efficiency for various materials.
- **Custom Solutions:** Tailored to meet specific industry requirements.
- **Low Maintenance:** Easy servicing access reduces downtime.

Technical Specifications

- **Overall Dimensions:** Customizable based on application
- **Number of Discs:** Varies based on model and application
- **Screening Area:** Adjustable surface area to meet different needs
- **Output Capacity:** High throughput rates tailored to industry demands
- **Material Compatibility:** Suitable for a wide range of materials

Applications

The Stationary Disc Screen serves multiple industries, including recycling, waste management, and construction. It effectively processes:

- **Municipal Solid Waste (MSW):** Efficiently separates different fractions.
- **Recyclables:** Paper, cardboard, plastics and metals.
- **Industrial Waste:** Suitable for heavy-duty applications

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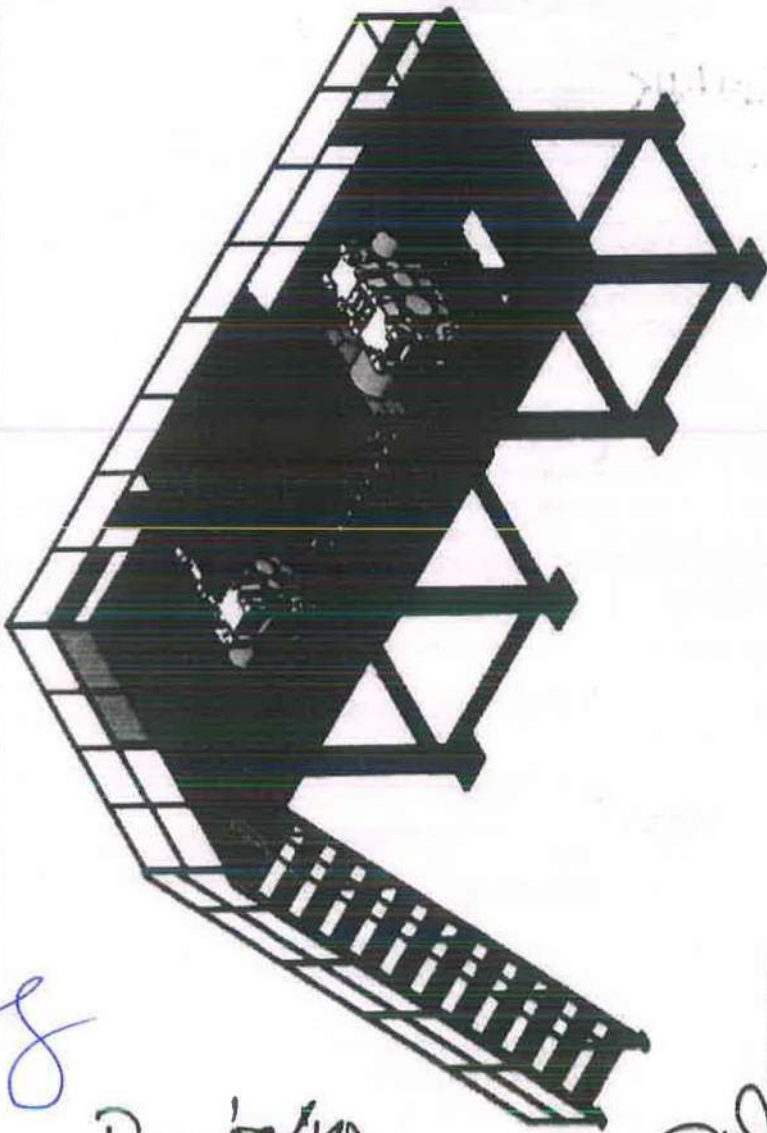
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EQUIPMENT & TECHNOLOGY BY
ALFA-THERM LIMITED (INDIA)
TWIN SHAFT SHREDDER
MODEL: UHT-25



for ALFA THERM LIMITED

For sale

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For sale
Contractor *A.M.*

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INSTALLATION PROGRESS CHART

| Sl. No. | Description | Equipment | 2-Nov-24 | 3-Nov-24 | 4-Nov-24 | 5-Nov-24 | 6-Nov-24 | 7-Nov-24 | 8-Nov-24 | 9-Nov-24 | 10-Nov-24 | 11-Nov-24 | 12-Nov-24 | 13-Nov-24 | 14-Nov-24 | 15-Nov-24 | 16-Nov-24 | 17-Nov-24 | 18-Nov-24 | 19-Nov-24 | 20-Nov-24 | 21-Nov-24 | 22-Nov-24 | 23-Nov-24 | 24-Nov-24 | 25-Nov-24 | 26-Nov-24 | 27-Nov-24 | 28-Nov-24 | 29-Nov-24 | 30-Nov-24 | |
|-------------------|---------------------|---|----------|----------|----------|----------|----------|----------|----------|----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|-----------|--|
| 1 | Trommel | Moving Bed Conveyor with Hooper | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Feeding conveyor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Trommel-75 MM | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Accept conveyor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Transfer conveyor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Ballistic separator | Reject conveyor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Apron feed conveyor with hopper | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Feeding conveyor-2 with hopper | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 30 TPH Ballistic separator with Base Structure | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Reject conveyor-2 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Shredder | Accept conveyor-2 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Shredder Feeding Conveyor with Hooper & Static Magnet | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Twin Shaft Shredder | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Allied Item | Shredder Output Conveyor | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Moving Bed Conveyor with Hooper(A) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Moving Bed Conveyor with Hooper(B) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Accept conveyor-A | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Accept conveyor-B | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Feed conveyor-3 with Hooper & Static Magnet | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Feed conveyor-4 with Hooper & Static Magnet | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | Reject conveyor-3 with 10 HP Air Blower | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Reject conveyor-4 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

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Annexure R-4/6
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ALFA-THERM LIMITED

Factory : 32 KM Stone, National Highway No. 1, Kundli, Distt. Sonapat - 131 028 (Haryana)
Ph.: 9896857113

DISPATCH SCHEDULE - PWD DEHRADUN

| S.No. AS PER BOQ | Item Description | Specifications (LxW)mtr | Qty | Date of Readiness |
|------------------|---|-------------------------|-----|--------------------------|
| 1 | Moving bed conveyor with hopper | 4 x 1 | 1 | DISPATCHED ON 16/10/2024 |
| | Moving bed conveyor with hopper | 4 x 1 | 2 | DISPATCHED ON 19/10/2024 |
| 2 | Feed conveyor with hopper | 15 x 1 | 1 | DISPATCHED ON 24/10/2024 |
| 3 | Trommel 75mm | 9 x 2.5 | 1 | DISPATCHED ON 15/10/2024 |
| 4 | Accept conveyor | 11 x 1 | 3 | 26/10/2024 |
| 5 | transfer conveyor | 20 x 1 | 1 | 27/10/2024 |
| 6 | Reject conveyor | 25 x 1 | 1 | DISPATCHED ON 24/10/2024 |
| 7 | Apron feed conveyor with hopper | 5 x 1 | 1 | DISPATCHED ON 19/10/2024 |
| 8 | Feed conveyor with hopper | 18 x 1.2 | 1 | 27/10/2024 |
| 9 | Ballastic Separator 30 TPH | | 1 | 4/11/2024 |
| 10 | Accept conveyor | 10 x 1 | 1 | 28/10/2024 |
| 11 | Reject Conveyor | 10 x 1 | 1 | 28/10/2024 |
| 12 | Shredder feed belt conveyor with static magnetic separator 900x900mm | 10 X 6 | 1 | 29/10/2024 |
| 13 | Shredder 25TPH | | 1 | DISPATCHED ON 16/10/2024 |
| 14 | Shredder output belt conveyor | 9 x 1.6 | 1 | 29/10/2024 |
| 15 | Feed Conveyor with hopper for 25mm & 4mm trommel | 20 x 1 | 1 | DISPATCHED ON 24/10/2024 |
| | Feed Conveyor with hopper for 25mm & 4mm trommel | 20 x 1 | 1 | 28/10/2024 |
| 16 | Reject conveyor for 25mm & 4mm trommel with ADS of 10HP blower | 10 x 1 | 1 | DISPATCHED ON 24/10/2024 |
| | Reject conveyor for 25mm & 4mm trommel with ADS of 10HP blower | 10 x 1 | 1 | 27/10/2024 |
| 17 | Electrical control panel with wiring and VFD & accessories for all conveyor and trommel except ballastic M/C and shredder | | 1 | 4/11/2024 |

[Handwritten signature]

[Handwritten signature] 24/10/24



INCINERATORS □ AIR HEATERS □ SHREDDERS □ COMPOSTING □ BURNERS □ MSW EQPTS.

Corporate Office : 431, 1st Floor, Udyog Vihar Phase-3, Sector-20, Gurugram, Haryana-122016 (INDIA)
Phone : 0124-4003444, 4219444

INSTALLATION PROGRESS BAR CHART

| Sl. No. | Description | Task | Start Date | End Date |
|---------|------------------------------------|---|------------|------------|
| 1 | Moving Bed Conveyor with Hooper | Conveyor Structure placement | 02-11-2024 | 02-11-2024 |
| | | Frame, Rollers, Head pulley, Tail Pulley fitment | 04-11-2024 | 04-11-2024 |
| | | Belt placement & Joint work | 10-11-2024 | 10-11-2024 |
| | | Hooper, Gearbox & Motor placement & drive alignment. | 15-11-2024 | 15-11-2024 |
| | | Cable schedule & Connection | 18-11-2024 | 18-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 20-11-2024 | 21-11-2024 |
| | | Final inspection & Handover | 22-11-2024 | 30-11-2024 |
| 2 | Moving Bed Conveyor with Hooper(A) | Conveyor Structure placement | 02-11-2024 | 02-11-2024 |
| | | Frame, Rollers, Head pulley, Tail Pulley fitment | 04-11-2024 | 04-11-2024 |
| | | Belt placement & Joint work | 10-11-2024 | 10-11-2024 |
| | | Hooper, Gearbox & Motor placement & drive alignment. | 15-11-2024 | 15-11-2024 |
| | | Cable schedule & Connection | 18-11-2024 | 18-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 20-11-2024 | 21-11-2024 |
| | | Final inspection & Handover | 22-11-2024 | 30-11-2024 |
| 3 | Moving Bed Conveyor with Hooper(B) | Conveyor Structure placement | 02-11-2024 | 02-11-2024 |
| | | Frame, Rollers, Head pulley, Tail Pulley fitment | 04-11-2024 | 04-11-2024 |
| | | Belt placement & Joint work | 10-11-2024 | 10-11-2024 |
| | | Hooper, Gearbox & Motor placement & drive alignment. | 15-11-2024 | 15-11-2024 |
| | | Cable schedule & Connection | 18-11-2024 | 18-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 20-11-2024 | 21-11-2024 |
| | | Final inspection & Handover | 22-11-2024 | 30-11-2024 |
| 4 | Feeding conveyor-1 | Conveyor Structure placement | 03-11-2024 | 03-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 04-11-2024 | 04-11-2024 |
| | | Belt placement & Joint work | 11-11-2024 | 11-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 16-11-2024 | 16-11-2024 |
| | | Cable schedule & Connection | 19-11-2024 | 19-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 22-11-2024 | 22-11-2024 |
| | | Final inspection & Handover | 22-11-2024 | 30-11-2024 |
| 5 | Trommel-75 MM | Trommel structure placement | 09-11-2024 | 09-11-2024 |
| | | Accessories fitment work | 09-11-2024 | 09-11-2024 |
| | | Gearbox & Motor placement & drive alignment. | 16-11-2024 | 16-11-2024 |
| | | Cable schedule & Connection | 19-11-2024 | 19-11-2024 |
| | | Finish work & Trial Run | 22-11-2024 | 22-11-2024 |
| | | Final inspection & Handover | 23-11-2024 | 30-11-2024 |
| 6 | Accept conveyor-1 | Conveyor Structure placement | 03-11-2024 | 03-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 04-11-2024 | 04-11-2024 |
| | | Belt placement & Joint work | 12-11-2024 | 12-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 17-11-2024 | 17-11-2024 |
| | | Cable schedule & Connection | 20-11-2024 | 20-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 23-11-2024 | 24-11-2024 |
| | | Final inspection & Handover | 24-11-2024 | 30-11-2024 |
| | | Conveyor Structure placement | 05-11-2024 | 05-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 06-11-2024 | 06-11-2024 |

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|----|--|---|------------|------------|
| 7 | Accept conveyor-A | Belt placement & Joint work | 12-11-2024 | 12-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 17-11-2024 | 17-11-2024 |
| | | Cable schedule & Connection | 20-11-2024 | 20-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 23-11-2024 | 24-11-2024 |
| | | Final inspection & Handover | 24-11-2024 | 30-11-2024 |
| 8 | Accept conveyor-B | Conveyor Structure placement | 05-11-2024 | 05-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 06-11-2024 | 06-11-2024 |
| | | Belt placement & Joint work | 12-11-2024 | 12-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 18-11-2024 | 18-11-2024 |
| | | Cable schedule & Connection | 20-11-2024 | 20-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 23-11-2024 | 24-11-2024 |
| 9 | Reject conveyor-1 | Final inspection & Handover | 24-11-2024 | 30-11-2024 |
| | | Conveyor Structure placement | 07-11-2024 | 07-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 08-11-2024 | 08-11-2024 |
| | | Belt placement & Joint work | 11-11-2024 | 11-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 18-11-2024 | 18-11-2024 |
| | | Cable schedule & Connection | 21-11-2024 | 21-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 23-11-2024 | 24-11-2024 |
| 10 | Transfer conveyor-B | Final inspection & Handover | 24-11-2024 | 30-11-2024 |
| | | Conveyor Structure placement | 07-11-2024 | 07-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 08-11-2024 | 08-11-2024 |
| | | Belt placement & Joint work | 11-11-2024 | 11-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 19-11-2024 | 19-11-2024 |
| | | Cable schedule & Connection | 21-11-2024 | 21-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 25-11-2024 | 25-11-2024 |
| 11 | Apron feed conveyor with hopper | Final inspection & Handover | 26-11-2024 | 30-11-2024 |
| | | Conveyor Structure placement | 13-11-2024 | 13-11-2024 |
| | | Frame, Rollers, Head pulley, Tail Pulley fitment | 16-11-2024 | 16-11-2024 |
| | | Belt placement & Joint work | 18-11-2024 | 18-11-2024 |
| | | Hopper, Gearbox & Motor placement & drive alignment. | 19-11-2024 | 19-11-2024 |
| | | Cable schedule & Connection | 22-11-2024 | 22-11-2024 |
| 12 | Feeding conveyor-2 | Final inspection & Handover | 25-11-2024 | 25-11-2024 |
| | | Conveyor Structure placement | 13-11-2024 | 13-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 16-11-2024 | 16-11-2024 |
| | | Belt placement & Joint work | 19-11-2024 | 19-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 20-11-2024 | 20-11-2024 |
| | | Cable schedule & Connection | 22-11-2024 | 22-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 26-11-2024 | 26-11-2024 |
| 13 | 30 TPH Ballistic separator with Base Structure | Final inspection & Handover | 27-11-2024 | 30-11-2024 |
| | | Base Structure placement | 13-11-2024 | 13-11-2024 |
| | | Assembly work | 20-11-2024 | 20-11-2024 |
| | | Cable schedule & Connection | 23-11-2024 | 23-11-2024 |
| | | Finish work & Trial Run | 26-11-2024 | 26-11-2024 |

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|-----------------------------|---|---|------------|------------|
| 14 | Reject conveyor-2 | Conveyor Structure placement | 14-11-2024 | 14-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 16-11-2024 | 16-11-2024 |
| | | Belt placement & Joint work | 18-11-2024 | 18-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 20-11-2024 | 20-11-2024 |
| | | Cable schedule & Connection | 24-11-2024 | 24-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 26-11-2024 | 26-11-2024 |
| | | Final inspection & Handover | 27-11-2024 | 30-11-2024 |
| 15 | Accept conveyor-2 | Conveyor Structure placement | 14-11-2024 | 14-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 16-11-2024 | 16-11-2024 |
| | | Belt placement & Joint work | 18-11-2024 | 18-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 20-11-2024 | 20-11-2024 |
| | | Cable schedule & Connection | 24-11-2024 | 24-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 26-11-2024 | 26-11-2024 |
| | | Final Inspection & Handover | 27-11-2024 | 30-11-2024 |
| 16 | Feed conveyor-3 with Hooper & Static Megnet | Conveyor Structure placement | 15-11-2024 | 15-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 17-11-2024 | 17-11-2024 |
| | | Belt placement & Joint work | 19-11-2024 | 19-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 21-11-2024 | 21-11-2024 |
| | | Static megnet base structure placement & Assembly. | 15-11-2024 | 15-11-2024 |
| | | Cable schedule & Connection | 24-11-2024 | 24-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 27-11-2024 | 27-11-2024 |
| | | Testing & Commissioning | 28-11-2024 | |
| Final inspection & Handover | 27-11-2024 | 30-11-2024 | | |
| 17 | Reject conveyor-3 with 10 HP Air Blower | Conveyor Structure placement | 15-11-2024 | 15-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 17-11-2024 | 17-11-2024 |
| | | Belt placement & Joint work | 19-11-2024 | 19-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 21-11-2024 | 21-11-2024 |
| | | Blower placement & Assembly. | 24-11-2024 | 24-11-2024 |
| | | Cable schedule & Connection | 25-11-2024 | 25-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 27-11-2024 | 27-11-2024 |
| Final inspection & Handover | 28-11-2024 | 30-11-2024 | | |
| 18 | Twin Shaft Shredder | Shredder Placement | 20-11-2024 | 20-11-2024 |
| | | Platform, Ladder & Hooper fitment | 21-11-2024 | 21-11-2024 |
| | | Cable schedule & Connection | 23-11-2024 | 23-11-2024 |
| | | Finish work & Trial Run | 27-11-2024 | 27-11-2024 |
| | | Final inspection & Handover | 28-11-2024 | 30-11-2024 |
| 19 | Feed conveyor-3 with Hooper & Static Megnet | Conveyor Structure placement | 19-11-2024 | 19-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 19-11-2024 | 19-11-2024 |
| | | Belt placement & Joint work | 22-11-2024 | 22-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 23-11-2024 | 23-11-2024 |
| | | Static megnet base structure placement & Assembly. | 23-11-2024 | 23-11-2024 |
| | | Cable schedule & Connection | 26-11-2024 | 26-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 28-11-2024 | 28-11-2024 |
| | | Final inspection & Handover | 29-11-2024 | 30-11-2024 |
| | | Conveyor Structure placement | 20-11-2024 | 20-11-2024 |

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|-----------------------------|--|---|------------|------------|
| 20 | Shreddert Feeding Conveyor with Hooper & Static Megnet | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 21-11-2024 | 21-11-2024 |
| | | Belt placement & Joint work | 21-11-2024 | 21-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 22-11-2024 | 22-11-2024 |
| | | Static megnet base structure placement & Assembly, | 23-11-2024 | 23-11-2024 |
| | | Cable schedule & Connection | 26-11-2024 | 26-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 28-11-2024 | 28-11-2024 |
| | | Final inspection & Handover | 29-11-2024 | 30-11-2024 |
| 21 | Shreddert Output Conveyor | Conveyor Structure placement | 20-11-2024 | 20-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 21-11-2024 | 21-11-2024 |
| | | Belt placement & Joint work | 21-11-2024 | 21-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 22-11-2024 | 22-11-2024 |
| | | Static megnet base structure placement & Assembly, | 23-11-2024 | 23-11-2024 |
| | | Cable schedule & Connection | 26-11-2024 | 26-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 28-11-2024 | 28-11-2024 |
| Final inspection & Handover | 29-11-2024 | 30-11-2024 | | |
| 22 | Feed conveyor-4 with Hooper & Static Megnet | Conveyor Structure placement | 22-11-2024 | 22-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 22-11-2024 | 22-11-2024 |
| | | Belt placement & Joint work | 22-11-2024 | 22-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 23-11-2024 | 23-11-2024 |
| | | Static megnet base structure placement & Assembly, | 23-11-2024 | 23-11-2024 |
| | | Cable schedule & Connection | 26-11-2024 | 26-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 28-11-2024 | 28-11-2024 |
| Final inspection & Handover | 29-11-2024 | 30-11-2024 | | |
| 23 | Reject conveyor-4 | Conveyor Structure placement | 22-11-2024 | 22-11-2024 |
| | | Roller Frame, Rollers, Head pulley, Tail Pulley fitment | 22-11-2024 | 22-11-2024 |
| | | Belt placement & Joint work | 22-11-2024 | 22-11-2024 |
| | | Side skirts, Gearbox & Motor placement & drive alignment. | 23-11-2024 | 23-11-2024 |
| | | Cable schedule & Connection | 26-11-2024 | 26-11-2024 |
| | | Finish work, Belt Alignment & Trial Run | 28-11-2024 | 28-11-2024 |
| Final inspection & Handover | 29-11-2024 | 30-11-2024 | | |

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Annexure R-4/29
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Additional Machine & Spare parts reached the Sheeshambada Processing Plant for capacity increase. Current photo



The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. This ensures transparency and allows for easy verification of the data.

In the second section, the author details the various methods used to collect and analyze the data. This includes both manual and automated processes. The goal is to ensure that the information gathered is both reliable and comprehensive.

The third part of the document focuses on the results of the analysis. It shows that there is a clear trend in the data, which suggests that the current strategy is effective. However, there are some areas where improvement is needed, particularly in terms of efficiency and cost reduction.

Finally, the document concludes with a series of recommendations for future work. These include implementing new software tools, training staff on best practices, and conducting regular audits to ensure ongoing accuracy and compliance.



GPS Map
Camera Lite

8VRC+WHW, Central Hope Town, Uttarakhand 248007, India

Latitude
30.34292208°
Local 05:36:41 PM
GMT 12:06:41 PM

Longitude
77.87164983°
Altitude 514 meters
Thursday, 24.10.2024



GPS Map
Camera Lite

8VRC+WHW, Central Hope Town, Uttarakhand 248007, India

Latitude
30.34288187°
Local 05:36:57 PM
GMT 12:06:57 PM

Longitude
77.87151987°
Altitude 514 meters
Thursday, 24.10.2024

The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. This ensures transparency and allows for easy verification of the data.

Furthermore, it is noted that the records should be kept up-to-date and organized in a logical manner. This helps in identifying trends and anomalies in the data over time. The document also mentions that the records should be stored securely to prevent loss or tampering.

In conclusion, the document stresses that proper record-keeping is essential for the success of any business or organization. It provides a clear framework for how to approach this task, ensuring that all necessary steps are followed.

The second part of the document focuses on the specific procedures for handling different types of transactions. It details the steps to be taken when receiving payments, issuing invoices, and recording expenses. Each step is clearly outlined to ensure consistency across all operations.

For example, when receiving a payment, the document instructs to check the amount against the invoice and to issue a receipt immediately. Similarly, when recording an expense, it advises to obtain a receipt and categorize the expense correctly.

The document also addresses the issue of reconciling the records with bank statements. It provides a step-by-step guide to identify any discrepancies and resolve them promptly. This process is crucial for maintaining the accuracy of the financial records.

Finally, the document concludes by reiterating the importance of regular reviews and audits. It suggests that the records should be reviewed periodically to ensure they remain accurate and complete. This proactive approach helps in preventing errors and maintaining the integrity of the data.

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Annexure R-4/30

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कार्यालय नगर निगम, देहरादून।



(का०- 0135-2714074; फेक्स- 0135-2651060; ई - गेल -(nagarnigam.ddn@gmail.com)

पत्रांक: 637 LH1

दिनांक: 22/7/24

प्रोजेक्ट मैनेजर

मै० ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा० लि० (नेकोफ)

शीशमबाड़ा प्रोसेसिंग प्लांट, सेलाकुई, देहरादून।

विषय: शीशमबाड़ा प्रोसेसिंग प्लांट परिसर में उत्पादित लिचेट के निस्तारण के सम्बन्ध में।

उपरोक्त विषयक सफाई निरीक्षकों एवं उच्च अधिकारियों द्वारा प्रोसेसिंग प्लांट के निरीक्षण में एरोविक बिन्ड्रो, एरोविक बिन्ड्रो पाईप के चोक होने एवं लिचेट ड्रेन तथा टीपिंग फ्लोर एरिया में लिचेट/कचरा पाये जाने पर उसका तत्काल निस्तारण करने के निर्देश दिये गये थे। इसी क्रम में प्रोजेक्ट इंजीनियर, मै० जेबीबी टैक्नोक्रेट द्वारा अपनी मासिक रिपोर्ट व निरीक्षण आख्या दिनांक 04-07-2024 के द्वारा प्लांट के सुचारु संचालन के लिए प्लांट परिसर में उत्पादित लिचेट का समयान्तर्गत ट्रीटमेंट कर निस्तारण करने की अपेक्षा की गयी है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त के क्रम में अनुबंध के बिन्दु सं०-1.11 के अनुसार प्रोसेसिंग प्लांट में उत्पादित लिचेट का अतिरिक्त समय लगाकर लिचेट ट्रीटमेंट प्लांट में निस्तारण करते हुए प्लांट परिसर में साफ-सफाई सुनिश्चित करायें।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।

प्रतिलिपि:

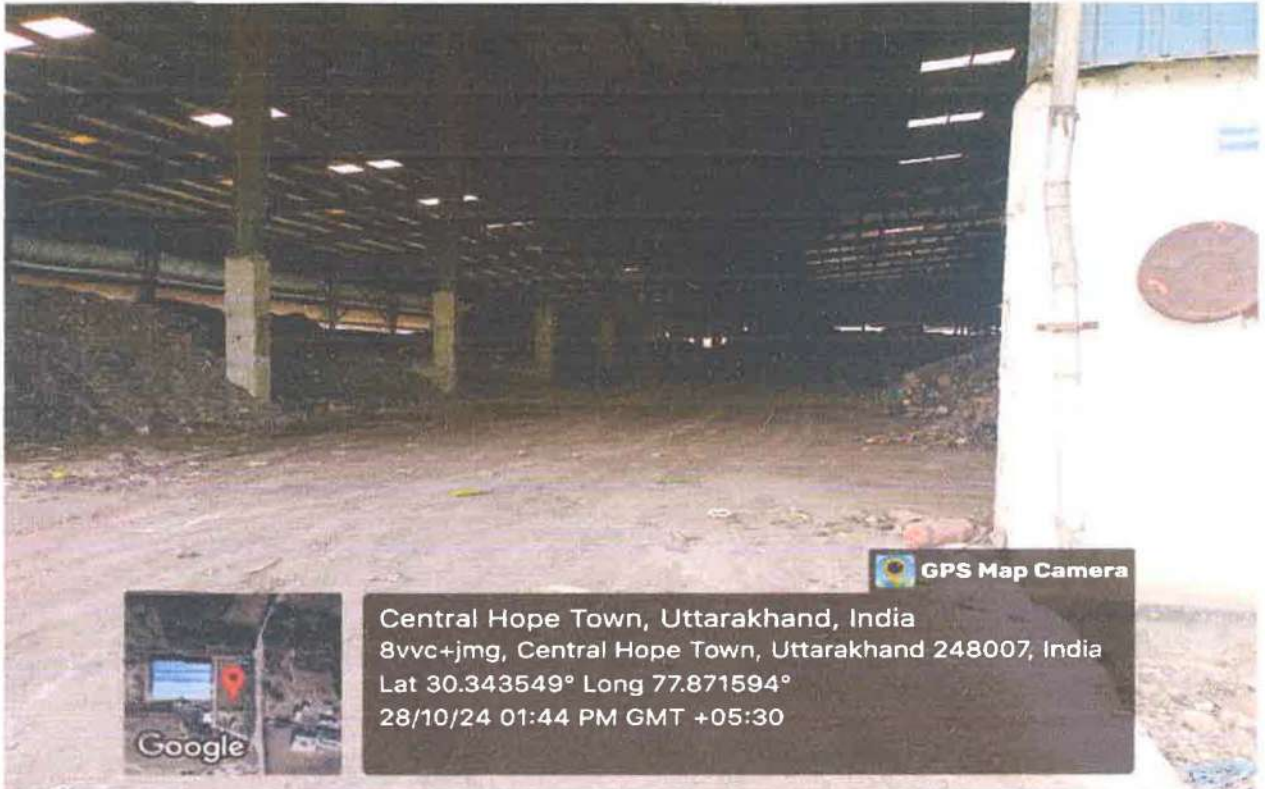
1. नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
2. इन्डीपेन्डेंट प्रोजेक्ट इंजीनियर मै० जेबीबी टैक्नोक्रेट को उपरोक्तानुसार आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।

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Annexure R-4/31 645

Current photo windrows section at Sheeshambada Plant



The first part of the document discusses the importance of maintaining accurate records of all transactions. It emphasizes that every entry should be supported by a valid receipt or invoice. The text also mentions the need for regular audits to ensure the integrity of the financial data.

In the second section, the author details the various methods used for data collection and analysis. This includes the use of specialized software tools and manual verification processes. The goal is to ensure that the data is both reliable and comprehensive.

The final part of the document provides a summary of the findings and offers recommendations for future improvements. It suggests that implementing more robust internal controls could help prevent errors and enhance the overall accuracy of the reporting process.

The following table provides a detailed breakdown of the data collected over the specified period. Each row represents a different category, and the columns show the corresponding values for each data point.

| Category | Value 1 | Value 2 | Value 3 |
|------------|---------|---------|---------|
| Category A | 120 | 150 | 180 |
| Category B | 90 | 110 | 130 |
| Category C | 70 | 85 | 100 |
| Category D | 50 | 60 | 75 |
| Category E | 30 | 40 | 50 |

The data presented in the table above shows a clear upward trend in most categories, indicating a positive growth in the underlying metrics being tracked. This suggests that the current strategies and processes are effective in driving the desired outcomes.

Contractor

CONTRACT BOND

C.B. No. 33/S.E.-9th | 2024-25

Dated .. 31/08/2024

1. Name of Contractor :- M/s BISARIYA Surveyor & Contractors,
Khasra No 231/2 Plot No 19,
Abupur Industrial Area Muradnagar Ghaziabad(UP)

2. Name of Work :- Design, Build and Maintenance (for 2 years) of Leachate
Treatment Plant 100 KLD at Shishambara Dump Yard.

3. Estimated Cost Rs.:- 1,07,58,015.00+ (18 % GST 19,36,442.70)= 1,26,94,457.70

4. Tendered Cost Rs. :- 1,07,36,500.00+ (18% GST 19,32,570.00)= 1,26,69,070.00

5. Stamp Duty Rs. 100.00

6. Date of Start- 31/08/2024

7. Date of Completion - 30/08/2024 C 3 YRS Intallation & 2 years Maintenance

8. Amount of Earnest Money Rs. 6,34,000.00 Vide FDR No. :- Bank of India
(Performance+Additional Performance Security)

(i) FDR Ac No. 711945110010667 dt 03-08-2024, Rs- 2,15,000.00

(ii) FDR Ac No. 711945110010680 dt 20-08-2024, Rs- 4,19,800.00
Rs. 6,34,800.00

PROGRESS CHART

| Sl. No. | Financial Progress | Time Allowed (From Date of Start) | Grace Period |
|---------|--|---|--------------|
| 1- | 1/3rd (15%) the cost of total work done. | 1/3rd (15%) of Bonded Period (..... Month) | - |
| 2- | 2/3 rd (50%) the cost of total work done. | 2/3 rd (50%) of Bonded Period (..... Month) | - |
| 3- | Full/(100%) the cost of total work done. | Full (100%) of Bonded Period (..... Month) | - |

As per recommendation Tender Advisory Committee the above agreement checked from page 01.... to 04.. and found to be correct in respect.

ACCOUNTS OFFICER

| Sl. No. | M.B. No & Date | Gross Amount | 2% I.T | S.D 5% | GST | 1% L Cess | Royalty | Stock | By Cheque |
|---------|----------------|--------------|--------|--------|-----|-----------|---------|-------|-----------|
| | | | | | | | | | |

Contractor

Project Manager
Dehradun Smart City (PRU)

S E IX

A.P.M



1606

647

कार्यालय अधीक्षण अभियन्ता
नवम् वृत्त, लो०नि०वि०, देहरादून/मुख्य परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी (पी०आई०यू०)



Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand

Phone/ Fax:- 0135-2531152

E-mail: seddn.pwduk@gov.in

Web-http://govt.ua.nic.in/pwd

पत्रांक 5554(1)/685(3)सी०-9/24

दिनांक : 31/8/2024

सेवा में,

परियोजना प्रबन्धक,
देहरादून स्मार्ट सिटी, पी०आई०यू०,
लो०नि०वि०, देहरादून।

विषय

**Design, Build and maintenance (for 2 years) of Leachate Treatment Plant
100 KLD at Shishambara dump yard.**

उक्त विषयक कार्य का न्यूनतम कोटेशनदाता M/s Bisariya, Surveyor & Contractors के नाम इस कार्यालय द्वारा अनुबन्ध सं०-....33/एस०ई० -9/2024-25, दिनांक 31-08-2024 द्वारा पंजीकृत किया गया है। जिसे मूल में निम्न प्रकार संलग्न कर प्रेषित किया जा रहा है।

- 1- मूल अनुबन्ध शील्ड।
- 2- तुलनात्मक विवरण मूल में।
- 3- अन्य लूज पत्र मूल में।

संलग्न:- उपरोक्तानुसार मूल में।

अधीक्षण अभियन्ता /

मुख्य परियोजना प्रबन्धक, स्मार्ट सिटी,
नवम् वृत्त, लो०नि०वि० देहरादून।

प्रतिलिपि कैशियर, नवम् वृत्त, लो०नि०वि०, देहरादून को M/s Bisariya, Surveyor & Contractors के नाम से बैंक ऑफ इण्डिया, राजनगर शाखा, गाजियाबाद द्वारा जारी FDR.NO. 711945110010667 दिनांक 3-8-2024 द्वारा रु० 2,15,000.00 एवं FDR.NO. 711945110010680 दिनांक 20-8-2024 द्वारा रु० 4,19,800.00 कुल रु० 6,34,800.00 मात्र मूल में कैश चैस्ट में सुरक्षित रखने हेतु।

अधीक्षण अभियन्ता /

मुख्य परियोजना प्रबन्धक, स्मार्ट सिटी,
नवम् वृत्त, लो०नि०वि० देहरादून।

1607

648



**Office of the Superintending Engineer/
Chief Project Manager, Smart City**



9th Circle, P.W.D., Yamuna Colony, Dehradun, Uttarakhand

Phone/ Fax:- 0135-2531152

E-mail:- sepwdddun09@gmail.com

Web-http://pwd.uk.gov.in

Letter No. 5554 /685(3)Yata-9/2024

Date 31 / 8 / 2024

To,

M/s Bisariya, Surveyor & Contractors,
Khasar No 231/2 Plot No 19 Abupur,
Industrial Area, Muradnagar Ghaziabad (U.P)

**Subject - Design, Build and maintenance (for 2 years) of Leachate Treatment Plant
100 KLD at Shishambara dump yard.**

Dear Sir,

You are hereby informed that your Contract Bond No.- **33** /S.E.-9/2024-25
Date - ~~31-08-2024~~ for work mentioned above has been accepted by me on behalf of the Governor
of Uttarakhand.

Your should start the work at once and should be completed by

Date of Start-

Date of Completion-

Enclosed- One Copy of Bond.

31-08-2024
30-11-2024
(3 month installation &
2 years maintenance)

Yours Faithfully

(Anil Pangty)

Superintending Engineer/
Chief Project Manager, Smart City,
9th Circle, P.W.D., Dehradun.

Copy to Municipal Commissioner, Nagar Nigam, Dehradun.

Copy to Project Manager, Dehradun Smart City (PIU) P.W.D., Dehradun for
the information and necessary action.

Enclosure- Original Bond.

Copy to Bond.

Superintending Engineer/
Chief Project Manager, Smart City
9th Circle, P.W.D., Dehradun.

~~Contractor~~

1608

649

INDEX FOR CONTRACT BOND

APM

Name of Work :- Design, Build and Maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara Dump Yard.

Estimated Cost Rs.:- 1,07,58,015.00+ (18 % GST 19,36,442.70)= 1,26,94,457.70

Tendered Cost Rs. :- 1,07,36,500.00+ (18% GST 19,32,570.00)= 1,26,69,070.00

Date of Start-31-08-2024

Date of Completion- ...30-11-2024 (3 month installation + 2 years maintenance)

| S.N. | Particulars | Page No. of Bond |
|------|--|------------------|
| 1 | Index sheet | 01 |
| 2 | Contract agreement | 02-04 |
| 3 | Letter of acceptance | 05-16 |
| 4 | Letter of technical bid | 17-24 |
| 5 | Letter of price bid | 25-29 |
| 6 | Particular conditions of contract. R.F.P. | 30-31 |
| 7 | General conditions of contract | - |
| 8 | Specification | 32-94 |
| 9 | Drawings. | - |
| 10 | Completed schedule. | - |

J

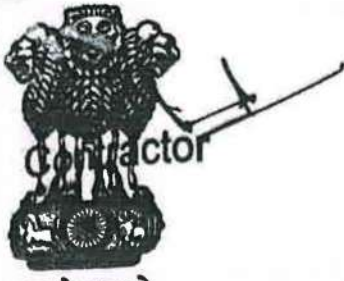
APM
Assistant Project Manager
Dehradun Smart City(P.I.U)
P.W.D. Dehradun

~~Contractor~~

P.M.
P.M.

S.E.IX
S.E.IX

APM
APM



सत्यमेव जयते

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INDIA NON JUDICIAL

Government of Uttarakhand

Handwritten signature and the number 650.

e-Stamp

| | |
|---------------------------|---|
| Certificate No. | : IN-UK39967764527972W |
| Certificate Issued Date | : 22-Aug-2024 04:02 PM |
| Account Reference | : NONACC (SV)/ uk1234404/ DEHRADUN/ UK-DH |
| Unique Doc. Reference | : SUBIN-UKUK123440486875019953138W |
| Purchased by | : BISARIYA SURVEYORS AND CONTRACTORS |
| Description of Document | : Article 5 Agreement or Memorandum of an agreement |
| Property Description | : NA |
| Consideration Price (Rs.) | : 0 (Zero) |
| First Party | : BISARIYA SURVEYORS AND CONTRACTORS |
| Second Party | : GPM DEHRADUN SMART CITY PIU PWD |
| Stamp Duty Paid By | : BISARIYA SURVEYORS AND CONTRACTORS |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |

सत्यमेव जयते



AGSMA (Stamp Vendor)
Cantt Compound, Dehradun
Mob.: 7983985236

Contract Agreement

Please write or type below this line

THIS AGREEMENT made the ... 31 ... day of .. August .. 2024 .. between Chief Project Manager/Superintending Engineer, 9th Circle, PWD Dehradun name of the Employer (hereinafter "the Employer"), of the one part, and M/s BISARIYA Surveyor & Contractors, Khasra No 231/2 Plot No 19, Abupur Industrial Area Murad Nagar Ghaziabad(UP) name of the Contractor (hereinafter "the Contractor"), of the other part:

WHEREAS the Employer desires that the works known as Design, Build and Maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara Dump Yard should be executed by the Contractor, and has accepted a Bid by the Contractor for the execution and completion of these Works and the remedying of any defects therein. The Employer and the Contractor agree as follows:

Statutory Alerts

1. The authenticity of this e-Stamp certificate should be verified at 'www.shrestamp.com' or using e-Stamp Mobile App of Stock Holding.
2. Any digital tampering on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Handwritten signatures and initials: P.M., S.E.IX, A.P.M.

Contractor

1610
004

A.P.M

651

1. In this Agreement words and expressions shall have the same meanings as are respectively assigned to them in the Contract documents referred to.

2. The following documents shall be deemed to form and be read and construed as part of this Agreement. This Agreement shall prevail over all other Contract documents.

- the Letter of Acceptance
- the Letters of Technical Bid and Price Bid
- the Addenda Nos insert addenda numbers if any.
- the Particular Conditions
- the General Conditions;
- the Specification
- the Drawings; and
- the completed Schedules,

3. In consideration of the payments to be made by the Employer to the Contractor as indicated in this Agreement, the Contractor hereby covenants with the Employer to execute the Works and to remedy defects therein in conformity in all respects with the provisions of the Contract.

4. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying of defects therein, the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

IN WITNESS whereof the parties hereto have caused this Agreement to be executed in accordance with the laws of India on the day, month and year indicated above.

Signed by
अधीक्षक अभियन्ता
नवम् पूरु; लो. नि. वि.
केरल

for and on behalf of the Employer for
in the presence of

Witness, Name, Signature, Address, Date

Signed by

and on behalf the Contractor
in the presence of

Witness, Name, Signature, Address, Date

Contractor

P.M.

S.E.IX

A.P.M



1611005

Office of the Superintending Engineer
Chief Project Manager, Smart City

652

9th Circle, P.W.D., Yamuna Colony, Dehradun, Uttarakhand

Phone/ Fax:- 0135-2531152

E-mail:- sepwdddun@rediffmail.com

Web-http://pwd.uk.gov.in

Letter No. 5128 /685 (3)Yata-9/2024

Date 16 /08/2024

LETTER OF ACCEPTANCE

To,

M/s Bisariya, Surveyor & Contractors,
Khasar No 231/2 Plot No 19 Abupur,
Industrial Area, Muradnagar Ghaziabad (U.P)

Subject - Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard.

Dear Sir,

This is to notify you that your bid, Dated 6-8-2024 consisting of the Technical and Price Bids for execution of "Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard" and Tender ID: 2024_pwd_738521 for the accepted Contract Amount of the equivalent of ₹ 1,07,36,500.00 + 18% G.S.T. ₹ 19,32,570.00 (1,07,36,500.00 + 19,32,570.00) = ₹ 1,26,69,070.00 (Rupees One Crore Twenty Six Lakh Sixty Nine Thousand Seventy only) as corrected and modified in accordance with the instructions to bidders is hereby accepted by our agency on behalf of the Governor of Uttarakhand.

You are requested to furnish Performance Security ₹ 6,34,800.00 (Rupees Six Lakh Thirty Four Thousand Eight Hundred) only as per Section Two Bid data sheet ITB 33.5 of Standard Bidding Document in favour of the Chief Project Manager/Superintending Engineer, 9th Circle, P.W.D., Dehradun within 7 days in accordance with the Conditions of Contract, using for that purpose of the Performance Security Form included in Section 8 (Contract Forms) of the Bidding Document.

Yours Faithfully

(Anil Pangty)
Superintending Engineer/
Chief Project Manager, Smart City,
9th Circle, P.W.D., Dehradun.

Copy to Municipal Commissioner, Nagar Nigam, Dehradun.

Copy to Project Manager, Dehradun Smart City (PIU) P.W.D., Dehradun for the information and necessary action.

Enclosure- All Tender Documents in Original.

Copy to Bond.

Contractor

S.E.IX

P.M.

Superintending Engineer/
Chief Project Manager, Smart City,
9th Circle, P.W.D., Dehradun.

निविदा परामर्श समिति की निविदा स्वीकृति/अनुमोदन पत्र

1612

006

निविदा एडवर्टिसमेंट समिति की बैठक आज दिनांक 15/8/2024 को मुख्य परियोजना प्रबन्धक/अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून की अध्यक्षता में Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard कार्य हेतु प्राप्त निविदाओं के सम्बन्ध में सम्पन्न हुई। उक्त बैठक में निम्न अधिकारी उपस्थित रहे :-

उपस्थित अधिकारी :-

- | | | |
|--|---|---------------|
| 1. इ0 अनिल पांगती, अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून। | - | अध्यक्ष |
| 2. इ0 प्रवीण कुश, परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी(पी0आई0यू0)। | - | सदस्य |
| 3. इ0 प्रवीण कर्णवाल, अधिशासी अभियन्ता, निर्माण खण्ड लो0नि0वि0 देहरादून। | - | सदस्य |
| 4. इ0 वर्तिका ध्यानी, सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी(पी0आई0यू0)। | - | प्रस्तुतकर्ता |

653

| | |
|---|---|
| कार्य का नाम जिसकी निविदा समिति द्वारा निस्तारण की जानी है। | Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard. |
| मूल स्वीकृत कार्य का नाम एवं स्वीकृति का सन्दर्भ | Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard. नगर निगम देहरादून का पत्र सं0 823(H) दिनांक 19.07.2024 द्वारा रू0 129.95 लाख स्वीकृत। |
| योजना का नाम | शीशमबाड़ा प्रोसेसिंग के लीचेट ट्रीटमेंट प्लांट की क्षमता बढ़ाना। |
| कार्य की लागत | 129.95 लाख। |
| प्राविधिक स्वीकृति/टी0ए0सी0 द्वारा अनुमोदन का सन्दर्भ | टी0ए0सी0 द्वारा अनुमोदित। |
| वित्तीय वर्ष में अनुदान/मॉग | 129.95 लाख। |
| इस निविदा की लागत को सम्मिलित करते हुए स्वीकृत कार्य पर कुल प्रस्तावित व्यय | 129.95 लाख। |
| निविदा आमंत्रित करने का सन्दर्भ एवं तिथि | अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून का पत्रांक 4373/1सी-9/2024 दिनांक 20.07.2024(चतुर्थ बार) |
| निविदा खोलने की तिथि | टेक्निकल बिड दिनांक 06.08.2024 प्राईज बिड दिनांक 07.08.2024 |
| समाचार पत्रों में प्रकाशन का विवरण | दैनिक जागरण दिनांक 21.07.2024 उत्तराखण्ड संस्करण। टाईम्स ऑफ इण्डिया दिनांक 21.07.2024 राष्ट्रीय संस्करण। |
| निविदा बेचे/प्राप्त किये जाने वाले वृत्तों/खण्डों के नाम | ई-टेंडरिंग (https://uktenders.gov.in)के माध्यम |
| कुल कितनी निविदायें प्राप्त हुई | 01 निविदायें प्राप्त हुई, जिसमें एक ही निविदा Technical Bid हेतु Qualified हुई। 1. M/s BISARYIA, Surveyor & Contractors, Abupur Industrial Area Muradnagar Ghaziabad. |
| न्यूनतम निविदादाता का नाम एवं निविदा की लागत | M/s BISARYIA, Surveyor & Contractors, Abupur Industrial Area Muradnagar Ghaziabad. रू0 1,07,36,500.00+(18%GST अतिरिक्त।) |
| निविदा खोलने वाली समिति का विवरण | 1. अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून। 2. परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0। 3. अधिशासी अभियन्ता, निर्माण खण्ड लो0नि0वि0, देहरादून। 4. सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0। |

Contractor

P.M.

S.E.IX

A.P.M

टिप्पणी:-

Contractor

Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard कार्य हेतु प्रथम बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 1071/1सी0-9/2024 दिनांक 17.02.2024 द्वारा ई-निविदा(आर0एफ0पी0) राष्ट्रीय समाचार पत्रों में आमंत्रित की गई थी, जिसमें किसी भी निविदादाता की निविदा प्राप्त नहीं हुई। द्वितीय बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 1908/1सी0-9/2024 दिनांक 15.03.2024 द्वारा पुनः निविदा समाचार पत्रों में आमंत्रित की गई किन्तु दिनांक 16.03/2024 से लोक सभा समान्य निर्वाचन हेतु आदर्श आचार संहिता लागू होने के उपरान्त निविदा Online आमंत्रित नहीं की जा सकी। पुनः उक्त कार्य की निविदा तृतीय बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 3382/1सी0-9/2024 दिनांक 02.07.2024 द्वारा E-tendering में अल्पकालीन निविदा(आर0एफ0पी0) आमंत्रित की गयी। जिसमें 01 मात्र निविदादाता M/s Horizon Solution, T-1628/3 Shankar Shah Nagar Rampur Chhapar Jabalpur MP की निविदा प्राप्त हुई। जिसमें ठेकेदार की दरें शेड्यूल "बी" में दी गयी मात्राओं से अधिक प्राप्त हुई। जिसमें ठेकेदार द्वारा अपनी बढ़ी हुई दरें कम करने हेतु कोई भी सहमति/असहमति ना दिये जाने के कारण उक्त निविदा निरस्त कर पुनः चतुर्थ बार अधीक्षण अभियन्ता/मुख्य परियोजना प्रबन्धक, नवम् वृत्त लो0नि0वि0 देहरादून के पत्र सं0 4373/1सी-09/2024 दिनांक 20.07.2024 द्वारा अल्पकालीन निविदा (आर0एफ0पी0) आमंत्रित की गई। जिसमें 01 मात्र निविदादाता M/s BISARIYA, Surveyor & Contractors द्वारा निविदा सूचना के अनुसार दिनांक 05.08.2024 के अपराहन 3.00 बजे सील्ड लिफाफे में वांछित अभिलेखों की Hard Copy अधीक्षण अभियन्ता कार्यालय में जमा की गई। उक्त जमा अभिलेखों का परीक्षण निर्धारित निविदा समिति के सदस्यों द्वारा दिनांक 06.08.2024 को किया गया। जिसमें जिसमें चतुर्थ बार निविदा आमंत्रित करने के उपरान्त भी एकल निविदा प्राप्त होने पर उत्तराखण्ड अधिप्राप्ति नियमावली 2017 के अध्याय 1 क्लारज सं0 20(16) के कम में एकमात्र निविदादाता की निविदा Technical Bid खोलने हेतु Responsive पाई गई। तकनीकी बिड के परीक्षणोपरान्त उक्त एकमात्र निविदादाता की निविदा Financial Bid खोलने हेतु पात्र पायी गयी। ई-निविदा (Financial Bid) दिनांक 07.08.2024 को अपराहन 03:00 बजे अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून कार्यालय में निविदा समिति के सम्मुख खोली गयी। जिसमें ठेकेदार की दरें शेड्यूल "बी" में दी गयी मात्राओं से अधिक प्राप्त होने के कारण परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी (पी0आई0यू0) द्वारा अपने पत्र सं0 473/निविदा दिनांक 07.08.2024 द्वारा सम्बन्धित ठेकेदार/फर्म को अपनी बढ़ी हुई दरें तीन दिन के भीतर कम करने हेतु पत्र लिखा गया। जिसके कम में M/s BISARIYA, Surveyor & Contractors ने अपने पत्र BSC/2024/NB/CPM-PIU/01 दिनांक 08.08.2024 द्वारा अपनी दरें कम करने पर सहमति प्रदान की गई। शेड्यूल-बी में दी गई दरों के आधार पर कार्य की आगणित लागत रू0 1,07,58,015.00 (18% जी0एस0टी0 अतिरिक्त) मात्र है। निविदा में एकमात्र न्यूनतम निविदादाता M/s BISARIYA, Surveyor & Contractors की नैगोशिएशन के उपरान्त निविदा की लागत रू0 1,07,36,500.00 (18% जी0एस0टी0 अतिरिक्त) मात्र आती है। जो आगणित लागत से रू0 (1,07,58,015.00 -1,07,36,500.00) रू0 21515.00 अर्थात 0.20% कम है।

अतः M/s BISARIYA, Surveyor & Contractors, Khasar No 231/2 Plot No 19 Abupur Industrial Area, Muradnagar Ghaziabad (UP) के नाम रू0 1,07,36,500.00+ 18% GST रू0 19,32,570.00= 1,26,69,070 (रू0 एक करोड छब्बीस लाख उनसत्तर हजार सत्तर) मात्र जी0एस0टी0 सहित की निविदा स्वीकृति हेतु परामर्श/अनुमोदन दिया जाता है।



(इं0 प्रवीण कंधवाल)

सहायक परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी
पी0आई0यू0 (प्रस्तुतकर्ता)

Contractor



(इं0 प्रवीण कंधवाल)

अधिशासी अभियन्ता
निर्माण खण्ड लो0नि0वि0
देहरादून (सदस्य)

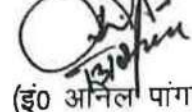


(इं0 प्रवीण कंधवाल)

परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी पी0आई0यू0
(सदस्य)

P.M.

S.E.IX



(इं0 अनिल पांगती)

अधीक्षण अभियन्ता
नवम् वृत्त लो0नि0वि0
देहरादून (अध्यक्ष)



Contractor
Contractor

AP.M
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कार्यालय अधीक्षण अभियन्ता /
मुख्य परियोजना प्रबन्धक (पी0आई0यू0)
नवम् वृत्त, लो0नि0वि0, देहरादून

Website- <http://pnd.uk.gov.in>

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
E-mail: sepwddun@rediffmail.com

पत्रांक : 437/सी0 -9/2024

दिनांक 20/08/2024

सेवा में,

1. सम्पादक
दैनिक जागरण
उत्तराखण्ड राज्य संस्करण
देहरादून।

2. सम्पादक
टाईम्स ऑफ इण्डिया
दिल्ली संस्करण (राष्ट्रीय संस्करण)
देहरादून।

विषय :- राष्ट्रीय प्रतिस्पर्धात्मक अल्पकालीन निविदा सूचना का प्रकाशन।

महोदय,

संलग्न ई-निविदा सूचना आपको इस आशय के साथ प्रेषित की जा रही है कि निविदा सूचना का प्रकाशन दिनांक 21/07/2024 तक न्यूनतम पठनीय साईज में सरकारी दरों पर प्रकाशित करने का कष्ट करें। भुगतान हेतु देयक समाचार पत्र की प्रति के साथ नवम् वृत्त, लो0नि0वि0, देहरादून को प्रेषित करने का कष्ट करें।

संलग्न :- ई-निविदा सूचना 02 प्रतियों में

(ई0 अमिल पांगती)

अधीक्षण अभियन्ता /

मुख्य परियोजना प्रबन्धक (पी0आई0यू0)

नवम् वृत्त, लो0नि0वि0, देहरादून

प्रतिलिपि - निम्नलिखित को निविदा सूचना की एक प्रति सहित सूचनार्थ प्रेषित -

- 1- प्रमुख अभियन्ता, लो0नि0वि0 उत्तराखण्ड, देहरादून।
- 2- आयुक्त गढ़वाल मण्डल, पीड़ी।
- 3- मुख्य अभियन्ता, क्षेत्रीय कार्यालय, लो0नि0वि0, देहरादून।
- 4- जिलाधिकारी देहरादून।
- 5- नगर आयुक्त नगर निगम देहरादून।
- 6- परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0, लो0नि0वि0, देहरादून को इस आशय से प्रेषित कि निविदा की समस्त औपचारिकता पूर्ण कर दिनांक 22.07.2024 तक उक्त कार्य की निविदा प्रपत्र अनुमोदन हेतु प्रस्तुत कर e-tender portal पर अपलोड करना सुनिश्चित करें।
- 7- नॉटिस बोर्ड।

अधीक्षण अभियन्ता /
मुख्य परियोजना प्रबन्धक (पी0आई0यू0)
नवम् वृत्त, लो0नि0वि0, देहरादून

Contractor

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कार्यालय अधीक्षण अभियन्ता
नवम् वृत्त, लो0नि0वि0, देहरादून/मुख्य परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी (पी0आई0यू0)

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
Website- <http://pwd.uk.gov.in> E-mail: sepwdddun09@gmail.com

पत्रांक : 4773/1सी0 -9/24

दिनांक : 20/07/2024

राष्ट्रीय प्रतिस्पर्धात्मक अत्यकालीन ई-आर0एफ0पी0 सूचना

महामहिम श्री राज्यपाल उत्तराखण्ड की ओर से अधीक्षण अभियन्ता, नवम् वृत्त, लो0नि0वि0, देहरादून/मुख्य परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी, पी0आई0यू0, द्वारा निम्न कार्य हेतु ई आर0एफ0पी0 Least Cost Selection(LCS) के आधार पर राष्ट्रीय प्रतिस्पर्धात्मक अत्यकालीन निविदा आमंत्रित की जाती है। निविदा से सम्बन्धित सभी सूचना <https://www.uktenders.gov.in> पर दिनांक 22.07.2024 से उपलब्ध होगी।

| क्र.सं. | कार्य का नाम | सरोवर क्षमता (रु० लाख में) | निविदा की कीमत (दि० में) | निविदा प्रपत्र का मूल्य (रु० में) | आपूर्ति एवं स्थापित करने का समय (माह में) | देकंदार की श्रेणी |
|---------|--|----------------------------|--------------------------|-----------------------------------|--|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard. | 2.15 | 60 | 4000.00 + 18% GST | 03 Month for installation and 02 years for maintenance | Experienced company/Firm in field of Installation of LLD/STP |

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20/7/2024

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Contractor

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P.M.

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Contractor

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A.P.M

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Office Of The Superintending Engineer
9th Circle Public Work Department Dehradun/Chief Project Manager
Dehradun Smart City (PIU)

Office of the Superintending Engineer, 9th Circle PWD, Dehradun Uttarakhand
Website- <http://pwd.uk.gov.in> E-mail: sepwdddun09@gmail.com

Letter No. 4373 /IC -9/24

Dated : 20/07/2024

NATIONAL COMPETITIVE BIDDING- Short Term (RFP)

The Superintending Engineer 9th Circle, Public Works Department, Dehradun/Chief Project Manager, Dehradun Smart City, PIU on behalf of "Governor of Uttarakhand" invites Short Term RFP Least Cost Selection(LCS) in two bid system for the following work. Information regarding tender shall be available on <https://www.uktenders.gov.in> from date 22-07-2024.

| Sl. No. | Name of Work | Earnest Money (Rs. in Lacs) | Validity of Tender (In days) | Cost of Tender Document (In Rs.) | Period of Supply & Installation. | Contractor Category of Registration |
|---------|--|-----------------------------|------------------------------|----------------------------------|--|--|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Design build & Maintenance (for 2 years) of Leachate treatment plant 100 KLD at Shishambara dump yard. | 2.15 | 60 | 4000.00 + 18 % GST | 03 Month for Installation and 02 years for maintenance | Experienced company/Firm in field of Installation of LTD/STP |

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20/7/24

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Contractor

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S.E.C.K

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'There's more to life than grades. Don't give up on your passions'

To help readers cope with their anxieties in these stressful times, TD has knocked talk it out, a series in which expert counsellors answer your mental health queries. This week's advice is from psychologist Nareen Khan Channara

Q I am a 13-year-old girl from a defence family staying in Class 8. I changed schools recently due to my father's posting but I don't like the new school. New students are age-wise and stronger than me but the teachers do nothing about it. I have parents and posting but had grades in my last periodic exams have made them happy but the marks I have even reported to school. I'm getting more marks and reports and can't say when I'll see my life. What should I do?



A National Council with support from a school and community where there is an understanding and support.

Q I am a 23-year-old graduate doing my job in a bank. I am very close to my mother who is very strict and I have had a part of my life with her. I am taking a toll on my health as well. What help?

A I am a 23-year-old graduate doing my job in a bank. I am very close to my mother who is very strict and I have had a part of my life with her. I am taking a toll on my health as well. What help?

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'Statement of survivor can be enough in Pocco cases'

Statement of survivor can be enough in Pocco cases

Statement of survivor can be enough in Pocco cases

Woman, brother-in-law get life term for killing husband

Woman, brother-in-law get life term for killing husband

Woman, brother-in-law get life term for killing husband

Office Of The Superintending Engineer
Public Works Department (P.W.D.) / Civil Project Manager
Dehradun District (U.P.)

NATIONAL COMPETITIVE BIDDING- Short Term (JWP)

The Superintending Engineer, P.W.D. Public Works Department (P.W.D.) Civil Project Manager, Dehradun District (U.P.) invites tenders for the following work:

| Sl. No. | Name of Work | Approximate Quantity (M ³ or Sq. M) | Unit | Rate | Period of Supply & Installation | Contractor Category & Registration |
|---------|--|--|------|------|---------------------------------|---|
| 1 | Design & construction of 100 ALD of Sewerage treatment plant | 100 | ALD | 100 | 03 Months | Professional & Competency in field of Professional of LDC/BSP |

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Uttarakhand Tourism Development Board

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Digitally signed by ANIL KUMAR PANQTY
Date: 2024.07.22 12:39:34 IST
Location: Uttarakhand-UT

Contractor

PRAKRITI ANALYSIS

Know Your Body Type for a Healthy Lifestyle

PUSHKAR SINGH DHAMJI
Chief Advisor, Uttarakhand

Prakriti (Body Type) Analysis is an ancient Ayurvedic technique that helps in determining a body type for an individual. This understanding is pivotal for tailoring a lifestyle that promotes health and well-being. Each person's Prakriti is unique & is Made Up of Vata, Pitta, Kapha, and their combinations.

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Scan the QR Code & Complete the Questionnaire to Analyze Your Specific Prastha and receive the best remedies towards a healthier, more balanced lifestyle.

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S.E.I.X

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Contractor

कार्यालय परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग
777, सात्विक टावर कौलागढ़ रोड राजेन्द्रनगर देहरादून



660

E-Mail:- piudchradunsmartcity@gmail.com

Phone no. 0135-3597674

पत्रांक 512 /निविदा(नगर निगम)

दिनांक 23 /08/2024

सेवा में,

Branch Manager,
Bank of India
Rajnagar Ghaziabad(UP)

विषय:- एफ.डी.आर. सत्यापन के सम्बन्ध में।

महोदय

उपरोक्त विषयक अवगत कराना है कि M/s BISARIYA, Surveyor & Contractors, Khasar No 231/2 Plot No 19 Abupur Industrial Area, Muradnagar Ghaziabad (UP) द्वारा आपकी शाखा से जारी निम्नलिखित एफ0डी0आर0 को मुख्य परियोजना प्रबन्धक/अधीक्षण अभियन्ता नवम् वृत्त लो0नि0वि0 देहरादून के पदनाम बन्धक कर अनुबन्ध गठित करने हेतु जमा की गई है। जिसकी छायाप्रति सलंग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया उक्त FDR का सत्यापन इस कार्यालय को प्रेषित करने की कृपा करें।

सलंग्न:-

- (i) FDR Ac No. 711945110010667 dt 03-08-2024, Rs- 2,15,000.00
(ii) FDR Ac No. 711945110010680 dt 20-08-2024, Rs- 4,19,800.00

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी0आई0यू0)

पत्रांक /निविदा(नगर निगम)

दिनांक 108/2024

प्रतिलिपि:- अधीक्षण अभियन्ता, नवम् वृत्त लो0नि0वि0 देहरादून को सादर सूचनार्थ प्रेषित।

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी0आई0यू0)

For Letter: Lupta

Contractor

P.M.

S.E.IX



CamScanner

Handwritten signature 661

CUSTOMER TYPE : Normal
 PAN : AQFPB0522K
 M/S. BISARIYA SURVEYOR AND CONTRACTORS
 H.No. 231/2
 GHAZIABAD, UTTAR PRADESH

Branch : RAJ NAGAR
 Date : 02/08/2024
 Custom DEPOSIT CONFIRMATION / RENEWAL ADVICE
 Account No : 711945110010667
 Deposit Type : DBD
 TOTAL INTEREST : 6498
 NIC/QIC INT. : 0
 Nomination Reqd : No

Repayable To : SELF

| Deposit Date | Deposit Period (MM/DD) | Rate (%) | Deposit Amount INR | Maturity Date | Maturity Amount INR |
|--------------|------------------------|----------|--------------------|---------------|---------------------|
| 03-08-2024 | 6/0 | 6.00 | 215000.00 | 03-02-2025 | 221498.00 |

INR Two Lakh Fifteen Thousand Only

In the names of :
 BISARIYA SURVEYOR AND CONTRACTORS
 Favour :- Chief Project manager, Dehradun,
 Smart City PIU



Maturity Value is subject to change on account of payment of Tax at Source (TDS), wherever applicable.
 **Penalty clause is applicable for premature withdrawal of deposit.

THANK YOU FOR YOUR CONTINUED PATRONAGE WITH OUR BANK

प्रधान कार्यालय : स्टार हाउस, सी-5, जी ब्लॉक, बान्द्रा-कुर्ला संकुल, बान्द्रा (पूर्व), मुंबई - 400 051 फोन : (022) 6668 4444
 HEAD OFFICE : Star House, C-5, "G" Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051, Phone : (022) 6668 4444

Customer Type : Normal
 PAN : AQFPB0522K
 M/S. BISARIYA SURVEYOR AND CONTRACTORS
 H.No. 231/2
 GHAZIABAD, UTTAR PRADESH

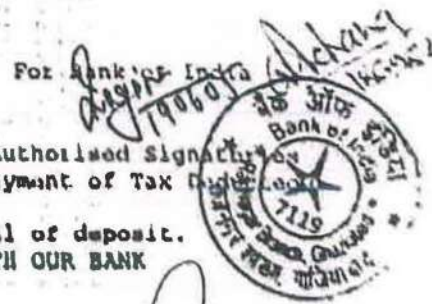
Branch : RAJ NAGAR
 Date : 02/08/2024
 Custom DEPOSIT CONFIRMATION / RENEWAL ADVICE
 Account No : 711945110010680
 Deposit Type : DBD
 TOTAL INTEREST : 29283
 MIC/QIC INT. : 0
 Nomination Reqd : No

Repayable To : SELF

| Deposit Date | Deposit Period (MM/DD) | Rate (%) | Deposit Amount INR | Maturity Date | Maturity Amount INR |
|--------------|------------------------|----------|--------------------|---------------|---------------------|
| 20-02-2024 | 12/0 | 6.80 | 419800.00 | 20-08-2025 | 449093.00 |

INR Four Lakh Nineteen Thousand Eight Hundred Only

In the names of :
 BISARIYA SURVEYOR AND CONTRACTORS
 Favour :- C PM, DEHRADUN, SMART CITY PIU



Maturity Value is subject to change on account of payment of Tax at Source (TDS), wherever applicable.
 **Penalty clause is applicable for premature withdrawal of deposit.

THANK YOU FOR YOUR CONTINUED PATRONAGE WITH OUR BANK

प्रधान कार्यालय : स्टार हाउस, सी-5, जी ब्लॉक, बान्द्रा-कुर्ला संकुल, बान्द्रा (पूर्व), मुंबई - 400 051 फोन : (022) 6668 4444
 HEAD OFFICE : Star House, C-5, "G" Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051, Phone : (022) 6668 4444

Contractor

R.M.

S.E.IX

Gmail Contractor

1621

015

Project Manager <piudehradunsmartcity@gmail.com>

[Handwritten Signature]
A.P.M

Regarding verification of FDRs to issue M/s BISARIYA Surveyor & Contractors

662

Project Manager <piudehradunsmartcity@gmail.com>
rajnagarextn.ghaziabad@bankofindia.co.in

Fri, Aug 23, 2024 at 5:04 PM

Dear Sir/Madam,

Please find the attachment for verification of FDR

[Handwritten Mark]

Thanks & Regards,

Project Manager,
Dehradun Smart City, PIU
WD Dehradun
248001



WD Uttarakhand उत्तराखण्ड शासन

Letter_512.pdf
908K

Project Manager <piudehradunsmartcity@gmail.com>
rajnagar.ghaziabad@bankofindia.co.in

Tue, Aug 27, 2024 at 10:51 AM

Thanks & Regards,

Project Manager,
Dehradun Smart City, PIU
WD Dehradun
248001



WD Uttarakhand उत्तराखण्ड शासन

[Quoted text hidden]

Letter_512.pdf
908K

[Handwritten Mark]

Project Manager <Rajnagar.Ghaziabad@bankofindia.co.in>
Project Manager <piudehradunsmartcity@gmail.com>

Tue, Aug 27, 2024 at 2:38 PM

Respected Sir/Ma'am

We have issued FDR 711945110010667 dt 03-08-2024 for amount 215000 and 719945110010680 dt 08-08-2024 for amount 418800 in favour Chief Project manager Dehradun smart city PIU.

Thanks and Regards
Contractor

[Handwritten Signature]
P.M.

[Handwritten Signature]
S.E.IX

[Handwritten Signature]
A.P.M

Chief Manager
Raj Nagar Branch
Ghaziabad
Ph: 0120-4205232

Contractor

1622

016

[Signature]
A.P.M

663

From: Project Manager <piudehradunsmartcity@gmail.com>
Sent: Tuesday, August 27, 2024 10:51 AM
To: Rajnagar <Rajnagar.Ghaziabad@bankofindia.co.in>
Subject: Fwd: Regarding verification of FDRs to Issue M/s BISARIYA Surveyor & Contractors

You don't often get email from piudehradunsmartcity@gmail.com. Learn why this is important

Caution: This email is originated from outside of Bank of India. Do not click on links or open attachments unless you recognize the sender. Please refrain from replying to this message if it appears to be suspicious.

[Quoted text hidden]

[Handwritten mark]

[Signature]
Contractor

[Signature]
P.M.

[Signature]
S.E.IX

[Signature]
A.P.M

1623

018



BISARIYA

SURVEYOR & CONTRACTORS

ALL TYPE OF HYDRAULIC OPERATED GARBAGE SEWER CLEANING EQUIPMENTS & PARTS



An ISO 9001:2015 & TM Regd.

GST No. : 09AQFPB0522K1Z6

Mob.: +91 9312160966

Email : bscgzb@gmail.com

sales@bisariyagroup.com

www.bisariyagroup.com

Annexure 3 – Brief Company Profile

| S No. | Particulars | Description |
|-------|--|---|
| 1 | Name of Bidder | BISARIYA SURVEYORS & CONTRACTORS |
| 2 | Legal status of Bidder (company, Pvt. Ltd., NGO etc.) | PROPRIETOR |
| 3 | Main business of the Bidder | MANUFACTURING OF SOLID/ LIQUED WASTE HANDLING EQUIPMENTS/PLANTS |
| 4 | Registered office address | PLOT NO-19, KHASRA NO-231/2, ABUPUR INDUSTRIAL AREA, MUDRADNAGAR, GHAZIABAD U.P., NEAR BISCUIT GODOWN, GHAZIABAD, UTTAR PRADESH -201206 |
| 5 | Incorporation date and number | 01/07/2017 09AQFPB0522K1Z6 |
| 6 | GST No | 09AQFPB0522K1Z6 |
| 7 | PAN details | AQFPB0522K |
| 8 | Primary Contact Person (Name, Designation, address, mobile number, fax, email) | NITIN BISARIYA, PROPRIETOR L-007 OFFICER CITY 1 RAJNAGAR EXTENTION GHAZIABAD U.P.-201017, +91-9312160966 BSCGZB@GMAIL.COM |
| 9 | Secondary Contact Person (Name, Designation, address, mobile number, | Vinay Saini , SALES MANAGER C/O Subhash Saini, 3/2062 near compony bag gate beribagh sukkhupura , Saharanpur, PO- Saharanpur Distt. Saharanpur Uttar Pradesh-247001 +91-7500325000 |
| 10 | EMD details | BANK NAME: -BOI, FDR NO. 711945110010667 DATEP: 03/08/2024 TO 03/02/2025 |

For Bisariya Surveyors and Contractor

Prop./Auth. Sign.

Supplier of : Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Machine, Waste Bin/ Container, Hook loader, Trench & Single Bin Dumper Placer, Refuse Compactor/ Collector, Public Compactor, Street Sweeper, Nala-man, Sewer Cleaning Machine with Dumper, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)

664



INDIA NON JUDICIAL

1624



019

Government of Uttar Pradesh

IN-UP34051480280337W

Contractor

e-Stamp

ACC No. UP 1480280337W
Navyug Market
Moh 9350080486

Certificate No.
 Certificate Issued Date
 Account Reference
 Unique Doc. Reference
 Purchased by
 Description of Document
 Property Description
 Consideration Price (Rs.)
 First Party
 Second Party
 Stamp Duty Paid By
 Stamp Duty Amount(Rs.)

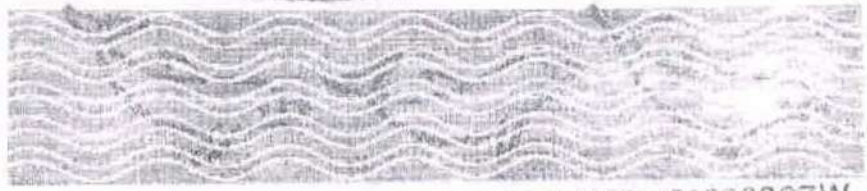
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 : 02-Aug-2024 04:32 PM
 : NEWIMPACO (SV)/ up14092604/ GHAZIABAD SADAR/ UP-GZB
 : SUBIN-UPUP1409260464689763973791W
 : BISARIYA SURVEYORS AND CONTRACTORS
 : Article 48 Power of Attorney
 : Not Applicable
 :
 : BISARIYA SURVEYORS AND CONTRACTORS
 : VINAY SAINI
 : BISARIYA SURVEYORS AND CONTRACTORS
 : 100
 : (One Hundred only)



सत्यमेव जयते

100210021002100

665



100

IN-UP34051480280337W

Please write or type below this line

POA

J



2.8.2024

For BISARIYA SURVEYORS AND CONTRACTORS

[Signature]



[Signature]
Proprietor
S.E.IX

Statutory Warning
 Contractor
 1. The authenticity of this certificate should be verified at www.shcsestamp.com or using e-Stamp Mobile App of Stock Holding Corporation of India.
 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
 2. The onus of checking the legitimacy is on the users of the certificate.
 3. In case of any discrepancy please inform the Competent Authority.

BISARIYA SURVEYORS AND CONTRACTORS, GHAZIABAD, UTTAR PRADESH

Contractor

A.P.M 666

POWER OF ATTORNEY

We, M/s. BISARIYA SURVEYORS & CONTRACTORS Prop. Nitin Bisariya PLOT NO- 19, KHASRA NO-231/2, ABUPUR INDUSTRIAL AREA, MUDRADNAGAR, GHAZIABAD U.P., NEAR BISCUIT GODOWN, GHAZIABAD, UTTAR PRADESH -201206

We hereby constitute, appoint and authorize Mr. Vinay Saini, C/O Subhash Saini, 3/2062 near company bag gate heribagh sukkhupura, Saharanpur, PO- Saharanpur Distt. Saharanpur Uttar Pradesh-247001.

who is presently employed with us and holding the position of, as our Attorney to do in our name and our behalf all or any of the acts, deeds or things necessary or incidental to our RFP for the Project (Selection of Agency for Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard site under Dehradun Smart City PIU (implementation agency of Nagar Nigam Dehradun), including signing and submission of the RFP response, participating in the meetings, responding to queries, submission of information or documents and generally to represent us in all the dealings with Client or any other Government Agency or any person, in connection with the works until culmination of the process of bidding till the Project Agreement is entered into with Chief project manager, PIU PWD Smart city Dehradun (Implementation agency of Nagar Nigam Dehradun, Uttarakhand, India) and thereafter till the expiry of the Project Agreement.

We hereby agree to ratify all acts, deeds and things lawfully done by our said Attorney pursuant to this power of attorney and that all acts, deeds and things done by our foresaid Attorney shall and shall always be deemed to have been done by us.

Dated this the 02 August 2024

VINAY SAINI Saini

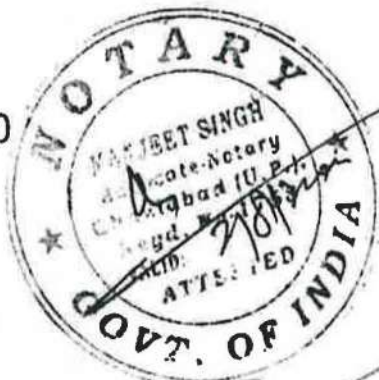
Signature and Name of authorized signatory)

for BISARIYA SURVEYOR AND CONTRACTORS

Signature of authorized signatory

Proprietor

Signature and Name for the Company)



Seal of firm Company



ATTESTED

Witness 1: Naveen Prem. 1503, RAJNAGAR RESIDENCY RAJNAGAR EXTN. GHAZIABAD U.P.

(Manjot Singh) Address & Notary GHAZIABAD (U.P.)

Witness 2: Naveen Kumar. 72, HARBANS NAGAR, meout Road GHAZIABAD. U.P. 201003. Contractor

Signature of witness 1

Signature of witness 2

Signature of notary



INDIA NON JUDICIAL

1626

Government of Uttar Pradesh



IN-UP34045076573370W

021

Contractor

e-Stamp

गणपत 100

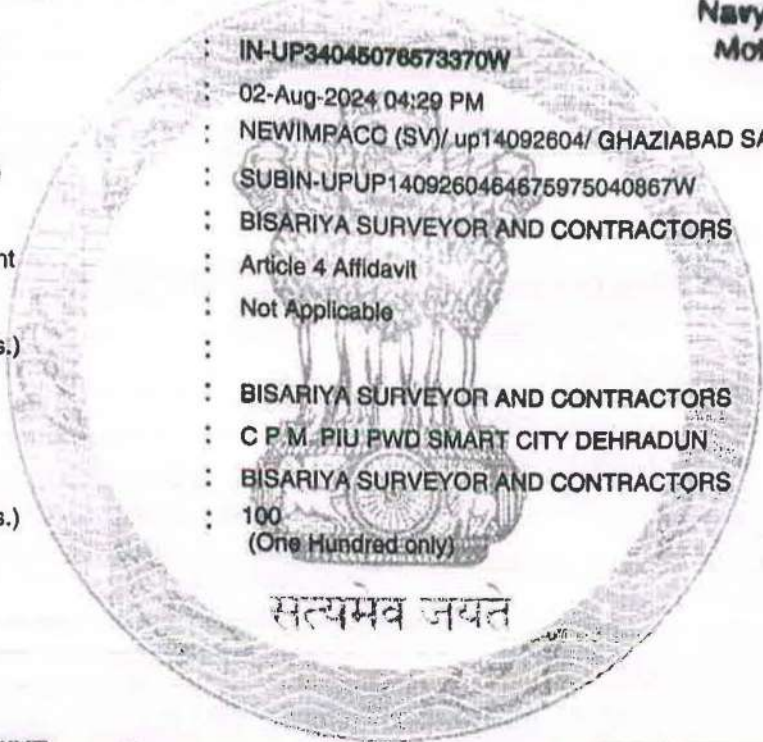
ACC No. UP 140926

Naryug Market GZE

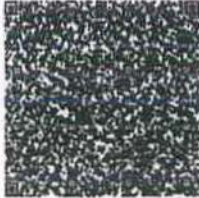
Mob 93500864940

667

Certificate No. : IN-UP34045076573370W
 Certificate Issued Date : 02-Aug-2024 04:29 PM
 Account Reference : NEWIMPACQ (SV)/up14092604/ GHAZIABAD SADAR/ UP-GZB
 Unique Doc. Reference : SUBIN-UPUP1409260464675975040867W
 Purchased by : BISARIYA SURVEYOR AND CONTRACTORS
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : BISARIYA SURVEYOR AND CONTRACTORS
 Second Party : C P M PIU PWD SMART CITY DEHRADUN
 Stamp Duty Paid By : BISARIYA SURVEYOR AND CONTRACTORS
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



100710071007100



IN-UP34045076573370W

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J

For BISARIYA SURVEYOR AND CONTRACTORS



[Signature]
 Proprietor
S.E.I.X **A.P.M.**

Statutory Alerts

1. The authenticity of this certificate should be verified at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any dispute, please inform the Competent Authority.

Contractor

P.M.





1627
BISARIYA
 SURVEYOR & CONTRACTORS
A premium quality products

ALL TYPE OF HYDRAULIC OPERATED GARBAGE, SEWER CLEANING EQUIPMENTS & PARTS
 Regd. Off & Factory Khasara No 231/2 Plot No-19,
 Industrial Area Near Biscuit Godown Muradnagar, Ghaziabad UP - 201206

2 IAF ROHS
 An ISO 9001:2015 & TM Regd.
 GST No. 07AABP0522K1Z8
 Mob: 919912160966
 Email: bscgzb@gmail.com
 sales@bisariyagroup.com
 www.bisariyagroup.com

668

Ref: BSC/NB/2024/PWD-Cpm-01

To,
 Chief project manager,
 PIU PWD Smart city Dehradun
 (Implementation agency of Nagar Nigam Dehradun)
 Dehradun, Uttarakhand, India
 Place CHAZIABAD.
 Date 02/08/2024.

Subject: Self Declaration of not been blacklisted/debarred In Selection of Agency for Design, Build and maintenance of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite under PIU PWD Smart city Dehradun (Implementation agency of Nagar Nigam Dehradun).

Ref: RFP No. 4373/1C-9/2024, Dated 20-07-2024

Dear Sir,

We confirm that our company or firm, is currently not blacklisted/debarred in any manner whatsoever by any of the State or UT and or Central Government in India on any ground including but not limited to Indulgence in corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice.

For BISARIYA SURVEYOR AND CONTRACTORS
 (Signature of the Bidder)

Printed Name NITIN BISARIYA Proprietor

Designation Prop.

Seal Date: 02/AUG/2024.

Place: Chaziabad.

Business Address: PLOT NO-19, KHASRA NO-231/2, ABUPUR INDUSTRIAL AREA, MUDRADNAGAR, GHAZIABAD U.P., NEAR BISCUIT GODOWN, GHAZIABAD, UTTAR PRADESH -201206



ATTESTED
 02/08/24
 Manoj Singh
 Advocate & Notary
 GHAZIABAD U.P.
 S.E.IX

Handwritten signature and initials.

Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Jetting Machine, Sewer Jetting Cum Suction Machine, Sewer Container, Hook Loader, Dumper Placer, Refuse Compactor/ Collectors, Static Compactor, Shed Steel Structure, Nale-man, Super Sucker Machine with Dump Tank/ Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items with Dump Trucks & All Type of Sewer Cleaning Machine

1628

022



BISARIYA

SURVEYOR & CONTRACTORS

ALL TYPE OF HYDRAULIC OPERATED GARBAGE SEWER CLEANING EQUIPMENTS & PARTS

IAF

An ISO 9001:2015 Regd.

GST No.: 05ACFPB0522K1Z6

Mob.: +91 9312160966

Email: bscgzb@gmail.com

sales@bisariyagroup.com

www.bisariyagroup.com

669

Annexure 7 Anti-Collusion Certificate

We hereby certify and confirm that in the preparation and submission of our Bid for "Selection of Agency for Design, Build and maintenance of Leachate Treatment Plant of capacity 100KLD at Shishambara dumpsite under PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun)", against the RFP issued by PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun), we have not acted in concert or in collusion with any other Bidder or other person(s) and also not done any act, deed or thing, which is or could be regarded as anti-competitive. We further confirm that we have not offered nor will offer any illegal gratification in cash or kind to any person or organization in connection with the instant bid

For Bisariya Surveyors and Contract

Prop./Auth. Sig.

Signature of the Bidder)

Printed Name Designation Seal
NITIN BISARIYA (PROPRIETOR)

Date: 02/08/2024

Place: GHAZIABAD

Business Address: PLOT NO-19, KHASRA NO-231/2, ABUPUR INDUSTRIAL AREA, MUDRADNAGAR, GHAZIABAD U.P., NEAR BISCUIT GODOWN, GHAZIABAD, UTTAR PRADESH -201206



For Bisariya Surveyors and Contractor

Prop./Auth. Sig.

S.E.IX

Contractor: Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Cum Suction Machine, Hydraulic Crane Container, Hook Loader, Dumper Placer, Refuse Compactor/ Collector, Static Compactor, Shed Steel Structure, Nala-man, Super Sucker Machine with Dump Trailer Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)



BISARIYA

SURVEYOR & CONTRACTORS

ALL TYPE OF HYDRAULIC OPERATED GARBAGE SEWER CLEANING EQUIPMENTS & PARTS



An ISO 9001:2015 Regd.
 GST No.: 09AQFFB0522K1Z8
 Mob.: +91 9312160966
 Email: bscgzb@gmail.com
 sales@bisariyagroup.com
 www.bisariyagroup.com

Annexure 9 Manpower Details

| Sl. No | Name | Qualification | Experience |
|--------|-------------------|--------------------------------------|------------|
| 1 | MR. NAVEEN PREM | CIVIL ENGINEER / ARCHITECT | 06 YEARS |
| 2 | MR. PARVEEN KUMAR | GRADUATE / PRODUCTION HEAD | 08 YEARS |
| 3 | MR. NADDEM KHAN | 12 TH / FORMAN PRODUCTION | 12 YEARS |
| 4 | MR. ANUP PRASAD | GRADUATE / SALES MANAGER | 14 YEARS |
| 5 | MR. KAPIL SIWATCH | GRADUATE / ASST. SALES MANAGER | 11 YEARS |
| 6 | MR. MOSIN ALI | 10 TH / FITTER | 13 YAERS |
| 7 | MR. RASID KHAN | 10 TH / FITTER | 15 YEARS |
| 8 | MR. SANJAY KUMAR | 12 TH / WELDER | 09 YEARS |
| 9 | MR. AMARNATH | 10 TH / WELDER | 14 YEARS |
| 10 | MR. BHAGMAL | 12 TH / HYDRAULIK | 12 YEARS |
| 11 | MR. MD. ANEES | DIPLOMA IN CIVIL / SUPERVISOR | 15 YEARS |

670

For Bisariya Surveyors and Contracto

Name: NITIN BISARIYA Prop./Auth. Sign.

Signed:

(Duly authorized to sign the Authorization for and on behalf of)

Date: 02/08/2024

[Signature] [Company Seal]

S.E.IX

er of : Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Cum Suction Machine, Waste Bin, Container, Hook Loader, Truck, Single Bin Dumper Placer, Refuse Compactor/ Collector, Plastic Compactor, Shed Steel Structure, Nala-man, Sewer Cleaning Machine with Dumper, Wheel Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)

1630

026



BISARIYA
SURVEYOR & CONTRACTORS

ALL TYPE OF HYDRAULIC OPERATED GARBAGE SEWER CLEANING EQUIPMENTS & PARTS



An ISO 9001:2015 & TM Regd.
GST No. 09AOFPS0622K128
Mob: +91 9312160966
Email: bscgzb@gmail.com
sales@bisariyagroup.com
www.bisariyagroup.com

संदर्भ: - BSC/2024/NB/CPM-PIU/01

दिनांक 08.08.2024

671

सेवा में,

परियोजना प्रबंधक,
देहरादून स्मार्ट सिटी (पी० आई० यू०),
देहरादून।

विषय: - दरे कम करने के संबंध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard (Tender Id: 2024_pwd_72196_1) कार्य हेतु आपके पत्र संख्या 478/निविदा दिनांक 07.08.24 के अनुपालन में हम अपनी दरे निम्न प्रकार कम करने को सहमत है।

| S.NO. | PARTICULARS | AMOUNT (RS.) |
|--------------|--|-----------------------|
| 01. | Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard (Tender Id: 2024_pwd_72196_1) | 1,07,36,500.00 |
| 02. | GST 18% | 19,32,570.00 |
| TOTAL | | 1,26,69,070.00 |

अतः आपसे अनुरोध है कि हमारी निविदा स्वीकृत करने की कृपा करें।

Your Faithfully,

M/S BISARIYA SURVEYOR & CONTRACTORS

Proprietor

AUTHORISED SIGNATORY

ARM/PAE

PAE
ARM
O.P.M.

Supplier of: Premium Quality Range of Garbage Tipper, Cementi Bulker, Sewer Cleaning Machine, Sewer Jetting Cum Suction Machine, Waste Bin/ Container Hook Loader, Twin Single Bin Dumper-Placer, Refuse Compactor/ Collectors, Static Compactor, Shed Steel Structure, Man-man, Super Sucker Machine with Dump Tanks/ Loaders, Skip Bin, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)

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कार्यालय परियोजना प्रबन्धक 1631 027
Contractor देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग



उत्तराखण्ड शासन

E-Mail:- piudehradunsmartcity@gmail.com

Phone no. 0135-3597674

पत्रांक 478/निविदा(नगर निगम)

दिनांक 07/08/2024

672

सेवा में,

M/s BISARIYA,
Surveyor & Contractors
Abupur Industrial Area Muradnagar,
Ghaziabad.

विषय:- Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD
at Shishambara dump yard (Tender Id: 2024_pwd_

सन्दर्भ:- आपकी ई-निविदा दिनांक 05.08.2024।

उपरोक्त के कम में अवगत कराना है कि विषयक कार्य हेतु आप द्वारा डाली गई ई-निविदा (Price Bid) आज दिनांक 07.08.2024 को खोली गई, जिसमें आपकी निविदा की दरें विभागीय दरों से अधिक प्राप्त हुई हैं।

अतः तीन दिन के भीतर अवगत कराने का कष्ट करें, कि आप अपनी निविदा की बढ़ी हुई दरों को विभागीय दरों पर करने हेतु सहमत हैं अथवा नहीं।

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी0आई0यू0)

पत्रांक 478/निविदा(नगर निगम) दिनांक 07/08/2024

प्रतिलिपि:-

1. अधीक्षण अभियन्ता, नवम् वृत्त लो0नि0वि0 देहरादून को सादर सूचनार्थ प्रेषित।
2. सहायक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी (पी0आई0यू0) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

परियोजना प्रबन्धक,

देहरादून स्मार्ट सिटी(पी0आई0यू0)

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REVISED SHEDULE-B

Name of Work- Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard.

Name of Contractor :- M/s BISARIYA, Surveyor & Contractors.

| Item No. | Item | Quantity | Unit | Rate | Amount |
|----------|--|----------|------|-------------|-------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | Selection of agency for Design(including vetting from IIT Roorkee), Build and maintenance of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite and maintenance of two year, (inclusive of all taxes, levies, duties, etc. as applicable but excluding GST. GST will be paid separately as per guideline of state Government) | 1.00 | Job | 10736500 | 10736500.00 |
| | | | | Total | 10736500.00 |
| | | | | Add 18% GST | 1932570.00 |
| | | | | Grand Total | 12669070.00 |

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Recommended for acceptance being lowest rates ₹ 1,26,69,070 only (with GST) in favour of M/s. BISARIYA, Surveyor & Contractors as per advice by tender advisory committee.

Assistant Project Manager

S.E

Recommended for acceptance being lowest rates ₹ 1,26,69,070.00 (One Crore Twenty six Lakh Sixty Nine Thousand seventy only) with GST in favour of M/s. BISARIYA, Surveyor & Contractors as per advice by tender.

Project Manager Dehradun Smart City (PTU)

निविदा एडवाइजरी समिति के परामर्श/अनुमोदन के पर्याप्त निविदादाता M/s Bisariya, Surveyor & Contractors को निविदा ₹ 1,26,69,070.00 (18% GST सहित स्वीकृत की जाती है।)

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Dehradun Smart City (PTU)

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Name of Work: Selection of agency for Design, Build and maintenance (for 2 years) of Leachate Treatment Plant 100 KLD at Shishambara dump yard site under Dehradun Smart City PIU (Impementation agency of Nagar Nigam Dehradun).

Ref. No: 4373/1C-9/2024, Dated 20-07-2024

Bidder Name: BISARIYA SURVEYORS AND CONTRACTORS, GHAZIABAD, UP.

PRICE SCHEDULE

The BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevent columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

| Sl. No. | Item Description | Quantity | Units | RATE in Figures (Excluding GST) To be entered by the Bidder Ra. P | TOTAL AMOUNT | TOTAL AMOUNT In Words |
|-----------------------------|--|----------|-------|---|--------------------|--|
| 1 | Selection of agency for Design(including vetting from IIT Roorkee), Build and maintenance of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite and maintenance of two year, (inclusive of all taxes, levies, duties, etc. as applicable but excluding GST. GST will be paid separately as per guideline of state Government) | 1 | Job | 12990000.00 | 12990000.00 | INR One Crore Twenty Nine Lakh Ninety Thousand Only |
| Total in Figures | | | | | 12990000.00 | INR One Crore Twenty Nine Lakh Ninety Thousand Only |
| Quoted Rate in Words | | | | INR One Crore Twenty Nine Lakh Ninety Thousand Only | | |

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S.E.IK
 Recommended for acceptance being lowest rates of tender.
 Assistant Project Manager

S.E.
 Recommended for acceptance being lowest rates of tender.
 Project Manager
 Dehradun Smart City (PIU)

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 न्यूनतम निकाश दाल की
 निकाश (वीट्ट)।
 अधिकार प्रमाणित
 नगर निगम देहरादून

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PIU PWD UTTARAKHAND

REQUEST FOR PROPOSAL

FOR

Selection of Agency for Design, Build and maintenance (for 2 years) of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite under PIU PWD smart city Dehradun (implementation agency of Nagar Nigam Dehradun) Uttarakhand.

NIT NO: 4373/1C-9/2024 Dt 20-07-2024

PIU PWD Smart City (implementation agency of Nagar Nigam Dehradun)
UTTARAKHAND 9th circle PWD office Yamuna colony
E-Mail: piudehradunsmartcity@gmail.com, sepwdddun09@gmail.com

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DISCLAIMER

Though adequate care has been taken while preparing the RFP document, the Bidders/Bidders shall satisfy them that the document is complete in all respects. Intimation of any discrepancy shall be given to this office immediately. If no intimation is received from any Bidder within Seven (7) days from the date of notification of RFP/Issue of the RFP documents, it shall be considered that the RFP document is complete in all respects and has been received by the Bidder.

PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) reserves the right to modify, amend, or supplement this RFP document including all formats and Annexure. Any such change would be communicated to the bidders by posting it on the website www.uktenders.gov.in

The information provided in this RFP not intended to be an exhaustive on account of statutory requirements and should not be regarded as a complete or authoritative statement of law. The Authority accepts no responsibility for the accuracy or otherwise for any interpretation or opinion on the law expressed herein.

The Authority, its employees and advisers make no representation or warranty and shall have no liability to any person including any Bidder under any law, statute, rules or regulations or tort, principles of restitution or unjust enrichment or otherwise for any loss, damages, cost or expense which may arise from or be incurred or suffered on account of anything contained in this RFP or otherwise, including the accuracy, adequacy, correctness, reliability or completeness of the RFP and any assessment, assumption, statement or information contained therein or deemed to form part of this RFP or arising in any way in this subject.

The issue of this RFP does not imply that the Authority is bound to select a Bidder for the project and the Authority reserves the right to terminate the process at any time without assigning any reasons whatsoever. The Bidder shall bear all its costs associated with or relating to the participation in this process regardless of the conduct or outcome of the process.

The Bidder shall bear all its costs associated with or relating to the preparation and submission of its Bid including but not limited to preparation, copying, postage, delivery fees, expenses associated with any demonstrations or presentations which may be required by PIU PWD Smart City or any other costs incurred in connection with or relating to its Bid. All such costs and expenses will remain with the Bidder and PIU

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PWD Smart City shall not be liable in any manner whatsoever for the same or for any other costs or other expenses incurred by a Bidder in preparation for submission of the Bid, regardless of the conduct or outcome of the Selection process or any other costs incurred in connection with or relating to its Bid.

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Chief project manager
PIU PWD Smart City

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1 Invitation for Bids

Short Tender

NIT No: 4373/1C-9/2024

Date: 20-07-2024

PIU PWD Smart City invites online proposals for Selection of Agency for Design, Build and Maintenance (for two years) of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite under PIU PWD Smart City Details of schedule for the bid are given below: -

| Sl. # | Activity | Timeline & Address |
|-------|--|--|
| 1 | Date of online publication | 22-07-2024, 6:30 pm |
| 2 | Document download start date | 22-07-2024, 6:50 pm |
| 3 | Date and place for Pre-bid/pre proposal conference | 27-07-2024, 12:00 pm Office of Chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun |
| 4 | Bid submission start date | 29-07-2024, 3:00 pm |
| 5 | Document download end date | 05-08-2024, 3:00 pm |
| 5 | Last date and place for Submission of documents in hard copy | 05-08-2024, 3:00 pm Office of chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun |
| 6 | Proposal due date | 05-08-2024, 3:00 pm |
| 7 | Opening of proposal | 05-08-2024, 3:30 pm |
| 8 | Cost of Bidding Document (Tender Fee) | INR 4000+18% GST demand draft in favour of project manager Dehradun smart city PIU |

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| 8 | EMD | INR 2,15,000(FDR/NSC/original Bank guarantee) duly pledged in Favor of Chief project manager Dehradun smart city PIU |
|---|-----|--|

RFP document/ bid document shall be available on website:
www.uktenders.gov.in

For Queries & Clarifications, send e-mail to: piudehradunsmartcity@gmail.com,
sepwdddun09@gmail.com

SD/-

Chief Project Manager
PIU PWD Smart City Dehradun
(implementation agency of Nagar Nigam Dehradun)


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2 Instructions for Online Bid Submission

1. The RFP document containing the project profile, invitation for qualification and criteria for evaluation may be obtained from the website: www.uktenders.gov.in
2. For support related to e-tendering process, bidders may contact at following address "piudehradunsmartcity@gmail.com"
3. Detailed N.I.T can be seen of website www.uktenders.gov.in.
4. PIU PWD Smart City will not be responsible, in case of any delay, due to any reason whatsoever, in receipt of Bid Documents by the Bidders.
5. The authority (PIU PWD Smart City) reserves the right to reject any or all Bids or cancel/withdraw the Invitation for Bids (IFB) without assigning any reason whatsoever and in such case, no Bidder/ intending Bidder shall have any claim arising out of such action.
6. For participating in e-tendering process, the agency shall have to get themselves registered to get user ID, Password and digital signature. This will enable them to access the website www.uktenders.gov.in and download/participate in e-tender.
7. PIU PWD Smart City intends to undertake a competitive bidding process in order to shortlist and qualify suitable Bidders, who shall be eligible for selection in terms of the RFP for the project.
8. The detail of the bidding process and summary of the scope of works for the project is included in the RFP document.
9. Any clarifications may be sought online through the tender site, through the contact details or during pre-bid meeting if any. Bidder should take into account the corrigendum if any published before submitting the bids online.
10. In the unlikely event of the server for www.uktenders.gov.in being down for more than two consecutive hours (in the period from midnight to closing time for receipt of tenders) on the last date of receiving of bid, the last date of the same shall be extended by concerned authority only to the next working day till the last receiving time stipulated in the original NIT.

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11. The bidders are requested to check their file size of uploaded documents at the time of submission & they should ensure that work file is uploaded. If they feel that the complete file is not uploaded then they should click on cancel & update the same
12. Before submission. The bidders should satisfy themselves of download ability/ visibility of the scanned & uploaded file by them.
13. No claim shall be entertained on account of disruption of internet service being used by bidders. Bidders are advised to upload their bids well in advance to avoid last hour's technical snags.
14. In exceptional circumstances, the competent authority, PIU PWD Smart City may solicit the Bidder's consent to an extension of the period of validity.
15. Bids that are rejected during the bid opening process shall not be considered for further evaluation, irrespective of the circumstances.
16. The bidders shall submit their eligibility and qualification details, Technical bid etc., in the online standard formats given for respective tenders in e-Procurement website (www.uktenders.gov.in) at the respective stage only. The bidders shall upload the scanned copies of all the relevant certificates, documents etc., in support of their eligibility criteria / technical bids and other certificate, /documents in the e-Procurement website. The bidder shall sign on the supporting statements, documents, certificates, uploaded by him, owning responsibility for their correctness /authenticity.
17. Corrigendum/ Addendum, if any, will be published on the website itself.
18. Bidder shall submit the Demand Draft for Tender Fee non refundable and EMD (FDR/NSC/original Bank guarantee), in hard copy and Scanned copy of the instrument should be uploaded as part of the offer (i.e. basic eligibility, technical eligibility criteria, turn over and all annexure etc) as per Clause of this RFP are to be submitted/uploaded online before the online bid submission date. in hard copy and uploaded online before the dates mentioned in this RFP. The hard copy should be submitted at the place mentioned in this RFP within bid submission due date and time as indicated in the tender.
19. The details of the Tender fee & EMD and any other accepted instrument, physically delivered, should tally with the details available in the

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scanned copy and the data entered during bid submission time, otherwise submitted bid shall not be acceptable or liable for rejection.

- 20. A demand draft in favour of Project manager Dehradun smart city PIU for tender fee amounting INR 4000+18% GST extra payable at Dehradun (nonrefundable) and EMD duly pledged in Favor of Chief project manager Dehradun smart city PIU amounting INR 2.15.000.00 in form of FDR/NSC/original bank guarantee must be submitted in hard copy to the address of office of chief project manager as mentioned above.
- 21. For any queries regarding Tendering process, the bidders may contact at address as provided in the RFP document.

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3 Introduction

3.1 Project Background

At present, approx. 4.98 lac ton legacy waste dumped on Shishambara dumpsite site and approximately 450 TPD fresh Waste collected from across the all wards of Nagar Nigam Dehradun. Leachate generated from municipal dump sites are highly toxic and contain very high doses of contaminants. PIU PWD Smart City is now desirous of exploring various options for comprehensive disposal of leachate from the site with a view to meet environment regulation and to improve public health.

3.2 Objective of project

PIU PWD Smart City on behalf of Nagar Nigam Dehradun intend to select an agency for Design, Build and maintain of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite under Nagar Nigam Dehradun. The selected agency will be solely responsible for design and build of leachate treatment plant as per approved from authority and SWM Rules 2016 and two year maintenance in compliance of SWM Rules 2016. The selected agency shall design and build the leachate Treatment plant for capacity of 100 KLD (Kilo Litter per day) and maintain the LTP for dispose the leachate from site with a view to meet environment regulation and to improve public health.

3.3 Request for Proposal

The Authority invites online proposals (the "Proposals") for Selection of Agency for setting up of 100 kld LTP at Shishambara dumpsite under NND area in conformity with the scope of work and other terms and condition as specified in this RFP. The Authority intends to select the agencies through an open competitive bidding process in accordance with the procedure set out herein.

3.4 Due diligence by Bidders

Bidder are encouraged to inform themselves fully about the assignment and the local conditions before submitting the Proposal by paying a visit to the Authority and the Project site, sending written queries to the Authority, and attending a Pre-Proposal Conference on the date and time specified in Details of schedule for the bid.

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3.5 Sale of RFP Document

RFP document can be downloaded from the website of www.uktenders.gov.in. However, the bids of only those Bidders shall be considered for evaluations who have made payment in form of demand draft in favour of Project manager Dehradun smart city PIU for tender fee amounting INR 4000+18% GST extra (nonrefundable) and EMD duly pledged in Favor of Chief Project Manager Dehradun smart city PIU amounting INR 2,15,000 in form of FDR/NSC/original bank guarantee. The Proposal shall be valid for a period of not less than 60 days from the Proposal Due Date (the "PDD").

3.6 Brief description of the Selection Process

The Authority has adopted a single-stage two-part competitive bidding process (selection process for evaluating the Proposals comprising of technical bids and financial bid to be submitted by the Bidder). For avoidance of doubt, the technical proposal shall be submitted in soft copy online through e- procurement portal and the financial proposal shall be submitted only online through e- procurement. The selection will be done through LCS

(Least cost based selection method) based on selection of technically qualified agency with lowest financial bid. In the first stage, a technical evaluation will be carried out and bids will be evaluated on basis of responsiveness and minimum eligibility parameters as specified in this RFP. Based on this technical Evaluation, a list of short-listed bidders shall be prepared which will consist of bidders successfully qualifying the technical evaluation stage. In the second stage the financial bid of technically qualified bidders will be opened and a financial evaluation will be carried out as specified. Proposals will finally be ranked according to their financial scores, as lowest rate bid will be declared L1 and then L2, L3 subsequently .


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3.7 Schedule of Selection Process:

The Authority would endeavour to adhere to the following schedule:

NIT:-4373/1C-9/2024

Date- 20-07-2024

| Sl. # | Activity | Timeline & Address |
|-------|--|--|
| 1 | Date of online publication | 22-07-2024. 6:30 pm |
| 2 | Document download start date | 22-07-2024. 6:50 pm |
| 3 | Date and place for Pre-bid/pre proposal conference | 27-07-2024, 12:00 pm Office of Chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun |
| 4 | Bid submission start date | 29-07-2024, 3:00 pm |
| 5 | Document download end date | 05-08-2024, 3:00 pm |
| 5 | Last date and place for Submission of documents in hard copy | 05-08-2024, 3:00 pm Office of chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun |
| 6 | Proposal due date | 05-08-2024, 3:00 pm |
| 7 | Opening of proposal | 05-08-2024, 3:30 pm |
| 8 | Cost of Bidding Document (Tender Fee) | INR 4000+18% GST demand draft in favour of project manager Dehradun smart city PIU |
| 9 | EMD | INR 2,15,000(FDR/NSC/original Bank guarantee) duly pledged in Favor of chief project manager Dehradun smart city PIU |

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3.8 Pre-Proposal visit to the Site and inspection of data

Prospective Bidders may visit the Chief project manager PIU PWD Smart City Office and review the available data at any time prior to PDD. For this purpose, they will provide at least two days prior notice to Chief project manager.

3.9 Pre-Proposal Conference

The date, time, and venue of Pre-Proposal Conference shall be:

Date and Time: As mentioned in details of schedule for the bid 27-07-2024, 12:00 pm. Venue: office of chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun.

3.10 Official Contact for the proposal

All communications including the submission of Proposal should be addressed to:

Chief project manager
PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun)

Address: office of chief project manager PIU PWD smart city, 9th circle pwd office Yamuna colony Dehradun

Email: piudehradunsmartcity@gmail.com, sepwdddun09@gmail.com,

3.11 The Official Website for submission of online Bid is:

<http://www.uktenders.gov.in>

3.12 All communications, including the envelopes, should contain the following information, to be marked at the top in bold letters:

RFP Notice No. (as per brief NIT) Selection of Agency for selection of agency for design, build and maintenance of leachate treatment plant of capacity 100 kld at Shishambara dumpsite under PIU PWD smart city Dehradun (implementation agency of Nagar Nigam Dehradun).

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3.13 Condition of Eligibility of Bidders-

- Bidders must read carefully the minimum conditions of eligibility (the "Conditions of Eligibility") provided herein. Proposals of only those Bidders who satisfy the Conditions of Eligibility will be considered for technical evaluation.
- Joint venture/Consortium is not allowed for this work.
- To be eligible for evaluation of its Proposal, the Bidder shall fulfil the following:

A. Basic Eligibility criteria

- A bidder may be a natural person or a body corporate including but not limited to a company incorporated under the companies act 1956/2013 or under the applicable laws of the jurisdiction of its origin or a society registered under the societies registration act 1860 or any other applicable Governing laws or a trust registered under Indian Trust Act 1882 or any other governing laws for public trusts or a partnership, limited liability partnership or a sole proprietorship registered under relevant applicable governing laws.
- Valid PAN card and GST registration in India.
- As on date of submission of the proposal, the Bidder shall not be blacklisted/debarred by any State Government Department / Central Government Department/PSUs. (Notarized affidavit for not blacklisted/debarred must be submitted).

B. Technical Eligibility

The bidder should have experience in integrated solid waste management project for collection, Transportation, Processing and disposal along with designing, construction and operating of Leachate Treatment Plants (LTPs) of 50 KLD capacity or more / Effluent Treatment Plants (ETPs) of 200 KLD or more capacity/ Sewerage Treatment Plants (STPs) of 200 KLD or more capacity in the last 5 (five) years preceding the Bid Due Date in any state govt./central govt./Government undertaking company/PSU.

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C Financial Eligibility

Average annual turnover of Rs. 51 lacs in last 3 (three) Financial Years (2020-21, 2021-22, 2022-23) and should have a positive net worth.. as on financial year ending 31 MARCH 2023.

The Bidder shall enclose with its Proposal, certificate(s) from its Statutory Auditors***stating its total revenues from supply as stated during each of the 3 (Three) financial years preceding the PDD and the fee received in respect of each of the Assignments specified in the Proposal.

Note-

Bidder to enclose all of the following documents in support of his Qualification for bidding:

- i. Incorporation certificate of the company /Proof of Company registration document/MoA.
- ii. Copy of Agreement & Work order of the client for which technical eligibility is claimed;
- iii. Certificate(s) (completion or Currently operating, as the case may be) from its concerned client(s) in support of "the technical eligibility " clearly stating the capacity of project (or, quantity processed till date in case of currently running project) including performance of the firm for the work completed during the contract period of the project in respect of the projects whose experience is claimed.
 - Performance certificate should be issued from the concerned client(s)
- iv. Audited balance sheet of preceding three financial years (2020-21, 2021-22, 2022-23) from the due date of submission of this bid and Certificate(s) from its Statutory Auditors in support of "the Financial Eligibility".
- v. Copy of the GST / Copy of PAN Card.
- vi. . Notarized affidavit for no-blacklisting / debarred.
- vii. All annexure as per RFP (If applicable)

The Bidder should submit a Power of Attorney of authorized representative as per the format at given in this RFP.

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A Bidder should have, during the last three financial years, neither failed to perform on any agreement, as evidenced by imposition of a penalty by an arbitral or judicial authority or a judicial pronouncement or arbitration award against the Bidder or its Associate, nor been expelled from any project or agreement nor have had any agreement terminated for breach by such Bidder or its Associate.

While submitting a Proposal, the Bidder should attach clearly marked and referenced continuation sheets in the event that the space provided in the specified forms in the Appendices is insufficient. Alternatively, Bidders may format, without changing the content of the forms, making due provision for incorporation of the requested information.

3.14 Conflict of Interest

A Bidder shall not have a conflict of interest that may affect the Selection Process or the Work (the "Conflict of Interest"). Any Bidder found to have a Conflict of Interest shall be disqualified. In the event of disqualification, the Authority shall forfeit and appropriate the Bid Security as mutually agreed genuine pre-estimated compensation and damages payable to the Authority for, inter alia, the time, cost and effort of the Authority including consideration of such Bidder's Proposal, without prejudice to any other right or remedy that may be available to the Authority hereunder or otherwise.

The Authority requires that the Agency provides professional, objective, and impartial solution and at all times hold the Authority's interests paramount, avoid conflicts with other assignments or its own interests, and act without any consideration for future work. The Agency shall not accept or engage in any assignment that would be in conflict with its prior or current obligations to other clients, or that may place it in a position of not being able to carry out the assignment in the best interests of the Authority.

3.15 Number of Proposals

No Bidder/bidder shall submit more than one Application for the said work.

3.16 Site visit and verification of information

Bidders are encouraged to submit their respective Bids after visiting the Project site and ascertaining for themselves the conditions at the Project sites, surroundings, availability of power, water & other utilities for

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construction, access to sites, handling and storage of materials, weather data, applicable laws and regulations and any other matter considered relevant by them. No financial claims for such visits and for collection of information shall be reimbursable.

3.17 Acknowledgement by Bidder

- It shall be deemed that by submitting the Proposal, the Bidder has:
 - o Made a complete and careful examination of the RFP;
 - o Received all relevant information requested from the Authority;
 - o Acknowledged and accepted the risk of inadequacy, error or mistake in the information provided in the RFP or furnished by or on behalf of the Authority or relating to any of the matters referred to all the above given Clauses;
- satisfied itself about all matters, things and information, including matters referred to all the above given Clauses herein, necessary and required for submitting an informed Application and performance of all of its obligations there under;
- acknowledged that it does not have a Conflict of Interest; and
- Agreed to be bound by the undertaking provided by it under and in terms hereof.
- The Authority shall not be liable for any omission, mistake or error on the part of the Bidder in respect of any of the above or on account of any matter or thing arising out of or concerning or relating to RFP or the Selection Process, including any error or mistake therein or in any information or data given by the Authority.

3.18 Right to reject any or all Proposals

- PIU PWD Dehradun smart city reserves the right to accept in part or in full any Bid or reject any or more Bid(s) without assigning any reason or to cancel the Biding process and reject all Bids at any time, without incurring any liability, whatsoever to the affected Bidder or Bidders.

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- Without prejudice, the Authority reserves the right to reject any Proposal if:-
 - o At any time, a material misrepresentation is made or discovered, or
 - o The Bidder does not provide, within the time specified by the Authority, the supplemental information sought by the Authority for evaluation of the Proposal.

Misrepresentation/ improper response by the Bidder may lead to the disqualification of the Bidder.

Bidders requiring any clarification on the RFP may send their queries to the Authority in writing by email so as to reach before the date mentioned in the Schedule of Selection Process. The subject shall clearly bear the following identification:

"Queries concerning for Selection of Agency for Design, Build and maintenance of Leachate Treatment Plant of capacity 100 KLD at Shishambara dumpsite under PIU PWD Dehradun smart city"

- The Authority shall endeavour to respond to the queries within the period specified therein but not later than 3 (three) days prior to the Proposal Due Date. The Authority will post the reply to all such queries on the Official e-Procurement Website (www.uktenders.gov.in).
- The Authority reserves the right not to respond to any questions or provide any clarifications, in its sole discretion, and nothing shall be construed as obliging the Authority to respond to any question or to provide any clarification and under such conditions the provision under RFP shall prevail.

3.19 Amendment of RFP

- At any time prior to the deadline for submission of Proposal, the Authority may, for any reason, whether at its own initiative or in response to clarifications requested by an Bidder, modify the RFP document by the issuance of Addendum/ Corrigendum / Amendment and posting it on the www.uktenders.gov.in website.
- All such amendments/corrigendum/addendums will be posted on the www.uktenders.gov.in website and will be binding on all Bidders

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- In order to afford the Bidders a reasonable time for taking an amendment into account, or for any other reason, the Authority may, in its sole discretion, extend the Proposal Due Date.

3.20 PREPARATION AND SUBMISSION OF PROPOSAL

3.20.1 Language

The Proposal with all accompanying documents (the "Documents") and all communications in relation to or concerning the Selection Process shall be in English language and strictly on the forms provided in this RFP. No supporting document or printed literature shall be submitted with the Proposal unless specifically asked for and in case any of these Documents is in another language, it must be accompanied by an accurate translation of the relevant passages in English, in which case, for all purposes of interpretation of the Proposal, the translation in English shall prevail.

3.20.2 Format and signing of Proposal

- The Bidder shall provide all the information sought under this RFP. The Authority would evaluate only those Proposals that are received in the specified forms and complete in all respects. The technical proposals (basic eligibility criteria, technical eligibility, financial eligibility, and annexure as per RFP) shall be submitted online only. The EMD, tender fee and self declaration for non-blacklisting shall be submitted online as well as hard copy as per this RFP.
- The Bidder shall prepare one original set of the Proposal (together with originals/ copies of Documents required to be uploaded along therewith pursuant to this RFP).
- The Proposal shall be typed or written in indelible ink and signed by the authorized signatory of the Bidder who shall initial each page. In case of printed and published Documents also each pages shall be signed. All the alterations, omissions, additions, or any other amendments made to the Proposal shall be signed by the person(s) signing the Proposal. The Proposals must be properly signed by the authorized representative (the "Authorized Representative") as detailed below:
 - by a partner, in case of a partnership firm and/or a limited liability partnership; or

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- o by a duly authorized person holding the Power of Attorney, in case of a Limited Company or a corporation; or

A copy of the Power of Attorney certified by a notary public in the form specified in Appendix given in this RFP shall accompany the Proposal.

- o Bidders should note the PDD, as specified in this RPF, for submission of Proposals. Except as specifically provided in this RFP, no supplementary material will be entertained by the Authority, and that evaluation will be carried out only on the basis of Documents submitted online by the closing time of PDD. Bidders will ordinarily not be asked to provide additional material information or documents subsequent to the date of submission, and unsolicited material if submitted will be summarily rejected.

3.20.3 Technical Proposal

- Bidders shall submit the signed technical proposal online at www.uktenders.gov.in in the formats at Appendix (the "Technical Proposal") before the date and time mentioned in this RFP.
- While submitting the Technical Proposal, the Bidder shall, in particular, ensure that:
 - o The Bid Security is submitted as per the provisions laid down in this RFP.
 - o All forms are submitted in the prescribed formats and signed by the prescribed signatories ;Power of attorney, if applicable, is executed as per Applicable Laws;
 - o o All eligibility criteria.
 - o All annexure (Except financial proposal)
- Failure to comply with the requirements spelt out in this above Clauses shall make the Proposal liable to be rejected.
- The Authority reserves the right to verify all statements, information, and documents, submitted by the Bidder in response to the RFP. Any such verification or the lack of such verification by the Authority shall not relieve the Bidder of its obligations or liabilities hereunder nor will it affect any rights of the Authority hereunder.

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- In case it is found during the evaluation or at any time before signing of the Agreement or after its execution and during the period of subsistence thereof, that one or more of the eligibility conditions have not been met by the Bidder or the Bidder has made material misrepresentation or has given any materially incorrect or false information, the Bidder shall be disqualified forthwith if not yet appointed as the Agency either by issue of the LOA or entering into of the Agreement, and if the Selected Bidder has already been issued the LOA or has entered into the Agreement, as the case may be, the same shall, notwithstanding anything to the contrary contained therein or in this RFP, be liable to be terminated, by a communication in writing by the Authority without the Authority being liable in any manner whatsoever to the Selected Bidder or Agency, as the case may be.
- In such an event, the Authority shall forfeit and appropriate the Performance Security/bid security, if available, as mutually agreed pre-estimated compensation and damages payable to the Authority for, inter alia, time, cost and effort of the Authority, without prejudice to any other right or remedy that may be available to the Authority.

3.20.4 Financial Proposal

- o The Financial Proposal shall be submitted online only and as per given in Annexure (the "Financial Proposal"), clearly indicating the total cost of the work in both figures and words, in Indian Rupees, and signed by the Bidder's Authorized Representative. In the event of any difference between figures and words, the amount indicated in words shall prevail. In the event of a difference between the arithmetic total and the total shown in the Financial Proposal, the lower of the two shall prevail.
- While submitting the Financial Proposal, the Bidder shall ensure the following:
 - a) The total amount indicated in the Financial Proposal shall be without any condition attached or subject to any assumption and shall be final and binding. In case any assumption or condition is indicated in the Financial Proposal, it shall be considered nonresponsive and liable to be rejected.
 - b) Before submission of financial proposal, bidders are advised to read carefully scope of work and visit the site.

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- c) The Financial Proposal shall take into account all expenses and including of all taxes but exclusive of GST. GST will be paid separately as per govt. guidelines. The financial proposal should be submitted only online. If any bidder will submit financial proposal in hard copy or along with technical proposal shall be liable for rejection.

3.20.5 Submission of Proposal

- The Bidders shall submit the Technical Proposal online as per date and time mentioned in this RFP. However, the Financial Proposal shall be submitted online only as mentioned. **The Bidders shall submit the Technical Proposal online and the EMD, tender fee and self declaration for non-blacklisting shall be submitted online as well as hard copy as per this RFP (as per date and time mentioned in this RFP).** Each page of the submission shall be signed by the Authorized Representative of the Bidder as per the terms of this RFP. In case the Proposals are submitted online and the Bidders are unable to submit the hard copy of the documents mentioned in this FRP on or before the date and time mentioned then the Bids shall be liable for rejection.
- The completed Proposal must be submitted online on or before the specified time on PDD. Proposals submitted by fax, telex, telegram or e-mail shall not be entertained. Technical Proposal shall be uploaded on the www.uktenders.gov.in duly signed.
- The Proposal shall be made in the Forms specified in this RFP. Any attachment to such Forms must be provided on separate sheets of paper and only information that is directly relevant should be provided. This may include photocopies of the relevant pages of printed documents.

No separate documents like printed annual statements, firm profiles, copy of contracts etc. will be entertained.
- The rates quoted shall be firm throughout the period of performance of the assignment up to and including discharge of all obligations of the bidder under the Agreement

3.20.6 Proposal Due Date

- Proposal should be submitted on or before the Proposal Due Date specified in bid schedule at the address provided in the manner and form

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as detailed in this RFP. A receipt thereof should be obtained from the person specified therein.

- The Authority may, in its sole discretion, extend the bid submission date by issuing an Addendum in accordance with Clause mentioned above uniformly for all Bidders/bidders.

3.20.7 Late Proposals

Proposals received by the Authority after the specified time on Proposal Due Date shall not be eligible for consideration and shall be summarily rejected.

3.20.8 EMD and tender fees

- A demand draft for tender fee amounting INR 4000+18% GST extra in favour of Project manager Dehradun smart city PIU (nonrefundable) and EMD amounting INR 215000.00 in form of FDR/NSC/original bank guarantee pledged in favour of Chief project manager Dehradun smart city PIU.
- The Authority shall not be liable to pay any interest on the Bid Security and the same shall be interest free.
- The Bidder, by submitting its Application pursuant to this RFP, shall be deemed to have acknowledged that without prejudice to the Authority's any other right or remedy hereunder or in law or otherwise, the Bid Security shall be forfeited and appropriated by the Authority as the mutually agreed pre- estimated compensation and damage payable to the Authority for, inter alia, the time, cost and effort of the Authority in regard to the RFP including the consideration and evaluation of the Proposal under the following conditions:
 - If a Bidder engages in any of the Prohibited Practices;
 - If an Bidder withdraws its Proposal during the period of its validity as specified in this RFP and as extended by the Bidder from time to time;
 - In the case of the L1 Bidder, if the Bidder fails to reconfirm its commitments after its selection;
 - If any bidder commits breach any clause of this RFP.

- o In the case of a L1 Bidder, if the Bidder fails to sign the Agreement or commence the assignment as specified in this RFP; or
- o If the Bidder is found to have a Conflict of Interest as specified in Clause given overleaf.

3.20.8 Performance Security

- The Bidder, by submitting its Application pursuant to this RFP, shall be deemed to have acknowledged that without prejudice to the Authority's any other right or remedy hereunder or in law or otherwise, its Performance Security shall be forfeited and appropriated by the Authority as the mutually agreed pre-estimated compensation and damages payable to the Authority for, inter alia, the time, cost and effort of the Authority in regard to the RFP, including the consideration and evaluation of the Proposal, under the following conditions:
 - If a Bidder engages in any of the Prohibited Practices;
 - if the Bidder is found to have a Conflict of Interest as specified overleaf; and
 - if the awarded Bidder commits a breach of the Agreement.
- An amount equal to 5% of agreement value shall be provided by awarded bidder at the time of work order/ agreement in the shape of FDR/NSC/B.G. it should be in favour of Chief project manager Dehradun smart city PIU. Payable at Dehradun which will valid for 24 months after installation of LTP. The performance security shall be returned after the expiry of maintenance period.

3.21 EVALUATION PROCESS

a) Evaluation of Proposals

- (i) The Authority shall open the Proposals on the date mentioned in this FRP. The envelopes marked "Technical Proposal" shall be opened first.

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- (ii) Prior to evaluation of Proposals, the Authority will determine whether each Proposal is responsive to the requirements of the RFP. A Proposal shall be considered responsive only if:
 - (a) the Technical Proposal is received in the form specified;
 - (b) it is received by the PDD including any extension thereof;
 - (c) it is signed, sealed, bound together in hard cover or spiral bound and marked as stipulated in this RFP;
 - (d) it is accompanied by the Power of Attorney;
 - (e) it contains all the information (complete in all respects) as requested in the RFP;
 - (f) it does not contain any condition; and
 - (g) it is not non-responsive in terms hereof.

- (iii) The Authority reserves the right to reject any Proposal, which is non-responsive, and no request for alteration, modification, substitution or withdrawal shall be entertained by the Authority in respect of such Proposals.

- (iv) The Authority shall subsequently examine and evaluate Proposals in accordance with the Selection Process specified in this RFP and the criteria set out in this RFP.

- (v) The technical evaluation will be carried out and the bids will be evaluated on the basis of responsiveness and against technical & financial eligibility criteria.

- (vi) Bidders whose bid will be responsive and fulfils the technical & financial eligibility conditions will be declared successful and they will be considered for further financial evaluation. The financial bid of the Bidders not qualifying the technical evaluation stage will not be considered for further evaluation.

- (vii) After the technical evaluation, the Authority shall prepare a list of pre-qualified Bidders for opening of their Financial Proposals. The

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Authority will not entertain any query or clarification from Bidders who fail to qualify at any stage of the Selection Process.

(viii) Bidders are advised that Selection shall be entirely at the discretion of the Authority. Bidders shall be deemed to have understood and agreed that the Authority shall not be required to provide any explanation or justification in respect of any aspect of the Selection Process or Selection.

(ix) Any information contained in the Proposal shall not in any way be construed as binding on the Authority, its agents, successors or assigns, but shall be binding against the Bidder if the Consultancy is subsequently awarded to it.

b.) Confidentiality

Information relating to the examination, clarification, evaluation, and recommendation for the selection of Bidders shall not be disclosed to any person who is not officially concerned with the process or is not a retained professional adviser advising the Authority in relation to matters arising out of, or concerning the Selection Process. The Authority shall treat all information, submitted as part of the Proposal, in confidence, and shall require all those who have access to such material to treat the same in confidence. The Authority may not divulge any such information unless it is directed to do so by any statutory entity that has the power under law to require its disclosure or is to enforce or assert any right or privilege of the statutory entity and/or the Authority or as may be required by law or in connection with any legal process.

c.) Clarifications

i. To facilitate evaluation of Proposals, the Authority may, at its sole discretion, seek clarifications from any Bidder regarding its Proposal. Such clarification(s) shall be provided within the time specified by the Authority for this purpose. Any request for clarification(s) and all clarification(s) in response thereto shall be in writing.

ii. If any Bidder does not provide clarifications sought above within the specified time, its Proposal shall be liable to be rejected. In case the Proposal is not rejected, the Authority may proceed to evaluate the Proposal by construing the particulars requiring clarification to the

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best of its understanding, and the Bidder shall be barred from subsequently questioning such interpretation of the Authority

3.22 Appointment of Agency/bidder-

a. Negotiations

The lowest quoted bidder may, if necessary, be invited for negotiations. The negotiations shall generally not be for increasing royalty of the Proposal, but will be for re-confirming the obligations of the Agency under this RFP. Issues such as design, minute details, strategy and roadmap, methodology and quality of the work shall be discussed during negotiations. The negotiations shall conclude with a review of amended draft contract and preparation of minutes of negotiation both of which shall be signed by the authority's' and the bidder's authorized representative. In case the Selected Bidder fails to reconfirm its commitment, the Authority reserves the right to designate the next ranked Bidder/bidder invite it for negotiation at L1 rate.

b. Indemnity

Selected bidder shall, subject to the provisions of the Agreement, indemnify the Authority, for an amount not exceeding the value of the Agreement, for any direct loss or damage that is caused due to any deficiency in services by Agency appointed.

c. Award of Work

After selection, a Letter of Award (the "LOA") shall be issued, in duplicate, by the Authority to the Selected Applicant and the Selected Applicant shall, within 7 (seven) days of the receipt of the LOA, sign and return the duplicate copy of the LOA in acknowledgement thereof. In the event the duplicate copy of the LOA duly signed by the Selected Applicant is not received by the stipulated date, the Authority may, unless it consents to extension of time for submission thereof, appropriate the Bid Security of such Applicant as mutually agreed genuine pre- estimated loss and damage suffered by the Authority on account of failure of the Selected Applicant to acknowledge the LOA, and the next highest-ranking Applicant may be considered.

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d. Execution of Agreement

After acknowledgement of the LOA as aforesaid by the Selected Applicant, it shall execute the Agreement within 15 working days. The Selected Applicant shall not be entitled to seek any deviation in the Agreement.

e. Commencement of assignment

The Agency shall commence the work within 7 days from the date of execution of Agreement or such other date as may be mutually agreed. If the Agency fails to either sign the Agreement or commence the assignment as specified herein, the Authority may invite the second ranked Applicant (L2) for negotiations. In such an event, the Bid Security of the first ranked Applicant shall be forfeited and appropriated in accordance with the provisions of this RFP.

3.23 FRAUD AND CORRUPT PRACTICES

- The Bidders and their respective officers, employees, agents and advisers shall observe the highest standard of ethics during the Selection Process. Notwithstanding anything to the contrary contained in this RFP, the Authority shall reject a Proposal without being liable in any manner whatsoever to the Bidder, if it determines that the Bidder has, directly or indirectly or through an agent, engaged in corrupt practice, fraudulent practice, coercive practice, undesirable practice, or restrictive practice (collectively the "Prohibited Practices") in the Selection Process. In such an event, the Authority shall, without prejudice to its any other rights or remedies, forfeit and appropriate the Bid Security or Performance Security, as the case may be, as mutually agreed genuine pre-estimated compensation and damages payable to the Authority for, inter alia, time, cost and effort of the Authority, in regard to the RFP, including consideration and evaluation of such Bidder's Proposal.
- Without prejudice to the rights of the Authority under above Clause hereinabove and the rights and remedies which the Authority may have under the LOA or the Agreement, if an Bidder or Agency, as the case may be, is found by the Authority to have directly or indirectly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice during the Selection Process, or after the issue of the LOA or the execution of the Agreement, such Bidder or Agency shall not be

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eligible to participate in any tender or RFP issued by the Authority during a period of 2 (two) years from the date such Bidder or Agency, as the case may be, is found by the Authority to have directly or through an agent, engaged or indulged in any corrupt practice, fraudulent practice, coercive practice, undesirable practice or restrictive practice, as the case may be.

- For the purposes of this Section, the following terms shall have the meaning hereinafter respectively assigned to them:
 - "corrupt practice" means (i) the offering, giving, receiving, or soliciting, directly or indirectly, of anything of value to influence the action of any person connected with the Selection Process (for avoidance of doubt, offering of employment to or employing or engaging in any manner whatsoever, directly or indirectly, any official of the Authority who is or has been associated in any manner, directly or indirectly with the Selection Process or the LOA or has dealt with matters concerning the Agreement or arising there from, before or after the execution thereof, at any time prior to the expiry of one year from the date such official resigns or retires from or otherwise ceases to be in the service of the Authority, shall be deemed to constitute influencing the actions of a person connected with the Selection Process); or (ii) save as provided herein, engaging in any manner whatsoever, whether during the Selection Process or after the issue of the LOA or after the execution of the Agreement, as the case may be, any person in respect of any matter relating to the Project or the LOA or the Agreement, who at any time has been or is a legal, financial or technical Agency/ adviser of the Authority in relation to any matter concerning the Project;
 - "fraudulent practice" means a misrepresentation or omission of facts or disclosure of incomplete facts, in order to influence the Selection Process;

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- o "coercive practice" means impairing or harming or threatening to impair or harm, directly or indirectly, any persons or property to influence any person's participation or action in the Selection Process;
- o "undesirable practice" means (i) establishing contact with any person connected with or employed or engaged by the Authority with the objective of canvassing, lobbying or in any manner influencing or attempting to influence the Selection Process; or (ii) having a Conflict of Interest; and
- o "restrictive practice" means forming a cartel or arriving at any understanding or arrangement among Bidders with the objective of restricting or manipulating a full and fair competition in the Selection Process.

3.24 Duration of contract:

The duration of contract is 3 months plus 24 months in which 3 months is for design, vetting, foundation of machineries, other civil works & installation and 24 months is for maintenance of leachate treatment plant.

Project Execution Milestones & timeline-

| Sr.no | Project Execution Milestones/key deliverables | Timelines |
|-------|--|---------------|
| 1 | Submission of site survey, design of leachate treatment plant, detail vetted drawing from IIT Roorkee, specification, including all etc. | T1=T0+12 days |
| 2 | Approval of site survey, design of leachate treatment plant, detail drawing, specification, including all etc. | T2=T1+3 days |
| 3 | Necessary approval for construction and installation of leachate treatment plant at Shishambara dumpsite from all concerned bodies | T3=T2+15 days |
| 4 | Complete construction and installation of leachate treatment plant at Shishambara dumpsite. | T4=T3+60 days |

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T0: Date of issue of contract/Work order to the Successful Bidder / Agency.

The Implementing Agency should submit a complete timeline for each activity in detail as per the scope of work to be carried out and key deliverables.

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Note :- Project completion period is 3 months which includes site survey, design, vetting of drawings from IIT Roorkee, necessary approval and complete construction. After completion of project, two year maintenance shall be provided by agency. If the agency failed to pay the amount to IIT Roorkee for vetting of design and drawing of LTP plant, the amount will be deducted from the payment of the agency.

3.25 PRE-PROPOSAL/PRE-BID CONFERENCE

- Pre-Proposal Conference of the Bidders shall be convened at the designated date, time, and place. The queries shall be submitted to the Authority via email on the email address as specified in this RFP and within the stipulated time. A maximum of two representatives of each Bidder shall be allowed to participate on production of an authority letter from the Bidder.
- During the course of Pre-Proposal Conference, the Bidders will be free to seek clarifications and make suggestions as per the queries submitted for consideration of the Authority. The Authority shall endeavour to provide clarifications and such further information as it may, in its sole discretion, consider appropriate for facilitating a fair, transparent, and competitive Selection Process.

3.26 MISCELLANEOUS

- The Selection Process shall be governed by, and construed in accordance with, the laws of India and the Courts in the State in which the Authority has its headquarters shall have exclusive jurisdiction over all disputes arising under, pursuant to and/or in connection with the Selection Process.
- The Authority, in its sole discretion and without incurring any obligation or liability, reserves the right, at any time, to:
 - suspend and/or cancel the Selection Process and/or amend and/or supplement the Selection Process or modify the dates or other terms and conditions relating thereto;
 - consult with any Bidder in order to receive clarification or further information;

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- o retain any information and/or evidence submitted to the Authority by, on behalf of and/or in relation to any Bidder: and/or
- o Independently verify, disqualify, reject and/or accept any and all submissions or other information and/or evidence submitted by or on behalf of any Bidder.
- It shall be deemed that by submitting the Proposal, the Bidder agrees and releases the Authority, its employees, agents and advisers, irrevocably, unconditionally, fully and finally from any and all liability for claims, losses, damages, costs, expenses or liabilities in any way related to or arising from the exercise of any rights and/or performance of any obligations hereunder, pursuant hereto and/or in connection herewith and waives any and all rights and/or claims it may have in this respect, whether actual or contingent, whether present or future.
- All documents and other information supplied by the Authority or submitted by a Bidder shall remain or become, as the case may be, the property of the Authority. The Authority will not return any submissions made hereunder. Bidders are required to treat all such documents and information as strictly confidential.
- The Authority reserves the right to make inquiries with any of the clients listed by the Bidders in their previous experience record.

3.27 Disqualification

PIU PWD Dehradun smart city may at its sole discretion and at any time during the evaluation of Proposal, disqualify any bidder, if the bidder has:

- Submitted the Proposal documents after the response deadline.
- Made misleading or false representations in the forms, statements and attachments submitted in proof of the eligibility requirements.
- Exhibited a record of poor performance such as doing as abandoning works, not properly completing the contractual obligations, inordinately delaying completion or financial failures, etc. in any project in the preceding three years.
- Submitted a proposal that is not accompanied by required documentation or is non-responsive.
- Failed to provide clarifications related thereto, when sought.
- Declared ineligible by any Department or office of Government of any state for corrupt and fraudulent practices or blacklisted or debarred.

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4 General Conditions of Contract**4.1 Definitions**

- "Applicable Law" means the laws and any other instruments having force of law in India as they may be issued force and in force from time to time.
- "Proposals" means proposals submitted by bidders in response to the RFP issued by PIU PWD Dehradun smart city for "RFP for Selection of Agency for Design, Build and maintenance of Leachate Treatment Plant of capacity 100KLD at Shishambara dumpsite under PIU PWD Dehradun smart city".
- "Competent Authority" means the PIU PWD Dehradun smart city, Dehradun
- "Committee" means the committee formed for the evaluation of the proposals.
- "Agency" means any private or public entity, which will provide the services as per scope of work mentioned in this RFP to PIU PWD Dehradun smart city under the contract after providing of LOA/work order.
- "Contract" means the Contract signed by the parties along with the entire documentation specified in the RFP
- "Day" means Calendar Day
- "Effective date" means the date on which the contract comes into force and effect.
- "GCC" means General Conditions of Contract, specified in this Section of RFP
- "Government" means State Government.
- PIU PWD Dehradun smart city means project implementation unit PWD Dehradun smart city 9th circle pwd office Yamuna colony Dehradun.
- "Personnel" means professional and support staff provided by the agency.

- "Maintenance" means After complete construction of Leachate treatment plant, agency shall provide two year Maintenance for Leachate treatment plant.
- "Services" means the work to be performed by the awarded bidder pursuant to the selection by PIU PWD Dehradun smart city and to the contract to be signed by the parties in pursuance of any specific assignment awarded to them by PIU PWD Dehradun smart city.
- Shishambara dumpsite refers to where Leachate treatment plant to be constructed.
- Project/work refers to Design, Build and maintenance of Leachate Treatment Plant of capacity 100KLD at Shisambara dumpsite.
- Authority refers to PIU PWD Dehradun smart city whereas awarded bidder /Service agency refers to the Selection of Agency for Design, Build and maintenance of Leachate Treatment Plant of capacity 100KLD at Shisambara dumpsite under PIU PWD Dehradun smart city.

4.2 Contract duration:

The duration of contract is 3months plus 24 months which includes 3 months for design, build and 24 months for maintenance of leachate treatment plant.

Project Execution Milestones & timeline-

| Sr.no | Project Execution Milestones/key deliverables | Timelines |
|-------|--|---------------|
| 1 | Submission of site survey, design of leachate treatment plant, detail vetted drawing, specification, including all etc. | T1=T0+12 days |
| 2 | Approval of site survey, design of leachate treatment plant, detail drawing, specification, including all etc. | T2=T1+3 days |
| 3 | Necessary approval for construction and installation of leachate treatment plant at Shishambara dumpsite from all concerned bodies | T3=T2+15 days |
| 4 | Complete construction and installation of leachate treatment plant at Shishambara dumpsite | T4=T3+60 days |

T0: Date of issue of contract/Work order to the Successful Bidder / Agency.

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The implementing Agency should submit a complete timeline for each activity in detail as per the scope of work to be carried out and key deliverables.

Note; - Project completion period is 3 months which includes site survey, design, necessary approval and complete construction. After completion of project, two-year maintenance shall be provided by agency.

4.3 Testing-

It will be the responsibility of the agency to conduct testing of treated leachate after every 1 month from IIT Roorkee during the maintenance period of 2 years. If the agency failed to pay the amount to IIT Roorkee for testing of treated leachate every month, the amount will be deducted from the payment of the agency.

4.4 Manpower:

The agency shall provide experienced managerial, engineer, technical, supervisory, and nontechnical personnel, security personnel and labour necessary to implement and execute the works properly, safely and efficiently on a continuous 24-hour basis. While doing so due consideration shall be given to the labour laws in force.

The qualification and capability of agency's personnel shall be appropriate for the tasks they are assigned to perform. The staff provided shall be fully trained in the operation of the works before being given responsibility. If, in opinion of the Authority, a member of agency's staff is considered to be insufficiently skilled or otherwise inappropriate for the assigned task, and Authority informs the agency in writing, the Contractor shall replace him/her with a person of appropriate skills and experience for the task, approved by the Authority, within one week of being so informed. The agency's Engineer/Technical Staff should be available at site and take instructions from the Authority/PIU PWD Dehradun smart city or other supervisory staff.

4.5 Indemnity:

The agency shall indemnify, defend and hold harmless the contracting authority, and their End Users, and their respective officers, directors, employees, subsidiaries, affiliates and successors and permitted assigns, from and against any and all losses, liabilities, damages, costs

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or expenses, including reasonable legal fees and disbursements and costs of investigation, litigation, settlement, judgment, interest and penalties, arising from or relating to third party claims, demands or actions (collectively, "Claims") arising from or relating to:

- a) any breach by the successful bidder, employees or subcontractors of any of the warranties if any, pertaining to the Work and Documentation that are passed through to End Users;
- b) any injury to any person, including death, illness or bodily injury, or damage to real or tangible personal property, resulting from (i) the Work, Documentation or any other Deliverables furnished by the successful bidder or (ii) any act or omission of successful bidder or its agents, employees or subcontractors; and
- c) without limiting paragraph (a) above, any alleged or actual infringement, violation or misappropriation of any Intellectual Property Rights of any third party by successful bidder or its agents, employees or subcontractors or any Work, Documentation or other Deliverables furnished by successful bidder to the contracting authority.

While providing services as per Scope of Work, the agency shall ensure that there is no infringement of any patent or design rights or violate any intellectual property or other right of any person or entity and shall comply with all applicable Laws, Statute, regulations and Governmental requirements and he/she shall be solely and fully responsible for consequence / any actions due to any such infringement.

In instances of change in ownership/control of a company during the project period, it shall be the responsibility of the agency to ensure that new management continues to deliver the terms of the contract. And in cases where there is such a change during the bidding process, the Department/Contracting authority reserves the right to reject the bid.

4.6 Application:

These general conditions shall apply to the extent that provisions in other parts of Contract do not supersede them. For interpretation of any clause in the RFP or Contract Agreement, the interpretation of PIU PWD Dehradun smart city shall be final and binding on the agency.

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4.7 Standards of Performance:

- The agency shall give the services and carry out their obligations under the Contract with due diligence, efficiency, and economy in accordance with generally accepted professional standards and practices. The agency shall always act in respect of any matter relating to this contract as faithful advisor to PIU PWD Dehradun smart city. The agency shall abide by all the provisions/Acts/Rules etc. related to labor laws and tax laws prevalent in the country. The agency shall conform to the standards laid down in RFP in totality.
- The agency shall be responsible to comply with the provisions of various Labour Acts like Employees Provident Fund, Payment of wages Act/ Contract Labour (R &A) Act./ Bonus Act./ Minimum wages as per Govt. of Uttarakhand etc. and the rules framed there under. Agency would do necessary deduction of PF/ESI Contribution/IT etc. from the concerned employee's wages.

4.7 Applicable Law

Applicable Law means the laws and any other instruments having the force of law in India as they may be issued and in force from time to time. The contracts shall be interpreted in accordance with the laws of the Union of India.

4.8 Governing Language

The Contract shall be written in English Language. English version of the Contract shall govern its interpretation. All correspondence and other documents pertaining to the contract, which are exchanged between the parties, shall be written in the English Language.

4.9 Sub Contracts

No Sub Contracting shall be allowed for this project without the prior approval of PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) authority.

4.10 Assignments

Agency shall not assign the project to any other agency, in whole or in part, to perform its obligation under the Contract, without PIU PWD Dehradun smart city's prior written consent.

4.11 Leachate Treatment Plant (LTP)-

The agency shall study, investigate, design and estimate on it's own based on Geo-graphical and Meteorological conditions at the Project site and arrive at the Design capacity to perform the Project activities in accordance with the provisions of this RFP. All the design , drawing and estimate should be vetted form IIT Roorkee as per the direction of PIU PWD Dehradun smart city authority, No extra payment shall be made by the authority for this work . The agency will setup leachate Treatment Plant at Shishambara dumpsite with capacity of 100 KLD for disposal of leachate with the compliance of SWM rules 2016 after approval and vetting from IIT Roorkee of design and drawing and necessary clearance from government officials. After setup of LTP, agency is binding to maintain the plant in such a manner that treated leachate will have parameters as per SWM rules 2016.

4.12 Maintenance of LTP:

After successfully construction of LTP, agency will provide two year maintenance as per schedule 1 of solid waste rules 2016.

4.13 Commencement of assignment

Agency shall commence the work immediately from the date of execution of work order/LOI/LOA or such other date as may be mutually agreed. If Agency fails to commence the assignment as specified herein, the Authority may allocate the work to another agency. In such an event, the Bid Security/performance security of the that agency shall be forfeited and appropriated in accordance with the provisions of this RFP.

4.14 Performance Assessment.

- PIU PWD Dehradun smart city shall carry out monthly review meeting of the agency in which the services provided by agencies, compliances to the scope of work etc. shall be reviewed and the agencies not complying with the tender terms shall be appropriately treated.

4.15 Payment Schedule

The payment to the agency will be as follows for design, construction work and maintenance:

1. The value of work executed shall be determined, based on certification by the Authority.
2. The payment shall be made after necessary deduction.
3. The payments will be made as per schedule of payments given in 4.16.
4. During commissioning of the machine, any deviation from schedule I mentioned in this RFP i.e., failure to meet the treated leachate disposal standards, the Authority shall have the right to reject the payment proportionate to the number of days for which deviation is identified by the Engineer of In charge.

4.16 Schedule of Payment:

| Item | Weightage in percentage to the Contract value | Stage of Payment | Percentage of weightage to Col.2 |
|---|---|--|----------------------------------|
| 1 | 2 | 3 | 4 |
| Complete constructions of leachate Treatment Plant as per approved design & drawings. | 60% | i. Site cleaning ,excavation and leachate pond and laying of pipe for collection & disposal of leachate and required infrastructure. | 40% |
| | | ii. Installation and commissioning of all equipment/machinery for LTP as per approved design and drawing. | 60% |
| two-year Maintenance of Leachate Treatment plant | 40% | After 1 year from completion of construction work | 50% |
| | | After 2 year from completion of construction work. | 50% |
| Total | 100% | | |

4.16 Liquidated Damages

The awarded bidder shall pay liquidated damages to the Authority at the rate of 0.5% of Contract value/bill value per week stated in the Contract Data for each week that the Completion Date is later than the Intended Completion Date. The total amount of liquidated damages shall not exceed 10% of the total contract amount/bill value upon which the Authority can decide upon terminating the Contract. The Authority may deduct liquidated damages from payments due to the agency. Payment of liquidated damages shall not relieve the agency from his / her / their obligation to complete the works or from any other duties, obligations, or responsibilities which he / she / they may have under the contract.

4.17 Penalty:

The agency shall be subject to the following penalties for its failure to carry out its maintenance of leachate Treatment Plant.

| Basis of Penalty | Penalty Value |
|---|------------------------|
| Failure to maintain parameters of treated Leachate as mentioned in schedule I of this RFP | Rs.5000 per Occurrence |
| Non availability of adequate staff. | Rs. 1000/- per Day |
| If testing of Leachate sample is not carried out after every months. | Rs. 1500/- per Week |

4.18 Suspension:

• PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) may, by written notice to agency, suspend all payments to the agency hereunder if the agency fails to perform any of its obligations under this contract including the carrying out of the services, provided that such notice of suspension:-

- Shall specify the nature of failure
- Shall request the agency to remedy such failure within a period not exceeding thirty (30)days after receipt by the agency of such notice of failure.

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4.20 Force Majeure

- Notwithstanding anything contained in the RFP, the agency shall not be liable for liquidated damages or termination for default, if and to the extent that, its delay in performance or other failures to perform its obligations under the agreement is the result of an event of Force Majeure.
- For purposes of this clause "Force Majeure" means an event beyond the control of the agency and not involving the agency's fault or negligence and which was not foreseeable. Such events may include wars or revolutions, fires, floods, epidemics, quarantine restrictions, and freight embargos. The decision of PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) regarding Force Majeure shall be final and binding on the agency.
- If a Force Majeure situation arises, the agency shall promptly notify to PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) in writing, of such conditions and the cause thereof. Unless otherwise directed by PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) in writing, the agency shall continue to perform its obligations under the agreement as far as reasonably practical, and shall seek all reasonable alternative means for performance not prevented by the Force Majeure event.

4.21 Termination

A. The Authority may terminate the Contract if the other party causes a fundamental breach of the Contract
 Fundamental breaches of Contract include, but shall not be limited to the following:

(a) Termination of Contract by the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) due to non-performance during the execution of Project by giving prior notice 30 days in advance due to:

- Performance is below expected level.
- Non adherence to the timelines of the Project.
- Quality of work is not satisfactory.

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- (b) The agency is made bankrupt or goes into liquidation other than for a reconstruction or amalgamation;
- (c) the Authority gives Notice that failure to correct a particular Defect is a fundamental breach of Contract and the Agency fails to correct it within a reasonable period of time determined by the Engineer;
- (d) The agency does not maintain a security which is required;
- (e) The agency has delayed the completion of works by the number of days for which the maximum amount of penalty reaches 20% of performance security.

B. Termination for Default

- The PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the service provider, terminate the Contract in whole or part:
 - if the agency fails to deliver any or all of the services within the period(s) specified in the Contract, or within any extension thereof granted by the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) pursuant or
 - if the agency fails to perform any other obligation(s) under the Contract.
 - If the agency, in the judgment of the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- For the purpose of this Clause:
 - "Corrupt practice" means the offering, giving, receiving, or soliciting of anything of value to influence the action of a public official in the procurement process or in contract execution.
 - "Fraudulent practice: a misrepresentation of facts in order to influence a procurement process or the execution of a contract to the detriment of the Borrower, and includes collusive practice among Bidders (prior to or after bid submission) designed to establish bid

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prices at artificial non-competitive levels and to deprive the Borrower of the benefits of free and open competition;"

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- If the agency fails to conform to the quality requirement laid down.
- c. In the event PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) terminates the Contract in whole or in part, PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) may procure the services, upon such terms and in such manner as it deems appropriate and the service provider shall be liable to the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) for any excess costs for such similar Services. However, the service provider's shall continue the performance of the Contract to the extent not terminated.
- D. If agency has not deposited statutory dues for the period exceeding 2 months.
- E. If any such complaint is received from any of reporting head, and the agency has not complied with it, within the term as specified in a query from PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) in this regard.

F. Terminations for Insolvency

- PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) may at any time terminate the Contract by giving written notice to the agency; if the agency becomes bankrupt or otherwise insolvent. In this event, termination will be without compensation to the service provider, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun).

G. Termination for Convenience

- PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) by written notice sent to the awarded bidder /service provider may terminate the Contract, in whole or in part, at any time for its convenience. The notice of termination shall specify that termination is for the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun)'s convenience, the extent to which performance of the service provider under the Contract is terminated.

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and the date upon which such termination becomes effective. The services that are complete and ready for rendering within 30 days after the service provider's receipt of notice of termination shall be accepted by the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) at the Contract terms and prices. For the remaining services, the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) may elect:

- o To have any portion completed and delivered at the Contract terms and prices; and/or
- o To cancel the remainder and pay to the service provider an agreed amount for partially completed services and for services previously delivered by the service provider.
- o No amendment to this Contract shall be effective unless it is in writing and signed by duly authorized representative of both parties.
- o The contract shall be given subject to compliance by all the laws of the land, including renewal of registration of its license under Shop & Establishment Act, Contract labour Act etc. and other applicable laws.

4.22 Taxes and Duties

The agency shall fully familiarize themselves about the applicable Domestic taxes (such as GST etc.) on amount payable by agency under the contract. The agency shall pay such domestic tax, duties, fees and other impositions (wherever applicable) levied under the applicable law.

4.23 Outstanding Dues

Any amount outstanding for any reason from the agency shall be recovered from the performance security deposit. If even after this recovery, any amount of recovery is pending interest at the rate of 18 % shall be recovered on it and the agency shall be fully responsible for that. If the company is compelled to resort to any legal proceedings in this respect, the expenditure incurred by the company for the legal proceedings shall be recovered from the agency.

4.24 Legal Jurisdiction

All legal disputes between the parties shall be subject to the Dehradun jurisdiction only.

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4.25 Notice

Any notice, request, or consent required or permitted to be given or made pursuant to this contract shall be in writing. Any such notice request or consent shall be deemed to have been given or made when delivered in person to an authorized representative of the party to whom the communications addressed, or when sent to such party at the address mentioned in the project specific Contract Agreement.

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5 SPECIAL CONDITION OF CONTRACT

5.1 COMPLIANCE WITH LABOUR REGULATIONS

During continuance of the contract, awarded bidder shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labour law (including rules), regulations, bye-laws that may be passed or notification that may be issued under any labour law in future either by the State or the Central Government or the local authority. The Agency shall keep the Authority indemnified in case any action is taken against him by the competent authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments. If the Authority is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules/regulations including amendments, if any, on the part of the Agency, Authority shall have the right to deduct any money due to the Agency including his amount of Performance security. The Authority shall also have right to recover from the Agency any sum required or estimated to be required for making good the loss or damage suffered by the Employer.

The employees of the Agency in no case shall be treated as the employees of the Authority at any point of time.

5.2 PROTECTION OF ENVIRONMENT

Agency shall take all reasonable steps to protect the environment on and off the Site and to avoid damage or nuisance to persons or to property of the public or others resulting from pollution, noise or other causes arising as a consequence of his methods of operation. During continuance of the contract, the agency shall abide at all times by all existing enactments on environmental protection and rules made there under, regulations, notifications and bye-laws of the State or Central Government, or local authorities and any other law, bye-law, regulations that may be passed or notification that may be issued in this respect in future by the State or Central Government or the local authority.

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5.3 POWER SUPPLY

Electricity connections for machines is to be arranged by agency by contacting concerned govt. body . The agency will pay the bills for the cost of power consumed by him during work period. Authority will not pay any for this power consumption bill.

5.4 WATER SUPPLY

The agency has to make his own arrangement for water required for the work and to the staff and work site, which are to be established by the agency. No separate or additional payments are admissible in this regard.

5.5 Scope of Work:

The scope of work of Project shall include, but not limited to, the following:

- To use suitable technology on Design, build, commissioning and maintenance of leachate treatment site at Shishambara dumpsite as per the SWM Rules 2016 and applicable norms of CPCB.
- The agency is responsible for design, construction/installation, commissioning, manage, and maintenance (during treatment and disposal) at the Project Site and in conformity with the Specifications and Standards submitted by the agency and as approved by the Authority.
- The agency is responsible for testing of treated leachate after every one month during maintenance period of 2 years.
- **The agency shall design and build the leachate treatment plant of capacity 100 KLD including all civil construction work necessary for installing LTP. No extra payment will be made for any construction work necessary for installing LTP.**
- All the design, drawing & specification should be vetted from IIT Roorkee . The amount needed for vetting to be borne by the agency.
- The agency shall start construction and installation of leachate treatment plant after the approval of design, drawing, and estimate etc. from PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun).
- The construction includes the civil works along with development of all support infrastructures, electromechanical, instrumentation and such other activities that are required to be carried out in safe operations.

- To provide testing reports of treated leachate from IIT Roorkee after every one month during maintenance period.
- All types of clearance and NOC required for Setting up of LTP should have to be taken from appropriate authorities. PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) will only provide necessary support for acquiring such clearance/NOC. It will be responsibility of the agency to get all such type of clearance & NOC from appropriate authorities.
- The Leachate treatment plant shall meet standards prescribed by Ministry of Environment & Forest and other applicable laws, rules, guidelines, and best engineering practice.
- Electricity, water etc. utility expenses/ charges will be borne by the agency.
- Construction of the Project at the Site in conformity with the Specifications and Standards submitted by the agency and as approved by the Authority
- Leachate treatment as per specified in Schedule I.
- PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) will provide land of suitable size for setting up the plants and construction of Leachate Treatment Plant. However, it will be responsibility of the agency to visit the LTP installation site prior to submitting proposal to assess the land size available at Shishambara dumpsite for installation of leachate treatment plant.
- To eliminate environmental impacts.
- To satisfy regulatory norms for Leachate discharge.
- Treating the leachate to standards acceptable for safe disposal as per SWM2016 rule.
- maintain the Project in accordance with Schedule I&II of the RFP and provisions of SWM2016 and CPCB.
- PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) also reserves the right to alter, modify, change, or remove any of the conditions mentioned, with prior notice to agency.

6 Schedule I**Standards for treated leachates:-**

The disposal of treated leachates shall meet the following standards, namely:-

| S.No | Parameter | Standards |
|------|---|------------|
| 1. | Suspended solids, mg/l, max | 100 |
| 2. | Dissolved solids (inorganic) mg/l, max | 2100 |
| 3. | pH Value | 5.5 to 9.0 |
| 4. | Ammonical Nitrogen (as N), mg/l, max | 50 |
| 5. | Total Kjeldahl nitrogen (as N), mg/l, max | 100 |
| 6. | Biochemical Oxygen demand (3 days at 270 C), max, (mg/l) | 30 |
| 7. | Chemical Oxygen demand, mg/l, max. | 250 |
| 8. | Arsenic (as As), mg/l, max | 0.2 |
| 9. | Mercury (as Hg), mg/l, max | 0.01 |
| 10. | Lead (as Pb), mg/l, max | 0.1 |
| 11. | Cadmium (as Cd), mg/l, max | 2.0 |
| 12. | Total Chromium (as Cr), mg/l, max | 2.0 |
| 13. | Copper (as Cu), mg/l, max. | 3.0 |
| 14. | Zinc (as Zn), mg/l, max. | 5.0 |
| 15. | Nickel (as Ni), mg/l, max | 3.0 |
| 16. | Cyanide (as CN), mg/l, max | 0.2 |
| 17. | Chloride (as Cl), mg/l, max | 1000 |
| 18. | Fluoride (as F), mg/l, max | 2.0 |
| 19. | Phenolic compounds (as C ₆ H ₅ OH) mg/l, max. | 1.0 |

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The disposal of treated leachate shall also comply with any other applicable standards as mandated by the applicable other rules or standards from time to time in addition to those set out in SWM Rules 2016 by MoEF & CC.

In case of any deviation from this Key Performance Indicator (KPI) i.e., failure to meet the treated leachate disposal standards, the Authority shall have the right to reject the payment proportionate to the number of days for which deviation is identified by the authority.

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7. Schedule-II

The scope of work for design, build, commissioning and maintenance of LTP are as follows but not limited to:-

- The agency shall maintain the entire plant within its Contract price for a total period of 2 years.
- All necessary repairs, maintenance, overhaul, replacements etc., shall be made by agency during the maintenance period. Agency shall be responsible for preventive repair, breakdown repair, comprehensive repair during the 2 years period of maintenance.
- Insurance policy to cover accident/fire/earthquake risk will be provided by agency on the cost of LTP during 2 years period of maintenance.
- Agency shall include supply of all tools, tackles, spares, oil & lubricants, laboratory chemical, glassware, chemicals like, phosphoric acid, ferric chloride, aluminium sulphate etc.
- Agency shall be responsible for establishment of plant which is capable of treating leachate as per standard mention in the schedule I.
- Maintenance of Proper records of sampling as per approved Performa.
- installing and Maintenance including Mechanical, Electrical, Civil, and all allied works of LTP.
- Sampling and testing of influent leachate based on the tests and frequency desired by the PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) representative.
- Maintenance of all functional and utility buildings, infrastructure, and common areas within the plant campus.
- The maximum downtime of the whole plant shall not exceed 24hours.
- The Leachate Treatment Plant and associated services shall be capable of working continuously 24-hours basis.
- Equipment which needs repair to be carried out by Manufacturer/Manufacturer's authorized representative, the down time shall not exceed 48 hours otherwise penalty shall be levied on the Contractor at the discretion of PIU PWD Smart city Dehradun (implementation agency of Nagar Nigam Dehradun) authority
- The Agency shall provide the required qualified managerial, technical supervisory, , administrative and non technical personnel

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and labour necessary to maintain the treatment plant so that plant can operate 24 hrs.

- The maintenance shall include the appropriate preventive maintenance of equipment as per the Manufacturer's recommendation.
- The plant must be in position to Work at the design capacity at anytime.
- The plant must be maintained according to the rules and procedures laid down in the O & M manual (as per CPHEEO MoUD Manual).
- At the end of maintenance period the plant shall be handed over to the Nagar Nigam Dehradun in fully functional condition.

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SURVEYOR & CONTRACTORS

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 www.bisariyagroup.com

REF: - BSC/NB/CPM-PIU/2024/01

DATE: 02nd Aug. 2024

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To,
Chief project manager,
PIU PWD SMART CITY
DEHRADUN, UK

Subject: **Proposal for 100 KLD Leachate STP Plant (Biological Treatment).**

Dear Sir,

We thank you for your enquiry for the above project for treatment of effluent. We wish to introduce ourselves as one of the leading companies in design, supply, erection and commissioning of water and wastewater treatment systems. Our main focus has been to understand the customer requirements, offer most appropriate solutions at a reasonable price. Since most of our plants have been installed in very prestigious companies, we have ensured that they match the international quality.

We are now pleased to enclose our proposal for the Electro Mechanical equipment for sewage treatment plant. We hope you will find our proposal in line with your requirement. In case you desire any clarification, please contact the undersigned.

Your requirement is of a 100 KLD STP Plant to enhance the treatment treat of the effluent.

The Effluent water generated from Leachate. The water requires treatment to meet the standard norms set by the Pollution Control Board.

This proposal shall consider various aspects covering the parameters of water (both quality and quantity), the Scheme & process of treatment, process units involved in the treatment, their specification with commercial terms & conditions.

Thanking you. Yours

Sincerely

BISARIYA SURVEYORS AND CONTRACTORS

NITIN BISARIYA,
PROPREITOR
 9312160966.

[Signature]
 For Bisariya Surveyors And Contractors
 Proprietor

[Signature]

Contractor

Supplier of: Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Machine, Sewer Pump/ Container, Hook Loader, Fork & Bin Dumper Placer, Refuse Compector/ Collectors, Waste Compector, Shed Steel Structure, Nala-man, Sucker Machine, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck, Range of Hydraulics Accessories, Spare Parts, All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)

1687



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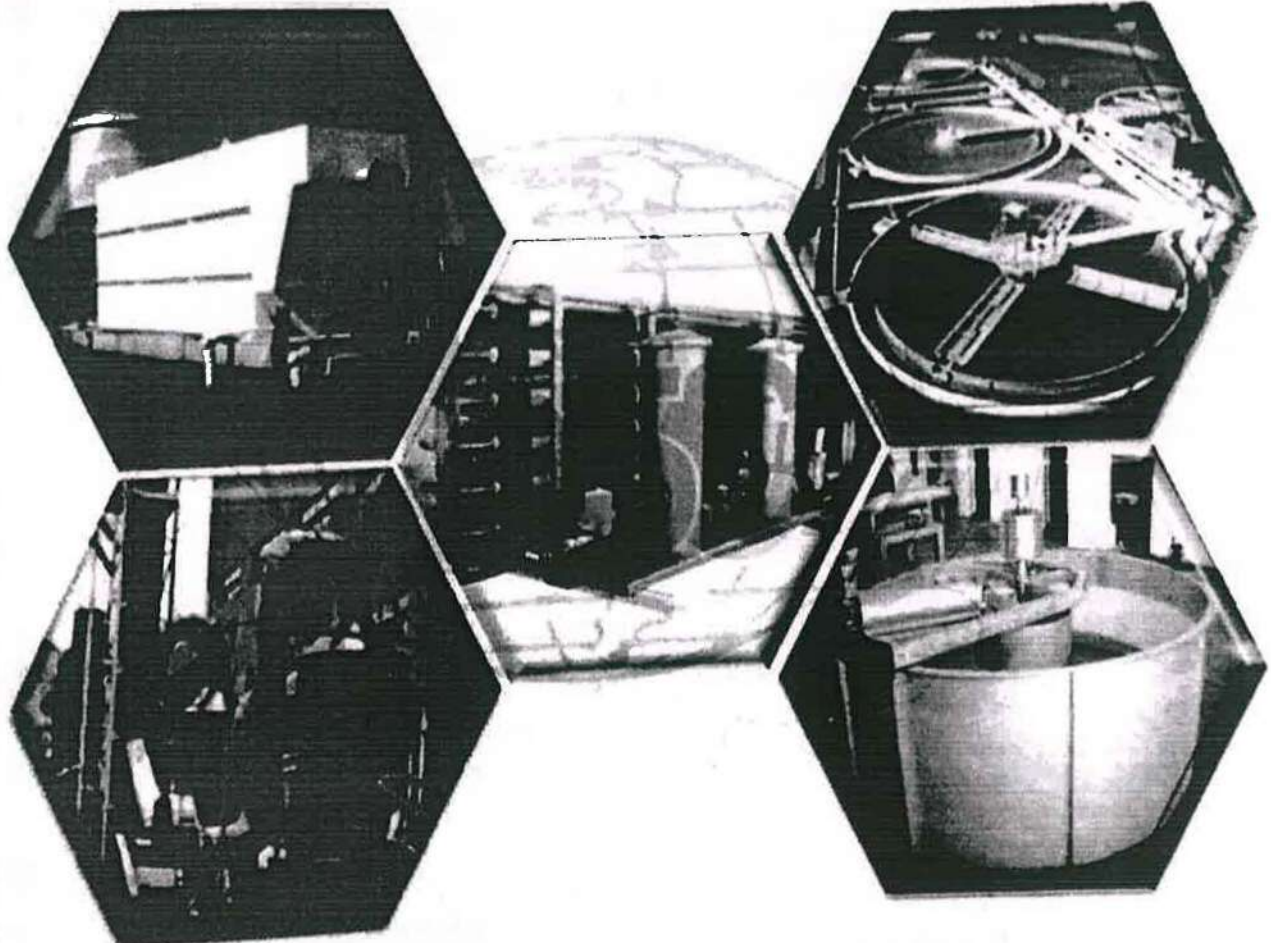
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TECHNO COMMERCIAL OFFER - PROPOSAL FOR STP PLANT

728



For Bisariya Surveyors And Contractors

Proprietor



Range of : Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting, Corn Gasos Machine, Waste Compactor, Static Compactor, Shed Steel Structure, Nels-man, Super Sucker Machine, Rock Loader, Single Bin Dumper Placer, Refuse Compactor, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items
With Dump Tanker Loaders, Sky Lift, Cattle Catchers
(O&M Super Sucker & All Type of Sewer Cleaning Machine)



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6.0 END USE OF THE TREATED EFFULENT WATER

730

The treated effluent will be used for the following purpose

- Gardening / Irrigation

7.0 TREATMENT SCHEME

The ETP is of modular construction and the treatment process will consists of four stages.

TRADE EFFLUENT

- **Stage 1: Primary Treatment**
Screen Chamber, Effluent collection tank.
- **Stage 2: Secondary Treatment**
SKID MOUNTED – Reaction Chamber, Primary Clarifier, And Secondary Clarifier.
- **Stage 3: Tertiary treatment**
Filter Feed Tank, Pressure sand Filter and Activated carbon filter
- **Stage 4: Sludge Treatment**
Sludge Drying Beds, Filter Press

8.0 PROCESS UNITS

The process units along with their brief purpose to be used for the treatment of leachate water are given in the following table:

| SR. NO. | PROCESS UNIT | BRIEF PURPOSE |
|---------|---------------------------------|---|
| 1. | Bar screen | For retaining coarse + 10 mm solids |
| 2. | Effluent collection tank | For collection of Effluent Water |
| 3. | Primary & Secondary Treatment | For settling out the solids, and control the pH |
| 4. | Filter Feed tank | To store the treated sewage water for further polishing |
| 5. | Multimedia Sand & Carbon Filter | For removing the suspended solids, Color & Odor |
| 6. | Sludge Drying Beds | For dewatering of the sludge by solar. |

For Bisariya Surveyors And Contractors.

Proprietor



Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Machine, Sewer Suction Machine, Waste Bin/ Container, Hook Loader, Twin & Single Bin Dumper Placer, Refuse Compactor/ Collector, Static Compactor, Shed Steel Structure, Nala, Manhole, Sucker Machine with various accessories, Sky Lift, Cattle Catchers, Wheel Borrow, Tow Truck & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)



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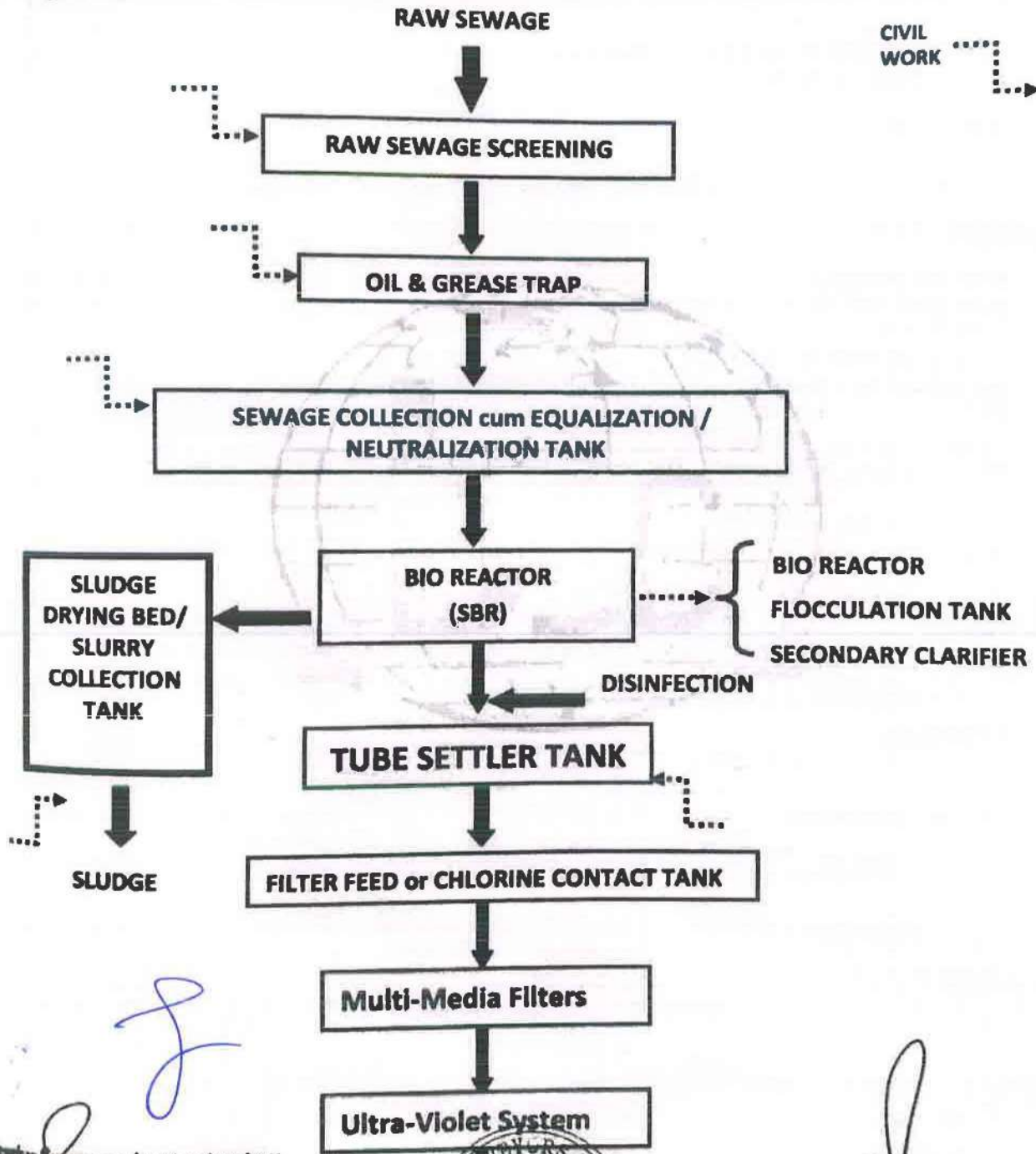
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9.0 PROCESS DESCRIPTION

PROPOSED WASTEWATER TREATMENT SCHEME

Following treatment scheme is employed for production of quality water for irrigation discharge or recycling.

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S.F.I.X
Machine

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FINAL COLLECTION TANK

732

10.0 Detailed Process Description of ETP

PRIMARY TREATMENT

The scheme for treatment of sewage wastewater will first pass through a **screen chamber** for removal floating materials and then flow through the **Oil & Grease Trap** by gravitational force. The overflow of screen chamber will go to **Septic cum Sewage Collection tank (Equalization Tank)**. From there the sewage water will be pumped to **BIO reactor** for Biological Treatment.

- BAR SCREEN:** The pumped influent passes through two no's of in-line screen for removal of coarse suspended solids. These screens would be manual.
- OIL AND GREASE TRAP:** Complete oil and grease trap with siphon arrangement to arrest all oil contents in the trap will be provided. This trap will have specific RCC partition with underflow arrangement to trap oil contents in each chamber. In last chamber there will be a siphon arrangement as outlet for sewage. The tarp oil contents can be cleaned manually. There can be a provision of oil skimmer application on higher volume of oil contents.
- COLLECTION CUM EQUALIZATION:** The effluent flows into the collection cum equalization tank to meet the peak hour's requirement and to get a homogenous mixture. Equalization tank helps in sedimentation of grit in the absence of grit chamber. To avoid septic conditions, an aeration grid can be provided which will also keep the suspended matter in suspension. We have considered the invert level SW pipes at STP area maximum of minus 1.5 meter If the invert level is more than considered one then a sewage receiving sump is required with pumping station.

SECONDARY (CHEMICAL) TREATMENT

PRIMARY CLARIFIER: The effluent from collection cum equalization tank will be pumped to a Reaction Chamber for mixing chemical and to settle out the solids after flocculation. The supernatant from the clarifier will be fed to main chamber reactor whereas the sludge will be sent to sludge drying bed.

The Primary clarifier/tube settler, which is designed on low overflow rate, is provided after the collection tank to enable separation of solids. A steep slope is provided in the Tube Settler to eliminate the need of scrapper mechanism.

The Clarifier water collected from the collection launder of the tube settler is then passed to the Filter Feed tank.

- PRIMARY CLARIFIER:** The wastewater is pumped from Equalization Chamber and flow to a primary clarifier so as to settle out the solids and control the pH variations for further biological treatment. A chemical dosing system will be provided before clarifier to aid in solid settling. The supernatant from the clarifier will be fed to **BIO REACTOR** whereas the sludge will be purged out to sludge drying bed.

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Proprietor



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- b. **FLOCCULATION:** Water is then fed to flocculation chamber which is dosed with alum on frequent basis at a proportional flow rate (sized to the capacity of the plant) for solids removal by sedimentation in the clarifier.

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TERTIARY TREATMENT

It is necessary to pass the sewage water further through tertiary treatment comprises of filtration with Pressure Sand Filter for removal of suspended solids then with Activated Carbon filter for removal of trace organic matter, colour & odour. The treated sewage water will be given dose of chlorine for killing of pathogens (Disinfection). Then this treated water will discharge to irrigation/plantation.

- a. **CHLORINATION CUM DISINFECTION (Optional):** Supernatant water from the secondary clarifier is fed to the chlorine contact tank or surge tank. A chlorination system will dose chlorine on a continuous basis. This tank will also act as housing tank for filter feed pumps.
- b. **MULTI MEDIA FILTRATION (MMF):** The disinfected water will then be passed through Multimedia filter(s) to reduce suspended load and turbidity, BOD, colours, odour and fine particles. It finally polishes the treated water and reduces the residual chlorine.

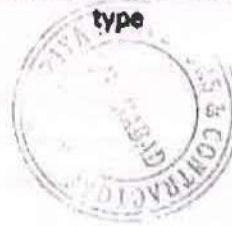
The wastewater so treated can be utilized for gardening or for flushing and recycling.

The backwash from the MMF unit will be fed back into the collection tank.

- c. **SLUDGE DISPOSAL:** A proportion of sludge from the clarifier and bioreactor is pumped via the hydro cyclone into the sludge holding tanks/ Sludge drying beds (SDB). Supernatant from the sludge holding tanks is decanted and returned to collection tank for re-processing. A part of sludge is periodically re-circulated as MLSS to bioreactors.
- d. **ELECTRICAL CONTROLS:** The BIO Reactor will have a complete centralized control panel mounted on the same skid. It will have both automatic and manual operation mode. The control system shall include circuit breakers, motor, starters and timers all housed in a weatherproof cubicle type panel board.

For Bisariya Surveyors And Contractors

[Signature]
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[Signatures]

Supplier of : Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Suction Machine, Sewer Container, Hook Loader, Single Bin Dumper Placer, Refuse Compactor/ Collectors, Static Compactor, Shed/Gear Structure, Nalla-cum-Sewer Machine with Dump Tank/Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, etc. & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)



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11.0 SCOPE OF SUPPLY: LIST OF MECHANICAL EQUIPMENTS

The list of the mechanical equipment required for the ETP is given below:

| S.No. | Description | Qty. |
|----------------------------|--------------------------------------|--------|
| Primary Treatment | | |
| 1. | Bar Screen | 1 No. |
| Secondary Treatment | | |
| 2. | Effluent Lift Pump | 2 Set |
| 3. | Air Blower with Accessories | 2 Set |
| 4. | Anoxic Tank | 1 No. |
| 4. | Aeration Tank | 1 Set |
| 5. | Primary Tube settler Tank with media | 1 set. |
| 8. | Sludge Lifting Pump | 1 Nos. |
| Tertiary Treatment | | |
| 9. | Filter Feed pump | 2 Set |
| 10. | Sand Carbon Media Filter | 2 Nos. |
| 11. | Online PH meter | 1 No. |
| 10. | Online Flow Meter | 1 No. |

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Proprietor



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SEIX

Supplier of : Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Cum Section Machine, Sewer Container, Hook Loader, Twin & Single Bin Dumper Placer, Refuse Compactor/Collector, Static Compactor, Shed Steel Structure, Nala-making Machine, Sewer Machine, Oil Tank, Tank, Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, Low Lorry & All type of Hydraulics Accessories, Spare Parts & All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)

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12.0 Schedule of Supply for 100 KLD STP Model – 2530

735

I. BAR SCREEN CHAMBER:

| | |
|-----------------------------|---------------------------------------|
| Location | Before Equalization Tank |
| Application | Screening of floatable matter |
| Chamber & Screen MOC / Type | RBC Chamber with SS Screen / Bar Rack |
| Size of Bar | 10 mm, Inclination 45 °C |
| Size of spacing | 10 mm |
| Quantity | 1 No |

II. EFFLUENT LIFT PUMP:

| | |
|-------------|--|
| Location | After Effluent Collection Tank |
| Application | To feed Effluent water to Reaction Chamber |
| Capacity | 5 m ³ /hr. |
| MOC | CI |
| Make | Kirloskar |
| Quantity | 2 No. (1w +1s) |

III. ANOXIC TANK WITH ACCESSORIES

| | |
|-------------|------------------------------|
| Application | Reduce bio-Load |
| MOC | MSEP (4mm MS Sheet +2mm FRP) |
| Accessories | Gear box with motor shaft |

IV. AIR BLOWER WITH ACCESSORIE

| | |
|----------|------------------|
| Make | Everest / Alrvac |
| Type | Blower type |
| Quantity | 2 Nos. (1w + 2s) |

V. AERATION TANK

| | |
|------------|------------------------------|
| Make | MSEP (4mm MS Sheet +2mm FRP) |
| Quantity | 1 Nos. |
| MBBR Media | TIS |

VI. PRIMARY TUBE SETTLER TANK WITH MEDIA – 1 Lot.

| | |
|-------------|---|
| Location | After Reaction Chamber |
| Application | Settling of suspended solids |
| Description | Complete with tube settling and collection compartments suitable with Sludge withdrawal system. |
| Capacity | Suitable to handle 100 m ³ /day |
| MOC | MSEP (4mm MS Sheet +2mm FRP) |

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VII. Tube Settler Media

| | |
|--------|-------------------|
| Length | 750 mm |
| Angle | Inclination- 55° |
| MOC | PVC UV Stabilized |
| Make | TIS |

736

VIII. SLUDGE LIFT PUMP

| | |
|-------------|--|
| Location | For the Connected with Tube Settler Tank |
| Application | To feed Sewage water to BIO Reactor |
| Type | Mud Pump Centrifugal, Self-priming |
| Capacity | 2 m ³ /hr. |
| Head | 10 m |
| MOC | CI |
| Make | Kirloskar |
| Quantity | 1 No. |

IX. FILTER FEED PUMP

| | |
|-------------|---|
| Location | Before Multimedia filter |
| Application | To feed the treated sewage to PSF and for backwashing |
| Type | Centrifugal, Monobloc |
| Capacity | 5 KL/hr. |
| Head | 15-20 m |
| Make | Kirloskar / equivalent |
| Quantity | 2 No. (1w +1s) |

X. MULTIMEDIA FILTER

| | |
|-------------|--|
| Location | After Filter feed tank |
| Application | Remove fine suspended solids, color and odor |
| Capacity | 5 KL / hr |
| MOC | FRP (24" X 72") |
| Make | Seaflo / Equivalent |
| Quantity | 2 No. |

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XI. ONLINE PH METER - 1 No.

| | |
|-------------|-----------------------------|
| Location | At the Pipe Line |
| Application | To indicate the PH of Water |
| Type | Online Digital |
| Make | Aster / Equivalent |

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XII. FLOW METER – 1 No.

| | |
|-------------|----------------------------|
| Location | At the Outlet Pipe Line |
| Application | To Indicate the Water Flow |
| Type | Analog |
| Make | Kranti / Eqvt. |

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9. DETAIL OF ELECTRICAL WORKS

CONTROL PANEL

| | |
|--------------------------------|---|
| Location | MCC |
| Description | Control panel will be fabricated in 14 SWG/ 16 SWG CRCA sheet with non-compartment, dust and vermin proof, Machine mounted. |
| Internal Electronic Components | Siemens / Bextex / Tele-mechanic / Equivalent |

10. DETAIL OF INTERCONNECTING PIPING

| | |
|-------------|---|
| Description | Supply of interconnecting piping, fitting & valves, for ZLD units |
| MOC | UPVC / MS |
| Make | PRINCE |

11. DETAIL OF CIVIL WORK: -

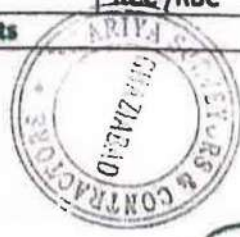
| A | CIVIL WORK | | SPECIFICATIONS |
|--|--|----------|----------------|
| 1.0 SCREEN/GRIT CHAMBER/OIL AND GREASE TRAP | | | |
| 1.1 | No. of units | No. | 1 |
| 1.2 | Capacity | KL | 5 |
| 1.3 | MOC | RBC/ RCC | RCC/RBC walls |
| 2.0 COLLECTION TANK | | | |
| 2.1 | No. of units | No. | 1 |
| 2.2 | Capacity | KL | 50 |
| 2.3 | MOC | RCC/RBC | RCC |
| 3.0 FILTER FEED TANK | | | |
| 3.1 | No of units | No. | 1 |
| 3.2 | Size | KL | 05 |
| 3.3 | MOC | RCC/RBC | RCC |
| 4.0 SLUDGE DRYING BED | | | |
| 4.1 | No. of Units | No. | 2 |
| 4.2 | Size | KL | 05 |
| 4.3 | MOC | RCC /RBC | RBC |
| 5.0 | Foundation for tube settler tanks & components | | As required |

For Bisariya Surveyors And Contractors

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Proprietor



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Supplier of: Premium Quality Range of Garbage Tipper, Cement Bulker, Sewer Cleaning Machine, Sewer Jetting Machine, Vacuum Suction Machine, Waste Bin/ Container, Hook Loader, Tipper, Single Bin Dumper Placer, Refuse Compactor/ Collector, Static Compactor, Shed Steel Structure, Nala-river, Super Sucker Machine, Wheel Loader, Front Loaders, Sky Lift, Cattle Catchers, Wheel Borrow, etc. & All type of Hydraulics Accessories, Spare Parts of All Items (O&M Super Sucker & All Type of Sewer Cleaning Machine)



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11. DETAIL OF MSEP WORK: - (BIS Scope)

| A CIVIL WORK | | | |
|-------------------------------|--------------|----------|----------------|
| 1.0 MBBR Tank | | | SPECIFICATIONS |
| 1.1 | No. of units | No. | 2 |
| 1.2 | Capacity | KL | 15 + 15 = 30 |
| 1.3 | MOC | MS + FRP | MS + FRP |
| 2.0 Primary Tube Settler Tank | | | |
| 2.1 | No. of units | No. | 1 |
| 2.2 | Capacity | KL | 10 |
| 2.3 | MOC | MS + FRP | MS + FRP |

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12. BIS SCOPE OF WORK

| S. No. | Description |
|--------|---|
| 1. | Supply Mechanical Equipment's as per detail above |
| 2. | Supply of Electrical Items as per detail above |
| 3. | Supply of piping, valves, and other accessories as per detail above |
| 4. | Supply of Instrumentation items |
| 5. | Operator's training |
| 6. | Supply of operation and maintenance manuals |
| 7. | Erection & Commissioning |
| 8. | Supply Civil drawings & supervision over civil works. |

For Bisariya Surveyors And Contractors

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WARRANTY

Our suppliers warrant its product to be free from defect in material and workmanship upon leaving its factory. The obligation shall be limited to repair or replacement and in no event shall the liability exceeds said parts repair or replacement for the period thereof.

The Warranty does not cover the damage caused by:

1. Improper Electrical supply,
2. Non-qualified personnel loading or unloading, moving, or installing the equipment,
3. Fire, Explosion Flood or similar perils,
4. Unauthorized modifications or alterations of the equipment,
5. Improper or inadequate maintenance.

NON-CONSUMABLE PARTS

From the date of installation of machine for a period not to exceed 24 months.

CONSUMABLE PARTS

No warranty is, however, offered for the consumable parts.

ORDERING ADDRESS:

BISARIYA SURVEYORS AND CONTRACTORS

Plot No. 19, KHASARA NO 231/2 ABUPUR INDUSTRIAL AREA NEAR BISCUIT GODOWN MURADNAGAR GHAZIABAD UP 201206.

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1699

Annexure R-4/33

740

Civil work is in under progress for 100 KL LTP plant installation.

Current photo



8WVC+F6V, Central Hope Town, Uttarakhand 248007, India

Latitude
30.34328375°

Local 03:03:03 PM
GMT 09:33:03 AM

Longitude
77.87021128°

Altitude 514 meters
Saturday, 09.11.2024



8WVF+3CC, Dhulkot Rd, Mehreka Gaun, Central Hope Town, Uttarakhand
248007, India

Latitude
30.3431468°

Local 03:02:13 PM
GMT 09:32:13 AM

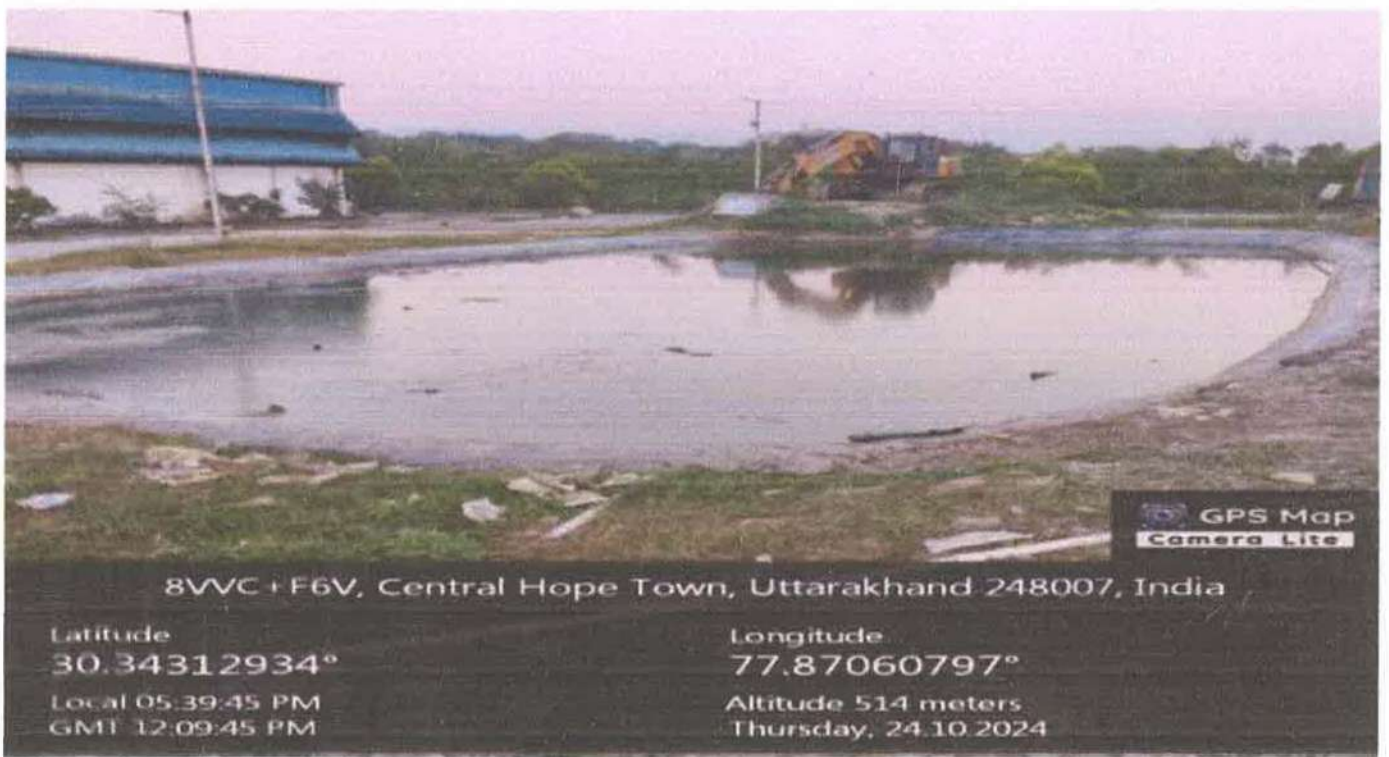
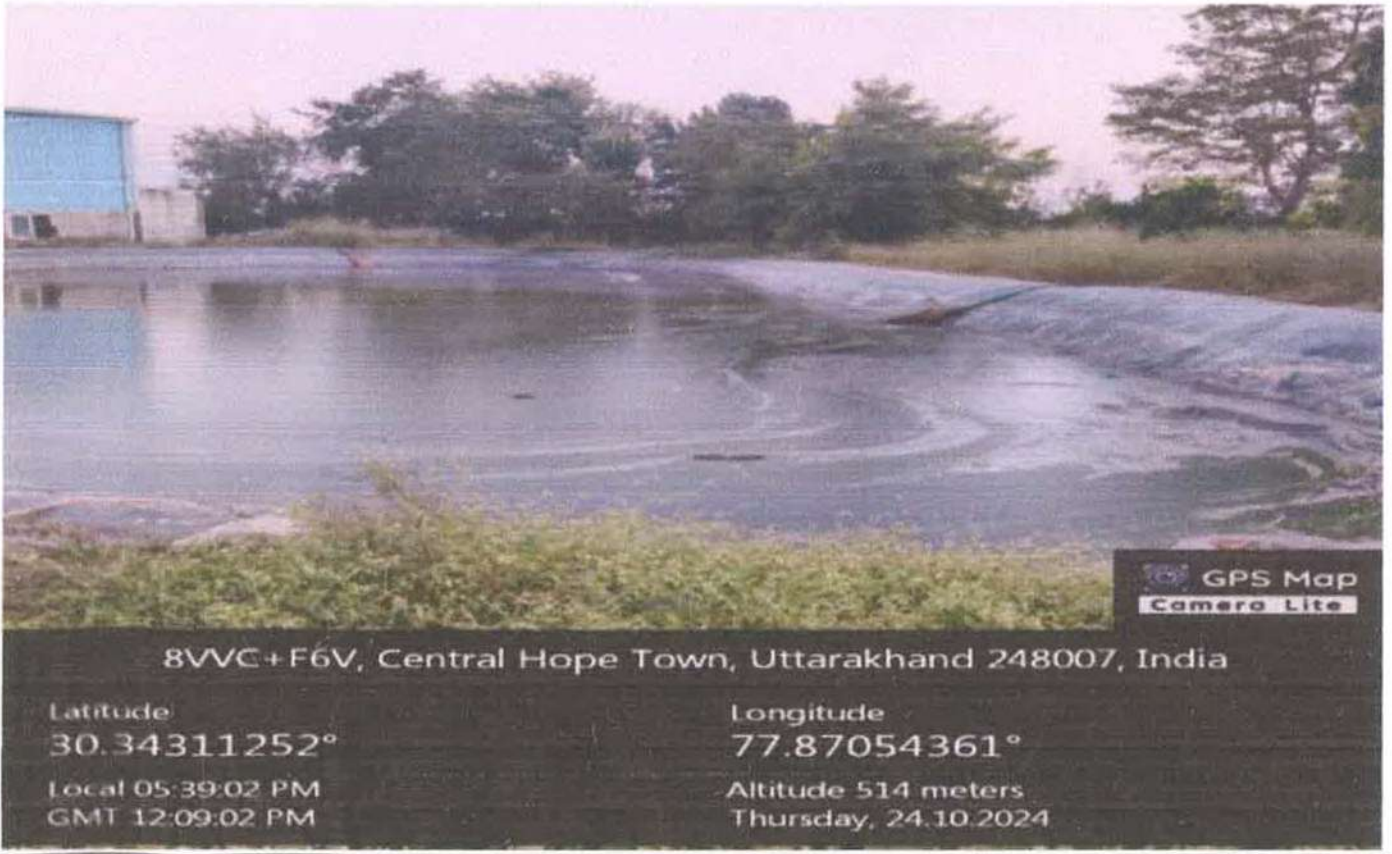
Longitude
77.8739151°

Altitude 515 meters
Saturday, 09.11.2024

1700

Ameave R-4/34 741

SEP Pond Current Photo at Sheeshambada Processing plant





1702

Annexure R-4/35

भारत सरकार
पृथ्वी विज्ञान मंत्रालय
भारत मौसम विज्ञान विभाग
मौसम विज्ञान केंद्र देहरादून



GOVERNMENT OF INDIA
MINISTRY OF EARTH SCIENCES
INDIA METEOROLOGICAL DEPARTMENT
METEOROLOGICAL CENTRE DEHRADUN

743

उत्तराखंड की जनपद-वार मासिक वर्षा विवरण

MONTHLY DISTRICT-WISE RAINFALL SUMMARY OF UTTARAKHAND

| मौसम उपखण्ड: उत्तराखंड MET. SUBDIVISION: UTTARAKHAND | माह अगस्त, 2024 की वर्षा (मि.मी.) (दिनांक 01.08.2024 प्रातः 08:30 बजे से दिनांक 06.08.2024 प्रातः 08:30 बजे तक) RAINFALL(M.M.) FOR THE MONTH OF AUGUST 2024 (FROM 08:30 HRS IST 01.08.2024 TO 08:30 HRS IST 06.08.2024) | | |
|---|--|----------------|---------------------|
| DISTRICTS | वास्तविक ACTUAL | सामान्य NORMAL | विचलन DEPARTURE (%) |
| अल्मोड़ा ALMORA | 40.1 | 49.2 | -19 |
| बागेश्वर BAGESHWAR | 119.7 | 49.2 | 143 |
| चमोली CHAMOLI | 95.3 | 54.3 | 75 |
| चम्पावत CHAMPAWAT | 26.6 | 79.7 | -67 |
| देहरादून DEHRADUN | 157.4 | 114.8 | 37 |
| पौड़ी गढ़वाल PAURI GARHWAL | 48.3 | 103.8 | -53 |
| टिहरी गढ़वाल TEHRI GARHWAL | 92.4 | 75.7 | 22 |
| हरिद्वार HARIDWAR | 117.7 | 80.8 | 46 |
| नैनीताल NAINITAL | 76 | 88.5 | -14 |
| पिथौरागढ़ PITHORAGARH | 63.6 | 95.2 | -33 |
| रुद्रप्रयाग RUDRAPRAYAG | 80.8 | 129.6 | -38 |
| उधम सिंह नगर UDHAM SINGH NAGAR | 47.1 | 78.8 | -40 |
| उत्तरकाशी UTTARKASHI | 109 | 87.1 | 25 |
| उपखण्ड वर्षा SUBDIVISION RAINFALL | 83.6 | 83.2 | 1 |



Annexure R-4/36

Special Press Release**Date: 20-07-2024****Sub: Active to vigorous monsoon conditions over Uttarakhand on 21st & 22nd July 2024.****Current Meteorological analysis :**

The current meteorological analysis and Numerical Weather Prediction models indicate existence of Monsoon trough at mean sea level passing through Jaisalmer, Ajmer, Damoh, Mandla, Raipur centre of depression over Odisha coast and thence east-southeastwards to east central Bay of Bengal. A western disturbance as a trough in middle tropospheric westerlies with its axis at 5.8 km above mean sea level runs roughly along Long. 66 degree East to the north of Lat. 28 degree North. Moreover, A cyclonic circulation lies over Himanchal Pradesh at 1.5 km above mean sea level. Under the influence of above systems, the peak activity of rainfall likely to occur from Afternoon/ evening of 21st to Afternoon/evening of 22nd July 2024.

Rainfall forecast:

Light to moderate rain/ thundershowers are very likely to occur at most places from 21st to 22nd July 2024 in district of Uttarakhand.

Weather Warning for Uttarakhand :

| | |
|----------------------------|--|
| 21 st July 2024 | <ul style="list-style-type: none"> • Warning: Heavy to very heavy rainfall very likely to occur at a few places with extremely heavy rainfall at isolated places in Nainital, Champawat, and Udham Singh Nagar districts of Uttarakhand. • Thunderstorm accompanied with lightning and very intense to extremely intense spells very likely to occur at isolated places in Nainital, Champawat, & Udham Singh Nagar districts of Uttarakhand. • Alert: Heavy to very heavy rainfall very likely to occur at isolated places in Pauri, Pithoragarh, Bageshwar & Almora districts of Uttarakhand. • Thunderstorm accompanied with lightning and very intense to extremely intense spells very likely to occur at isolated places in Pauri, Pithoragarh, Bageshwar & Almora districts of Uttarakhand. <p>• Watch : Heavy rainfall likely to occur at isolated places in Tehri, Dehradun, Rudraprayag, Chamoli & Haridwar districts of Uttarakhand.</p> |
|----------------------------|--|

| | |
|----------------------------|--|
| | <p>•Thunderstorm accompanied with lightning and intense to very intense spells very likely to occur at isolated places in Tehri, Dehradun, Rudraprayag, Chamoli & Haridwar districts of Uttarakhand.</p> |
| 22 nd July 2024 | <ul style="list-style-type: none"> • Warning: Heavy to very heavy rainfall at a few places with extremely heavy rainfall at isolated places likely to occur in Champawat, Nainital and Udham Singh Nagar districts of Uttarakhand. • Thunderstorm accompanied with lightning and very intense to extremely intense spells very likely to occur at isolated places in Champawat, Nainital & Udham Singh Nagar districts of Uttarakhand, • Alert: Heavy to very heavy rainfall very likely to occur at isolated places in Pauri , Pithoragarh, Bageshwar & Almora districts of Uttarakhand. • Thunderstorm accompanied with lightning and very intense to extremely intense spells very likely to occur at isolated places in Pauri , Pithoragarh, Bageshwar & Almora districts of Uttarakhand. • Watch : Heavy rainfall likely to occur at isolated places in Tehri, Dehradun, Rudraprayag, Chamoli & Haridwar districts of Uttarakhand. • Thunderstorm accompanied with lightning and intense to very intense spells very likely to occur at isolated places in Tehri, Dehradun, Rudraprayag, Chamoli & Haridwar districts of Uttarakhand. |

↓ **Impact/Advisory:**

- Due to heavy to very heavy rainfall at a few places with extremely heavy rainfall at isolated places in Champawat and Nainital districts, the minor to medium landslide very likely to occur at a few places with major landslide at isolated places in these districts. Due to heavy to very heavy rainfall at isolated places of Pauri, Pithoragarh, Bageshwar & Almora districts, minor to medium landslide likely to occur at isolated places in these districts. This likely to cause blocking/washout of roads/highways/bridges in these districts.
- Sudden increase in water flow in rivulets and rainwater streams may result in bank erosion/overflow/flash floods at a few places in Nainital, Champawat and Udham Singh Nagar districts and at isolated places in Pauri, Almora, Pithoragarh and Bageshwar. Due to heavy to very heavy rainfall, Flooding & inundation also likely in low lying areas in these districts especially in Udham Singh Nagar district.
- Settlements/People residing in vulnerable areas prone to landslides are advised to move to safer places and remain vigilant during night time of 21st July 2024 also. Pilgrims/tourists/commuters travelling in these districts to remain alert and are advised to avoid travelling on above date. Settlements/People residing near major rivers and their tributaries; rivulets/streams and low lying areas and flood plains are to remain alert & vigilant during night time also and ready to move to safer places (Higher places).

➤ State government authorities are advised to take all necessary precautionary measures and facilitate the safe movement of people. The movement of people may be restricted/prohibited on 21st & 22nd July 2024 in above districts of Kumaun region.

Note:1. *Kindly login to Meteorological Centre, Dehradun's Website (<https://mausam.imd.gov.in/dehradun/>) for regular & detailed updates of forecasts, warnings and impacts.

2. The revised special press release will be issued tomorrow on dated 21st July 2024.

-हं-

(बिक्रम सिंह)

हेड/वैज्ञानिक-‘एफ’

मौसम विज्ञान केंद्र, देहरादून

LEGENDS:

| WARNING (TAKE ACTION) | | WATCH (BE UPDATED) | | | |
|----------------------------------|-----------------|------------------------|--|---------------------------|-----------|
| ALERT (BE PREPARED) | | NO WARNING (NO ACTION) | | | |
| INTENSITY (INSTV) | | DISTRIBUTION (DISTR) | | PROBABILITY OF OCCURRENCE | |
| VERY LIGHT/बहुत हल्की | TRACE - 2.4 mm | ISOLATED /कहीं-कहीं | ISOLATED (UPTO 25% AREA) | UNLIKELY | Up to 25% |
| LIGHT/हल्की | 2.5- 15.5 mm | FEW /कुछ स्थान | SCATTERED (BETWEEN 25-50% AREA) | LIKELY | 26 to 50% |
| MODERATE /मध्यम | 15.6 - 64.4 mm | MANY /अनेक स्थान | FAIRLY WIDE SPREAD (BETWEEN 50-75% AREA) | VERY LIKELY | 51 to 75% |
| HEAVY /झरो | 64.5- 115.5 mm | MOST /अधिकांश स्थान | WIDE SPREAD (MORE THAN 75% AREA) | MOST LIKELY | Above 75% |
| VERY HEAVY /बहुत झरो | 115.6- 204.4 mm | | | | |
| EXTREMELY HEAVY /अत्यंत झरो | > 204.4 mm | | | | |
| Intense rainfall spell | | 20-30 mm/hour | | | |
| Very intense rainfall spell | | 30-50 mm/hour | | | |
| Extremely intense rainfall spell | | 50-100 mm/hour | | | |
| Cloud Burst | | >100 mm/hour | | | |

J

1706

Annexure R-4/37

747

Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGBOOK

Sept. 2024

J

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 01/09/24

Page No.: 01

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11359 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 7 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11380 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 21 | | 8.6 | |

Note:.....

Ravi : 8:00 To 20:00

LUNCH : 13:00 To 14:00

CDRO Operator

Handwritten signature



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

Date: 02/09/2024

CDRO LOGSHEET

Page No.: 02

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11380 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.0 | 0.7 | 0.3 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.1 | 0.8 | 0.3 |
| 11 | 19:30 | 11401 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 21 | | 8.6 | |

Note:.....

Ravi:- 8:00 To 20:00
 Lunch:- 13:00 To 14:00
 CDRO Operator



750

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 03/09/2024

Page No.: 03

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11401 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11426 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 25 | | 8.5 | |

Note:.....

Ravi: 08.00 To 20.00

Lunch Time: 13.00 To 14.00

CDRO Operator




Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 04/09/2024

Page No.: 04

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11426 | 1.2 | 0.5 | 0.4 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | 11447 | 1.2 | 0.8 | 0.4 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 21 | | 6.2 | |

Note:.....

Shift: 09:00 To 18:00

Lunch Time: 13:00 To 14:00

CDRO Operator



752

Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 05/09/2024

Page No.: 05

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11447 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.1 | 0.8 | 0.3 |
| 11 | 19:30 | 11472 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 25 | | 8.6 | |

Note:.....

Ravi - 08:00 To 01:00

Lunch Time - 13:00 To 14:00

CDRO Operator

A



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 06/09/2024

Page No.: 06

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11472 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.1 | 0.8 | 0.3 |
| 11 | 19:30 | 11498 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 26 | | 8.6 | |

Note:.....

Ravi - 08:00 To 20:00
Lunch Time - 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 07/09/2024

Page No.: 07

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11498 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11525 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 27 | | 8.5 | |

Note:.....

Ravi: 08:00 To 20:00

Lunch Time: 13:00 To 14:00

CDRO Operator

Handwritten signature



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 08/09/2024

Page No.: 08

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11525 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.0 | 0.7 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11551 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 26 | | 8.6 | |

Note:.....

Ravi: 08:00 To 20:00

Lunch Time: 13:00 To 14:00

CDRO Operator



1715

756

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 09/09/2024

Page No.: 09

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11551 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.0 | 0.7 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11581 | 1.0 | 0.7 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 30 | | 8.5 | |

Note:.....

Ravi - 08:00 To 20:00

Lunch Time - 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 10/09/2024

Page No.: 10

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11581 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11610 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 29 | | 8.6 | |

Note:.....

Ravi: 08:00 To 20:00
Lunch time: 13:00 To 14:00

CDRO Operator



1717

758

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 11/09/2024

Page No.: 11

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11610 | 1.2 | 0.8 | 0.4 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 7 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 16:30 | | 1.0 | 0.7 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.1 | 0.8 | 0.3 |
| 11 | 19:30 | 11639 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 29 | | 8.6 | |

Note:.....

Ravi - 08:00 To 20:00

Lunch Time - 13:00 To 14:00

CDRO Operator



1718

759

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 12/09/24

Page No.: 12

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30A | 11639 | 1.1 | 0.8 | 0.3 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 12:30 | | 1.0 | 0.7 | 0.3 |
| 5 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 18:30 | 11660 | 1.1 | 0.8 | 0.3 |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 21 | | 7.0 | |

Note: hari Absent Due to health issue

Sandeep 9:00AM - 10:00AM
Saehin L : 10:00 AM - 19:00
Lunch :- 13:00 To 14:00
CDRO Operator



1719

760

Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 13/09/24

Page No.: 13

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11660 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | 11679 | 1.2 | 0.8 | 0.4 |
| 8 | | | | | |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 19 | | 5.4 | |

Note: Ravi Absent due to Health Issue

Sachin L 10:00 To 17:00
 Sandeep : 9:00 To 10:00
 Lunch : 13:00 To 14:00
 CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 14/09/2024

Page No.: 14

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11679 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 7 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11703 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 24 | | 8.6 | |

Note:.....

Ravi: 08:00 To 20:00

Lunch Time: 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 15/09/2024

Page No.: 18

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11703 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.2 | 0.8 | 0.4 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 7 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11728 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 25 | | 8.5 | |

Note:.....

Ravi - 08:00 To 20:00
Lunch Time - 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 16/09/2024

Page No.: 16

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11728 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 11:30 | | 1.2 | 0.8 | 0.4 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 7 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.1 | 0.8 | 0.3 |
| 11 | 19:30 | 11756 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 28 | | 8.6 | |

Note:.....

Ravi : 08:00 To 20:00

Lunch Time : 13:00 To 14:00

CDRO Operator

(Handwritten signature)



1723

764

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 17/09/2024

Page No.: 17

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11756 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.0 | 0.7 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11783 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 27 | | 8.6 | |

Note:

Pav - 08:00 To 20:00

Lunch Time - 13:00 To 14:00

CDRO Operator



1724

765

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 18/09/2024

Page No.: 18

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11783 | 1.2 | 0.8 | 0.4 |
| 2 | 9:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.2 | 0.8 | 0.4 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.2 | 0.8 | 0.4 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11805 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 22 | | 8.5 | |

Note:.....

Ravi -; 08:00 To 20:00

Lunch Time - 13:00 To 14:00

CDRO Operator




Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 19/07/2024

Page No.: 19

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11805 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.0 | 0.7 | 0.3 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11833 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 28 | | 3.6 | |

Note:.....

Ravi - 08:00 To 20:00

Lunch Time - 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Page No.: 90

Date: 20/09/2024

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11833 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 8 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 9 | 17:30 | | 1.1 | 0.8 | 0.3 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11863 | 1.2 | 0.8 | 0.4 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 30 | | 8.5 | |

Note:.....

Ravi: 08:00 To 20:00
Lunch Time: 13:40 To 14:00
CDRO Operator

(Handwritten signature)



★ Lab. Tech.

Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 21/09/24

Page No.: 21

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 3:30 | 11863 | 1.1 | 0.8 | 0.3 |
| 2 | 5:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 11:30 | | 1.0 | 0.7 | 0.3 |
| 5 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 6 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | 11881 | 1.0 | 0.7 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 18 | | 6.0 | |

Note:

Sachin .L :- 8:00 To 17:00
 Lunch time :- 12:00 To 14:00
 CDRO Operator




Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 22/09/2024

Page No.: 99

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11881 | 1.1 | 0.8 | 0.3 |
| 2 | 9:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 10:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 12:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.0 | 0.7 | 0.3 |
| 10 | 18:30 | | 1.2 | 0.8 | 0.4 |
| 11 | 19:30 | 11906 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 25 | | 8.6 | |

Note:.....

Ravi-08:00 To 20:00
Lunch Time-13:00 To 14:00

CDRO Operator




* Lab. Tech.

1729

770 700

Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 23/09/2024

Page No.: 23

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 8:30 | 11906 | 1.0 | 0.7 | 0.3 |
| 2 | 9:30 | | 1.2 | 0.8 | 0.4 |
| 3 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 11:30 | | 1.2 | 0.8 | 0.4 |
| 5 | 12:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 14:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 15:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 9 | 17:30 | | 1.2 | 0.8 | 0.4 |
| 10 | 18:30 | | 1.0 | 0.7 | 0.3 |
| 11 | 19:30 | 11935 | 1.1 | 0.8 | 0.3 |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 29 | | 8.5 | |

Note:.....

Shift - 08:00 To 20:00
Lunch Time - 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

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CDRO LOGSHEET

Date: 24/09/2024

Page No.: 94

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11955 | 1.1 | 0.8 | 0.3 |
| 2 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 11:30 | | 1.0 | 0.7 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.2 | 0.8 | 0.4 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | 11952 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 17 | | 6.2 | |

Note: Pavi Absent due to personal work

Sachin L : 9:00 To 18:00

Lunch :- 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 25/09/24

Page No.: 28

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11952 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 17:30 | 11967 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| | Total | 15 | | 6.1 | |

Note: Bavi. Absent due to personal work.

Seen in 9:30 AM to 18:00

Leave: 13:00 to 14:00

CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 26/09/24

Page No.: 26

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 09:30 | 11967 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.0 | 0.7 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | Power issue to CDRO. | - | - | - |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | 11979 | 1.0 | 0.7 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| | Total | 12 | | 5.2 | |

Note: Ravi Absent.

Sachin: L - 5:00 To 18:00

Lunch :- 13:00 To 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 22/04/24

Page No.: 27

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11979 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | | 1.0 | 0.7 | 0.3 |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | 11994 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| | Total | 15 | | 6.1 | |

Note:.....

Ravi Akant

Sushin L:- 9:00 to 18:00
Lunch: 13:00 to 14:00

CDRO Operator



Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

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CDRO LOGSHEET

Date: 28/07/24

Page No.: 28

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|--------------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 11994 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.2 | 0.8 | 0.4 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 19:30 | 12010 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| <u>Total</u> | | 16 | | 6.2 | |

Note: Ravi Absent due to health

Section: 9:00 to 18:00
 Lunch: 13:00 to 14:00
 CDRO Operator



Green Clean Waste Management Private Limited
Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

CDRO LOGSHEET

Date: 29/09/24

Page No.: 29

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|-------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 12010 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | | 1.1 | 0.8 | 0.3 |
| 8 | 17:30 | 12026 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| Total | | 16 | | 6.2 | |

Note:.....

Roll 5:30 to 18:00
Lunch: 12:30 to 14:00
CDRO Operator



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Green Clean Waste Management Private Limited

Sheeshambara, Selaqui, Dehradun, Uttarakhand 248197

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CDRO LOGSHEET

Date: 30/09/24

Page No.: 30

| S.No | Time | Electricity Consumption (Unit/KWH) | Inlet (m ³ /hr) | Outlet (treated) (m ³ /hr) | Rejected (m ³ /hr) |
|------|-------|------------------------------------|----------------------------|---------------------------------------|-------------------------------|
| 1 | 9:30 | 12026 | 1.0 | 0.7 | 0.3 |
| 2 | 10:30 | | 1.1 | 0.8 | 0.3 |
| 3 | 11:30 | | 1.1 | 0.8 | 0.3 |
| 4 | 12:30 | | 1.1 | 0.8 | 0.3 |
| 5 | 14:30 | | 1.0 | 0.7 | 0.3 |
| 6 | 15:30 | | 1.1 | 0.8 | 0.3 |
| 7 | 16:30 | | 1.2 | 0.8 | 0.4 |
| 8 | 17:30 | 12044 | 1.1 | 0.8 | 0.3 |
| 9 | | | | | |
| 10 | | | | | |
| 11 | | | | | |
| 12 | | | | | |
| 13 | | | | | |
| | Total | 18 | | 6.2 | |

Note:.....

Reckin-L 9:00 To 18:00
Lemahs - 13:00 To 14:00

CDRO Operator



1737

ॐ श्री गणेशाय नमः ॐ

Annexure R-4/38



SILVERTOAN

PAPERS LIMITED

778

PURCHASE ORDER

Phone No.:- 9756750000

Email :- silvertoanpapers@rediffmail.com

To
GREEN CLEAN WASTE MANAGMENT PVT.LTD .
PATNA, BIHAR-800001

Our Ref. No. 714

Dated: - 24-10-2024

GST No. :-09AABCS2553E1ZJ

Dear Sir,

With reference to your above offer, We are pleased to place the following purchase order to you on the terms and conditions given below:-

| PARTICULARS | QTY | RATE | AMOUNT |
|--------------|---------|--------|--------|
| 1. RDF /NRSW | 50000MT | 0.00/- | 0.00/- |

Terms And Conditions :-

- Delivery Period IMMEDIATELY.
- Taxes GST AS APPLICABLE
- P & F NIL.
- FREIGHT PAID BY US

For SILVERTOAN PAPERS LIMITED



Director

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Annexure R-4/39

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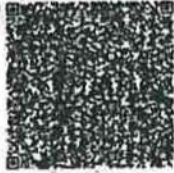
सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK33258077944875V
Certificate Issued Date : 30-Jan-2023 03:51 PM
Account Reference : NONACC (SV)/ uk1299004/ DEHRADUN/ UK-DH
Unique Doc. Reference : SUBIN-UKUK129900472320315727556V
Purchased by : NACOF INDIA LTD
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : NA
Consideration Price (Rs.) : 0
(Zero)
First Party : NACOF INDIA LTD
Second Party : NA
Stamp Duty Paid By : NACOF INDIA LTD
Stamp Duty Amount(Rs.) : 500
(Five Hundred only)



Shalini Tiwari
 Stamp Vendor
 Court Road, Dehradun

Please write or type below this line

Agreement for Co-processing of Shredded & Non Shredded RDF/Plastic waste

This Agreement is made and entered into this 03rd day of February, 2023

By and between:

First Party **M/s. NACOF India Ltd**, which is the having its facilities at Sheeshambada, Sherpur, Selaqui, Dehradun, Uttarakhand (hereinafter called as **NACOF** and referred to as first part, which expression shall, unless repugnant to the context, include its successors and permitted assigns.)

FOR NACOF

Authorized Signatory

Statutory Alert:

1. Authenticity of this Stamp Certificate should be verified at www.shreecementpu.com or using any discrepancy in the details of this Certificate and is available on the web site / Mobile App.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority



0002983669

Shalini Tiwari

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And

Shree cement Limited a Company incorporated under the provisions of Companies Act, 1956, having its registered office at **Bangur Nagar, Beawar, Distt Ajmer (Raj)** (herein called as SCL) and which expression shall, unless repugnant to the context, include its successors and permitted assigns, this agreement is for supply of Shredded and Non Shredded RDF/Plastic waste to SCL's following Cement Plants: -

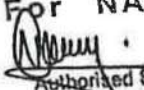
1. M/s. Shree Cement Ltd, Beawar plant-Address- Village Andheri Deori, Beawar, Distt Ajmer, Raj
2. M/s. Shree Cement Ltd, Ras plant-Address- Village Ras, Tehsil Jaitaran, , Distt Pali, Raj

NACOF and SCL are hereinafter individually referred to as a "Party", and collectively referred to as the "Parties".

WHEREAS:

- A. NACOF is engaged in operation of supply of horticulture, forestry, planting equipment's & machinery, solar energy, organic farming etc. It is involved in the business of collection, Segregation, disposal of Non-Recyclable Plastic waste in a safe disposal & environment friendly manner in consonance with laws and within the framework of State and National guidelines.
- B. SCL is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner thru co-processing in the cement kilns located at RAS unit (hereinafter referred to as the Units').
- C. The primary objective of this Agreement is to support the pious intent of the government to free India from single-use Plastic waste and conserve environment in the public interest. This initiative would be helpful in getting rid of the menace of single-use plastic which is degrading the environment and creating health hazards for the society at large.
- D. NACOF shall supply Shredded and Non Shredded RDF/Plastic waste to respective SCL units for Disposal through Co processing. Shredded and Non Shredded RDF/Plastic waste shall be free from debris, stones, construction wastes, dead animals, metals, Bio-medical waste and other banned items by CPCB for Co-processing (Specified in Annexure 1B).
- E. In turn, SCL has agreed to co-process the waste in the public, social and environmental interest and as part of its social initiative at its cement kilns located at the above said Unit. For this purpose, SCL commits itself to make requisite capital and other investments for making the sustainable use of the Shredded and Non Shredded RDF/Plastic waste and thereby contributing to the aforementioned social cause. Thus, both the Parties jointly while observing their respective commitments in public, social and environment interests enter into this agreement in consonance with laws, where NACOF promises to provide Shredded and Non Shredded RDF/Plastic waste in consonance with this agreement, and in turn SCL commits itself and promises to co-process the Shredded and Non Shredded RDF/Plastic waste at its cement kilns while committing to make requisite capital and other investments for this purpose, which shall be good and valuable consideration for each other.
- F. Any Green Benefits, subsidies and/or other benefits of any nature, if any, arising out of procurement/use of above Non Shredded RDF/Plastic waste supplied shall be claimed by SCL plants. These could be related to CDM, PAT, CO2, Bio mass use, as per applicable laws.

NOW, THEREFORE, in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this agreement, the receipt and sufficiency of which is acknowledged by the Parties, the Parties hereby agree as follows:

For NACOF

 Authorized Signatory





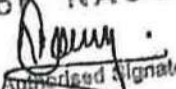


1. **Scope of Supply of Shredded and Non Shredded RDF/Plastic waste**
During the Term, the NACOF shall supply Shredded and Non Shredded RDF/Plastic waste to SCL as per the following specifications.

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| Table 1 :- Specifications and acceptable limits of Material | | | |
|---|--|-----------|--|
| S.p N. | Parameter | UOM | Acceptance limit- all plants |
| 1 | NCV (As received) | K.cal/K.g | > 2000-2500 |
| 2 | Loading & Unloading | | Loading at source is in scope of NACOF and Unloading at receiving end is in scope of SCL. |
| 3 | Quantity Availability | | Daily Generation of Shredded and Non Shredded RDF/Plastic waste is 100 MT |
| 4 | Quantity Commitment of Non Shredded RDF/Plastic waste per Month (Indicative) | MT | Quantities may increase / decrease as per availability at NACOF and utilization by SCL Plant. |
| 5 | Size | | Varied |
| 6 | Supply Prospects | Kcal/Kg | SCL may discontinue/ taking of Shredded and Non Shredded RDF/Plastic waste with prior intimation If NCV (ARB) < 2000 KCal/Kg in receipt vehicles. the Truck |
| 7 | Moisture | % | Max. Monthly Avg. Moisture < 40% |
| 8 | Chloride | % | < 2.5% |

- 1.1 NACOF shall make available the Shredded and Non Shredded RDF/Plastic waste while complying the aforementioned specifications for delivery to SCL's factory set from the NACOF factory. The NACOF shall be responsible for loading material in bags / bale / loose in to the transporting vehicle arranged by the SCL.
- 1.2 Shredded and Non Shredded RDF/Plastic waste should be free from
 1.2.1 Any of the banned items listed in the Annexure 1B attached herein.
 1.2.2 Construction and demolition waste and inert material like stones, glass, metals etc.
- 1.3 The Parties agree that the NACOF shall ensure that the specifications as per Table 1 in the Shredded and Non Shredded RDF/Plastic waste shall be maintained on monthly average basis. It is further agreed that quality of Shredded and Non Shredded RDF/Plastic waste is not within the permissible limits, then SCL shall be entitled to discontinue/Stop the supplies of Shredded and Non Shredded RDF/Plastic waste from that source, it is agreed and understood between Parties that it shall be prerogative of the SCL to decide the same.

FOR NACOF

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2. Supply and Delivery:

2.1 Quantity- NACOF, will make available 500 MT/Month Shredded and 500 MT/Month Non Shredded RDF/Plastic waste for SCL, SCL may align vehicles for Shredded and Non Shredded RDF/Plastic waste lifting from their Unit as per SCL plant requirement and quality, however SCL may intimate any change in the schedule as per their unit requirement.

2.2 Delivery

2.2.1 The delivery schedule of Shredded and Non Shredded RDF/Plastic waste shall be prepared in agreement with both parties on fortnightly/monthly basis.

2.2.2 In case of any change in the mutually agreed delivery schedule by parties, then the affected party will intimate to the other Parties and all parties will discuss and arrive at mutually agreed solution to deal the situation.

2.2.3 The Transportation of the Shredded and Non Shredded RDF/Plastic waste to the SCL's factories shall be at the cost and responsibility of the SCL. The NACOF shall ensure that the vehicle is loaded at the earliest with the quality Shredded and Non Shredded RDF/Plastic waste as per specifications under clause 1. Notwithstanding the aforesaid, the NACOF shall continue to bear 100% risk of any item that are not ordered by SCL as per the clause 1 of the agreement.

2.2.4 The dispatch documents shall be prepared by the NACOF while complying with the requirements of applicable laws including those which may be required by the Pollution Control Boards or other departments for the transportation of the Material.

2.2.5 All requisite approvals for supplying and dispatching the NACOF to the SCL by the facility or any other authority as per applicable rules shall be obtained and complied with by the NACOF. SCL shall obtain statutory registrations and approvals from concerned authorities for co-processing the Shredded and Non Shredded RDF/Plastic waste in its factories and comply with all applicable laws in this regard.

2.3 Documents to be provided by the Parties

2.3.1 NACOF shall ensure for weighing of Shredded and Non Shredded RDF/Plastic waste at its own and issue necessary challan / Dispatch documents, The SCL shall arrange for, unloading and storage of the material at its factories. The weighing of the Shredded and Non Shredded RDF/Plastic waste shall be carried out and recorded at Weigh bridge located at NACOF.

2.3.2 NACOF shall at the beginning of each month, issue to the SCL Dispatch quantity details during the term of this agreement.

2.3.3 SCL shall be responsible for unloading, Storing, Pre-Processing, and Disposal of Shredded and Non Shredded RDF/Plastic waste through Co-Processing in its kiln in the cement plants.

2.3.4 SCL shall at the beginning of each month during the Term of this agreement, issue to the NACOF upon their request, a Certificate of Co-Processing of the Non Shredded RDF/Plastic waste received for Co-Processing during the previous month in the format set out in Annexure 1A attached to this agreement.

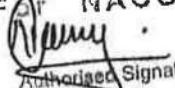
3. Commercial terms for the Co-processing of Shredded and Non Shredded RDF/Plastic waste:

Price:

3.1.1 Charges for material on Shredded and Non Shredded RDF/Plastic waste at Co processing Specifying the parameters as per Specifications mentioned in Table-I, GST shall be extra as applicable

| Sr. No. | Waste type | Cost Rs./MT |
|---------|--------------------------------|-------------|
| 1 | Shredded RDF/Plastic waste | 650 |
| 2 | Non Shredded RDF/Plastic waste | Nil |

3.1.2 Charges for Shredded RDF/Plastic waste will be paid by SCL to Nacof. Bills will be raised by Nacof to SCL on monthly basis and payment by SCL will be within 7 days

FAT NACOF

 Authorized Signatory





after receipt of the Invoices.

3.1.3 Loading of Shredded and Non Shredded RDF/Plastic waste is in the Scope of NACOF.

3.1.4 Transportations of Shredded and Non Shredded RDF/Plastic waste is in the scope of SCL.

3.1.5 Any other statutory dues shall be extra as per applicable rules.

4. Term and Validity of the Agreement

The Agreement will be valid from 03rd February -2023 to 2nd Februray -2024 (for 01 Years) or till further period, the generation of The Agreement may be amended by written consent of all the Parties to the Agreement.

5. Testing of quality Parameters

5.1 Each consignment of Shredded and Non Shredded RDF/Plastic waste shall be tested by SCL for the parameters, and Results as per SCL laboratory shall be final and finding. However in case of huge variation in results, Parties shall be entitled for joint sampling and testing at SCL's lab or any other third party lab.

5.2 Pre-shipment inspection: SCL shall be entitled to inspect the consignment prior to dispatch (including third party inspection) at site or source location of NACOF if required.

6. Point of Contact

NACOF and SCL shall nominate persons who should act as points of contacts during the term of the Agreement.

7. Force Majeure.

Neither party shall be considered in default in the performance of its obligation under the Agreement, if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, pandemic, accidents, fires, unprecedented floods, earth quake or because of promulgation of any law or regulations by the Government, unforeseen breakdowns, operational and maintenance stoppages at the Second Party's Cement Plant or on account of Acts of God.

At the time of occurrence of a force majeure condition, the affected party shall give a notice in writing with documentary proof within Ten (10) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. This agreement shall remain suspended during the period of force majeure. However, if the reason continues more than ninety (90) days, the parties hereto may mutually agree to modify the terms of the Agreement or terminate the same. On such termination, SCL/ NACOF shall be obliged to settle all dues to other party as the case may be.

8. Settlements of Disputes

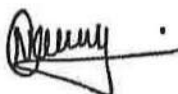
The Parties shall endeavor to settle by mutual consultation any claim, dispute, including any Dispute with respect to the existence or validity hereof, the interpretation hereof, the activities performed under the Agreement, or the breach of the Agreement.

Any Dispute which cannot be settled within Thirty (30) days of consultation as provided written notice to that effect to the other Party and such arbitration shall be conducted at place mutually decided by all parties in accordance with the provisions of the Arbitration & Conciliation Act, 1996.

The Parties agree that the award passed by the arbitration panel shall be binding upon the Parties, and that the Parties shall not be entitled to commence or maintain any action in any Court of Law in respect of any matter in Dispute arising from or in relation to the Agreement, except for the enforcement of an arbitral award or for seeking injunctive relief or in case of appeal against arbitral awards passed by an arbitration panel pursuant to this Clause.

9. Indemnity

NACOF shall defend, indemnify and save harmless SCL and their directors, employees and agents from and against any and all claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the forgoing resulting from the act or omission, breach or nonconformance by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent that such losses, expenses, claims, actions, damages or liabilities to which the Indemnified Party may be







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subject were caused by the gross negligence, fraud or willful misconduct of an Indemnified Party.

10. Non-Waiver

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

11. Relationship

It is understood that this Agreement between the parties shall be on a principle to principle basis. None of the provisions of this Agreement shall be deemed to constitute a joint venture or a partnership or even agency between the parties hereto and party shall have any authority to bind the other or will be deemed to be agent of the other party in any way.

12. Notice

Unless otherwise provided in the Agreement, any notice, report or other communications given or made under or in connection with the matters contemplated by or arising herein, shall be deemed to have been duly given or made if sent by personal delivery or by facsimile transmission confirmed by email or upon receipted delivery at the address of the relevant Party.

13. Applicability

Any Purchase Orders issued for the transaction mentioned herein in this document shall be subject to the terms herein.

14. Non-Exclusive Transaction

This Agreement is nonexclusive in nature. The parties are free to enter into mutual understanding with any of the third parties for transaction of similar nature.


15. Jurisdiction:

In the event of any dispute arising out of this agreement, Beawar court, District: Ajmer (Raj.) shall have the sole jurisdiction in the matter.

16. Termination of agreement:

Either party shall have the right to terminate the MOU by giving 60 days' written notice to the other party.

SIGNED AND DELIVERED for and on behalf of-

| | |
|--|--|
| <p>NACOF INDIA LTD</p> <p>For NACOF <i>[Signature]</i> Authorized Signatory</p> | <p>Shree Cement Limited</p> <p><i>[Signature]</i> Authorized Signatory</p>  |
| <p>Signature of Witness 1, <i>[Signature]</i></p> | <p>Signature of Witness 1 <i>[Signature]</i></p> |
| <p>Signature of Witness 2 <i>[Signature]</i></p> | <p>Signature of Witness 2 <i>[Signature]</i></p> |

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Annexure 1A

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CERTIFICATE OF CO-PROCESSING of Shredded and Non Shredded RDF/Plastic waste (To be given by SCL)

This is to certify that we have taken receipt of the ----- MT of Shredded and Non Shredded RDF/Plastic waste received from M/s. NACOF India Ltd for Co-processing in our Cement Kiln during the period from ----- to ----- . The same would be safely and completely Co processed upon receipt and thereafter will not exist.

Authorized Signatory

.....

Certificate of Co-Processing

Issued To: M/s.....

Reference Invoice No...

[Handwritten Signature]



[Handwritten Signature]

[Handwritten Mark]

List of Banned Items

The Shredded and Non Shredded RDF/Plastic waste dispatched by NACOF India Ltd shall not contain following items that are listed as banned items for Co-processing.

- Anatomical Hospital Wastes (Bio-medical waste)
- Asbestos-containing Wastes
- Bio-hazardous Wastes
- Electronic Scrap
- Entire Batteries
- Explosives
- High-concentration Cyanide Wastes
- Mineral Acids
- Radioactive Wastes
- Unsorted Municipal Garbage



F. NACOF

Authorized Signatory



Ambuja Cement

Ambuja Cements Limited
(Unit: RAURI)

Address : Village Rauri, Post Darlaghat,
Dist. Solan
RAURI, PIN : 171102,

PAN No : AAACG0569P
GSTN No. : 02AAACG0569P1ZJ

Cont. Person:

Tel. No. :
Fax No. :
E-Mail :

Vendor Code : 910038847

NATIONAL BUILDING MATERIALS FARS. PROCMT. PROCSSG. &
RETAILING COOPS OF INDIA LIMITED,
GROUND FLOOR MICH 309
SHIVAJEE PARK, NEAR TEMPO STAND KANKARBAGH
PATNA, Dist: PATNA, PIN: 800020

GSTN No: 10AAABEN0498F1ZY
PAN No : AAABN0498F
Tel No : 9835879790
FAX No :
E-Mail : nacof.dehradun@gmail.com
Contact: ABHINAV PCRWAL

Purchase Order

SAP PO No/Plant 2800958169/NE07
PO Date : 24.06.2023
PO Type : REV (Revenue)

Issuing Authority : Plant Procurement Team
Vendor's Ref/Qtn No : *Amexlux R-4/40*

Created by: RAKESH KUMAR SINHA
Please Quote the GSTN Number, PO No., Line Item No, Name of the Works/Unit and the Contact Person in all correspondences (including the Delivery Challan/Invoice)
Please provide copy of valid MSMED certificate along with the copy of invoice and other documents.

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With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items/services subject to terms and conditions stated below and printed overleaf/attached with this purchase order

| PO Item No / PR No / Dept | Item Code | Description & Specification | Delivery Date | Taxes/Duties Value | Qty | UOM | Price in INR | Total Discount | Amount in INR |
|---|--------------|--|---------------|-----------------------|---------|-----|----------------------|----------------|---------------|
| 00001/ 2702361975 / PRODUCTION | 308000000319 | AF-RDF-RDF WITH PLASTIC WASTE HSN Code:38251000 AFR;WASTE;RDF WITH PLASTIC WASTE | 31.07.2023 | Integrated GST 18% | 500.000 | TO | 2,800.00 PER 1 TO | INR 0.00 | 1,400,000.00 |

Gross Price after Disc in INR 1,400,000.00

Total in INR Fourteen Lakh Only

1,400,000.00

Header Information :

PO for 500 MTs of RDF for ACL DL
Transportation in Vendor Scope

Special Instructions :

- Supply/ transportation to ACL DL of Shredded RDF in the scope of vendor
 - Quality Parameters- MCV-2500 Kcal/kg. (Moisture 20 %, Size 90 % less than 70 mm other 10% upto 100 mm and Ash less than 35 %- Reference only)
 - Contracted Charges (Rs/MT) X Actual CV (NCV)
- Adjusted Charges = -----
Contracted CV (NCV)

Important Terms & Conditions :

Please submit Tax Invoice on supply of Material/Service with prerequisite statutory information within the stipulated time as mentioned in the relevant provisions of The Central Goods and Services Tax Act, 2017 and allied Acts and Rules made thereunder. In case the invoice is issued beyond the stipulated time as per GST Act, then the Company will not be liable to reimburse any such taxes and duties paid under GST Act. Further, the Supplier of Goods/ Services indemnifies the Company from and against any loss/extra cost incurred by the Company on account of default by the Supplier or any of its third party in any

[Signature]

Ambuja Cement

Ambuja Cements Limited
(Unit: RAURI)

Address : Village Rauri- Post Darlaghat,
Dist. Solan
RAURI , PIN :171102,
Himachal Pradesh , India

Vendor Code : 910038847
NATIONAL BUILDING SUPPLIES, PROCMT. PROCSSG. &
RETAILING COOPS OF INDIA LIMITED,
GROUND FLOOR HIGH 309,
SHIVAJEE PARK, NEAR TEMPO STAND KANKARBAGH
PATNA, Dist: PATNA, PIN: 800020
Bihar, India

Purchase Order

SAP PO No/Plant 2800958169/NE07
PO Date : 24.06.2023
PO Type : REV (Revenue)
Issuing Authority : Plant Procurement Team
Vendor's Ref/Qtn No :

statutory compliance of the GST Act.

Please quote the purchase order number & PO Line Item No in all your challan, bills & correspondence with us.
Please provide copy of valid MSMED certificate along with the copy of invoice and other documents.

Data protection clause :

Any Confidential Information by us/Information shared with Ambuja Cements Limited by you shall always be governed by the Privacy Policy of Ambuja Cements Limited as available on our website [amended from time to time. please visit the website for regular updates] and Ambuja Cements Limited shall have the right to its usage in a manner specifically provided under the Privacy Policy and as consented by you as a part of this Agreement/Contract.

Code of Business Conduct for Suppliers - Our Expectations of Suppliers :

Our Company is committed to meeting high social, environmental, and CH&S standards and we expect our Suppliers to do likewise. We prefer to work with the suppliers who integrate environmental and social considerations into their procurement process and have similar sustainable procurement guidelines for their own downstream suppliers (at tier 1, tier 2, ... etc level). Suppliers must comply with local and national laws and regulations. Furthermore, we expect Suppliers to adhere to the following standards (Standards are based on the United Nations Global Compact principles).

Health & Safety and Security

Health and Safety

Suppliers shall provide a safe and healthy work place for their employees and contractors. Suppliers must be compliant with local and national laws and regulations on occupational Health and Safety (H&S), and have the required permits, licenses and permissions granted by local and national authorities. Suppliers must have documented health and safety policies and/or procedures in place together with appropriate safety infrastructure and equipment. Suppliers identified as being moderate to high risk for H&S shall take action and bring proof of continuous improvement towards a recognized H&S management system in place. When on our sites, Suppliers must comply fully with our applicable policies and directives.

Security

Suppliers shall ensure that all necessary security arrangements are in place to protect their employees, contractors performing work at their sites, as well as their assets, especially in areas of conflict. In particular, suppliers are expected to have an actionable crisis management policy in place to be able to respond to emergencies timely and efficiently.

Working Conditions

Suppliers shall uphold fair and decent working conditions. Workers shall be paid at least the local industry rate or minimum wage stipulated by national law, whichever is higher, and benefit from social security schemes according to national legal standards. Should there be no legal minimum wage in the country of operation, fair and decent conditions imply suppliers shall pay their workers considering the general level of wages in the country, the cost of living, social security benefits and the relative living standards.

Freedom of Association and Non-retaliation

Suppliers shall not interfere with worker's freedom of association. Employee representatives shall not be subject to discrimination or termination of contract.

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Ambuja Cement**Ambuja Cements Limited**

(Unit: RAURI)

Address : Village Rauri- Post Darlaghat,
Dist. Solan
RAURI , PIN :171102,
Himachal Pradesh , India

Vendor Code : 910038847

NATIONAL FEDERATION OF FARS. PROCMT. PROCSSG. &
RETAILING COOPS OF INDIA LIMITED,
GROUND FLOOR MIGH 309
SHIVAJEE PARK, NEAR TEMPO STAND KANKARBAGH
PATNA Dist: PATNA, PIN:800020
Bihar, India

Purchase Order

SAP PO No/Plant 2800958169/NE07

PO Date : 24.08.2023

PO Type : REV(Revenue)

Issuing Authority : Plant Procurement Team

Vendor's Ref/Qtn No :

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in retaliation for exercising employee rights, submitting grievances, participating in union activities, or reporting suspected legal violations.

Forced Labor

Suppliers shall not use work that is performed involuntarily under threat of penalty, including forced overtime, human trafficking, debt bondage, forced prison labor, slavery or servitude. Suppliers shall not withhold migrants# workers# identification documents.

Child Labor

Suppliers shall not employ children at an age where education is still compulsory. Children under the age of 18 or below the legal minimum age, shall not be employed.

Non-discrimination

Employment-related decisions shall be based on relevant and objective criteria. Suppliers shall make no distinctions on grounds including, but not limited to: age, disability, gender, sexual orientation, political or other opinion, ethnic or social origin or religion. Employment-related decisions include, but are not limited to: hiring, promotion, lay-off and relocation of workers, training and skills development, health and safety, any policy related to working conditions like working hours and remuneration.

Environmental Regulatory Compliance

Suppliers shall respect and comply with environmental regulatory requirements on all levels (local, national and international). In all their activities, they shall be covered by required environmental permits and licenses, and support a precautionary approach to environmental challenges.

Management of Environmental Impacts

Suppliers shall systematically manage their environmental impacts with respect, but not limited to: energy, water, waste, chemicals, air pollution and biodiversity and set objectives and targets to reduce such impacts. Suppliers identified as having a high environmental impact shall take action and demonstrate proof of continuous improvement towards having a recognized Environmental Management System in place.

Bribery and Corruption

Suppliers shall comply with all applicable anti-corruption laws and regulations and, to this effect, have a zero tolerance policy towards any form of bribery, corruption, extortion and embezzlement. In particular, Suppliers shall not pay bribes or make any other inducement (including kickbacks, facilitation payments, excessive gifts and hospitality, grants or donations) in relation to their business dealings with customers and public officials. Suppliers are expected to perform all business dealings transparently and these dealings shall be accurately reflected on their business books and records. Suppliers shall not hire third parties do something they are not allowed to do themselves, like paying bribes.

Competition Laws

Suppliers shall comply with all applicable competition laws in the performance of their contract with our Company and, to this effect, have a zero tolerance policy towards any form of violation of such rules. Suppliers shall not, in particular, attempt to introduce in their contractual agreements with our Company, any conditions that would be in breach of competition laws. Suppliers are also expected to take all necessary precautions in order to avoid the disclosure of any commercially sensitive information about their supply relationship with our Company to third parties and vice versa.

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Ambuja Cement

Ambuja Cements Limited

(Unit: RAURI)

Address : Village Rauri- Post Darlaghat,
Dist. Solan
RAURI , PIN :171102,
Himachal Pradesh , India

Vendor Code : 910038847

NATIONAL BOARD OF APPEALS. PROCMT. PROCSSG. &
RETAILING COOPS OF INDIA LIMITED,
GROUND FLOOR MICH 309
SHIVAJEE PARK, NEAR TEMPO STAND KANKARBAGH
PATNA, Dist: PATNA, PIN:800020
Bihar, India

Purchase Order

SAP PO No/Plant 2800958169/NE07

PO Date : 24.08.2023

PO Type : REV(Revenue)

Issuing Authority : Plant Procurement Team

Vendor's Ref/Qty No :

Delivery At:

Ambuja Cements Limited, Unit : (Unit: RAURI),
Village Rauri- Post Darlaghat, Dist. Solan,
RAURI, PIN:171102,
Himachal Pradesh, India

Incoterms: FOR ACL DARLAGHAT_RAURI**Invoice Instructions :**

Invoice to be prepared in triplicate in the name of
Ambuja Cements Limited-Unit (Unit: RAURI)

Address :

Village Rauri- Post Darlaghat, Dist. Solan,
RAURI, PIN:171102,
Himachal Pradesh, India

The original Invoice along with copies should be sent
to Mail room /Admin incharge as per address mentioned
above. For any further information in invoice
processing, please write to email -
ptphelpdesk@adani.com or call to tollfree no.
18001037143.

Payment Terms:

ZN55 : 100 % payment within 30 days

As per Vendor Master Payment Terms

Payment Mode:

RTGS/NEFT

790

Ethical View Reporting Directive:

In order to further improve upon our impeccable Corporate Governance record, ACL Board has instituted a Ethical View Reporting Policy. In case you come across any unethical behavior of our employees, kindly contact us at: Email - acl@ethicalview.com or Toll free helpline - 1800 209 1005 or Fax - +91 (22) 6645 9796 or Post Box No. 25, HO Pune - 411001. or directly to the chairman of the ACL Committee at the Company's Corporate Office filing an online report at: <https://integrity.lafargeholcim.com>. Information so received will be kept strictly confidential

Anti Bribery Corruption Directive:

Ambuja Cements Limited (ACL) desires to engage in a business relationship with suppliers and / or, your sub-contractors / agents that are committed to Sustainable Development. ACL follows a Code of Conduct that demands the highest standards of moral and ethical behaviour in its business dealings. Our intent is to partner with suppliers and / or, your sub-contractors / agents, who have not only set for themselves high standards in sustainability, but have specifically targeted avoidance of bribery and corruption by following an Ethical Code of conduct.

Bribery and Corruption:

Suppliers and / or, your sub-contractors/agents shall conduct their business ethically and shall NOT subscribe to bribery or corruption in any form. They shall not either directly or indirectly, or request, agree to receive or accept any undue pecuniary or other advantage for the purpose of obtaining, retaining, directing or securing any commercial, contractual, regulatory or personal advantage. It includes any financial or other advantage given or requested for the improper performance of a business activity.

For Ambuja Cements Limited

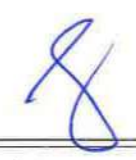
Unit (Unit: RAURI)

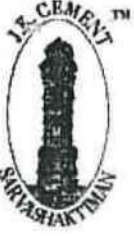


Authorized Signatory

(Amit Goyal-HEAD - GEO CLEAN)

This is a electronically signed document and does not require any
physical signature





1750

Annexure R-4/41



JKcement

JK SUPER
STRONG

BUILD SAFE

PURCHASE ORDER

| | | |
|---|--|---|
| Vendor Details Code : 1125690 NATIONAL FEDERATION OF FARMERS PROCUREMENT PROCESSING AND RETAILING COOPERATIVES HIG-06 ,AMER COMPLEX MP NAGAR ZONE-II BHOPAL, BHOPAL-462012 Madhya Pradesh Mob.: 7387170970 Email id : nacof.dehradun@gmail.com GST No: 23AAABN0498F1ZR | Bill To address J.K. CEMENT WORKS Kailash Nagar, Nimbahera-312617, Distt. : Chittorgrah (Raj.) Tel. No. : 01477-220205 (Direct), 220087 (PBX) GST No 08AABCJ0355R1Z7 PAN No.: AABCJ0355R | PO NO: 4100231337 PO Date: 19.08.2023 Quotation Reference: Ver. No.: 0 Our Reference: JK-NIMBAHERA |
|---|--|---|

With reference to your quotation and subsequent negotiations, we are pleased to place this Purchase Order on you for the supply of following items subject to terms and conditions stated below and printed overleaf/attached with this document

| S No. | Item Code & PR NO. | Item Description | Unit | Quantity | Rate Per Unit (INR) | Amount (INR) |
|--------------------------|----------------------|---|------|----------|---------------------|--------------|
| 0001 | 351438 1000288684 | RDF-NON EPR (SHREDDED) RDF-NON EPR Tax Code : GC GST: IN: CGST(9%) SGST(2%) Delivery Date :31.03.2024 | TO | 100 | 2300.00 | 230000.00 |
| | | | | | Gross Value: | 230000.00 |
| | | | | | Discount : | 0.00 |
| | | | | | Total Amount: | 230000.00 |
| | | | | | CGST | 20700 |
| | | | | | SGST | 20700 |
| | | | | | Total PO value: | 271400.00 |
| Total (in Words): | | Two Lakh Seventy One Thousand Four Hundred Rupees Only | | | | |

Header Text:

Party will supply shredded material (RDF)Non-EPR to JK Cement Works Nimbahera Unit.

Quality parameters will be:

CV,,Approx. 2500 to 3000 Kcal

Moisture,,Approx. 35 %

Ash,,Approx. 25 %

Material must be free from inert and foreign particles. Big size material will not be accepted.

Party will supply and transport shredded material from Dehradun, Uttrakhand site.

Transportation and Loading is in NACOF Dehradun Scope. Unloading in JK Cement scope at Mangrol unit.

Terms of Payment: 07 days credit from Dt of receipt material/services

Inco Terms: FOR site

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA

Phone : +91-512-2371478 to 81 **Fax :** +91-512-2399854 **E-mail:** admin@jkcement.com

Page : 1 of 2



J.K. Cement Works, Nimbahera
 J.K. Cement Works, Mangrol
 J.K. Cement Works, Gotan
 J.K. Cement Works, Jharli

J.K. Power, Baramania
 J.K. Cement Works, Muddapur
 J.K. White Cement Works, Gotan
 J.K. White, Katni



1751

 JKcement

792 757
 JK SUPER
STRONG
BUILD SAFE

Vendor Code: 1125690 - NATIONAL FEDERATION OF FARMERS PROCUREMENT PROCESSING AND

PO NO: 4100231337

For J.K. CEMENT WORKS



JAY KUMAR
Commercial Head-Shared Services



This is an electronically signed document and does not require any physical signature.

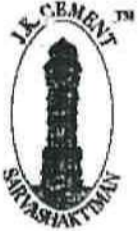
Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
Phone : +91-512-2371478 to 81 **Fax :** +91-512-2399854 **E-mail:** admin@jkcement.com

Page : 2 of 2



J.K. Cement Works, Nimbahera
J.K. Cement Works, Mangrol
J.K. Cement Works, Gotan
J.K. Cement Works, Jharli

J.K. Power, Bamania
J.K. Cement Works, Muddapur
J.K. White Cement Works, Gotan
J.K. White, Katni



IMPORTANT TERMS & CONDITIONS

Vendor Code: 1125690 - NATIONAL FEDERATION OF FARMERS

PO NO. - 4100231337

1. Please send us your order acceptance by return E-mail/post.
2. Invoice should be send on postal address at Purchase department, Nimbahera (Raj.)
3. Please provide details like Invoice No., Date, Bill Amount, Name of commodity, GST No. MSME certificate.
4. Our bankers are Allahabad bank, Kailash Nagar, Nimbahera.
5. Please provide RTGS bank details for payment.
6. All outstation goods to be despatched as per instructions given in the order. In case goods are wrongly booked supplier shall be liable for payment of extra expenses.
7. All order are subject to execution within the period specified in the order falling which the suppliers shall be held liable for damages and losses on account of delays in deliveries or non-deliveries of the goods and goods will be purchased on their account from alternative sources.
8. No variation in quantity or quality of the goods indented or in the mode of despatch or in the period of execution or in rates of the goods will be accepted unless confirmed by us before supply in made.
9. All Material supplied in execution of this order shall be subject to our inspection and our approval of the same. In case of rejection of any material, the same shall be removed by the supplier at his own expenses both ways. In case of his failure to do so within reasonable time we shall be at liberty to return the same to him at his own expenses. All rejected, short and broken material shall be replaced by the supplier at his own expenses.
10. Any dispute relating to this order shall be jurisdiction of Kanpur Court only.
11. We shall not bear any bank charges for document routed through Bank/PBG/SBG/LV.
12. It is always our moto to give preference to the products manufactured by Environmentally Pollution free unit and meeting quality assurance parameters.
13. Test certificate, material certificate, warranty certificate M.S.D.S., where applicable, must be provide along with material.
14. Warranty/Guarantee shall be as per order terms, else against manufacturing defect for 12 months from date of commissioning & 18 month from date of despatch will be applicable for all item.
15. LD CLAUSE: Liquidity damages will be applicable in case of late delivery @ 0.5% per week, maximum 5% of undelivered PO value.
16. GST CLAUSE: Goods and Service tax (GST), extra as applicable at the time of billing / invoicing. Supplier shall be responsible for providing proper GST invoicing in a manner as prescribed by the government for purchaser to avail 100% credit against GST payment. In case purchaser was not able to avail the credit due to the reason attributable to the supplier then the 100% GST paid by purchaser will be recovered from the supplier dues.
17. Force majeure: Neither party shall be liable for non-performance either in full or part of this contract due to the reasons unforeseen and beyond its reasonable control such as strikes, lockouts, lockdown, acts of God etc. in your / our Works' premises. The foregoing shall not however be considered a waiver of either party's obligations under this contract and as soon as the occurrence shall cease, the affected thereby shall promptly fulfil its previously unfulfilled obligations under this contract. However, both the parties shall share information of any such developments in writing.
18. Safety Clause -As per our company standard, safety policies and safety annexure.
19. Bribery and Corruption Clause:
Suppliers, Contractors and Business Associates shall comply with all applicable anti-corruption laws and regulations. JK Cement Ltd, to this effect, have a zero tolerance policy towards any form of bribery, corruption, extortion and embezzlement. In particular, Suppliers, Contractors and Business Associates shall not pay bribes or make any other inducement (including kickbacks, facilitation payments, excessive gifts and hospitality, grants or donations) in relation to their business dealings. Suppliers, Contractors and Business Associates are expected to perform all business dealings transparently and these dealings shall be accurately reflected on their business books and records. Suppliers, Contractors and Business Associates shall not hire third parties or do something they are not allowed to do themselves, like paying bribes. Suppliers, Contractors and Business Associates

JAY KUMAR
Commercial Head-Shared Services

This is an electronically signed document and does not require any physical signature.

Corporate & Registered Office : Kamla Tower, Kanpur-208001, (U. P.) INDIA
Phone : +91-512-2371478 to 81 Fax : +91-512-2399854 E-mail: admin@jkcement.com



J.K. Cement Works, Nimbahera
J.K. Cement Works, Mangrol
J.K. Cement Works, Gotan
J.K. Cement Works, Jhari

J.K. Power, Bamania
J.K. Cement Works, Muddapur
J.K. White Cement Works, Gotan
J.K. White, Katni

1753

Annexure R-4/42
794**INDIAN AGRO ORGANICS**

Address : 23/249 JEONI MANDI , AGRA-282004

Email : indianagroorganics@gmail.com

Tel : 91-0562-2520611

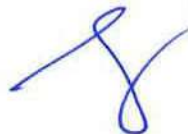
PURCHASE ORDER

| | | | | |
|---|---|---|--------------------|--------------------|
| PO No : 005/IAO/2023-24 | | Dated : 26 th JULY , 2023 | | |
| TO | | FROM | | |
| M/s NACOF India Ltd. Address : DEHRADUN | | M/s INDIAN AGRO ORANICS Address : 23/249 Jeoni Mandi AGRA-282004 | | |
| GSTIN : 10AAABN0498F1ZY Tel : 91-0522-4236980 Mob : 7903775650 | | GSTIN : 09AJIPK1479J1ZS Tel : 91-0562-4348776 Mob : 9837903741 | | |
| We are pleased to issue a Purchase Order for "M/s NATIONAL FEDERATION OF FARMERS' & PROCUREMENT , PROCESSING & RETAILING COOPERATIVE OF INDIA LTD" (NACOF) as per below specifications. | | | | |
| DESCRIPTION COMPOST (4 mm) | HSN Code | Qty (MT) | Rate | Amount |
| | 3101 | 10000 | Rs.200/- Per MT | Rs. 20,00,000/- |
| 1. The material should be free from C & D , R.D.F & adhering City Compost Specifications. | Taxable Amount | | | Rs. 20,00,000/- |
| | CGST @ | | | EXEMPTED |
| TERMS OF BUSINESS 1. The material will be lifted as per our lifting schedule. 2. Initially, we are remitting Rs 15,000/- as advance to cover the cost of 25 MT (Approx) and the balance amount Rs. 41,000/- will be remitted on receipt of material and approval at our site . 3. The empty bags will be supplied by us for filling 50Kg Net weight which includes packing, loading & stacking if required . | SGST @ | | | EXEMPTED |
| | In Words : Rupees Tewnty lakhs Only. | | | GRAND TOTAL |
| ** The Invoice needs to be raised in name of "INDIAN AGRO ORGANICS" . | | | | |

Accepted by ,

M/s NACOF

Auth. Signatory



70
795

Date From: 01-Oct-2024 To: 27-Oct-2024; Material: COMPOST SALE; Customer: GURU PRASAD;
Printed On: 28/10/2024 02:14PM


Page 1 of 1 :: Total Records: 10


| S.No | Vehicle No | Gross w | Tare w | Net w | Gross Date | Tare Date | G Time | T Time | Party | Material |
|--------|--------------|---------|--------|-------|------------|------------|--------|--------|-------------|--------------|
| 186170 | UK07 CB 9047 | 2380 | 1150 | 1230 | 08/10/2024 | 08/10/2024 | 12:31 | 12:13 | GURU PRASAD | COMPOST SALE |
| 186192 | UK07 CB 9047 | 2580 | 1130 | 1450 | 08/10/2024 | 08/10/2024 | 16:20 | 16:07 | GURU PRASAD | COMPOST SALE |
| 186625 | UK07 CB 9047 | 2150 | 1150 | 1000 | 14/10/2024 | 14/10/2024 | 13:17 | 12:59 | GURU PRASAD | COMPOST SALE |
| 186703 | UK07 CB 9047 | 2260 | 1170 | 1090 | 15/10/2024 | 15/10/2024 | 14:28 | 13:23 | GURU PRASAD | COMPOST SALE |
| 186843 | UK07 CB 9047 | 2410 | 1300 | 1110 | 17/10/2024 | 17/10/2024 | 16:31 | 16:02 | GURU PRASAD | COMPOST SALE |
| 186918 | UK07 CB 9047 | 2170 | 1140 | 1030 | 18/10/2024 | 18/10/2024 | 17:15 | 16:57 | GURU PRASAD | COMPOST SALE |
| 187031 | UK07 CB 9047 | 2510 | 1140 | 1370 | 20/10/2024 | 20/10/2024 | 11:55 | 11:42 | GURU PRASAD | COMPOST SALE |
| 187335 | UK07 CB 9047 | 2520 | 1140 | 1380 | 24/10/2024 | 24/10/2024 | 11:26 | 11:13 | GURU PRASAD | COMPOST SALE |
| 187346 | UK07 CB 9047 | 2530 | 1150 | 1380 | 24/10/2024 | 24/10/2024 | 13:44 | 13:32 | GURU PRASAD | COMPOST SALE |
| 187355 | UK07 CB 9047 | 2530 | 1160 | 1370 | 24/10/2024 | 24/10/2024 | 16:04 | 15:42 | GURU PRASAD | COMPOST SALE |
| Total | | 24040 | 11630 | 12410 | | | | | | |

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1755

796

 भारत सरकार
GOVERNMENT OF INDIA

 आ धार

Issue Date: 17/06/2016



गुरु प्रसाद
Guru Prasad
जन्म तिथि / DOB: 10/03/1962
पुरुष / MALE
Mobile No.: 9412304276

8681 0978 2613

मेरा आधार, मेरी पहचान

 भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

 AADHAAR

पता:
आत्मज: फूल चंद, पेट्रोलियम रोड, पौंधा, देहरादून,
देहरादून,
उत्तराखण्ड - 248007

Address:
S/O: Phool Chand, Petroliam Road,
Poundha, Dehradun, Dehradun,
Uttarakhand - 248007 ad Date:

8681 0978 2613





 1947 |  help@uidai.gov.in |  www.uidai.gov.in



1756

NACOF INDIA LTD.

Date From: 01-Sep-2023 To: 31-Dec-2023; Material: COMPOST SALE; Customer: SANDEEP KUMAR;
Printed on: 28/10/2024 02:24PM

Page 1 of 1 :: Total Records: 2

| S.No | Vehicle No | Gross w | Tare w | Net w | Gross Date | Tare Date | G Time | T Time | Party | Material |
|--------|--------------|---------|--------|-------|------------|------------|--------|--------|---------------|--------------|
| 164910 | UK16 CA 2641 | 10920 | 5540 | 5380 | 29/12/2023 | 29/12/2023 | 13:58 | 13:32 | SANDEEP KUMAR | COMPOST SALE |
| 164911 | UK16 CA 2761 | 12090 | 5620 | 6470 | 29/12/2023 | 29/12/2023 | 14:02 | 13:34 | SANDEEP KUMAR | COMPOST SALE |
| Total | | 23010 | 11160 | 11850 | | | | | | |

797

Annexure R-4/44

1757

798

 भारत सरकार
Government of India



संदीप कुमार
Sandip Kumar
जन्म तिथि / DOB : 22/10/1984
पुरुष / Male



6963 9552 1649

मेरा आधार, मेरी पहचान

 Unique Identification Authority of India


पता
आत्मज: ब्रह्म सिंह, 303, सेलाकुई
अंशिक, देहरादून सेलाकुई, सेलाकुई,
देहरादून, उत्तराखंड, 248197

Address:
S/O: Braham Singh, 303, Setaqui
anshik, Dehradun, Selakui,
Uttarakhand, 248197

6963 9552 1649

help@uidai.gov.in www.uidai.gov.in



NACOF INDIA LTD.

1758

Annexure R-4/45

799

Date From: 01-Oct-2024 To: 28-Oct-2024; Material: COMPOST SALE; Customer: SANTOSH;
Printed On: 28/10/2024 02:25PM

Page 1 of 1 :: Total Records: 1

| S.No | Vehicle No | Gross w | Tare w | Net w | Gross Date | Tare Date | G Time | T Time | Party | Material |
|--------|--------------|---------|--------|-------|------------|------------|--------|--------|---------|--------------|
| 187345 | UK16 CA 3249 | 3140 | 1100 | 2040 | 24/10/2024 | 24/10/2024 | 13:21 | 13:09 | SANTOSH | COMPOST SALE |
| Total | | 3140 | 1100 | 2040 | | | | | | |

800

भारत सरकार
Ministry of Social Justice and Empowerment

नाम: Santosh Prasad Sati
जन्म तिथि/DOB: 09/10/1974
लिंग/ GENDER: MALE

5467 8320 8487
VID : 9112 0542 7602 1943

मेरा आधार, मेरी पहचान

भारतीय विधिक सहायता आयोग
National Legal Services Authority of India

पता:
राज्य: उत्तरांचल, जिला: मुरादाबाद, पोस्ट: मुरादाबाद, पिनकोड: 248007

Address:
C/O: Total Care, Sakinagar post, Muradabad,
Biharwala, Dehradun,
Uttarakhand - 248007

5467 8320 8487
VID : 9112 0542 7602 1943

1800 121 2345 | help@nlswa.gov.in | www.nlswa.gov.in

8

Annexure R-4/46 801



कार्यालय नगर निगम, देहरादून।



(फोन- 0135-2714074; फैक्स- 0135-2651060; ई-मेल-(nagarnigam,ddn@gmail.com)

Letter No. 715 (H)

Notice

Date.. 31/07/2024

To
Project Manager
M/S Green Clean Waste Management Pvt. Ltd
(SPV M/S NACOF)
Processing Plant Sheeshambada
Dehradun, Uttarakhand

Subject: Regarding project "For Operation and Maintenance of Existing Waste Processing Plant along with Operation and Maintenance of Sanitary Landfill Facility at Sheeshambada, Dehradun.
(Regarding disposal of RDF/Compost/Recyclables from processing plant premises)

Reference Letter.

1. Your Letter No NACOF /DD/23-24/040 Dated 15/09/2023
2. NND Letter No. 1556(H) dated 19/10/2023
3. NND Letter No 1555(H) dated 19/10/2023
4. NND/Letter No. 1937(H) dated 18/01/2024
5. Your Letter No GCWMP/23-23/14/dated 1/2/2024
6. NND Letter No. 4097(H) dated 01/04/2024
7. NND Letter No. 240(H) dated 22/05/2024

Nagar Nigam Dehradun signed concession agreement with you/Service Provider M/S NACOF on 19 December 2022.

The Clauses of concession agreement with respect to disposal of RDF ect. are reproduced under "Clause 8 (d) of the agreement, which states that "The Service provider shall ensure that all processed products are removed from the waste processing facility within 180 days by way of sales." or other arrangements at its own cost or need to take prior approval depending upon the situation arises". Clause 10 (5) of the agreement "The Service provider shall make a suitable arrangement to store such excess quantity at alternate location at its own cost as per clause 10 (5) of the agreement".

This is pertinent to mention here that since the start of plant operations (26/11/2022) by you, there is production of RDF 103662.99 T and Compost 5046.09T till 14th July, 2024. But during this period only nominal quantity of RDF 9810.53 T & Compost 4004.89T is disposed/sold and thus rest of the RDF 93852.46T and compost 1041.20T is still lying in the plant premises. Which has been not removed RDF & Compost till dated.

In this regard you have been informed multiple times Independent Project Engineer. (IPE) informed to you verbally, Monthly report, inspection report to remove RDF and compost and also in multiple meeting held at NND, you have been directed to remove this RDF & Compost as per agreement clause 8 (d). RDF lying in plant premises is causing degradation of the surrounding physical environment.

Kindly clarify why action (Article 11: Termination for default) should not be taken for non-compliance / violation of the agreement and why should penalty be not imposed for the same.

In view of the above, kindly clarify that violations of terms of concession agreement is being done by you and what is your further strategy to dispose off RDF etc in time bound manner.

Chief Municipal Health officer
Nagar Nigam Dehradun

Copy To

1. Municipal Commissioner, Nagar Nigam Dehradun
2. Independent Project Engineer, JBB Technocrat, Faridabad, Haryana

Chief Municipal Health officer
Nagar Nigam Dehradun

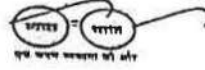
1762

Annexure R-4/47

803



कार्यालय नगर निगम, देहरादून।



(फ़ोन- 0135-2714074;फैक्स- 0135-2651060; ई-मेल-(nagarnigam.ddn@gmail.com)

Letter No ...1166 (4)

Date...9.../.../2024

To
M/S Green Clean Waste Management Pvt. Ltd
(SPV M/S NACOF)
Processing Plant Sheeshambada
Dehradun, Uttrakhand

Subject: Regarding project "For Operation and Maintenance of Existing Waste Processing Plant along with Operation and Maintenance of Sanitary Landfill Facility at Sheeshambada, Dehradun.
(Regarding disposal of RDF/Compost/Recyclables from processing plant premises)

Reference letter.

1. Order passed by Hon'ble NGT in the dated 8-08-2024 in O.A. No.477/2022

Refer above letters & NGT order dated 08-08-2024 on the above cited subject.
Nagar Nigam Dehradun signed concession agreement with you/Service Provider M/S Green Clean Waste Management Pvt. Ltd SPV (M/S NACOF) on 19 December 2022.

Your Company has processed and produced RDF 120040.78MT & Compost 6661.61MT till 30 September, 2024 out of which only nominal quantity of RDF 11949.22 MT & Compost 5082.35 MT is disposed/sold and thus rest of the RDF 108091.55 MT and compost 1579.26 MT is still lying in the plant premises which has not been removed till date. In this regard you have been informed multiple times by independent project engineer (IPE) verbally, inspection report & monthly report to remove RDF & Compost and also in multiple meetings held at Nagar Nigam Dehradun office & jointly inspection report by NND officers & IPE, You have been directed to remove this RDF & Compost as per agreement classed 8(d)&Clause 10(5) but the same has not been removed/ disposed off yet.

As Nagar Nigam Commissioner has to file an affidavit before the Hon'ble NGT regarding the disposal of entire processed waste. You are advised to submit an affidavit/undertaking by a senior functionary of M/s Green Clean waste management Pvt. Ltd (SPV M/s NACOF) within 7 days giving the time line of removal of entire RDF & compost and also to ensure that waste received in plant is treated on daily basis.

Enclosed: NGT Order Copy, dated 8-08-2024

Dy. Municipal Commissioner
Nagar Nigam Dehradun

Copy To

1. Municipal Commissioner, Nagar Nigam Dehradun
2. Independent Project Engineer, JBB Technocrat, Faridabad, Haryana

Dy. Municipal Commissioner
Nagar Nigam Dehradun

**OPERATION AND MAINTENANCE OF EXISTING WASTE PROCESSING PLANT ALONG WITH OPERATION AND MAINTENANCE OF
SANITARY LANDFILL FACILITY OF FRESH WASTE PROCESSING AT SHEESHAMBADA, DEHRADUN**

Total Disposal of RDF & Compost (Sale / Free Sample)

| S.No. | Month | UNIT | Total MSW Received | Total RDF Production | Total RDF Sale /Free Sample | Total Compost Production | Total Compost Sale /Free Sample | Recycling Material |
|-------|-------------------|------------|-----------------------|-------------------------|-----------------------------------|-----------------------------|--|-----------------------|
| | | | A | B | C | D | E | F |
| 1 | 26 Nov to Dec -22 | TON | 13579.61 | 5153.66 | 54.24 | 370.33 | 22.6 | 0 |
| 2 | Jan-23 | TON | 11382.78 | 4202.66 | 24.01 | 416.42 | 11.06 | 0 |
| 3 | Feb-23 | TON | 11760.97 | 5394.42 | 51.92 | 340.01 | 84.13 | 0 |
| 4 | Mar-23 | TON | 12547.26 | 5411.52 | 1442.16 | 133.51 | 62.84 | 0 |
| 5 | Apr-23 | TON | 12271.12 | 5191.74 | 0.00 | 187.88 | 9.17 | 1.75 |
| 6 | May-23 | TON | 13419.20 | 5866.41 | 225.31 | 228.35 | 82.14 | 0.53 |
| 7 | Jun-23 | TON | 13156.74 | 6026.79 | 492.87 | 195.59 | 17.81 | 0 |
| 8 | Jul-23 | TON | 14807.40 | 6609.23 | 292.05 | 273.16 | 630.78 | 3.21 |
| 9 | Aug-23 | TON | 14112.07 | 6076.31 | 476.62 | 182.56 | 536.26 | 2.3 |
| 10 | Sep-23 | TON | 14113.79 | 5978.24 | 669.69 | 147.38 | 638.6 | 5.52 |
| 11 | Oct-23 | TON | 12908.29 | 5158.26 | 636.28 | 159.81 | 127.5 | 4.65 |
| 12 | Nov-23 | TON | 13004.98 | 4846.77 | 753.81 | 117.51 | 9.44 | 4.21 |
| 13 | Dec-23 | TON | 12220.46 | 5364.42 | 229.85 | 167.26 | 26.4 | 4.74 |
| 14 | Jan-24 | TON | 11196.87 | 4812.61 | 644.60 | 132.88 | 61.07 | 8.45 |
| 15 | Feb-24 | TON | 11631.44 | 5159.08 | 753.38 | 353.54 | 208.26 | 64.23 |
| 16 | Mar-24 | TON | 10830.16 | 4976.44 | 763.18 | 383.23 | 171.33 | 115.98 |
| 17 | Apr-24 | TON | 13167.59 | 5306 | 464.73 | 408.24 | 152.76 | 125.42 |
| 18 | May-24 | TON | 13223.23 | 4473.13 | 426.41 | 376.32 | 761.02 | 47.12 |
| 19 | Jun-24 | TON | 13637.16 | 4870.08 | 950.266 | 249.49 | 240.13 | 26.66 |
| 20 | Jul-24 | TON | 15855.32 | 7160.58 | 722.42 | 555.26 | 225.47 | 5.81 |
| 21 | Aug-24 | TON | 14382.85 | 6001.79 | 1065.22 | 547.62 | 409.99 | 28.34 |
| 22 | Sep-24 | TON | 13137.67 | 6000.64 | 810.21 | 735.26 | 593.59 | 5.97 |
| 23 | Oct-24 | TON | 11863.50 | 5045.28 | 2138.91 | 666.63 | 417.85 | 1.77 |
| | Total | TON | 298210.46 | 125086.06 | 14088.136 | 7328.24 | 5500.2 | 456.66 |

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Annexure R-4/49 805

CIN: U3S221BR2023PTC064858

GSTIN: 10AAKCG6842KIZI

GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED

BRANCH OFFICE: SHEESHAMBADA WASTE MANAGEMENT PLANT, SHEESHAMBADA, SELAQUI, DEHRADUN-248197, UK

E-MAIL: nacof.dehradun@gmail.com, Mob:- 8126324345

Ref. No.: GCWMPL/24-25/030

Date: 19 /10/2024

To
The Dy. Municipal Commissioner
Nigar Nigam Dehradun
Dehradun, Uttarakhand -248001

Subject: Regarding project "for operation and maintenance of existing waste processing plant along with operation and maintenance Sanitary Landfill Facility at Sheeshambada, Dehradun.

(Regarding disposal of Compost/RDF/Recyclables From Processing Plant Premises)

Reference:

- | | |
|---------------------------------------|--|
| 1. Letter No. 1166 (H), | Date:- 09.10.2024 |
| 2. GCWMPL/24 25/029, Dated 14.10.2024 | (Revise Submission of this Reference letter) |

Dear Sir,

With reference to the above-mentioned subject, we have been issued a notice by you regarding Non disposal of RDF/Compost/ Recyclables from Processing Plant Premises.

Sir, in the given context our humble submission is that we have been informing you in writing and orally from time to time about the problem arising after the 'handing over of the plant dated 26.11.2022' and 'date of Agreement dated 19.12.2022'. In this regard we have humbly submitted our letter with the appropriate reasons. (Letter Attached)

Sir the biggest challenge in Processing and Disposal is, not having the proper capacity of the plant as per Incoming waste. The capacity of the plant is 300TPD, However Average 450 MT of wastes are coming to the plant. The existing Machineries are not fit for processing, however after our overhauling of all the machinery and purchasing of required machinery and vehicles which was not in our scope, the plant is able to process the entire receiving Incoming Waste in two shifts of 16 hours. But Focusing on Complete processing and lacking appropriate capacity of machinery, complete disposal could not take place. However, we have entered into agreement with many cement companies and disposing the RDF as per required Law.

CIN: U38221BR2023PTC064858

GSTIN: 10AAKCG6842KIZI

GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITEDBRANCH OFFICE: SHEESHAMBADA WASTE MANAGEMENT PLANT, SHEESHAMBADA, SELAQUI, DEHRADUN-248197, UK
E-MAIL: nacof.dehradun@gmail.com, Mob:- 8126324345

Sir, We have requested several time regarding increase the capacity of the machinery. Even During various visits of Nagar Nigam officials and other departments like NGT committee, Prakkalan SamItI meeting, Senior Officers from Swachh Bharat Mission etc have also recognise that the capacity of currently machinery is not proper as per incoming waste, and recommended Nagar Nigam to increase the capacity of Processing Plant. We have even acknowledged that within 4-5 months of installation and running of machineries we will disposed all the RDF, but still, we could not get any such assistance.

However, we have never wait for the time and continuously put our effort for continuous production despite such adverse conditions, we also begun disposal of the RDF and Compost from starting but due to 'attached and above-mentioned reasons' we could not escalate the disposal. However, in the present the compost is almost disposed off and continuous disposal of RDF is also there.

Sir, currently we have disposed-off almost all the produced amount of compost. We humbly ensure you that entire amount of accumulated RDF will be disposed-off within 7-8 months from date of installation and running of new machineries.

Sir, for speedy disposal we have increased the shift for processing of RDF through shredder machine and also started supply of Un-shredded RDF. Regarding compost, we have disposed off almost the amount of Compost and have enough amount of order for disposal. Since we are doing some experiment on composting materials to increase the compost quality, some of the materials are still laying in the Windrow section will also be processed and disposed off very soon.

Further we request you to please make Bills payment on time and remove the hold of 20% of the amount of monthly billing so that we can disposed off the un-shredded RDF, as it is required additional cost. We also ensure you that we will continue to process all the Solid waste received on daily basis, as we doing from initial. We are acknowledging our responsibility to dispose all the legitimate quantity of RDF and Compost producing in the Processing plant.

It is therefore, humbly requested you to kindly provide us machineries as soon as possible and after that if we have any delay in disposal beyond the given time duration, then provide such notice to us regarding any non- disposal.

HO: FLAT NO. 101, SHARDA ENC. SAHDEO MAHTO MARG, SRI KRISHNAPURI, PATNA BIHAR, INDIA, 800001

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CIN: U35221BR2023PTC064859

GSTIN: 10AAKCG6842K1Z1

GREEN CLEAN WASTE MANAGEMENT PRIVATE LIMITED

BRANCH OFFICE: SHEESHAMBADA WASTE MANAGEMENT PLANT, SHEESHAMBADA, SELAQUI, DEHRADUN-248197, UK
E-MAIL: nacof.dehradun@gmail.com, Mob:- 8126924345

Thanking you and assuring of our best services at all the times.

Your's faithfully

For GREEN CLEAN WASTE MANAGEMENT PVT. LTD.



Authorised Signatory
Authorised Signatory

Copy to :- Municipal Commissioner , Nagar Nigam Dehradun

- Enclosures: 1. Letters replied
2. Compost and RDF, PO and Agreements.



HO: FLAT NO. 101, SHARDA ENC. SAHDEO MAHTO MARG, SRI KRISHNAPURI, PATNA BIHAR, INDIA, 800001



कार्यालय नगर निगम, देहरादून।



(का०- 0135-2714074 फ़ोन- 0135-2651060 ई-मेल- nagarnigam.ddn@gmail.com)

पत्रांक 2771 (H)

दिनांक: 01/05/2023

सेवा में

निदेशक,
शहरी विकास निदेशालय
उत्तराखण्ड।

विषय: नगर निगम, देहरादून की नगरीय टोस अपशिष्ट प्रवन्धन के अन्तर्गत शीशमवाड़ा प्रोसेसिंग प्लांट के लैण्डफिल साईट पर जमा लिगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

कृपया नगर निगम, देहरादून के शीशमवाड़ा प्रोसेसिंग प्लांट के लिए भारत सरकार के वन एवं पर्यावरण मंत्रालय के पत्र सं० F.NO.10-62/2011-IA.III दिनांक 08 दिसम्बर, 2014 द्वारा एन0ओ0सी0 प्रदान की गयी थी तथा शीशमवाड़ा प्रोसेसिंग प्लांट के निर्माण के लिए पर्यावरण की दृष्टि से नई ईकाई की स्थापना के लिए मुख्यालय उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड द्वारा पत्रांक सं० UEPPCB/110/NOC-4026/2015/10-13 Dated 26.9.2015 द्वारा एन0ओ0सी0 प्रदान की गयी है। शीशमवाड़ा प्रोसेसिंग प्लांट का निर्माण कार्य नगरीय टोस अपशिष्ट प्रवन्धन (एन0एस0डब्लू0) नियम, 2016 एवं केन्द्रीय सार्वजनिक स्वास्थ्य और पर्यावरण इंजीनियरिंग संगठन (सीपीएचईईओ) के मापदण्ड के अनुसार किया गया है।

नगर निगम, देहरादून द्वारा नगरीय टोस अपशिष्ट (प्रवन्धन और हथालन) नियम 2000/2016 के अनुपालन में शहर के नगरीय टोस अपशिष्ट को प्रसंस्करण एवं वैज्ञानिक विधि से भूमि भरण के लिए डी0पी0आर0 तैयार कर निविदा आमंत्रित की गयी थी, जिसके क्रम में मै0 रैमकी कम्पनी को तकनीकी एवं वित्तीय निविदा में सफल पाया गया। मै0 रैमकी कम्पनी द्वारा एस0पी0वी0 के अनुसार मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 देहरादून का गठन किया गया तथा जिसके उपरान्त मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 के साथ दिनांक 26-05-2016 को 6.23 हे० भूमि पर प्रोसेसिंग ईकाई के निर्माण, संचालन एवं रख-रखाव हेतु अनुबंध हस्ताक्षरित किया गया।

मा० उच्चतम न्यायालय, नई दिल्ली तथा राष्ट्रीय हरित अधिकरण (एन0जी0टी0) के आदेश 04-03-2016 के अनुपालन में 03 अक्टूबर, 2016 को प्रोसेसिंग प्लांट का निर्माण प्रारम्भ हुआ तथा दिनांक 30 नवम्बर, 2017 को निर्माण कार्य पूर्ण हुआ तथा दिनांक 01 दिसम्बर, 2017 से प्रोसेसिंग प्लांट का ट्रायल रन का कार्य प्रारम्भ किया गया और जनवरी 2018 से कूड़े का प्रोसेसिंग का कार्य अनुबन्धित कम्पनी मै0 देहरादून वेस्ट मैनेजमेंट प्रा0 लि0 द्वारा डी0पी0आर0 अनुबन्ध के अनुसार प्रारम्भ किया गया।

शीशमवाड़ा प्रोसेसिंग प्लांट में प्रतिदिन प्रार्सासंग उपरान्त निकलने वाले आर0डी0एफ0/कमपोस्ट को डी0पी0आर0 एवं मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 से हुए अनुबन्ध पत्र के बिन्दु सं० 5.13.6 आर्टिकल-5 के अनुसार प्रोसेसिंग कम्पनी द्वारा 06 माह के अन्दर निस्तारित किया जाना है और अनुबन्ध के बिन्दु संख्या-2.3.3(2) शेड्यूल-6 के अनुसार प्रोसेस प्रोडक्ट (आर0डी0एफ0 और कम्पोस्ट) को किसी अन्य लोकेशन पर अनुबन्धित कम्पनी को मै0 देहरादून वेस्ट मैनेजमेंट प्रा0 लि0 को अपने व्ययभार पर ले जाना था। किन्तु कम्पनी द्वारा मिक्स वेस्ट/आर0डी0एफ0 को वैज्ञानिक भूमि भरण स्थल पर एकत्रित कर दिया गया, एवं मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 द्वारा कूड़े को बिना प्रोसेसिंग के कूड़े को सीधे लैण्डफिल साईट पर निस्तारित किया जा रहा था जो की अनुबन्ध का स्पष्ट उल्लंघन है। जिसके क्रम में नगर निगम द्वारा कम्पनी को एस0एल0एफ0 में भण्डारित किये गये मिक्स वेस्ट/आर0डी0एफ0 को निस्तारण करने हेतु अनुबन्ध में निहित प्रावधानों के अन्तर्गत आवश्यक कार्यवाही करने हेतु समय-समय पर आवश्यक दिशा निर्देश दिये गये एवं भण्डारित मिक्स वेस्ट/आर0डी0एफ0 को तत्काल निस्तारित करने की कार्यवाही हेतु नोटिस भी जारी किये गये परन्तु मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 द्वारा निरन्तर अनुबन्ध का उल्लंघन किये जाने पर एवं मै0 देहरादून वेस्ट मैनेजमेंट कम्पनी द्वारा भूमि भरण स्थल पर एकत्रित मिक्स वेस्ट/आर0डी0एफ0 हटाने के लिए कोई प्रगावी कार्यवाही नहीं किये जाने पर नगर निगम, देहरादून समय-समय पर चालान/पेनलटी भी की गयी

अनुबन्ध पत्र के बिन्दु संख्या-5.14.1 आर्टिकल-5 के अनुसार वैज्ञानिक भूमि भरण स्थल पर केवल इनर्ट मेटेरियल (कुल टोस अपशिष्ट का 20 प्रतिशत) डाला जाना था किन्तु कम्पनी द्वारा अनुबन्ध का स्पष्ट उल्लंघन करते हुए मिक्स वेस्ट/आर0डी0एफ0 को वैज्ञानिक भूमि भरण स्थल पर डाला जा रहा है। जिससे वैज्ञानिक भूमि भरण स्थल जो कि 15 वर्षों के लिए उपयोग किया जाना था मात्र 04 वर्षों के अन्तराल में भर दिया गया है।

शीशमबाड़ा प्रोसेसिंग प्लांट के साइडफिल लैण्डफिल साइट में दिनांक 04-04-2022 को आग लगने की घटना घटित हुई जिसके उपरान्त मा0 विद्युत सहस्रपुर एच मा0 महापौर नगर निगम द्वारा प्लांट परिसर का निरीक्षण किया गया। प्रोसेसिंग प्लांट के भूमि भरण चर्च एकत्रित मिक्स वेस्ट आर0डी0एफ0 दुर्गन्ध एच आग लगने की घटना से स्थल पर उपस्थित स्थानीय नागरिकों द्वारा गांग की गयी कि प्लांट को अन्ध्र स्थान पर स्थानान्तरित किया जाये तथा समय-समय पर व्यापार मण्डल रोलाफुई एवं पछवादून विकास समिति द्वारा घटना प्रदर्शन कर प्रोसेसिंग कार्य प्रभावित किया जाता रहा है।

मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 द्वारा प्रोसेसिंग प्लांट के एस0एल0एफ0 में भण्डारित आर0डी0एफ0/मिक्स वेस्ट और लिचेट को अनुबन्ध के निहित परिधानों को अन्तर्गत निस्तारित नहीं करने पर नगर निगम द्वारा नोटिस जारी करते हुए कम्पनी पर अग्रदण्ड की कार्यवाही की गयी एवं कम्पनी के रजिस्टर से 20 प्रतिशत कि कटौती धनराशि अनुबन्ध के विन्दु संख्या-2.3.1(iii) के क्रम में कि गयी जिसके उपरान्त कम्पनी द्वारा अपने पत्र स0-DWMPL/MSW/DDN-P&D/354 दिनांक 30-07-2022 के द्वारा अनुबंध पत्र के विन्दु सं0 9.2(b)(ii) एच 9.2(C) के क्रम में "Notice of Termination" प्रेषित किया गया था।

मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 द्वारा संतोष पत्र रूप से प्रोसेसिंग न किये जाने एवं भण्डारित आर0डी0एफ0/मिक्स वेस्ट को अनुबन्ध के निहित परिधानों को अनुबन्ध निस्तारण नहीं किये जाने पर कम्पनी के विरुद्ध Termination की कार्यवाही कर प्लांट के संचालन हेतु ई-निविदा प्रक्रिया के माध्यम से नयी कम्पनी का चयन किया गया।

वैज्ञानिक भूमि भरण स्थल में एकत्रित मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण की सम्पूर्ण जिम्मेदारी अनुबन्ध के अनुसार मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 की थी तथा मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 से हैण्डओवर की कार्यवाही हेतु गठित समिति द्वारा वैज्ञानिक भूमि भरण स्थल पर एकत्रित आर0डी0एफ0/मिक्स वेस्ट का मूल्यांकन उपरान्त कम्पनी के विरुद्ध रू0 90.10 करोड़ पैनल्टी/बलेम किया गया है। यह भी अवगत कराना है कि मै0 देहरादून वेस्ट मैनेजमेंट प्रा0लि0 द्वारा उक्त प्रकरण के निस्तारण हेतु आबिट्रेशन प्रत्याशित है। उक्त आबिट्रेशन की प्रक्रिया में अत्याधिक समय लगना संभव है एवं आबिट्रेशन के निर्णय के पश्चात प्रकरण उच्च न्यायालय/उच्चतम न्यायालय में भी जाने की संभावना बनी रहेगी।

वर्तमान में एकत्रित वैज्ञानिक भूमि भरण स्थल पर मिक्स वेस्ट/आर0डी0एफ0 को लिगेसी वेस्ट की श्रेणी में रखते हुए स्वच्छ भारत मिशन अर्बन-2 में लिगेसी वेस्ट की प्रोसेसिंग दर 550 प्रति मेट्रिक टन से आगणन करते हुए लगभग 3,65,173 मेट्रिक टन लिगेसी वेस्ट को निस्तारण हेतु 550 मेट्रिक टन की दर से रू0 20,08,45,150/- व्यय होने का अनुमान है। उक्त धनराशि अनुमति उपरान्त लिगेसी वेस्ट के सर्वे के पश्चात घट-बढ़ सकते हैं।

शीशमबाड़ा प्रोसेसिंग प्लांट के सन्बन्ध में प्रकरण मा0 एन0जी0टी0 में भी गतिमान है तथा दिनांक 26-04-2023 को संयुक्त सचिव एवं राष्ट्रीय मिशन निदेशक, स्वच्छ भारत मिशन आवासन और शहरी कार्य मंत्रालय, भारत सरकार द्वारा भी समस्या का संज्ञान लेंते हुए यथाशीघ्र उचित कार्यवाही करने के निर्देश दिये गये।

वर्तमान में शीशमबाड़ा प्रोसेसिंग प्लांट के निम्न दो विन्दुओं पर कार्यवाही की जानी उचित होगी:-

1. प्रकरण से सम्बन्धित आबिट्रेशन/उच्च न्यायालय/उच्चतम न्यायालय में लम्बे समय में निस्तारण की प्रबल सम्भवना को देखते हुए जनहित में एवं पर्यावरण संरक्षण हेतु प्रथम में लिगेसी वेस्ट के निस्तारण की स्वीकृति शासन स्तर से प्रदान की जानी है।
2. मिक्स वेस्ट/आर0डी0एफ0/लिगेसी वेस्ट को निस्तारित किये जाने हेतु उपरोक्त किए गए आगणनुसार शासन से बजट की स्वीकृति प्रदान करने की कृपा करें।


अतः उपरोक्तानुसार शीशमबाड़ा प्रोसेसिंग प्लांट के लैण्डफिल साइट पर एकत्रित मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण करने के लिए अग्रिम कार्यवाही हेतु प्रेषित।

भवदीय,


(मनुज गोयल)
अधीक्षक

नगर आयुक्त,
नगर निगम, देहरादून।

प्रतिलिपि: सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन को सादर सूचनार्थ प्रेषित।

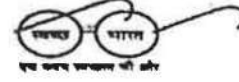

नगर आयुक्त,
नगर निगम, देहरादून।



कार्यालय नगर निगम, देहरादून।

(फोन-0135-271407:फैक्स-0135-2651060:ई-मेल-nagarnigam.ddun@gmail.com)

पत्रांक: 1068 (H)



810

दिनांक: 03/08/2023

To,

Prof Absar Ahmad Kazmi
Civil Engineering Department
IIT Roorkee Uttarakhand

Subject:- The Project of solid waste, processing, composting and scientific Landfill (SLF), disposal system in Build operate and transfer Mode (BOT)" for entire city's municipal solid wastes at Sheeshambada Site.

(Quantification / Estimation of stored RDF/mixed waste at processing plant site.)

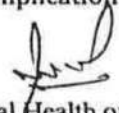
Dear Sir

The Nagar Nigam Dehradun has developed "solid waste, processing, composting and scientific Landfill (SLF), disposal system in Build operate and transfer Mode (BOT)" for entire city's municipal solid wastes at Sheeshambada Site. At the sanitary land fill site mixed waste/RDF is lying since last 5 years which is required to be processed.


The processing plant & Sanitary Landfill site covering an area of 8.323 hac is located at Sheeshambada around 20 Km from Dehradun having location at Latitude 30° 20' 36.50"N & Longitude 77° 52' 15.85"E

For this purpose Nagar Nigam Dehradun intends to get done the volumetric assessment of waste (quantification of waste) as well as quantity assessment (quality, composition, and density of waste etc.) as per MSW Rules, 2016 & CPCB Guidelines.

Please indicate your terms and conditions and financial implication for undertaking work as described above.


Chief Municipal Health officer
Nagar Nigam Dehradun

Copy to: - Municipal Commissioner, Nagar Nigam Dehradun


Chief Municipal Health officer
Nagar Nigam Dehradun

Date 03/08/23

EW:899039165 FN



Shubal Gupta

03/08/2023



सिविल इंजीनियरिंग विभाग

भारतीय प्रौद्योगिकी संस्थान, रूड़की - 247 667 (उत्तराखण्ड) भारत

DEPARTMENT OF CIVIL ENGINEERING

INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE - 247 667 (U.K.) INDIA



Dr. A. A. Kazmi

D. Engg. (Tokyo Univ.), M. Engg. (A.I.T. Bangkok)

B. Engg. (Hons.) (AMU)

Professor

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Mob. : +91-9837262898

e-mail: absar.kazmi@ce.iitr.ac.in

absarakazmi@yahoo.com

To,

Chief Municipal Health Officer

Nagar Nigam, Dehradun

Dated 4th Aug 2023

Subject: Quantification and Characterization of Stored Waste at Sheeshambara Site

Dear Sir,

With reference to your letter No. 1062 (H) dated 2nd Aug 2023, we are interested in the Quantification and Characterization of Stored Waste at the Sheeshambara Processing Site. Since the scope of the project is large, we are providing two proposals for the same. The first Proposal deals with the general characterization, and the second deals with a comprehensive analysis of legacy waste.

Proposal -2: Comprehensive Characterization

Scope of Work:

1. Estimation of Legacy waste in terms of Volume and weight by drone survey
2. Sampling of waste at five locations at three different depths. (Total 15 samples)
3. Analysis of 15 Samples for characteristics/Components such as Textile, wood, Rubber, Leather, metal Glass, Stone Ceramic
4. Analysis of 15 samples for Bulk density, moisture contents, and size distribution
5. Analysis of 15 samples of larger fractions, i.e., >30 mm for calorific value, Moisture Content, Ash Chlorine, Sulphur
6. Analysis of 15 samples of fine fraction, i.e., <4 mm for Density, pH, Moisture, Color, Odor, Conductivity, Carbon, Nitrogen, Phosphorus, Potassium, Heavy Metals (Arsenic, Cadmium, Chromium, Copper, Lead, Mercury (mg/kg), Nickel (mg/kg) Zinc (mg/kg),
7. Analysis of 15 Samples 4-30 mm fraction for Bulk density, Moisture Contents, Size Distribution
8. TCLP Tests on 15 Samples of 4-30 mm and 15 Samples for < 4 mm Fraction

Time Frame: Within 3-4 months after the receipt of fees

Consultancy Charges: Rs. 12.0 Lacs + GST = Rs. 14.16 Lacs

The project work shall be taken up per IIT Roorkee Consultancy Rules & Guidelines (Website No. 192.168.122.241). You are requested to transfer Rs 14.16 Lacs to the attached IIT account.

Thank you, and with regards,

A. A. Kazmi



कार्यालय नगर निगम, देहरादून।



(का०-0135-271407:फैक्स-0135-2651060:ई-मेल-nagarnigam.ddun@gmail.com)

पत्रांक: 1397 (CH)

Work Oder

दिनांक: 19/09/23

To,
Prof Absar Ahmad Kazmi
Civil Engineering Department
IIT Roorkee Uttarakhand

Subject: - The Project of solid waste, processing, composting and scientific Landfill (SLF), disposal system In Build operate and transfer Mode (BOT) for entire city's municipal solid wastes at Sheeshambada Site.
(Quantification/Estimation & Quality Analysis of stored RDF/mixed waste at processing plant site.)

Reference:-

1. Letter No. 1061(H) dated 02/08/23 of Nagar Nigam Dehradun.
2. Your letter dated 4th August, 2023.

Dear Sir

This refers to your letter-dated 4th August-2023 wherein you proposed the rates for quantification & characterization of stored waste at the Sheeshambada processing site. Nagar Nigam Dehradun is pleased to issue work order to Civil Engineering Department IIT Roorkee Uttarakhand on following terms and conditions:

A) Scope of work :-

1. Estimation of Legacy waste in terms of Volume and weight by drone survey.
2. Sampling of waste at five locations at three different depths. (Total 15 samples)
3. Analysis of 15 Samples for characteristics/Components such as Textile, wood, Rubber, Leather, metal Glass, Stone Ceramic.
4. Analysis of 15 samples for Bulk density, moisture contents, and size distribution.
5. Analysis of 15 samples for larger fractions, i.e., >30 mm for calorific value, Moisture Content, Ash Chlorine, Sulphur
6. Analysis of 15 samples of fine fraction, i.e., <4 mm for Density, pH, Moisture, Color, Odor, Conductivity, Carbon, Nitrogen, Phosphorus, Potassium, Heavy Metals (Arsenic, Cadmium, Chromium, Copper, Lead, Mercury (mg/kg), Nickel (mg/kg) Zinc (mg/kg)
7. Analysis of 15 Samples 4-30 mm fraction for Bulk density, Moisture Contents, Size Distribution
8. TCLP Tests on 15 Samples of 4-30 mm and 15 Samples for <4 mm Fraction

B) Time Frame : within 3-4 month after the receipt of fee

C) Consulting charges : Rs 12.0 Lacs (Rs. Twelve Lac + 18% GST)

Please acknowledge the receipt of this work order. You are required to start the work from within one week as per terms mentioned above.

Chief Municipal Health officer
Nagar Nigam Dehradun

Copy to:-

1. Municipal Commissioner, Nagar Nigam Dehradun
2. Senior Finance Office, Nagar Nigam Dehradun

Chief Municipal Health officer
Nagar Nigam Dehradun

19/09/23
forward

Sonay OK
19.09.2023

EV 90450 3904IN
Date 20/9/23

1772 Annexure R-4/54



सिविल इंजीनियरिंग विभाग

भारतीय प्रौद्योगिकी संस्थान, रुड़की - 247 667 (उत्तराखण्ड) भारत

DEPARTMENT OF CIVIL ENGINEERING

INDIAN INSTITUTE OF TECHNOLOGY, ROORKEE - 247 667 (U.K.) INDIA



8/13

Dr. A. A. Kazmi

D. Engg. (Tokyo Univ.), M. Engg. (A.I.T. Bangkok)
B. Engg. (Hons.) (AMU)

Professor

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Mob. : +91-9837262698

e-mail : absar.kazmi@ce.iitr.ac.in

absarakazmi@yahoo.com

To,
Chief Municipal Health Officer
Nagar Nigam
Dehradun

12th Feb 2024

Subject: Final Reports on Quantification and Characterization of Stored Waste at Shishambara Site

Dear Sir,

Please find attached herewith final reports on Quantification and Characterization of Stored Waste at Shishambara Sanitary landfill Site.

With Regards

A. A. Kazmi

देहरादून स्मार्ट सिटी लिमिटेड के अन्तर्गत गठित पीओआईएयू-लोक निर्माण विभाग को नगर निगम, देहरादून की विभिन्न कार्यों/योजनाओं हेतु नामित किये जाने के सम्बन्ध में मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 04.12.2023 को सायं 08:30 बजे आहत बैठक का कार्यवृत्त।

बैठक में निम्नलिखित अधिकारीगण उपस्थित हुए-

1. श्री आर.के. सुषार्य, प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
2. श्री पंकज कुमार पाम्दे, सचिव, लोक निर्माण विभाग, उत्तराखण्ड शासन।
3. श्री अशोक कुमार, मुख्य नगर अधिकारी, नगर निगम, देहरादून।
4. श्री टी.के. खन्ना, प्रमुख अभियन्ता/विभागाध्यक्ष, लोक निर्माण विभाग, देहरादून।
5. श्री संजीव अली, वित्त नियंत्रक, स्मार्ट सिटी लिमिटेड, देहरादून।
6. श्री ओम प्रकाश, मुख्य अभियन्ता (P), लोक निर्माण विभाग, उत्तराखण्ड।

नगर निगम, देहरादून के अभियंत्रण अनुभाग में पर्याप्त अभियन्ताओं की अनुपलब्धता के दृष्टिगत नगर निगम, देहरादून क्षेत्रांतर्गत क्रियान्वित होने वाली वृहद प्रकृति की योजनाओं के कंसेंट एवं सम्मयबद्ध संचालन हेतु स्मार्ट सिटी, देहरादून के कार्यों हेतु गठित पीओआईएयू-लोक निर्माण विभाग को नगर निगम, देहरादून के कार्यों हेतु भी नामित किये जाने पर निर्णय हेतु प्रसन्नगत बैठक आहूत की गयी।

2- उपरोक्त बैठक में प्रमुख सचिव, शहरी विकास विभाग द्वारा अवगत कराया गया कि नगर निगम, देहरादून के क्षेत्रांतर्गत संचालित होने वाली वृहद योजनाओं, जिनकी लागत रु. 1.00 करोड़ से अधिक हो के क्रियान्वित हेतु देहरादून स्मार्ट सिटी लिमिटेड के अन्तर्गत गठित पीओआईएयू-लोक निर्माण विभाग को नामित किया जा रहा है, जिस पर सचिव, लोक निर्माण विभाग, उत्तराखण्ड एवं स्मार्ट सिटी लिमिटेड, देहरादून तथा लोक निर्माण विभाग, देहरादून के अधिकारीगण द्वारा भी अनुमति/सहमति व्यक्त की गयी।

3- अतः उपरोक्तानुसार नगर निगम, देहरादून के अभियंत्रण अनुभाग में अभियन्ताओं की तैनाती होने तक नगर निगम स्तर पर संचालित वृहद प्रकृति की योजनाओं/कार्यों के क्रियान्वयन हेतु स्मार्ट सिटी लिमिटेड के कार्यों हेतु गठित पीओआईएयू-लोक निर्माण विभाग को कार्यदायी संस्था नामित किये जाने का निर्णय लिया गया।

उपरोक्तानुसार समस्त अधिकारीगण का धन्यवाद ज्ञापित करते हुए बैठक का समापन किया गया।

AGM (P. O.)
Jr

FC

Chief Executive Officer
Dehradun Smart City Ltd.
Pec-22

Signed by Sunil Singh
Date: 12-12-2023 17:15:03
संयुक्त सचिव।

8



कार्यालय नगर निगम, देहरादून।



(फ़ोन- 0135-2714074; फ़ैक्स- 0135-2651060; ई-मेल- nagarnigam.ddn@gmail.com)

पत्रांक: 2072 (H)

दिनांक: 14/12/24

सेवा में,

परियोजना प्रबन्धक,
पी0आई0यू0-लोक निर्माण विभाग
स्मार्ट सिटी लि0, देहरादून।

विषय: शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक नगर निगम, देहरादून के कार्यालय पत्रांक-2771(एच) दिनांक 01-05-2023 के द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण हेतु निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड को स्वच्छ भारत मिशन अर्बन-2 के अन्तर्गत धनराशि स्वीकृत करने का अनुरोध पत्र प्रेषित किया गया था, जिसके क्रम में प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 21-07-2023 को आहूत बैठक में शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट का मूल्यांकन/परीक्षण आई0आई0टी0 रूडकी से कराने का निर्णय लिया गया तत्कम में नगर निगम, देहरादून के कार्यालय पत्रांक-1397(एच) दिनांक 18-09-2023 (छायाप्रति संलग्न) के द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट के मूल्यांकन/परीक्षण आई0आई0टी0 रूडकी से कराया गया। आई0आई0टी0 रूडकी द्वारा दिनांक 31-01-2024 को ई-मेल के माध्यम से शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट के मूल्यांकन/परीक्षण रिपोर्ट प्रस्तुत की गयी है। चूंकि व्यापक जनहित से जुड़े शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट का निस्तारण का कार्य नगर निगम निधि/शासन की स्वीकृति की प्रत्याशा किया जाना है।

संयुक्त सचिव, उत्तराखण्ड शासन के कार्यालय कार्यवृत्त सं0-UD2-11/A/39/2023-IV-2-Urban Development/174510/2023 में देहरादून स्मार्ट सिटी लि0 के अन्तर्गत गठित पी0आई0यू0-लोक निर्माण विभाग को नगर निगम, देहरादून की विभिन्न कार्यों/योजनाओं हेतु नामित किये जाने के सम्बन्ध में मुख्य सचिव, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 04-12-2023 को सम्पन्न बैठक के कार्यवृत्त दिनांक 12-12-2023 में नगर निगम, देहरादून क्षेत्रान्तर्गत संचालित होने वाले वृहद योजनाओं जिनकी लागत 1.00 करोड़ से अधिक हो, के क्रियान्वयन हेतु देहरादून स्मार्ट सिटी लि0 के अन्तर्गत गठित पी0आई0यू0-लोक निर्माण विभाग को नामित किया गया है।

अतः व्यापक जनहित से जुड़े शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट का निस्तारण का कार्य शासनादेश अनुसार करने का कष्ट करें।

संलग्न: उपरोक्तानुसार।

प्रतिलिपि: जिलाधिकारी/प्रशासक, देहरादून को सूचनार्थ।

15.2.24

Received
15.2.2024



भवदीय
नगर आयुक्त,
नगर निगम, देहरादून।

नगर आयुक्त,
नगर निगम, देहरादून।

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Annexure 12-4/57

816



कार्यालय परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग



777, सात्विक टावर, कौलागढ़ रोड़, राजेन्द्र नगर, देहरादून-248001
Phone No. 0135-3597674

उत्तराखण्ड शासन

E-mail : pludehradunsmartcity@gmail.com

पत्रांक सेवा में, 125 /Nagar Nigam/2023-2024

दिनांक 24/02/2024

✓ नगर आयुक्त
नगर निगम
देहरादून

विषय : शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित Legacy Waste के निस्तारण के संबंध में।

संदर्भ : आपका पत्रांक 2072 (H) दिनांक 14.02.2024
महोदय,

उपरोक्त विषयक संदर्भित पत्र के माध्यम से प्राप्त निर्देशों के क्रम में शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित Legacy Waste के निस्तारण के कार्य का आगणन रु० 2489.66 लाख मात्र का गटित कर वित्तीय एवं प्रशासनिक स्वीकृति हेतु अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न:- आगणन- 01 प्रतियों में।

MUSA

कार्यालय नगर निगम देहरादून
पत्रांक 125 का नम्बर 205
प्राप्ति का दिनांक 26.2.24
पुस्तकालय के हस्तक्षेप

नगर आयुक्त
27/02

भवदीय
(इ० प्रवीण कुश)
परियोजना प्रबंधक
देहरादून स्मार्ट सिटी पी०आई०यू०
लो०नि०वि० देहरादून।

प्रतिलिपि:-

- 1- जिलाधिकारी, महोदया देहरादून को सादर सूचनार्थ प्रेषित।
- 2- सहायक परियोजना प्रबन्धक, द्वितीय, देहरादून स्मार्ट सिटी, पी०आई०यू० लोक निर्माण विभाग देहरादून को आवश्यक कार्यवाही हेतु प्रेषित।

(ह०)
परियोजना प्रबंधक
देहरादून स्मार्ट सिटी पी०आई०यू०
लो०नि०वि० देहरादून।

1104
4/3/2024

Bhawan वर्त में
हेतु महत्व को ध्यान में

मुख्य जिलाधिकारी
देहरादून

21/5/2024 को प्राप्त
महोदय

SPECIFICATION

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिंगेसी वेस्ट के निस्तारण का कार्य।

All the work shall be carried out as per P.W.D. Uttarkhand Detailed

specification, DSR and circular issued time to time by Chief Engineer

Level-1, P.W.D. Uttarakhand (Dehradun) & S.W.M. 2016

Guideline & Guidelines of Ministry of Housing
& Urban Affairs Government of India.



Site Engineer



A.P.M



P.M

दर विश्लेषण

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के नि का कार्य।

| S.N | S.O.R/ D.S.R-2023 | ITEM DESCRIPTION | Rate with all tax | Rate without all tax |
|-----|--|--|----------------------|-------------------------|
| 1 | As Per Market/ Quotation Rate Attached | Scientific Dumpsite Remediation of Legacy Waste and Land Reclamation through Bio- mining, Resource Recovery and Rejects Disposal at Shishambara dumpsite, Dehradun under PIU PWD Dehradun Smart City (Implementation agency of Nagar Nigam Dehradun) | ₹ 550.00 | ₹ 550.00 |


SITE Engineer


A.P.M.

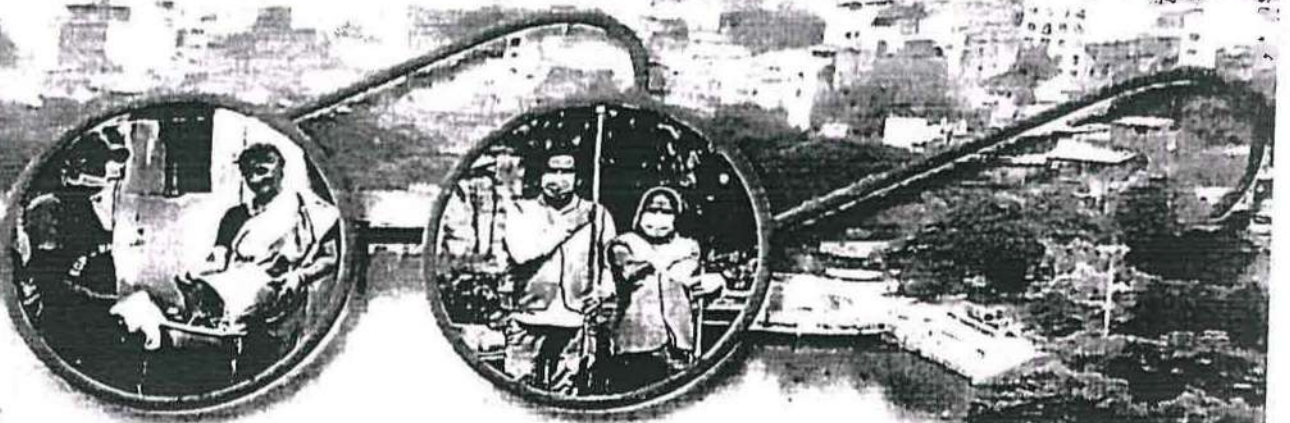




Ministry of Housing and Urban Affairs
Government of India



Swachh Bharat Mission - Urban 2.0



Making Cities Garbage Free

Operational Guidelines
October 2021

J

**ANNEX 10: BASIS OF COSTING FOR SWM COMPONENTS, CT/
PTs and USED WATER COMPONENTS**
(As referred in Chapter 4)

Costing for Solid Waste Management

| S.No | Component | Nos/ Population | Unit Cost | Total Cost Rs in Crore | Central Share | State/UI.B Share | Private Share |
|------|--|--------------------------|--|------------------------------|------------------|---------------------|------------------|
| 1. | Solid Waste Management (through MRF, transfer stations, processing facilities, remediation of legacy waste dumpsites through Blomining & Scientific Landfilling, etc). | 42.86 Crores | Rs 605/ Capita | 25930 | 16336 | 7675 | 1919 |
| 2. | C&D Waste Processing | 17.14 Crores | Rs 35/ Capita (Rs 3.5 Crore/10 Lakh Pop- ulation) | 600 | 378 | 111 | 111 |
| 3. | Mechanised Sweeping for combating air pollution | Total of 816 machines | Rs 55 lakh per machine (average) | 449 | 283 | 166 | 0 |
| 4. | Collection & transportation including modernization of existing system. | 42.86 Crores | Rs 300/ capita | 12858 | 0 | 2572 | 10286 |



| Cost Estimate of SWM requirements proposed under SBM 2.0 (Aggregated for all ULBs) | | | | | | | |
|--|-------------------------------------|-----------|----------|----------|--------|----------|--------|
| | | Qty.TPD | Rate | Unit | Amount | | |
| I. MSW Treatment Plants | | | Rs.Crore | | | Rs.Crore | |
| a. | Compost Plants | 30658.38 | | | | | |
| | say | 30,700.00 | 11.50 | 100 tpd | | 3,531 | |
| b. | BioMethanation Plants | 15,063.96 | | | | | |
| | say | 15,100 | 18.00 | 100 tpd | | 2,718 | |
| c. | MRF-cum-RDF Plants | 45,152.98 | | | | | |
| | say | 45,200 | 8.50 | 100 tpd | | 3,842 | |
| d. | WtE Plants (RDF based)(Electricity) | 9,647.23 | | | | | |
| | say | 9,700 | 18.00 | 100 tpd | | 1,746 | |
| | | | | Subtotal | | 11,837 | |
| II. SLF facilities for all ULBs | | 40,938.05 | | | | | |
| | say | 41,000 | 6.50 | 100 tpd | | 2,665 | |
| III. Transfer Stations for ULBs > 5lakh population | | | | | | | |
| | 120358.63 TPD | 40% | | | | | |
| | | | | | | | |
| | say | 48,200 | 4.50 | 100 tpd | | 2,169 | |
| V. C&D Waste management in all 102 NA cities + remaining 5 lakh cities | | | | | | | |
| | 10409 | say | | | | | |
| | | | | | | | |
| | | 10,000 | 6.00 | 100 tpd | | 600 | |
| VI. Dumpsites remediation in all ULBs- 3 Categories | | | | | | | |
| a | >10 Lakh | 754 | Lakh MT | 754 | 550.00 | Per MT | 4147 |
| b | 1-10 lakh | 519 | Lakh MT | 519 | 550.00 | Per MT | 2855 |
| c | <1 lakh | 400 | Lakh MT | 400 | 550.00 | Per MT | 2200 |
| | | | | | | Subtotal | 9,202 |
| TOTAL | | | | | | | 26,472 |
| Contingencies & rounding off (0.22%) | | | | | | | 58 |
| GRAND TOTAL | | | | | | | 26,530 |

Rupees Twenty- Six thousand Five hundred Thirty Crore only

लक्ष्य है गाबेज फ्री शहर - प्रधानमंत्री श्री नरेंद्र मोदी

Details of Measure

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट
लिंगेसी वेस्ट के निस्तारण का कार्य।

| S.No | Item of Work | No. | |
|------|--|-----|--|
| 1 | Scientific Dumpsite Remediation of Legacy Waste and Land Reclamation through Bio-mining, Resource Recovery and Rejects Disposal at Shishambara dumpsite, Dehradun under PIU PWD Dehradun Smart City (Implementation agency of Nagar Nigam Dehradun)) | | |


S.H. Engineer


A.P.M.


P.M.



Details of Measurement

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिंगेसी वेस्ट के निस्तारण का कार्य।

| S.No | Item of Work | No. | L | W | D/H | Qty | Unit |
|------|--|-----|---|---|-----|-----------|------|
| 1 | Scientific Dumpsite Remediation of Legacy Waste and Land Reclamation through Bio- mining, Resource Recovery and Rejects Disposal at Shishambara dumpsite, Dehradun under PIU PWD Dehradun Smart City (Implementation agency of Nagar Nigam Dehradun) | | | | | 422877.00 | TON |



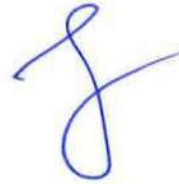
S.H. Engineer



A.P.M.



P.M.



Bill of Quantity

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण का कार्य।

| Sl. No. | Item of work | Qty. | Unit | Rate | Amount |
|---------|---|-----------|------|----------|-------------------|
| 1 | Scientific Dumpsite Remediation of Legacy Waste and Land Reclamation through Bio- mining, Resource Recovery and Rejects Disposal at Shishambara dumpsite, Dehradun under PIU PWD Dehrdun Smart City (Implementation agency of Nagar Nigam Dehradun) | 422877.00 | Ton | ₹ 550.00 | ₹ 23,25,82,350.00 |
| | | | | N.Total | ₹ 23,25,82,350.00 |


Site Engineer


A.P.M.


P.M.




Summary Of Cost

Name of Work :- शीशमबाड़ा प्रासेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण का कार्य।

| S.No. | Items Of Work | Cost In Rs. |
|-------|--|-------------------|
| 1 | Scientific Dumpsite Remediation of Legacy Waste and Land Reclamation through Bio- mining. Resource Recovery and Rejects Disposal at Shishambara dumpsite, Dehradun under PIU PWD Dehradun Smart City (Implementation agency of Nagar Nigam Dehradun) | ₹ 23,25,82,350.00 |
| 2 | Electrification Work (As Per Attached) | ₹ 0.00 |
| 3 | आकस्मिक व्यय, 3 प्रतिशत मद सं 01 पर | ₹ 69,77,470.50 |
| 4 | गुणवत्ता नियंत्रण आदि 1 प्रतिशत, मद सं 01 पर | ₹ 23,25,823.50 |
| 5 | Consultancy Charges = 20 months X 300000 = 6000000.00 | ₹ 60,00,000.00 |
| | Total | ₹ 24,78,85,644.00 |
| | 18% GST on Consultancy charges | ₹ 10,80,000.00 |
| | Grand Total | ₹ 24,89,65,644.00 |
| | Say Rs In lacs | ₹ 2489.66 |


Site Engineer
Dehradun Smart City, P.I.U.P.W.D


Assistant Project Manager-II
Dehradun Smart City, P.I.U.P.W.D


Project Manager
Dehradun Smart City, P.I.U.P.W.D

8



कार्यालय नगर निगम, देहरादून।



(फोन- 0135-2714074.फैक्स- 0135-2651060: ई-मेल- nagarnigam.ddn@gmail.com)

पत्रांक: 3097 CH

दिनांक: 12/3/24

सेवा में,

निदेशक,
शहरी विकास निदेशालय
उत्तराखण्ड।

विषय: नगर निगम निगम, देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन योजना के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी पी0आई0यू0, लो0नि0वि0, देहरादून के पत्र सं0-135/Nagar Nigam/2023-24 दिनांक 24-02-2024 के साथ संलग्न शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण कार्य का आगणन रू0 2489.66 लाख की वित्तीय एवं प्रशासनिक स्वीकृति प्रदान करने का अनुरोध किया गया है।

अवगत कराना है कि मा0 राष्ट्रीय हरित अभिकरण में योजित मूल आवेदन संख्या-477/2022 श्री राजेन्द्र गंगसारी बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में मा0 राष्ट्रीय हरित अभिकरण द्वारा पारित आदेश दिनांक 25-04-2023 के अनुपालन में गठित समिति द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट का दिनांक 15 एवं 16-06-2023 को संयुक्त निरीक्षण किया गया, समिति द्वारा प्रेषित रिपोर्ट में लिगेसी वेस्ट के तत्काल निस्तारण के लिए कार्ययोजना तैयार करने के लिए आवश्यक कार्यवाही करने के निर्देश दिये गये थे। यह भी संज्ञान में लाना है कि दिनांक 26-04-2023 को संयुक्त सचिव राष्ट्रीय मिशन निदेशक, स्वच्छ भारत मिशन, आवासन और शहरी विकास मंत्रालय भारत सरकार द्वारा भी लीगेसी वेस्ट के निस्तारण हेतु यथाशीघ्र उचित कार्यवाही करने के दिशा निर्देश दिये गये।

उपरोक्त के क्रम में नगर निगम, देहरादून नगर निगम, देहरादून के कार्यालय पत्रांक-2771(एच) दिनांक 01-05-2023 के द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण हेतु निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड को स्वच्छ भारत मिशन अर्बन-2 के अन्तर्गत धनराशि स्वीकृत करने का अनुरोध पत्र प्रेषित किया गया था, जिसके जिसके क्रम में प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में दिनांक 21-07-2023 को आहूत बैठक में शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट का मूल्यांकन/परीक्षण आई0आई0टी0 रुड़की से कराने का निर्णय लिया गया तत्क्रम में नगर निगम, देहरादून के कार्यालय पत्रांक-1397(एच) दिनांक 18-09-2023 (छायाप्रति संलग्न) के द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट के मूल्यांकन/परीक्षण आई0आई0टी0 रुड़की से कराया गया। आई0आई0टी0 रुड़की द्वारा दिनांक 12-02-2024 को ई-मेल के माध्यम से शीशमबाड़ा प्रोसेसिंग प्लांट के सेनेटरी लैण्डफिल साइट पर एकत्रित लिगेसी वेस्ट के मूल्यांकन/परीक्षण रिपोर्ट अनुसार शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट की मात्रा 4.22 लाख मिट्रिक टन है।

अतः शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण हेतु परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी पी0आई0यू0, लो0नि0वि0, देहरादून द्वारा प्रस्तुत रू0 2489.66 लाख के आगणन/डी0 पी0आर0 की वित्तीय एवं प्रशासनिक स्वीकृति प्रदान करने का कष्ट करें।

संलग्न: उपरोक्तानुसार

भवदीय,

(गौरव कुमार)
निदेशक
नगर आयुक्त,
नगर निगम, देहरादून।

नगर निगम, देहरादून।

प्रतिलिपि:

1. प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन को सादर सूचनार्थ प्रेषित।
2. परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी पी0आई0यू0, लो0नि0वि0, देहरादून को सूचनार्थ प्रेषित।

नगर आयुक्त,
नगर निगम, देहरादून।

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कार्यालय नगर निगम, देहरादून।



(का०- 0135-2714074; फ़ैक्स- 0135-2651060; ई-मेल- nagarnigam.ddn@gmail.com)

पत्रांक: 4022 (न)

दिनांक: 16/3/24

सेवा में,

परियोजना प्रबन्धक,
पी०आई०यू०-लोक निर्माण विभाग
स्मार्ट सिटी लि०, देहरादून।

विषय: नगर निगम निगम, देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन योजना के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने कार्यालय पत्र सं०-135/Nagar Nigam/2023-24 दिनांक 24-02-2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण कार्य का आगणन/डी०पी०आर० रू० 2489.66 लाख प्रस्तुत करते हुए वित्तीय एवं प्रशासनिक स्वीकृति प्रदान करने का अनुरोध किया गया है।

शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण कार्य का आगणन/डी०पी०आर० रू० 2489.66 लाख के वित्तीय एवं प्रशासनिक स्वीकृति हेतु कार्यालय पत्रांक-3097(एच) दिनांक 12-03-2024 के द्वारा निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड को अनुरोध किया गया है तथा प्रशासक/जिलाधिकारी महोदय देहरादून द्वारा दिनांक 13-03-2024 को शासन की स्वीकृति की प्रत्याशा में अग्रिम कार्यवाही करने के आदेश दिये गये हैं।

अतः शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण हेतु प्रशासक/जिलाधिकारी महोदय के आदेश दिनांक 13-03-2024 के अनुपालन में शीघ्र अग्रिम आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(गौरव कुमार)
आई०ए०ए०
नगर आयुक्त,
नगर निगम, देहरादून।

प्रतिलिपि: प्रशासक/जिलाधिकारी महोदय देहरादून को सादर सूचनार्थ प्रेषित।

नगर आयुक्त,
नगर निगम, देहरादून।


K.3.24
Suni Rawat
AE PWD

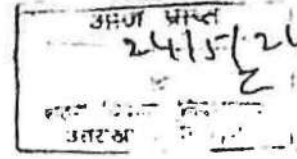
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प्रेषक,

प्रदीप कुमार शुक्ल,
उप सचिव,
उत्तराखण्ड शासन।

सेवा में,

निदेशक,
शहरी विकास निदेशालय,
देहरादून, उत्तराखण्ड।



शहरी विकास अनुभाग-3

देहरादून: दिनांक — 21 मई, 2024।

विषय— नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के संबंध में।

महोदय,

कृपया, उपरोक्त विषयक शहरी विकास निदेशालय, देहरादून के पत्र सं०-310/94/JNNURM-SWM-DDN/2011-12 दिनांक 24.04.2024 का संदर्भ ग्रहण करने का कष्ट करे, जिसके द्वारा स्वच्छ भारत मिशन 2.0 शहरी के अन्तर्गत नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के हेतु कुल लागत रू० 2489.66 लाख का आगणन प्रेषित करते हुये उक्त आगणन के सम्बन्ध में शासन स्तर से अग्रोत्तर कार्यवाही किये जाने का अनुरोध किया गया है। उक्त परियोजना निर्माण अध्ययन: निम्नलिखित बिन्दुओं के संबंध में स्थिति स्पष्ट की जानी है:-

1. नगर निगम, देहरादून द्वारा आई०आई०टी० रूडकी को शीशमबाड़ा स्थित स्थल पर एकत्रित वेस्ट के Quantification/Estimation of Stored RDF/Mix waste हेतु Consultant नियुक्त किया गया है। आई०आई०टी० रूडकी द्वारा लीगेसी वेस्ट के Quantification के क्रम में Covering area लगभग 115000 Sqm. तथा वास्तविक Area dump site 40900 Sqm. तथा 4.22 MT लीगेसी वेस्ट का आंकलन माह फरवरी, 2024 में किया गया है, जिसका विस्तृत विवरण स्पष्ट किया जाना अपेक्षित है।
2. Project Report में शीशमबाड़ा की वर्तमान Condition Report का उल्लेख नहीं है, जिससे यह ज्ञात हो सके एवं पूर्व में सम्बन्धित फर्मों द्वारा क्या-क्या कार्य किये गये तथा वर्तमान में Bio-Mining & Land Reclamation के अन्तर्गत अवशेष क्या कार्य कराये जाने अपेक्षित हैं। इसके अतिरिक्त पूर्व से उपलब्ध Equipment की क्या स्थिति है तथा उनका कितना उपयोग किया जाना संभव है।
3. डी०पी०आर० के अन्तर्गत लीगेसी वेस्ट सैम्पल, Leachate Sample, Ground water Sample, Ambient Air Quality & Noise Monitoring आदि का परीक्षण का उल्लेख नहीं है ताकि Ambient Air Quality & Noise Monitoring Level & Quality का अध्ययन एवं Monitoring की कार्यवाही की जा सकेगी, स्पष्ट किया जाना अपेक्षित है।
4. Biomining & Land reclamation के अन्तर्गत प्राप्त Sorted useful material यथा-Compost/Soil conditioner recyclables & waste Raw RDF (Refused

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- derived fuel), filler material (soil & Inert residues) आदि को बेधकर अथवा पुनः उपयोग करके संचालन लागत को Meet out किया जा सकता है, के सम्बन्ध में डी०पी०आर० में Statement of Income के रूप में उदर्शित नहीं है।
5. शहरी विकास विभाग द्वारा Land Reclamation of existing solid waste dumping ground at Shishambada, Dehradun हेतु IIT Roorkee को नियुक्त किया गया, परन्तु डी०पी०आर० में यह उल्लेखित नहीं है कि इस मद में कोई व्यय वर्तमान तक हुआ है।
 6. लीगेसी वेस्ट के निस्तारण के सम्बन्ध में बजट व्यवस्था का उल्लेख नहीं है।
 7. डी०पी०आर० में ₹ 60.00 लाख का प्राविधान Consultancy Charges 20 माह हेतु ₹ 3.00 लाख प्रतिमाह की दर से की गयी है, जिस पर 18% GST ₹ 10.80 लाख अतिरिक्त व्यय होगी। उक्त प्राविधानित धनराशि अत्यधिक है। शासनादेश संख्या-96873 दिनांक 07.02.2023 के अनुसार ₹ 5.00 करोड़ से अधिक लागत के निर्माण कार्य हेतु Consultancy Charges की अधिकतम सीमा 1.75 प्रतिशत है, स्पष्ट किया जाना अपेक्षित है।
 8. डांडा लखौण्ड स्थित लीगेसी वेस्ट की वायोमाइनिंग एवं लेण्ड रिक्लेमेशन (जिसकी EFC (Expenditure Finance Committee) पूर्व में हो चुकी है) के उपरांत प्राप्त कतिपय सामग्री को शीशामबाडा स्थित Plant के Landfill Site में उपयोग किया जाना प्रस्तावित है। जिसका उल्लेख डी०पी०आर० में किया जाना चाहिए।
 9. गहरे Garbage Depth हेतु IIT Roorkee द्वारा Maximum density value 1234 kg per cum का आधार (Linearly interpolated) डांडा लखौण्ड देहरादून स्थित डम्प साईट वर्ष 2023 से प्राप्त किया गया है जो कि उचित प्रतीत नहीं होता है, डांडा लखौण्ड की डी०पी०आर० से भी चेक किया जाना अपेक्षित है, क्योंकि प्रत्येक स्थल का Garbage Depth की Density value स्थल पर जमा हुए कूड़े के समय अवधि पर निर्भर करेगा।
 10. IIT Roorkee द्वारा अपने पत्र दिनांक-28.02.2024 को Independent Evaluation of Biomining of Legacy Waste at Shcshambara Solid Waste Landfill site, Dehradun के निम्नानुसार कार्य हेतु Terms & Condition के साथ इच्छा व्यक्त की गयी है, जिनके संबंध में कार्यवाही का उल्लेख नहीं किया गया है:-
 - a. Assessment of processing (design and capacity evaluation of machines), composting etc., of Legacy waste by executing agency.
 - b. Assessment of pollution prevention by the executing agency in terms of public health, noise, odor, air and leachate generation, prevention and treatment.
 - c. Assessment of executing agency's Air, groundwater, noise, odor and other monitoring reports.
 - d. Oversceing and exccution legacy in adherence to local regulations.
 - c. Assessment of Onsite storage and disposal mechanisms of executing agency.

- f. Assessment of Hazardous and C&D waste management by executing agency.
- g. Assessment of safety measures taken by the executing agency.
- h. Conducting regular site visits and inspections to monitor project progress, identify challenges and implement corrective measures.

2- अतः नगर निगम देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन परियोजना के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लाण्ट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण की डी0पी0आर0 मूल रूप में संलग्न कर प्रेषित करते हुये मुझे यह कहने का निदेश हुआ है कि उपरोक्तानुसार भिन्दुवार निराकरण करते हुये सुस्पष्ट औचित्य सहित आख्या/आगणन यथाशीघ्र शासन को उपलब्ध कराने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,

(प्रदीप कुमार शुक्ल)
उप सचिव।



Annexure R-4/61

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कार्यालय नगर निगम, देहरादून

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पत्रांक 892/57/24

दिनांक 26/6/24

प्रेषक,

नगर आयुक्त,
नगर निगम देहरादून।

सेवा में,

निदेशक,
शहरी विकास निदेशालय,
उत्तराखण्ड, देहरादून।विषय:-नगर निगम देहरादून के अंतर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अधीक्षण अभियन्ता, शहरी विकास निदेशालय, उत्तराखण्ड, देहरादून के कार्यालय पत्र सं०-915/94/जे०एनएन०यू०आर०एम०-एस०बी०एम०-डी०डी०एन०/2011-12, दिनांक 27.05.2024 के द्वारा नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण हेतु तैयार डी०पी०आर० में उल्लिखित आपत्तियों का बिन्दुवार निराकरण करते हुए उपलब्ध कराये जाने के अनुरोध के क्रम में परियोजना प्रबन्धक, देहरादून स्मार्ट सिटी (पी०आई०यू०), देहरादून के कार्यालय पत्र सं०-386/नगर निगम (2024-2025), दिनांक 25.06.2024 के द्वारा आपत्तियों का निराकरण कर आंगणन प्रस्तुत किया गया है, जो मूल में संलग्न कर प्रेषित है।

अतः आपसे अनुरोध है कि जनहित एवं शहर हित से जुड़े उपरोक्त महत्वपूर्ण कार्य हेतु रू०-4384.01 लाख मात्र की प्रशासनिक एवं वित्तीय स्वीकृति प्रदान करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक:-उपरोक्तानुसार।

भवदीय,

(गौरव कुमार)

आई०ए०एस०,

नगर आयुक्त,

नगर निगम देहरादून।

प्रतिलिपि:-

1. प्रमुख सचिव, शहरी विकास विभाग, उत्तराखण्ड, शासन को सादर अवलोकनार्थ प्रेषित।
2. स्टाफ ऑफिसर-मुख्य सचिव/सदस्य संयोजक, ई०एम०सी०, उत्तराखण्ड शासन को सादर अवलोकनार्थ प्रेषित।
3. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित।
4. मुख्य नगर स्वास्थ्य अधिकारी को इस निर्देश के साथ निदेशालय से समन्वय करते हुए कार्यवाही करवाना सुनिश्चित करें।
5. कार्यालय प्रति।

नगर आयुक्त,
नगर निगम देहरादून।



एन एन डी की

शहरी विकास निदेशालय, उत्तराखण्ड।

31/62 राजपुर रोड, देहरादून-248001

Email -sbmurbaninfo@gmail.com, एरगाव एवं फैक्स- 0135-2742885

Email
Swachhata App

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Jain Hall

पत्रांक- 7078/94/JNNURM-SWM-DDN/2011-12

दिनांक- 26 जुलाई, 2024

सेवा में,

नगर आयुक्त,
नगर निगम देहरादून।

विषय:- नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक निदेशालय के पत्र संख्या 1825/94/JNNURM-SWM-DDN/2011-12 दिनांक 09.07.2024 का संदर्भ ग्रहण करने का कष्ट करे (संलग्नक-1), जिसके माध्यम से नगर आयुक्त, नगर निगम देहरादून के पत्र संख्या-892/ST/2024 दिनांक 26-06-2024 के साथ नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण की संलग्न संशोधित डी0पी0आर0 लागत रु0 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रु0 23.26 करोड़ मात्र की प्रशासनिक एवं वित्तीय स्वीकृति प्रदान किये जाने हेतु शासन को प्रेषित की गयी है।

उक्त के क्रम में अवगत कराना है कि दिनांक 23.07.2024 को सचिव महोदय, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में मा0 एन0 जी0 टी0 में योजित मूल आवेदन संख्या-477/2022 श्री राजेन्द्र गगसारी बनाम उत्तराखण्ड राज्य व अन्य के संबंध में सम्पन्न बैठक में सचिव महोदय द्वारा नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण हेतु निम्नवत निर्देश प्रदान किये गये हैं-

1. बैठक में निर्णय लिया गया है कि प्रकरण के मा0 एन0 जी0 टी0 में संदर्भित होने के क्रम में तात्कालिकता के दृष्टिगत रख नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण हेतु नगर निगम स्वयं के संसाधन (बोर्ड फण्ड/15वें केन्द्रीय वित्त आयोग /5वें राज्य वित्त आयोग) से उक्त कार्य का वित्तीय वहन करेगा।
2. उक्त अनिश्चित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 मै0 रैमकी कम्पनी एस0पी0वी0 मै0 देहरादून वेस्ट मैनेजमेंट प्रा0 लि0 द्वारा अनयन्त्र के अनुसार कार्यवाही न किये जाने के कारण एकत्रित हुआ है। अतः यह धनराशि मै0 रैमकी कम्पनी एस0पी0वी0 मै0 देहरादून वेस्ट मैनेजमेंट

गोस अपशिष्ट/सिंगल यूज प्लास्टिक से संबंधित शिकायत दर्ज करने हेतु ई-गैल कटे solidwaste-complaint@uk.gov.in

प्राप्त तिथि से दण्ड के रूप में वसूली जानी चाहिए। इस हेतु नगर निगम स्तर से प्राथमिकता पर आवश्यक कार्यवाही सुनिश्चित की जाए।

3. शहरी विकास निदेशालय स्तर से उक्त कार्य को स्वच्छ भारत मिशन 2.0 के अन्तर्गत प्रस्तावित कर प्रस्ताव आयासन एवं शहरी कार्य मंत्रालय, भारत सरकार को प्रेषित किया जाना भी प्रस्तावित है एवं भारत सरकार से धनराशि आवंटन व स्वीकृत होने की दशा में नगर निगम को तदनुसार वित्तीय सहयोग प्रदान किया जा सकता है।

अतः अनुरोध है कि उक्तानुसार बैठक में लिए गये निर्णयानुसार आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक-उपरोक्तानुसार

भवदीय,


(नितिन सिंह भदौरिया)
निदेशक।

संख्या एवं दिनांक-तदव।

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
2. अपर सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन।
3. स्टाफ ऑफिसर-मुख्य सचिव/सदस्य संयोजक, ई0एम0सी, उत्तराखण्ड शासन।
4. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।


(नितिन सिंह भदौरिया)
निदेशक।





कार्यालय नगर निगम, देहरादून।



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पत्रांक: 1033 (4)

दिनांक: 18.19.2024

परियोजना प्रबन्धक,
पी0आई0यू0-लोक निर्माण विभाग
स्मार्ट सिटी लि0, देहरादून।

विषय: नगर निगम निगम, देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के सम्बन्ध में।

उपरोक्त विषयक अपने कार्यालय पत्र सं0-386/नगर निगम/2024-25 दिनांक 25-06-2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित 4.22 लाख मीट्रिक टन लीगेसी वेस्ट के निस्तारण कार्य का संशोधित आगणन/डी0पी0आर0 रू0 4384.01 लाख प्रस्तुत करते हुए वित्तीय एवं प्रशासनिक स्वीकृति प्रदान करने का अनुरोध किया गया था, जिसके क्रम में आपके द्वारा प्रस्तुत आगणन/डी0पी0आर0 को वित्तीय एवं प्रशासनिक स्वीकृति हेतु कार्यालय पत्रांक-892/एस0टी0/024 दिनांक 26-06-2024 द्वारा निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड को प्रेषित किया गया।

निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड के कार्यालय पत्र सं0-2078/94/ JNNURM-SWM-DDN/2011-12 दिनांक 26-07-2024 द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण की संशोधित आगणन/डी0पी0आर0 रू0 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रू0 23.26 करोड़ की वित्तीय एवं प्रशासनिक स्वीकृति के क्रम में दिनांक 23-07-2024 को सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-477/2022 श्री राजेन्द्र गंगसारी बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में सम्पन्न बैठक में सचिव महोदय द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण में एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण हेतु बैठक में निर्णय लिया गया कि प्रकरण के मा0 एन0जी0टी0 में संदर्भित होने के क्रम में तात्कालिकता के दृष्टिगत नगर निगम, देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर0डी0एफ0 के निस्तारण हेतु नगर निगम स्वयं के संसाधन (बोर्ड फण्ड/15वें केन्द्रीय वित्त आयोग/5वें राज्य वित्त आयोग) से उक्त कार्य का वित्तीय वहन करेगा।

उपरोक्त के क्रम में मुख्य नगर लेखा परीक्षक, नगर निगम, देहरादून की टिप्पणी दिनांक 30-08-2024 के क्रम में निदेशालय के पत्र सं0-2078 दिनांक 26 जुलाई, 2024 के अनुसार संशोधित डी0पी0आर0 लागत 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रू0 23.26 करोड़ की वित्तीय व प्रशासनिक स्वीकृति, टी0ए0सी0, कार्यदायी संस्था के निर्धारण एवं एम0ओ0यू0 के सम्बन्ध में स्थिति स्पष्ट करने की अपेक्षा की गयी है।

अतः उपरोक्तानुसार तत्काल स्थिति स्पष्ट करना सुनिश्चित करें, ताकि अग्रिम कार्यवाही की जा सकें।

प्रतिलिपि: जिलाधिकारी/प्रशासक महोदय के अवलोकनार्थ प्रेषित।

नगर आयुक्त,
नगर निगम, देहरादून।

नगर आयुक्त,
नगर निगम, देहरादून।

19/9/24

8



कार्यालय नगर निगम, देहरादून।



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पत्रांक: 1204 (H)

दिनांक: 18/10/24

परियोजना प्रबन्धक,
पी०आई०यू०-लोक निर्माण विभाग
स्मार्ट सिटी लि०, देहरादून।

विषय: नगर निगम निगम, देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट के निस्तारण के सम्बन्ध में।

उपरोक्त विषयक इस कार्यालय के पत्रांक-1033(एच) दिनांक 18-09-2024 (छायाप्रति-संलग्न) का सन्दर्भ ग्रहण करें, जिसमें निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड के कार्यालय पत्र सं०-2078/94/JNNURM-SWM-DDN/2011-12 दिनांक 26-07-2024 द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण की संशोधित आगणन/डी०पी०आर० रू० 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रू० 23.26 करोड़ की वित्तीय एवं प्रशासनिक स्वीकृति के क्रम में दिनांक 23-07-2024 को सचिव, शहरी विकास विभाग, उत्तराखण्ड शासन की अध्यक्षता में मा० एन०जी०टी० में योजित मूल आवेदन सं०-477/2022 श्री राजेन्द्र गंगसारी बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में सम्पन्न बैठक में सचिव महोदय द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण में एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण हेतु बैठक में निर्णय लिया गया कि प्रकरण के मा० एन०जी०टी० में संदर्भित होने के क्रम में तात्कालिकता के दृष्टिगत नगर निगम, देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लीगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण हेतु नगर निगम स्वयं के संसाधन (बोर्ड फण्ड/15वें केन्द्रीय वित्त आयोग/5वें राज्य वित्त आयोग) से उक्त कार्य का वित्तीय वहन करेगा, जिसके क्रम में मुख्य नगर लेखा परीक्षक, नगर निगम, देहरादून की टिप्पणी दिनांक 30-08-2024 के क्रम में निदेशालय के पत्र सं०-2078 दिनांक 26 जुलाई, 2024 के अनुसार संशोधित डी०पी०आर० लागत 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रू० 23.26 करोड़ की वित्तीय व प्रशासनिक स्वीकृति, टी०ए०सी०, कार्यदायी संस्था के निर्धारण एवं एम०ओ०यू० के सम्बन्ध में स्थिति स्पष्ट करने की अपेक्षा की गयी थी, किन्तु उक्त के सम्बन्ध में आपके द्वारा आतिथि तक कोई प्रतिउत्तर प्रस्तुत नहीं किया गया है।

अवगत कराना है कि उक्त प्रकरण मा० राष्ट्रीय हरित अभिकरण में गतिमान है जिसकी आगामी सुनवाई दिनांक 20-11-2024 को निर्धारित है।

अतः आपसे पुनः अपेक्षा है कि शीशमबाड़ा प्रोसेसिंग प्लांट के लीगेसी वेस्ट/मिक्स वेस्ट के निस्तारण हेतु रू० 23.26 करोड़ की धनराशि के टी०ए०सी०, कार्यदायी संस्था के निर्धारण एवं एम०ओ०यू० के सम्बन्ध में यथाशीघ्र स्थिति स्पष्ट कर अवगत कराने का कष्ट करें, ताकि प्रशासक/जिलाधिकारी महोदय को भुगतान करने की संस्तुति की जा सकें।

प्रतिलिपि: जिलाधिकारी/प्रशासक महोदय के अवलोकनार्थ प्रेषित।

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o/c



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नगर आयुक्त,
नगर निगम, देहरादून।

[Handwritten signature]
नगर आयुक्त,
नगर निगम, देहरादून।



UTTARAKHAND

कार्यालय परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग

777, सात्विक टावर, कौलागढ़ रोड़, राजेन्द्र नगर, देहरादून-248001

E-mail : piudehradunsmartcity@gmail.com



उत्तराखण्ड शासन

पत्रांक : 643/अनुबंध नगर निगम
सेवा में,

दिनांक 30/10/2024

नगर आयुक्त

नगर निगम देहरादून।

विषय :- नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण के संबंध में।

संदर्भ :- आपका पत्रांक संख्या- 1033 (H) दि० 18/09/2024

महोदय,

उपरोक्त विषयक अवगत कराना है कि शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण कार्य हेतु गठित डी0पी0आर0 इस कार्यालय के पत्रांक द्वारा टी0ए0सी0 हेतु प्रेषित की गयी थी। तत्पश्चात निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड के कार्यालय पत्रांक- 2078/94/JNNURM-SWM-DDN/2011-12 दि० 26/07/2024 द्वारा संशोधित आगणन लागत रु 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रु 23.26 करोड़ करने के साथ ही बिन्दु सं०-01 में दिये गये निर्देश, "बैठक में निर्णय लिया गया है कि प्रकरण मा० एन०जी०टी० में सन्दर्भित होने क्रम में तत्कालिकता के दृष्टिगत रख नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण हेतु नगर निगम स्वयं के संसाधन से उक्त कार्य का वित्तीय वहन करेगा" के क्रम में इस कार्यालय द्वारा निविदा आमंत्रण की प्रक्रिया प्रस्तावित व्यय धनराशि रु 23.26 करोड़ के आधार पर की गई है।

उक्त वर्णित कार्य हेतु नगर निगम देहरादून के पत्रांक- 2072(H) दि० 14.02.2024 एवं उत्तराखण्ड शासन के कार्यालय कार्यवृत्त सं०-UD2-11/A/39/2023-W-2-Urban Development/174510/2023 दिनांक 12.12.2023 के क्रम में नगर निगम, देहरादून क्षेत्रान्तर्गत संचालित होने वाली वृहद योजनाओं जिनकी लागत रु 1.00 करोड़ से अधिक हो, के क्रियान्वयन हेतु देहरादून स्मार्ट सिटी लि० के अन्तर्गत गठित पी०आई०यू० लोक निर्माण विभाग को नामित किया गया है।

अतः उक्त सन्दर्भित पत्र के माध्यम से आपके द्वारा चाही गई विभिन्न बिन्दुओं पर अद्यतन स्थिति उपरोक्तानुसार स्पष्ट कर दी गई है उक्त के अतिरिक्त यह भी अवगत कराना है कि शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट के निस्तारण के कार्य हेतु प्रस्तावित ड्राफ्ट MOU आपके सज्ञान हेतु संलग्न कर प्रेषित किया जा रहा है।

संलग्नक: उपरोक्तानुसार।

~~प्रति~~ UWA-H
के शीशमबाड़ा प्रोसेसिंग प्लांट

नगर आयुक्त

भवदीय

(ड० प्रवीण कुश)
परियोजना प्रबंधक
देहरादून स्मार्ट सिटी पी०आई०यू०
लो०नि०वि० देहरादून

पत्रांक : /अनुबंध नगर निगम
प्रतिलिपि :-

दिनांक /10/ 2024

1. सहायक परियोजना प्रबंधक, देहरादून स्मार्ट सिटी, पी०आई०यू० लोक निर्माण विभाग देहरादून को अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

परियोजना प्रबंधक
देहरादून स्मार्ट सिटी पी०आई०यू०
लो०नि०वि० देहरादून

18/10/24



कार्यालय परियोजना प्रबन्धक
देहरादून स्मार्ट सिटी परियोजना क्रियान्वयन इकाई
लोक निर्माण विभाग

777, सात्विक टावर, कौलागढ़ रोड़, राजेन्द्र नगर, देहरादून-248001

E-mail : piudehradunsmartcity@gmail.com



उत्तराखण्ड शासन

पत्रांक : 642 / अनुबंध नगर निगम
सेवा में,

दिनांक 30/10/2024

नगर आयुक्त
नगर निगम देहरादून।

विषय : नगर निगम देहरादून के शीशमबाड़ा प्रोसेसिंग प्लांट पर एकत्रित लिगेसी वेस्ट के निस्तारण के संबंध में।

सन्दर्भ : पत्रांक सं० 2078/94/JNNURM-SWM-DDN/2011-12 दि० 26/07/2024

महोदय,

उपरोक्त विषयक अवगत कराना है कि इस कार्यालय द्वारा शीशमबाड़ा प्रोसेसिंग प्लांट पर एकत्रित लिगेसी वेस्ट के निस्तारण कार्य हेतु निविदा प्रक्रिया पूर्ण कर ली गयी है तथा LOA जारी करने की कार्यवाही गतिमान है।

उक्त सन्दर्भित पत्र के अनुसार लिगेसी वेस्ट के निस्तारण कार्य हेतु संशोधित आगणन लागत रु 4384.01 लाख के सापेक्ष प्रस्तावित व्यय धनराशि रु 23.26 करोड़ करने के साथ ही बिन्दु सं०-01 में दिये गये निर्देश, "बैठक में निर्णय लिया गया है कि प्रकरण मा० एन०जी०टी० में सन्दर्भित होने क्रम में तत्कालिकता के दृष्टिगत रख नगर निगम देहरादून के अन्तर्गत शीशमबाड़ा प्रोसेसिंग प्लांट के भूमि भरण स्थल पर एकत्रित लिगेसी वेस्ट/मिक्स वेस्ट/आर०डी०एफ० के निस्तारण हेतु नगर निगम स्वयं के संसाधन से उक्त कार्य का वित्तीय वहन करेगा" के क्रम में प्रस्तावित लागत @रु550/MT के अनुसार आंकलित की गई थी किन्तु उसमें उत्तराखण्ड शासनादेश सं० 96873 दिनांक 7.02.2024 के अनुसार 1.75% कन्सलटेंसी चार्ज एवं 4% (आकस्मिक व्यय व गुणवत्ता नियंत्रण) सम्मिलित नहीं किया गया था।

उक्त के क्रम में शहरी विकास निदेशालय द्वारा अनुमोदित प्रस्तावित व्यय धनराशि रु 23.26 करोड़ में उपरोक्तानुसार कन्सलटेंसी चार्ज एवं आकस्मिक व्यय व गुणवत्ता नियंत्रण सम्मिलित कर निम्नानुसार स्वीकृति एवं धनावंटन हेतु आंकलित की गयी है:-

| | |
|--|---------------------------|
| कार्य की लागत (@550/MT) | = 550x422877.00 |
| | = 232,582,350.00 |
| कन्सलटेंसी चार्ज (@1.75%) | = 4070191.125 + (18% GST) |
| | = 4802825.52 |
| आकस्मिक व्यय एवं गुणवत्ता नियंत्रण (@4%) | = 9303294.00 |
| कुल लागत (लाख में) | = 2466.89 लाख |

अतः शीशमबाड़ा प्रोसेसिंग प्लांट पर एकत्रित लिगेसी वेस्ट के निस्तारण हेतु उपरोक्तानुसार आंकलित लागत की स्वीकृति एवं तदनुसार धनावंटन हेतु आवश्यक कार्यवाही करने की कृपा करें। ताकि LOA जारी करने की कार्यवाही की जा सके।

संलग्नक : उपरोक्तानुसार।

(Handwritten signature and stamp)
नगर आयुक्त

भवदीय

(इ० प्रवीन कुश)

परियोजना प्रबंधक

देहरादून स्मार्ट सिटी पी०आई०यू०
लोक निर्माण विभाग देहरादून

पत्रांक: /अनुबंध
प्रतिलिपि:-

दिनांक /10/2024

1. सहायक परियोजना प्रबंधक, देहरादून स्मार्ट सिटी, पी०आई०यू०, लोक निर्माण विभाग देहरादून, को आवश्यक कार्यवाही हेतु प्रेषित।

परियोजना प्रबंधक



ENVIRONMENTAL TECHNO



G-7, Shanti Niketan Apartment, Church Road, Lajpat Kunj, Agra-282 002 (U.P.) INDIA

E-mail : environmentaltechno303@gmail.com

M.: 9837168303

Annexure-4/67 838

Class-A Contractor Specialist in Electrical & Mechanical Work, Solid Waste Management, O&M of MRF, WTP and STP Facilities

Ref.

Date

SHISHAMBARA DEHRADUN WORK PLAN

Bar chart for execution of work within timeline to complete the work is mandatory.

Bidders are advised to give the micro-details for completing the bio-remediation work in stipulated time period

(As Mentioned in NIT).

Duration: - 20 Months (2024-26)

Abbreviation RN: - Rainy Season

J F M A M J J A S O N D
January February March April May June July August September October November December

| Sr. No. | Activity | Month/ Year | | | | | | | | | | | | | | | | | | | | | | | |
|---------|-------------------------------------|-------------|--------|--------|--------|--------|--------|--------------|--------------|--------------|--------------|---------|---------|---------|--------|--------|--------|--------|--------|--------|--------|--------|--------|---------|---------|
| | | 12/2024 | 1/2025 | 2/2025 | 3/2025 | 4/2025 | 5/2025 | 6/2025 | 7/2025 | 8/2025 | 9/2025 | 10/2025 | 11/2025 | 12/2025 | 1/2026 | 2/2026 | 3/2026 | 4/2026 | 5/2026 | 6/2026 | 7/2026 | 8/2026 | 9/2026 | 10/2026 | 11/2026 |
| | | D | J | F | M | A | M | J | J | A | S | O | N | D | J | F | M | A | J | F | M | A | F | M | A |
| 1. | Deploying Poelain | | | | | | | Rainy Season | Rainy Season | Rainy Season | Rainy Season | | | | | | | | | | | | | | |
| 2. | Making Heaps of Waste | | | | | | | RN | RN | RN | RN | | | | | | | | | | | | | | |
| 3. | Sprinkling of Bio- Culture on Waste | | | | | | | RN | RN | RN | RN | | | | | | | | | | | | | | |
| 4. | Turning of Heaps | | | | | | | RN | RN | RN | RN | | | | | | | | | | | | | | |
| 5. | Testing | | | | | | | RN | RN | RN | RN | | | | | | | | | | | | | | |
| 6. | Installation of Weigh Bridge | | | | | | | RN | RN | RN | RN | | | | | | | | | | | | | | |

J

| | | | | | | | | | | | | | | | | | | | | |
|-----|--|--|--|--|--|--|----|----|----|----|--|--|--|--|--|--|--|--|--|--|
| 7. | Ordering of Trommels & Required Machineries Trommels Capacity:- 300 TPD *4 NOS | | | | | | RN | RN | RN | RN | | | | | | | | | | |
| 8. | Installation of Machineries | | | | | | RN | RN | RN | RN | | | | | | | | | | |
| 9. | Processing of Waste | | | | | | RN | RN | RN | RN | | | | | | | | | | |
| 10. | Storage Area for the Processed Waste | | | | | | RN | RN | RN | RN | | | | | | | | | | |
| 11. | Disposal of Bio soil/Bio earth | | | | | | RN | RN | RN | RN | | | | | | | | | | |
| 12. | Disposal of Dispatch RDF | | | | | | RN | RN | RN | RN | | | | | | | | | | |

Signature of Bidder



8



कार्यालय नगर निगम, देहरादून।



(फ़ोन- 0135-2714074; फ़ैक्स- 0135-2651060; ई-मेल - (nagarnigam.ddn@gmail.com)

पत्रांक: 687 CH1

दिनांक: 28/7/17

प्रोजेक्ट मैनेजर
मै0 ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा0लि0 (नेकोफ)
शीशमबाड़ा प्रोसेसिंग प्लांट, सेलाकुई, देहरादून।

विषय: शीशमबाड़ा प्रोसेसिंग प्लांट परिसर में अपशिष्ट में एन्जाइम के छिड़काव के सम्बन्ध में।

उपरोक्त विषयक प्रायः क्षेत्रवासियों द्वारा प्रोसेसिंग प्लांट से दुर्गन्ध आने की शिकायत प्राप्त हो रही है। इस सम्बन्ध में उच्च अधिकारियों द्वारा प्लांट परिसर के निरीक्षण में अपशिष्ट में निरन्तर एन्जाइम के छिड़काव करने के निर्देश दिये गये ताकि अपशिष्ट से दुर्गन्ध उत्पन्न ना हो सकें, इस सम्बन्ध में आपको पूर्व में भी कई बार निर्देशित किया गया है कि प्लांट के सुचारु संचालन के लिए प्लांट परिसर एवं अपशिष्ट पर निरन्तर एन्जाइम का छिड़काव सुनिश्चित करें, जिसका समस्त उत्तरदायित्व आपका है।

अतः आपको निर्देशित किया जाता है कि प्रोसेसिंग प्लांट के सुचारु संचालन के लिए अनुबंध के विन्दु सं0-1.7 के अनुसार प्रोसेसिंग प्लांट परिसर एवं अपशिष्ट पर निरन्तर एन्जाइम का छिड़काव कराना सुनिश्चित करें।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।

प्रतिलिपि:

1. नगर आयुक्त महोदय को सूचनार्थ प्रेषित।
2. इन्डीपेन्डेंट प्रोजेक्ट इंजीनियर मै0 जेबीबी टैक्नोक्रेट को उपरोक्तानुसार आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य नगर स्वास्थ्य अधिकारी,
नगर निगम, देहरादून।

1800

ANUR-4/69


841

Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

ENZYME SPRAY REPORT

Sept. 2024



1801

Green Clean Waste Management Private Limited

842

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|---------------------------------|------------|------------------------------|------------|-------------------------------|------------|------------------------------|------------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 1 | 01/09/24 | 1. Arjun 2. Ravi | 750 Ltr | 1. Arjun 2. Ravi | 700 Ltr | 1. Sachin-L 2. Ravi | 850 Ltr | No spray due to Rain | 0 | 2300 |
| 2 | 04/09/24 | No spray Reason Rainfall | 0 | 1. San Singh 2. Ravi | 800 Ltr | 1. Arjun 2. Ravi | 750 Ltr | 1. Manje Ram 2. Sandeep | 550 Ltr | 2100 |
| 3 | 03/09/24 | Sachin-L Ravi | 600 Ltr | Sachin-L Ravi | 950 Ltr | Sachin-L Ravi | 850 Ltr | 1. Manje Ram 2. Sandeep | 500 Ltr | 2900 |
| 4 | 04/09/24 | No spray Reason Rain fall | 0 | 1. Man Singh 2. Sachin-L | 800 Ltr | 1. Arjun 2. Sachin-L | 700 Ltr | 1. Arjun 2. Sandeep | 800 Ltr | 2300 |



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1802

Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

843

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|------------------------------|------------|------------------------------|------------|-------------------------------|------------|------------------------------|------------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 05 | 05/09/24 | 1. Arjun 2. Ravi | 650 Ltr | 1. Arjun 2. Ravi | 950 Ltr | 1. Sachin-L 2. Ravi | 600 Ltr | 1. Arjun 2. Sandeep | 900 Ltr | 3100 |
| 06 | 06/09/24 | 1. Sachin-L 2. Ravi | 800 Ltr | 1. Man Singh 2. Ravi | 700 Ltr | 1. Sachin-L 2. Ravi | 700 Ltr | 1. Manje Ram 2. Sandeep | 950 Ltr | 3050 |
| 07 | 07/09/24 | 1. Arjun 2. Ravi | 800 Ltr | 1. Sachin-L 2. Ravi | 900 Ltr | 1. Vikas 2. Ravi | 600 Ltr | 1. Manje Ram 2. Sandeep | 700 Ltr | 3000 |
| 08 | 08/09/24 | 1. Arjun 2. Ravi | 400 Ltr | 1. Man Singh 2. Ravi | 850 Ltr | 1. Arjun 2. Ravi | 700 Ltr | 1. Arjun 2. Sandeep | 700 Ltr | 2650 |



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Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

844


ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|----------------------------------|---------|------------------------------|---------|----------------------------------|---------|------------------------------|---------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 09 | 09/09/24 | 1. Anjun 2. Ravi | 800 Ltr | 1. Sachin.L 2. Ravi | 700 Ltr | No spray (Reason Rainfall) | 0 | 1. Ashu 2. Sandeep | 500 Ltr | 2000 |
| 10 | 10/09/24 | 1. Anjun 2. Ravi | 800 Ltr | 1. Sachin.L 2. Ravi | 950 Ltr | 1. Son Singh 2. Ravi | 700 Ltr | 1. Ashu 2. Sandeep | 700 Ltr | 3150 |
| 11 | 11/09/24 | 1. Sachin.L 2. Ravi | 750 Ltr | 1. Sachin.L 2. Ravi | 800 Ltr | 1. Sachin.L 2. Ankit | 700 Ltr | 1. Ashu 2. Sandeep | 800 Ltr | 3050 |
| 12 | 12/09/24 | No spray (Reason Rainfall) | 0 | 1. Sureshra 2. Sachin L | 350 Ltr | No spray (Reason Rainfall) | 0 | 1. Ashu 2. Sandeep | 700 Ltr | 1050 |




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1804

Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

845

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|--|------------|------------------------------|------------|----------------------------------|------------|------------------------------|------------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 13 | 13/09/24 | No spray (Rainfall Reason) | 0 | 1. Sochin-L 2. Mansigh | 650 Ltr | No spray (Rainfall Reason) | 0 | 1. Ashu 2- Sandeep | 600 Ltr | 1250 |
| 14 | 14/09/24 | 1. Surendra 2. Ravi | 500 Ltr | 1. Ravi 2. Sachin-L | 800 Ltr | 1. Mange Ram 2. Sachin-L | 600 Ltr | 1. Ashu 2- Sandeep | 400 Ltr | 2300 |
| 15 | 15/09/24 | No spray Reason tanker dysfunction | 0 | 1. Mange Ram 2. Ravi | 550 Ltr | 1. Sandeep 2. Ravi | 750 Ltr | 1. Ashu 2. Sandeep | 500 Ltr | 1800 |
| 16 | 16/09/24 | 1. Sandeep 2. Ravi | 800 Ltr | 1. Sandeep 2. Ravi | 600 Ltr | 1. Mange Ram 2. Ravi | 700 Ltr | 1. Ashu 2- Sandeep | 400 Ltr | 2350 |



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Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

846

ENZYME SPRAY REPORT

Note: Density of water = 1 Kg/L.

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray (b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray (b/w 19:00 - 20:00) | | Total Enzyme Used (Ltrs) |
|------|----------|------------------------------|---------|---|---------|-------------------------------|---------|--------------------------------|---------|--------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 17 | 17/09/24 | 1. Surendra 2. Ravi | 550 Ltr | No spray Reason (Tanker Type finished) | 0 | 1- Ankit 2- Ravi | 600 Ltr | No spray Reason due to rain | 0 | 1150 |
| 18 | 18/09/24 | 1- Surendra 2- Ravi | 700 Ltr | No spray Reason due to rain | 0 | 1- Ankit 2- Ravi | 700 Ltr | 1. Ashu 2- Sandeep | 500 Ltr | 1200 |
| 19 | 19/09/24 | 1. Manish 2- Ravi | 600 Ltr | 1. Ravi 2. Sachin L | 500 Ltr | 1. Manjeet 2- Ravi | 700 Ltr | 1. Ashu 2- Sandeep | 600 Ltr | 2400 |
| 20 | 20/09/24 | 1. Manish 2- Ravi | 700 Ltr | 1. Sachin L 2- Ravi | 750 Ltr | 1. Sachin L 2- Ravi | 700 Ltr | 1. Ashu 2- Sandeep | 800 Ltr | 2950 |



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Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

847

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray (b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray (b/w 19:00 - 20:00) | | Total Enzyme Used (Ltrs) |
|------|----------|-----------------------------------|------------|-------------------------------|------------|-------------------------------|------------|-------------------------------|------------|--------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 21 | 21/09/24 | No Spray (Hunkar type puncher) | 0 | 1. Jaypat 2. Sachin-L | 800 Ltr | 1. Sachin-L 2. Ankit | 600 Ltr | 1. Ashu 2. Sandeep | 500 | 1900 |
| 22 | 22/09/24 | 1. Sachin-L 2. Ravi | 650 Ltr | 1. Sandeep 2. Ravi | 600 Ltr | 1. Sachin-L 2. Ravi | 900 | 1. Ashu 2. Sandeep | 850 Ltr | 3000 |
| 23 | 23/09/24 | 1. Sachin-L 2. Ravi | 950 Ltr | 1. Sachin-L 2. Ravi | 800 Ltr | 1. Sachin-L 2. Ravi | 700 Ltr | 1. Ashu 2. Sandeep | 500 Ltr | 2950 |
| 24 | 24/09/24 | 1. Manoj Ram 2. Sachin-L | 850 Ltr | 1. Jaypat 2. Sachin-L | 800 Ltr | 1. Ankit 2. Sachin-L | 750 Ltr | 1. Ashu 2. Sandeep | 600 Ltr | 3000 |



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Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

848

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|---|---------|-------------------------------|---------|-------------------------------|---------|-------------------------------|---------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 25 | 25/09/24 | 1. Sachin-L 2. Subender | 800 Ltr | 1. Sachin-L 2. Man Singh | 800 Ltr | No Spray (Reason Rainfall) | 0 | 1. Annu Ram 2. Sachin-L | 700 Ltr | 2300 |
| 26 | 26/09/24 | 1. Surendra 2. Sachin-L | 700 Ltr | No spray (Reason Rainfall) | 0 | 1. Sachin-L 2. Deepak | 850 Ltr | 1. Annu 2. Sandeep | 400 Ltr | 1950 |
| 27 | 27/09/24 | 1. Ankit 2. Sachin-L | 750 Ltr | 1. Sachin-L 2. Man Singh | 800 Ltr | 1. Annu 2. Sachin-L | 800 Ltr | No Spray (Reason Rainfall) | 0 | 2350 |
| 28 | 28/09/24 | No Spray (Reason enzyme preparation in tanker) | 0 | 1. Manish 2. Sachin-L | 700 Ltr | 1. Sachin-L 2. Deepak | 800 Ltr | 1. Annu 2. Sandeep | 900 Ltr | 2400 |



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Green Clean Waste Management Private Limited

Sheeshambada, Selaqui, Dehradun Uttarakhand Pin Code - 248197

849

ENZYME SPRAY REPORT

Note: Density of water \approx 1 Kg/L

| S.No | Date | 1st Spray (b/w 9:30 - 10:30) | | 2nd Spray(b/w 12:00 - 13:00) | | 3rd Spray (b/w 16:00 - 17:00) | | 4th Spray(b/w 19:00 - 20:00) | | Total Enzyme Used(Ltrs) |
|------|----------|--|------------|------------------------------|------------|-------------------------------|------------|------------------------------|------------|-------------------------|
| | | Persons | Qty | Persons | Qty | Persons | Qty | Persons | Qty | |
| 29 | 29/07/24 | 1. Manish 2. Sachin-L | 800 Ltr | 1. Sachin-L 2. Man Singh | 700 Ltr | 1. Sachin-L 2. Man Singh | 750 Ltr | 1. Ashu 2. Sandeep | 650 Ltr | 2900 |
| 30 | 30/07/24 | No spray (tanker starting Problem) | 0 | 1. Ankit 2. Sachin-L | 800 Ltr | 1. Sachin-L 2. Ashu | 900 Ltr | 1. Ashu 2. Sandeep | 800 Ltr | 2500 Ltr |
| | | | | | | | | | | |
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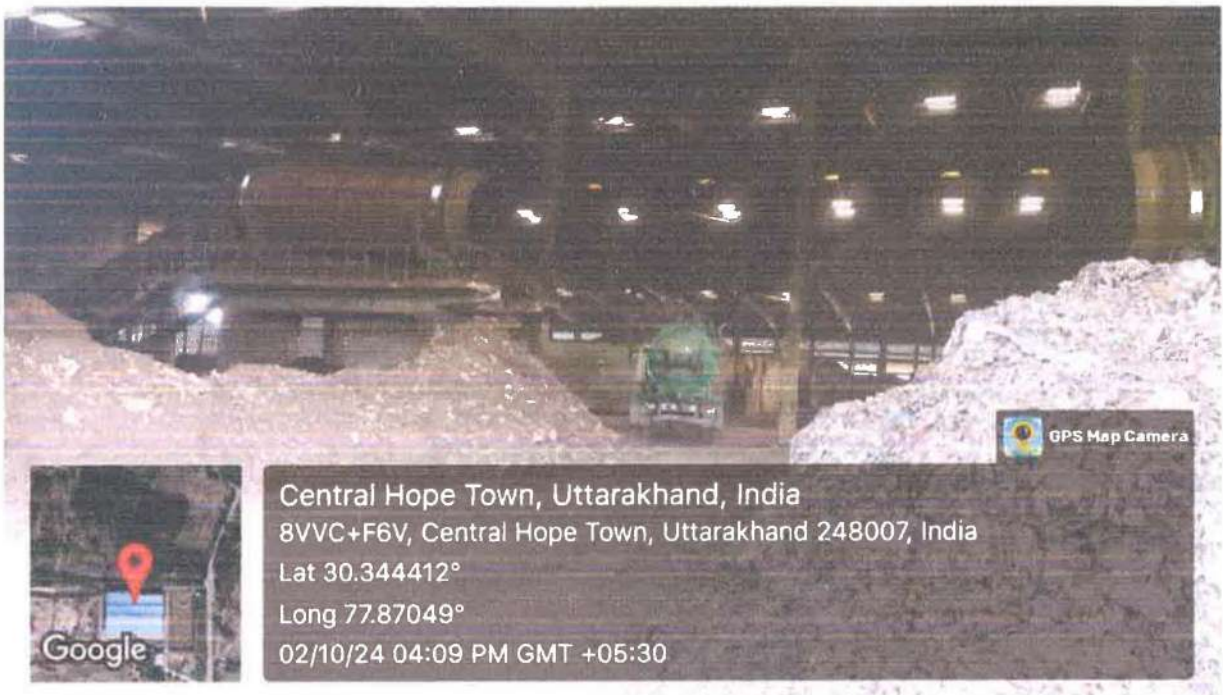
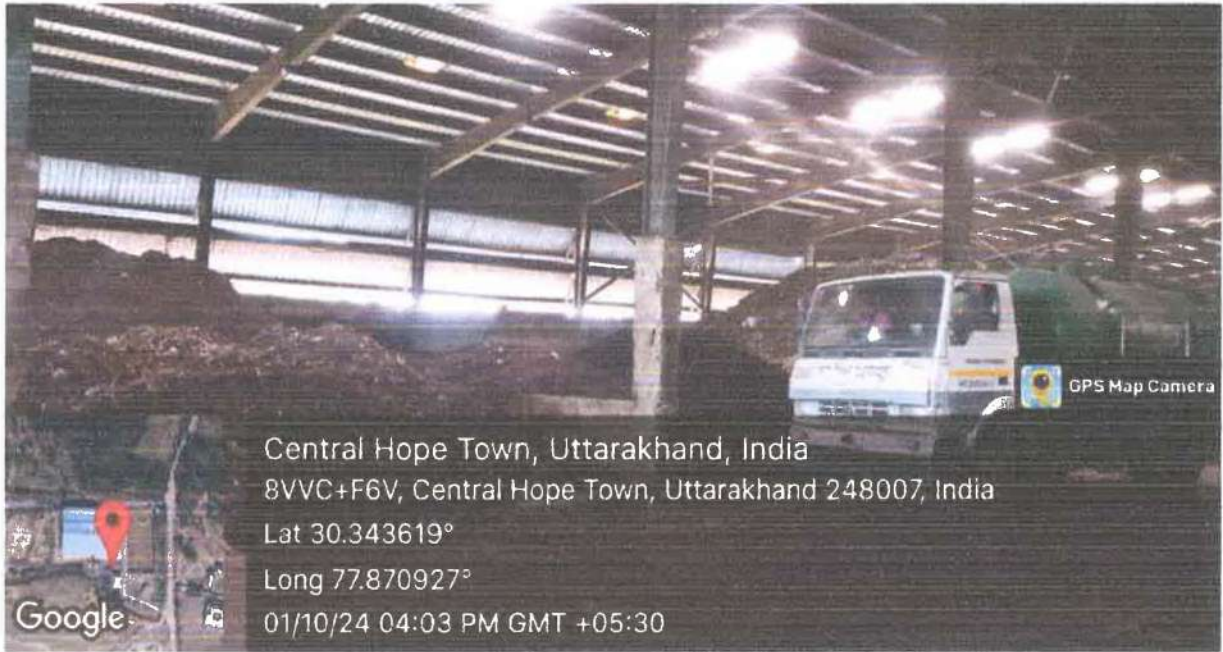


1809

Annexure 24/70

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

850

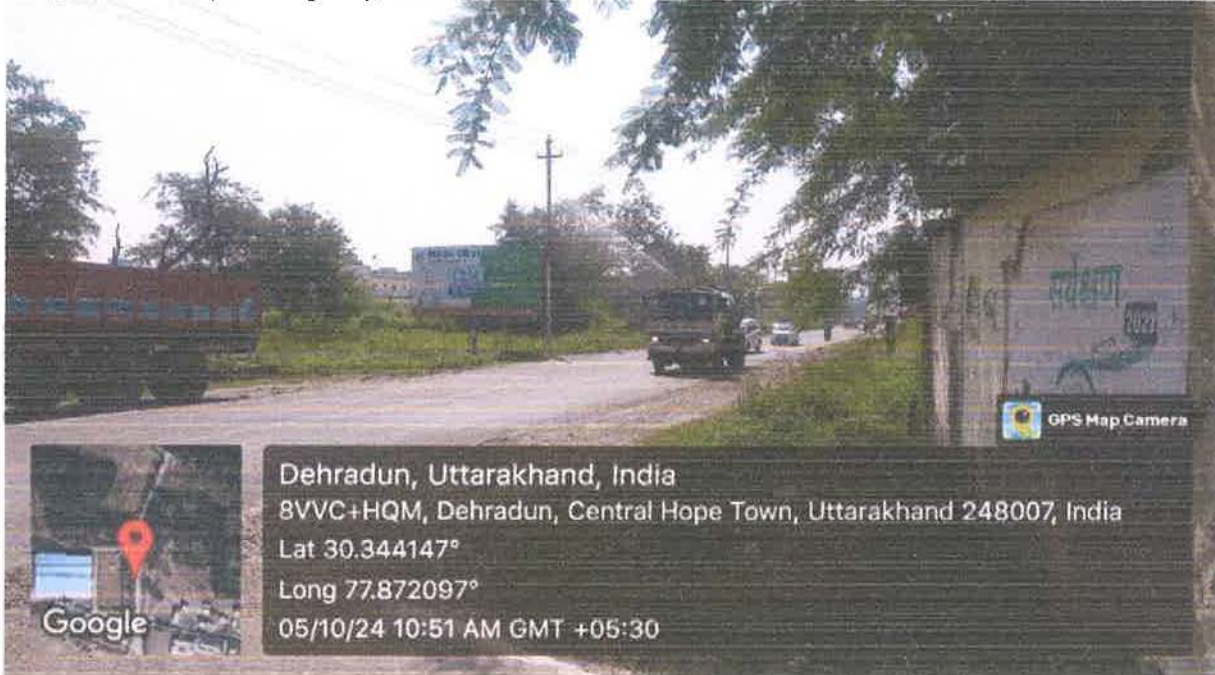


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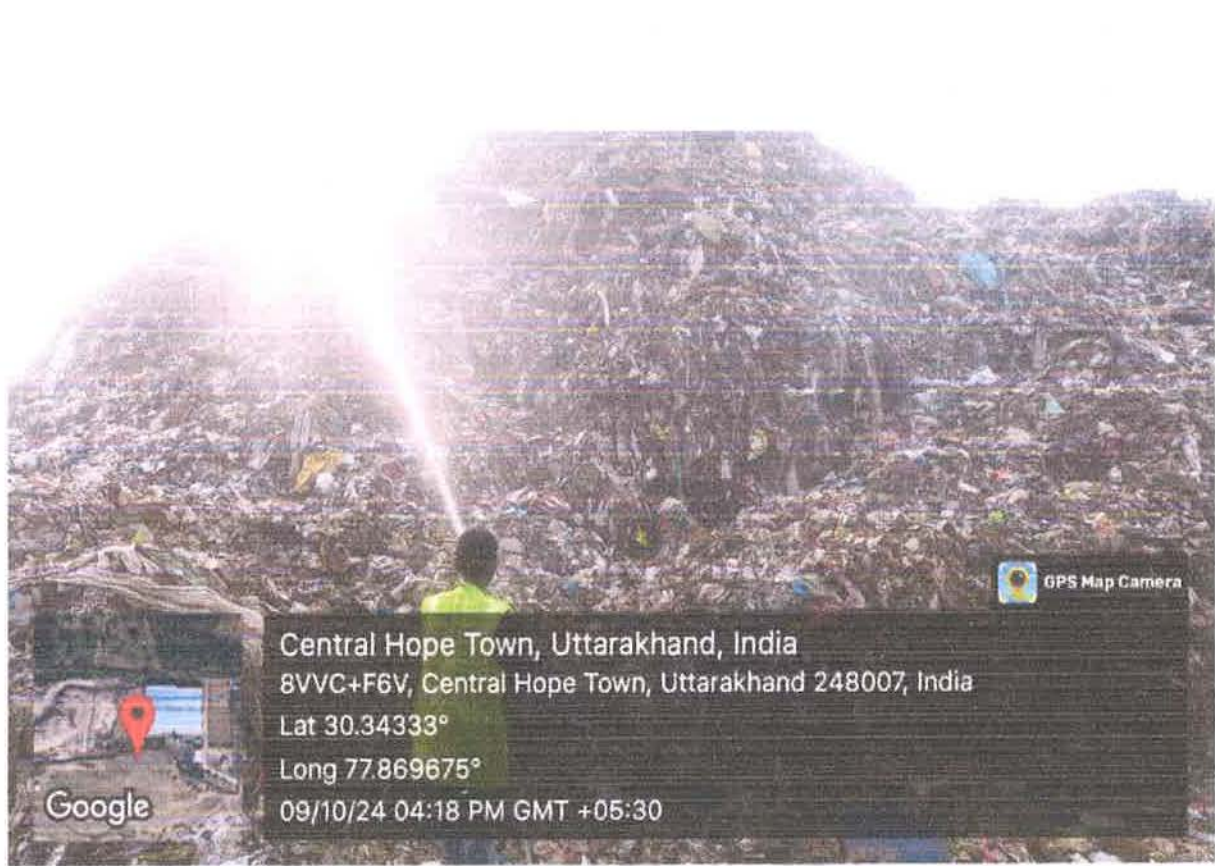
1810

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

851



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Long 77.872097°
05/10/24 10:51 AM GMT +05:30



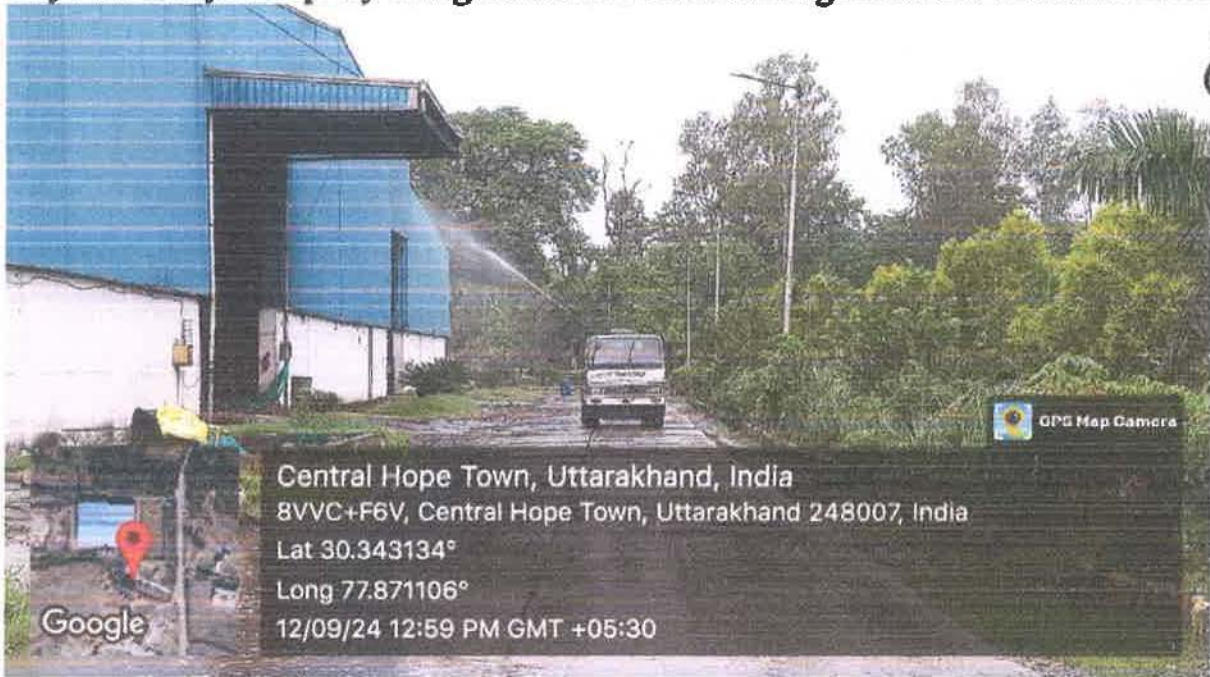
Central Hope Town, Uttarakhand, India
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Lat 30.34333°
Long 77.869675°
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1811

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

852

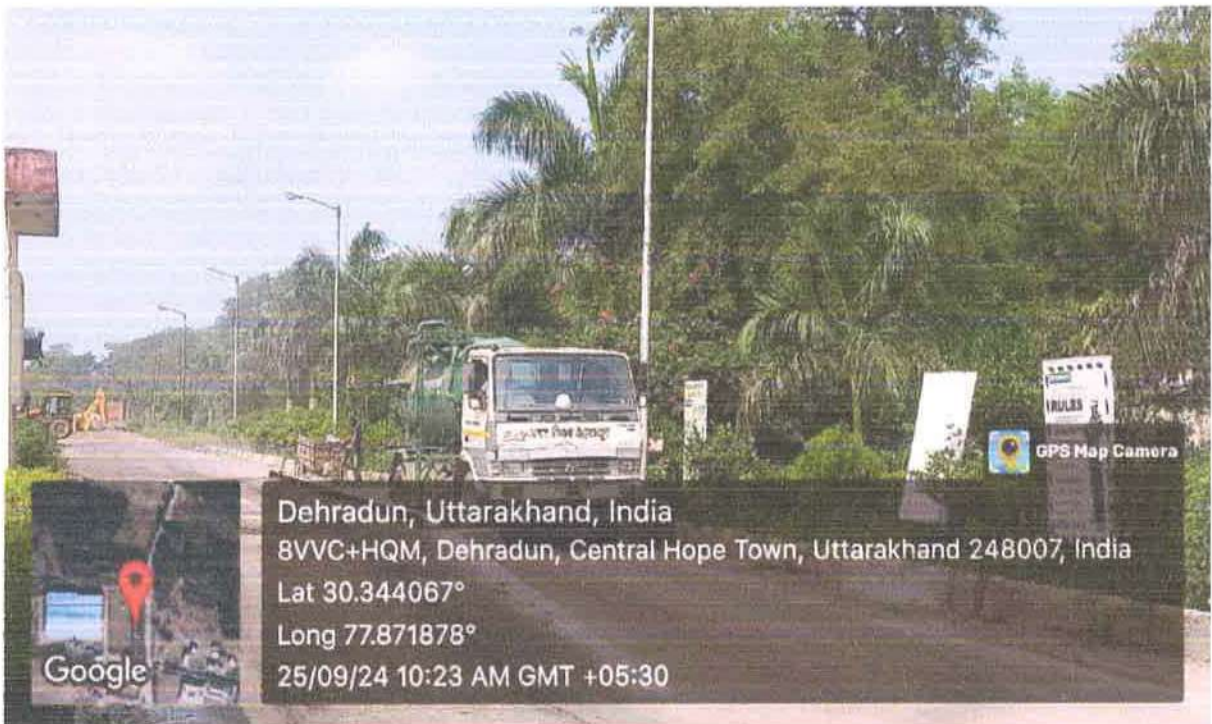
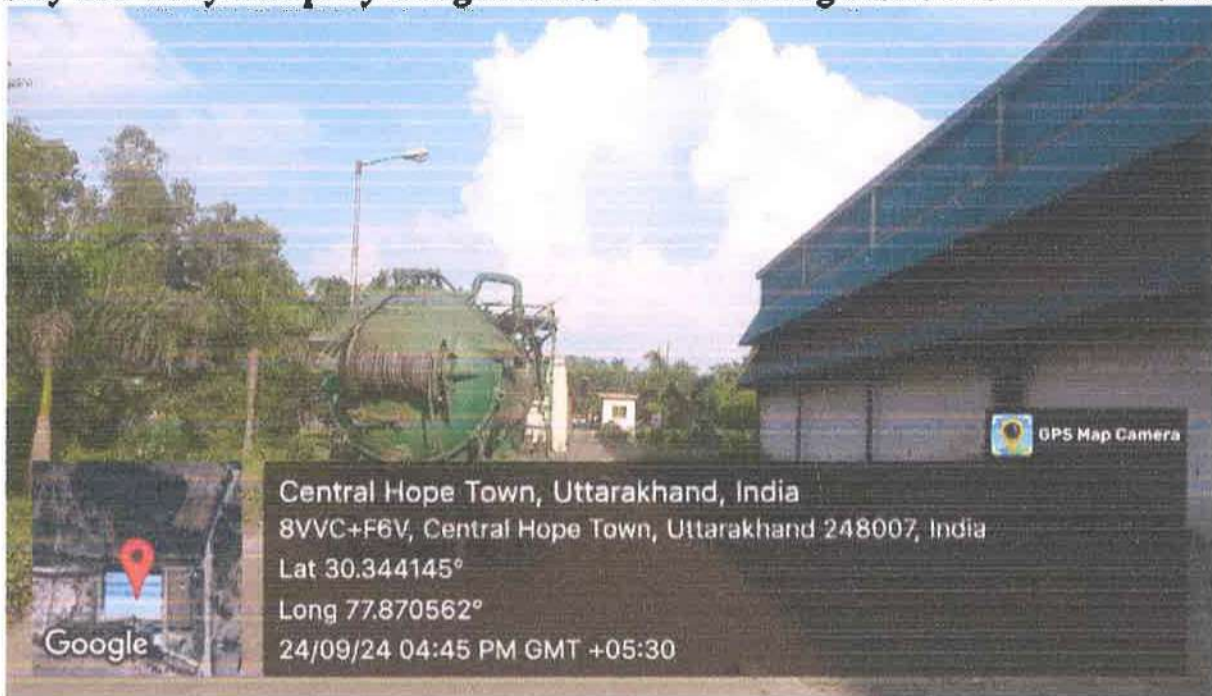


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1812

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

853



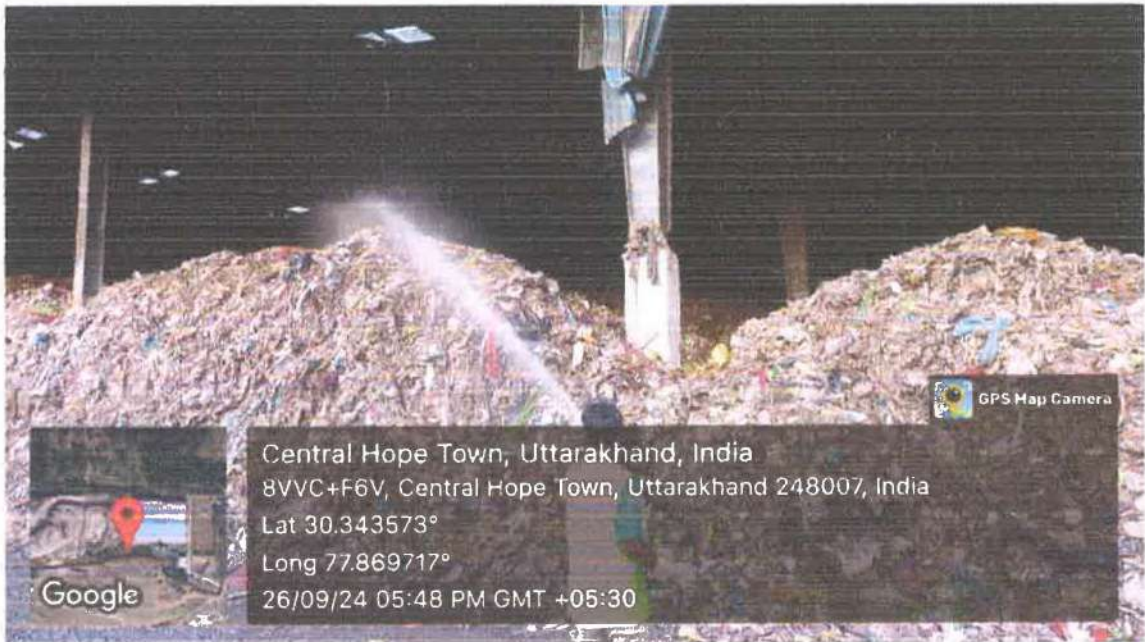
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Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

854



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Lat 30.3425°
Long 77.87148°
25/09/24 06:38 PM GMT +05:30



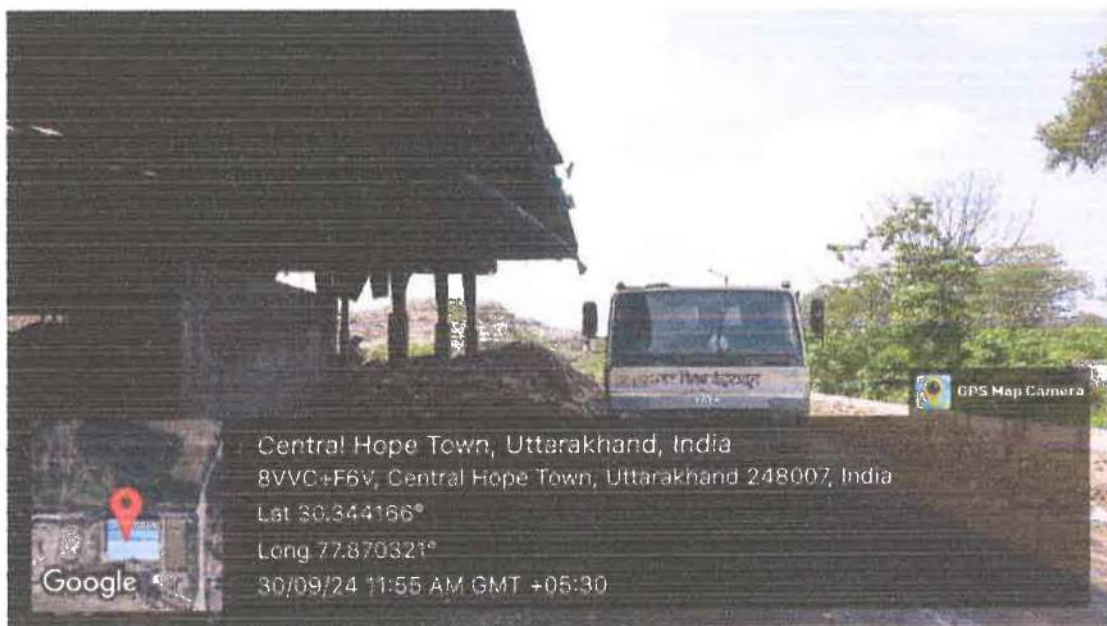
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8

1814

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

855

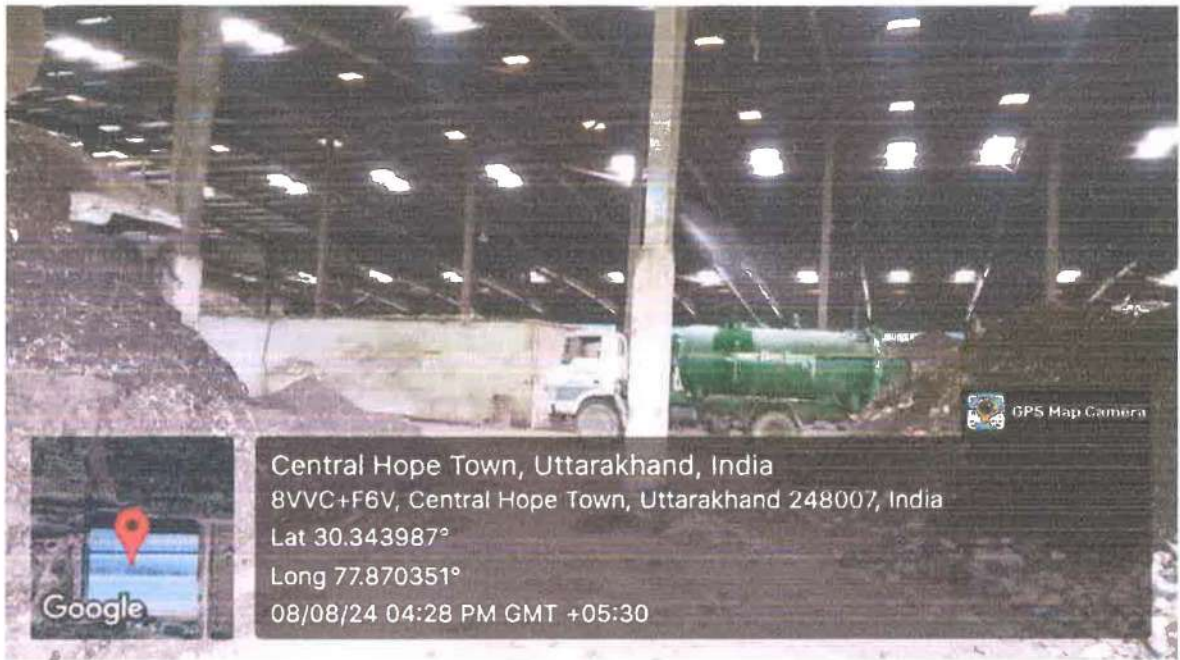


8

1815

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

856

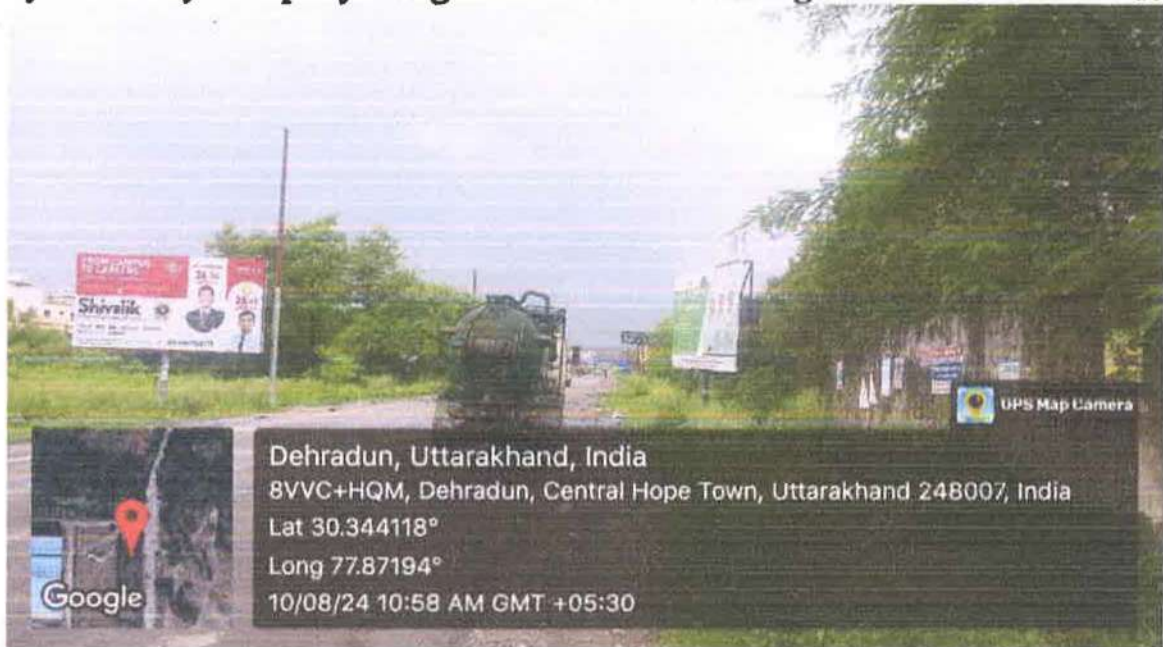


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1816

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

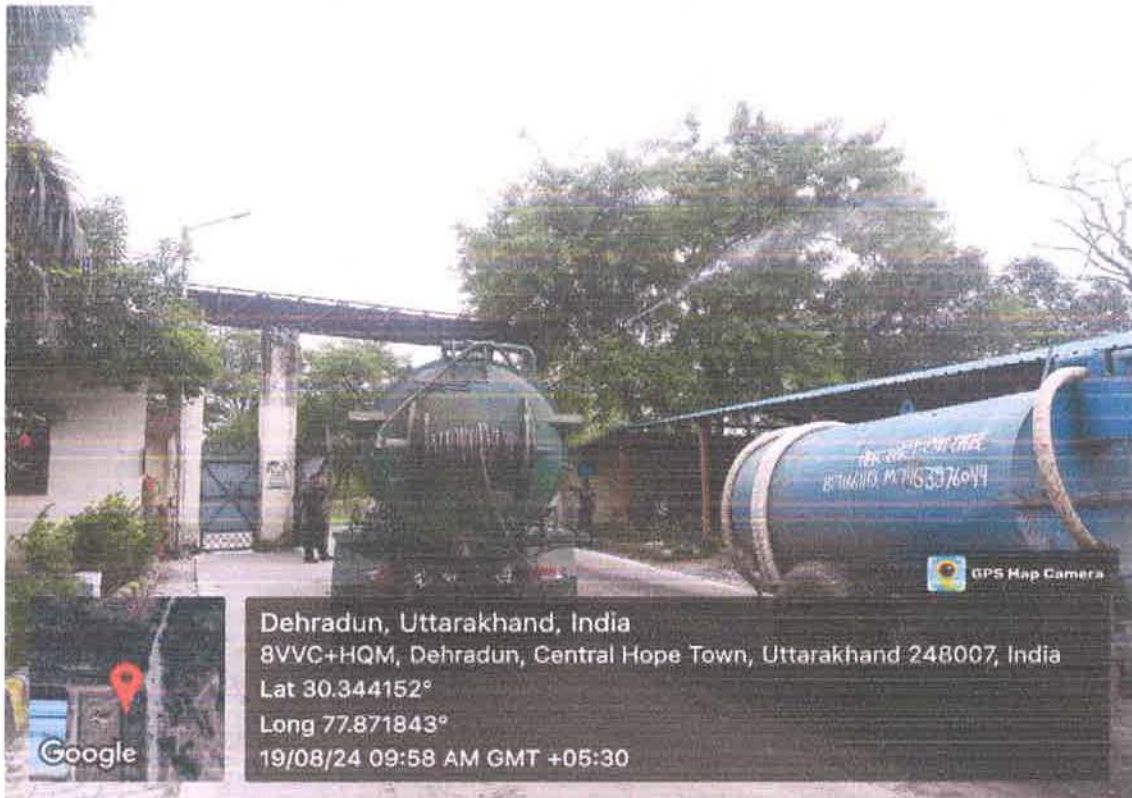
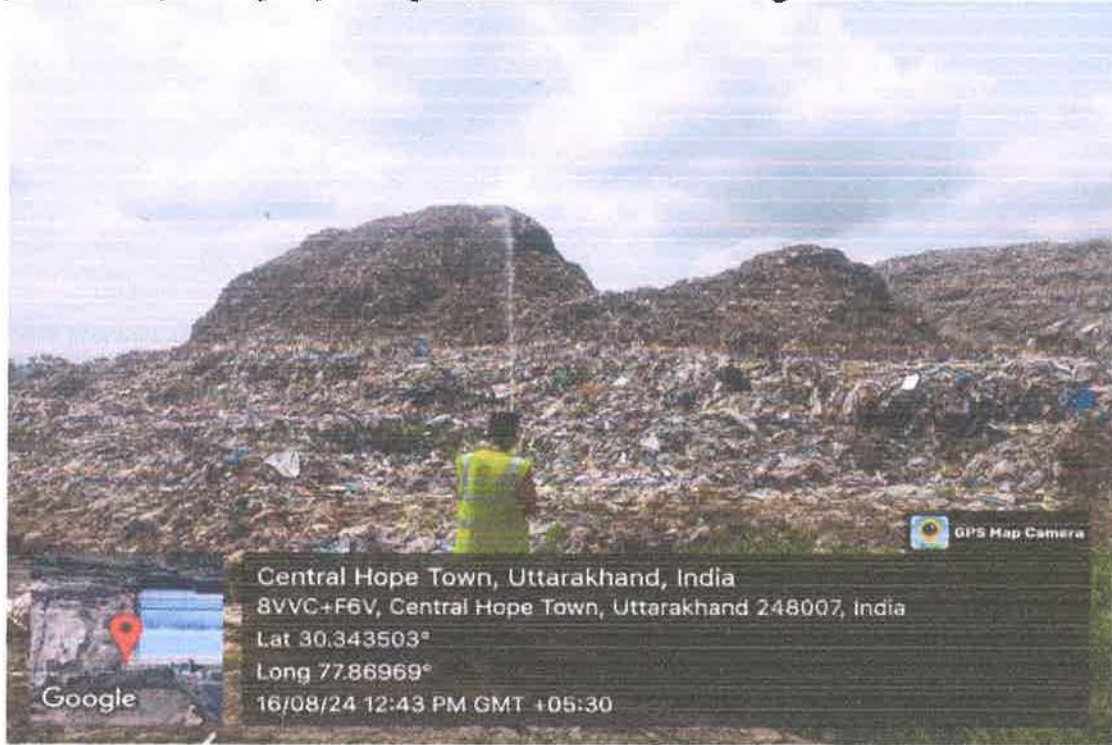
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1817

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

888

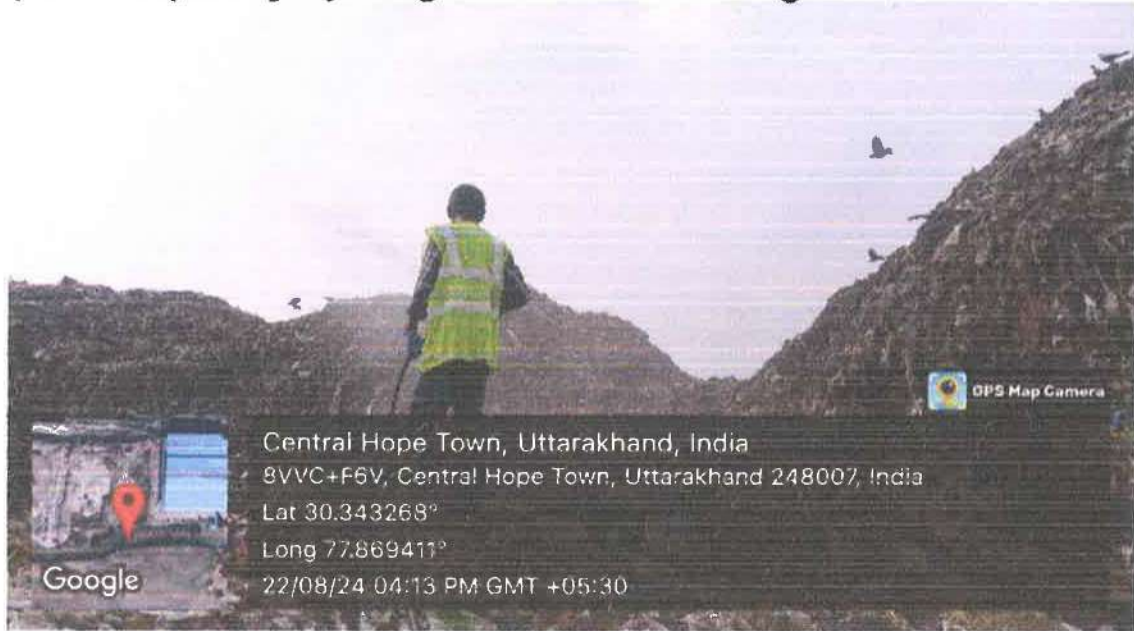


8

1818

Daily Bio-Enzyme Spray Images in MSW Processing Plant at Sheeshambada

859



8

Current GPS Photo of Inner Boundary wall constructing work.

Inner boundary wall foundation work is under progress regarding raining water does not enter in waste processing plant.







कार्यालय नगर निगम, देहरादून।



(फ़ोन- 0135-2714074 फ़ैक्स- 0135-2651060 ई-मेल -(nagarnigam.ddn@gmail.com)

पत्रांक: 1238 (4)

दिनांक: 22/10/24

सेवा में,

सदस्य सचिव,
उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड
गौरा देवी पर्यावरण भवन 46बी, आई0टी0 पार्क,
सहस्रधारा रोड, देहरादून।

विषय: शीशमबाड़ा प्रोसेसिंग प्लांट के संचालन एवं रख-रखाव हेतु भूमिगत जल एवं वायु की गुणवत्ता की जांच के सम्बन्ध में

महोदय,

उपरोक्त विषयक नगर निगम, देहरादून की नगरीय ठोस अपशिष्ट प्रबन्धन के अन्तर्गत ग्राम शीशमबाड़ा में संचालित प्रोसेसिंग प्लांट का संचालन एवं रख-रखाव दिनांक 26 नवम्बर, 2022 से मै0 ग्रीन क्लीन वेस्ट मैनेजमेंट प्रा0लि0 (एस0पी0वी0 नेकोफ) कम्पनी द्वारा किया जा रहा है। उक्त कम्पनी द्वारा पर्यावरणीय स्वीकृति के क्रम में प्रत्येक तीन माह में एन0ए0बी0एल0 लैब से वायु एवं जल की गुणवत्ता की जांच करायी जा रही है।

अवगत कराना है कि शीशमबाड़ा प्रोसेसिंग प्लांट के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0-477/2022 श्री राजेन्द्र गंगसारी बनाम उत्तराखण्ड राज्य व अन्य में वाद गतिमान है, जिसके क्रम में शीशमबाड़ा प्रोसेसिंग प्लांट की जल व वायु की गुणवत्ता की जांच उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून द्वारा पर्यावरणीय स्वीकृति के अनुसार करायी जानी है।

अतः आपसे अनुरोध है कि पर्यावरणीय स्वीकृति के क्रम में शीशमबाड़ा प्रोसेसिंग प्लांट के जल व वायु की गुणवत्ता की जांच उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून स्तर से कराते हुए रिपोर्ट नगर निगम, देहरादून को प्रेषित करने का कष्ट करें अथवा नगर निगम, देहरादून को जल व वायु गुणवत्ता की जांच कराने के लिए प्रमाणित एन0एन0बी0एल0 लैब का सुझाव प्रदान करने का कष्ट करें।

भवदीय,

(गौरव कुमार)
आई0एन0एल0

नगर आयुक्त,
नगर निगम, देहरादून

प्रतिलिपि:

1. उप नगर आयुक्त/सहायक नगर आयुक्त, नगर निगम, देहरादून को आवश्यक कार्यवाही हेतु।
2. क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड ई-115, नेहरू कालोनी, देहरादून को आवश्यक कार्यवाही हेतु।
3. प्रोजेक्ट इंजीनियर, शीशमबाड़ा प्रोसेसिंग प्लांट को आवश्यक कार्यवाही हेतु।

नगर आयुक्त,
नगर निगम, देहरादून

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Annexure-24/73-75



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

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TEST REPORT

Water Sample Analysis

Report Code: W-070924-27

Issue Date: 18/09/2024

ISSUED TO: M/s. NACOF India Limited.

Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

Sample Description : Ground Water Sample
 Sample Received On : 06/09/2024
 Sample Drawn By : ITS Lab Representative (Mr. Amit Sharma)
 Sampling Location : Near-SLF
 Sample Quantity : 5.0 Liter in Pet Bottle for Chemical & 500ml
 For Microbiological in Sterilized Glass Bottle.
 Sample Received On : 07/09/2024
 Analysis Duration : 07/09/2024 To 18/09/2024
 Test Specification To Be Used : IS:10500:2012

TEST RESULTS

1. ORGANOLEPTIC & PHYSICAL PARAMETERS:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|----------------------------|---------------|--------|-------|--------------------------------|--|
| 1. | Colour | IS-3025(P-04) | <1.0 | Hazen | 5 | 15 |
| 2. | Turbidity | IS-3025(P-10) | <1.0 | NTU | 1 | 5 |
| 3. | pH value | IS-3025(P-11) | 6.56 | - | 6.5-8.5 | - |
| 4. | Total dissolve solid (TDS) | IS-3025(P-16) | 196 | mg/l | 500 | 2000 |

2. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

| | | | | | | |
|-----|--|------------------|-------|------|------|---------------|
| 1. | Calcium (as Ca) | IS: 3025 (P- 40) | 20.8 | mg/l | 75 | 200 |
| 2. | Chloride (as Cl) | IS: 3025 (P- 32) | 10.0 | mg/l | 250 | 1000 |
| 3. | Fluoride (as F) | IS: 3025 (P-60) | <0.1 | mg/l | 1.0 | 1.5 |
| 4. | Free Residual Chlorine | IS: 3025 (P-26) | 0.18 | mg/l | 0.2 | 1.0 |
| 5. | Iron (as Fe) | IS: 3025(P-53) | <0.05 | mg/l | 1.0 | - |
| 6. | Magnesium (as Mg) | IS: 3025 (P-46) | 9.23 | mg/l | 30 | 100 |
| 7. | Nitrate (as NO ₃) | IS: 3025 (P- 34) | <1.0 | mg/l | 45 | No Relaxation |
| 8. | Sulphate (as SO ₄) | IS: 3025 (P- 24) | 2.98 | mg/l | 200 | 400 |
| 9. | Sulphide (as H ₂ S) | IS-3025 (P-29) | <0.05 | mg/l | 0.05 | No Relaxation |
| 10. | Alkalinity (as CaCO ₃) | IS: 3025 (P- 23) | 102 | mg/l | 200 | 600 |
| 11. | Total Hardness (as CaCO ₃) | IS: 3025 (P- 21) | 90.0 | mg/l | 200 | 600 |

Terms & Conditions by

Authorized Signatory

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.

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| S.No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|-------|---|-------------------|-----------|------|--------------------------------|--|
| 12. | Aluminum (as Al) | IS: 3025 (P- 55) | <0.01 | mg/l | 0.03 | 0.2 |
| 13. | Total Ammonia | IS: 3025 (P- 34) | <0.1 | mg/l | 0.5 | No Relaxation |
| 14. | Barium (as Ba) | IS: 15302 | <0.1 | mg/l | 0.7 | No Relaxation |
| 15. | Boron (as B) | IS: 3025 (P- 57) | <0.1 | mg/l | 0.5 | 1.0 |
| 16. | Chloramines (as Cl ₂) | IS: 3025 (P- 26) | <1.0 | mg/l | 4.0 | No Relaxation |
| 17. | Copper (as Cu) | IS : 3025 (P-42) | <0.05 | mg/l | 0.05 | 1.5 |
| 18. | Manganese (as Mn) | IS : 3025 (P-59) | <0.1 | mg/l | 0.1 | 0.3 |
| 18. | Mineral Oil | IS : 3025 (P-39) | <0.5 | mg/l | 0.5 | No Relaxation |
| 19. | Selenium (as Se) | IS: 3025 (P- 56) | <0.01 | mg/l | 0.01 | No Relaxation |
| 20. | Silver (as Ag) | Annex J IS: 13428 | <0.05 | mg/l | 0.1 | No Relaxation |
| 21. | Zinc (as Zn) | IS: 3025 (P- 49) | <0.1 | mg/l | 5.0 | 15 |
| 22. | Phenolic Compound (as C ₆ H ₅ OH) | IS: 3025 (P-43) | <0.001 | mg/l | 0.001 | 0.002 |
| 23. | Odour | IS-3025(P-05) | Agreeable | - | Agreeable | Agreeable |
| 24. | Anionic surface Detergenis(as MBAS) | IS-3025(P-68) | <0.1 | mg/l | 0.2 | 1.0 |
| 25. | Taste | IS-3025(P-7 &8) | Agreeable | - | Agreeable | - |

3.Parameters Concerning Toxic Substances:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|---------------------------|---------------|-----------|------|--------------------------------|--|
| 1. | Cadmium (as Cd) | IS-3025(P-41) | <0.001 | mg/l | 0.003 | No Relaxation |
| 2. | Cyanide (as CN) | IS-3025(P-27) | <0.01 | mg/l | 0.05 | No Relaxation |
| 3. | Lead (as Pb) | IS-3025(P-47) | <0.01 | mg/l | 0.01 | No Relaxation |
| 4. | Mercury (as Hg) | IS-3025(P-48) | <0.001 | mg/l | 0.001 | No Relaxation |
| 5. | Molybdenum (as Mo) | IS-3025(P-2) | <0.05 | mg/l | 0.07 | No Relaxation |
| 6. | Nickel (as Ni) | IS-3025(P-54) | <0.01 | mg/l | 0.02 | No Relaxation |
| 7. | Poly nuclear Aromatic | APHA 6440 | <0.0001 | mg/l | 0.0001 | No Relaxation |
| 8. | Poly chlorinated biphenyl | APHA 6630 | <0.0001 | mg/l | 0.0005 | No Relaxation |
| 9. | Arsenic (as As) | IS-3025(P-37) | <0.01 | mg/l | 0.01 | 0.05 |
| 10. | Total Chromium (as Cr) | IS-3025(P-52) | <0.05 | mg/l | 0.05 | No Relaxation |
| 11. | Bromoform | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 12. | Dibromochloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 13. | Bromodichloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.06 | No Relaxation |
| 14. | Chloroform | APHA 6232 | BDL(0.01) | mg/l | 0.2 | No Relaxation |

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4. RESIDUAL ANALYSIS:

| S.NO. | Parameter | Test Method | Result | Unit | Limit (µg/l) | Permissible Limit in absence of alternate source |
|-------|---|----------------|-----------|------|--------------|--|
| 1. | Alpha Emitters | IS:14914 (P-2) | BDL(0.1) | Bq/l | 0.1 | No Relaxation |
| 2. | Beta Emitters | IS:14914 (P-1) | BDL(1.0) | Bq/l | 1.0 | No Relaxation |
| 3. | Alachlor | USEPA-525.2 | BDL(0.05) | µg/l | 20 max | No Relaxation |
| 4. | Atrazine | USEPA-525.2 | BDL(0.05) | µg/l | 2 max | No Relaxation |
| 5. | Aldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 6. | Dieldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 7. | DDT(o,p & p,p-isomers of DDT, DDE& DDD) | USEPA-508 | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 8. | Alpha HCH | USEPA-508 | BDL(0.01) | µg/l | 0.01max | No Relaxation |
| 9. | Beta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 10. | Delta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 11. | Gamma-HCH (Lindane) | USEPA-508 | BDL(0.05) | µg/l | 2.0max | No Relaxation |
| 12. | Endosulfan (α,β and Sulphate) | USEPA-508 | BDL(0.05) | µg/l | 0.4max | No Relaxation |
| 13. | Monocrotophos | USEPA-8141A | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 14. | Ethion | USEPA-1657A | BDL(0.05) | µg/l | 3.0 max | No Relaxation |
| 15. | Chlorpyrifos | USEPA-525.2 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 16. | Phorate | USEPA-8141A | BDL(0.05) | µg/l | 2.0 max | No Relaxation |
| 17. | 2,4-Dichlorophenoxy Acetic acid | USEPA-515.1 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 18. | Butachlor | USEPA-8141A | BDL(0.05) | µg/l | 125 max | No Relaxation |
| 19. | Isoproturon | USEPA-532 | BDL(0.05) | µg/l | 9.0max | No Relaxation |
| 20. | Malathion | USEPA-8141A | BDL(0.05) | µg/l | 190 max | No Relaxation |
| 21. | Methyl parathion | USEPA-8141A | BDL(0.05) | µg/l | 0.3 max | No Relaxation |

5. MICROBIOLOGICAL REQUIREMENT:

| RESULTS | | | | |
|---------|-------------------|---------------|---------|-------------------------------|
| S.No. | Parameter | Test Method | Results | Required as per IS-10500:2012 |
| 1. | Escherichia coli | IS-15185:2015 | Absent | Absent/100 ml |
| 2. | Coliform Bacteria | IS-15185:2016 | Absent | Absent/100 ml |

Remarks – Based on above tested parameter, water sample meet as per IS-10500-2012-RA-2018 specification.

Hence water is fit for use.

BDL.: Below Detection limit.

The detection limit of individual pesticide is 0.01µg/l

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TEST REPORT

Water Sample Analysis

Report Code: W-070924-28

Issue Date: 18/09/2024

ISSUED TO: M/s. NACOF India Limited.

Sheeshambada, Near Hingiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

Sample Description : Ground Water Sample
Sample Received On : 06/09/2024
Sample Drawn By : ITS Lab Representative (Mr. Amit Sharma)
Sampling Location : Near-Outside Plant
Sample Quantity : 5.0 Liter in Pet Bottle for Chemical & 500ml For Microbiological in Sterilized Glass Bottle.
Sample Received On : 07/09/2024
Analysis Duration : 07/09/2024 To 18/09/2024
Test Specification To Be Used : IS:10500:2012

TEST RESULTS

1. ORGANOLEPTIC & PHYSICAL PARAMETERS:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|----------------------------|---------------|--------|-------|--------------------------------|--|
| 1. | Colour | IS-3025(P-04) | <1.0 | Hazen | 5 | 15 |
| 2. | Turbidity | IS-3025(P-10) | <1.0 | NTU | 1 | 5 |
| 3. | pH value | IS-3025(P-11) | 7.31 | - | 6.5-8.5 | - |
| 4. | Total dissolve solid (TDS) | IS-3025(P-16) | 476 | mg/l | 500 | 2000 |

2. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

| | | | | | | |
|-----|--|------------------|-------|------|------|---------------|
| 1. | Calcium (as Ca) | IS: 3025 (P- 40) | 74.8 | mg/l | 75 | 200 |
| 2. | Chloride (as Cl) | IS: 3025 (P- 32) | 28.0 | mg/l | 250 | 1000 |
| 3. | Fluoride (as F) | IS: 3025 (P-60) | 0.47 | mg/l | 1.0 | 1.5 |
| 4. | Free Residual Chlorine | IS: 3025 (P-26) | Nil | mg/l | 0.2 | 1.0 |
| 5. | Iron (as Fe) | IS: 3025(P-53) | <0.05 | mg/l | 1.0 | - |
| 6. | Magnesium (as Mg) | IS: 3025 (P-46) | 9.23 | mg/l | 30 | 100 |
| 7. | Nitrate (as NO ₃) | IS: 3025 (P- 34) | <1.0 | mg/l | 45 | No Relaxation |
| 8. | Sulphate (as SO ₄) | IS: 3025 (P- 24) | 39.8 | mg/l | 200 | 400 |
| 9. | Sulphide (as H ₂ S) | IS-3025 (P-29) | <0.05 | mg/l | 0.05 | No Relaxation |
| 10. | Alkalinity (as CaCO ₃) | IS: 3025 (P- 23) | 228 | mg/l | 200 | 600 |
| 11. | Total Hardness (as CaCO ₃) | IS: 3025 (P- 21) | 280 | mg/l | 200 | 600 |

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Report Code: W-070924-28 Page 2 of 3

| S.No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|-------|---|-------------------|-----------|------|--------------------------------|--|
| 12. | Aluminum (as Al) | IS: 3025 (P- 55) | <0.01 | mg/l | 0.03 | 0.2 |
| 13. | Total Ammonia | IS: 3025 (P- 34) | <0.1 | mg/l | 0.5 | No Relaxation |
| 14. | Barium (as Ba) | IS: 15302 | <0.1 | mg/l | 0.7 | No Relaxation |
| 15. | Boron (as B) | IS: 3025 (P- 57) | <0.1 | mg/l | 0.5 | 1.0 |
| 16. | Chloramines (as Cl ₂) | IS: 3025 (P- 26) | <1.0 | mg/l | 4.0 | No Relaxation |
| 17. | Copper (as Cu) | IS : 3025 (P-42) | <0.05 | mg/l | 0.05 | 1.5 |
| 18. | Manganese (as Mn) | IS : 3025 (P-59) | <0.1 | mg/l | 0.1 | 0.3 |
| 18. | Mineral Oil | IS : 3025 (P-39) | <0.5 | mg/l | 0.5 | No Relaxation |
| 19. | Selenium (as Se) | IS: 3025 (P- 56) | <0.01 | mg/l | 0.01 | No Relaxation |
| 20 | Silver (as Ag) | Annex J IS: 13428 | <0.05 | mg/l | 0.1 | No Relaxation |
| 21. | Zinc (as Zn) | IS: 3025 (P- 49) | <0.1 | mg/l | 5.0 | 15 |
| 22. | Phenolic Compound (as C ₆ H ₅ OH) | IS: 3025 (P-43) | <0.001 | mg/l | 0.001 | 0.002 |
| 23. | Odour | IS-3025(P-05) | Agreeable | - | Agreeable | Agreeable |
| 24. | Anionic surface Detergents(as MBAS) | IS-3025(P-68) | <0.1 | mg/l | 0.2 | 1.0 |
| 25. | Taste | IS-3025(P-7 &8) | Agreeable | - | Agreeable | - |

3. Parameters Concerning Toxic Substances:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|---------------------------|---------------|-----------|------|--------------------------------|--|
| 1. | Cadmium (as Cd) | IS-3025(P-41) | <0.001 | mg/l | 0.003 | No Relaxation |
| 2. | Cyanide (as CN) | IS-3025(P-27) | <0.01 | mg/l | 0.05 | No Relaxation |
| 3. | Lead (as Pb) | IS-3025(P-47) | <0.01 | mg/l | 0.01 | No Relaxation |
| 4. | Mercury (as Hg) | IS-3025(P-48) | <0.001 | mg/l | 0.001 | No Relaxation |
| 5. | Molybdenum (as Mo) | IS-3025(P-2) | <0.05 | mg/l | 0.07 | No Relaxation |
| 6. | Nickel (as Ni) | IS-3025(P-54) | <0.01 | mg/l | 0.02 | No Relaxation |
| 7. | Poly nuclear Aromatic | APHA 6440 | <0.0001 | mg/l | 0.0001 | No Relaxation |
| 8 | Poly chlorinated biphenyl | APHA 6630 | <0.0001 | mg/l | 0.0005 | No Relaxation |
| 9. | Arsenic (as As) | IS-3025(P-37) | <0.01 | mg/l | 0.01 | 0.05 |
| 10. | Total Chromium (as Cr) | IS-3025(P-52) | <0.05 | mg/l | 0.05 | No Relaxation |
| 11. | Bromoform | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 12. | Dibromochloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 13. | Bromodichloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.06 | No Relaxation |
| 14. | Chloroform | APHA 6232 | BDL(0.01) | mg/l | 0.2 | No Relaxation |

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Report Code: W-070924-28Page 3 of 3

4. RESIDUAL ANALYSIS:

| S.NO. | Parameter | Test Method | Result | Unit | Limit (µg/l) | Permissible Limit in absence of alternate source |
|-------|--|----------------|-----------|------|--------------|--|
| 1. | Alpha Emitters | IS:14914 (P-2) | BDL(0.1) | Bq/l | 0.1 | No Relaxation |
| 2. | Beta Emitters | IS:14914 (P-1) | BDL(1.0) | Bq/l | 1.0 | No Relaxation |
| 3. | Alachlor | USEPA-525.2 | BDL(0.05) | µg/l | 20 max | No Relaxation |
| 4. | Atrazine | USEPA-525.2 | BDL(0.05) | µg/l | 2 max | No Relaxation |
| 5. | Aldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 6. | Dieldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 7. | DDT(o,p & p,p-isomers of DDT, DDE & DDD) | USEPA-508 | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 8. | Alpha HCH | USEPA-508 | BDL(0.01) | µg/l | 0.01max | No Relaxation |
| 9. | Beta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 10. | Delta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 11. | Gamma-HCH (Lindane) | USEPA-508 | BDL(0.05) | µg/l | 2.0max | No Relaxation |
| 12. | Endosulfan (α,β and Sulphate) | USEPA-508 | BDL(0.05) | µg/l | 0.4max | No Relaxation |
| 13. | Monoerophos | USEPA-8141A | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 14. | Ethion | USEPA-1657A | BDL(0.05) | µg/l | 3.0 max | No Relaxation |
| 15. | Chlorpyrifos | USEPA-525.2 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 16. | Phorate | USEPA-8141A | BDL(0.05) | µg/l | 2.0 max | No Relaxation |
| 17. | 2,4-Dichlorophenoxy Acetic acid | USEPA-515.1 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 18. | Butachlor | USEPA-8141A | BDL(0.05) | µg/l | 125 max | No Relaxation |
| 19. | Isoproturon | USEPA-532 | BDL(0.05) | µg/l | 9.0max | No Relaxation |
| 20. | Malathion | USEPA-8141A | BDL(0.05) | µg/l | 190 max | No Relaxation |
| 21. | Methyl parathion | USEPA-8141A | BDL(0.05) | µg/l | 0.3 max | No Relaxation |

5. MICROBIOLOGICAL REQUIREMENT:

| RESULTS | | | | |
|---------|-------------------|---------------|---------|-------------------------------|
| S.No. | Parameter | Test Method | Results | Required as per IS-10500:2012 |
| 1. | Escherichia coli | IS-15185:2015 | Absent | Absent/100 ml |
| 2. | Coliform Bacteria | IS-15185:2016 | Absent | Absent/100 ml |

Remarks – Based on above tested parameter, water sample meet as per IS-10500-2012-RA-2018 specification.

Hence water is fit for use.

BDL.: Below Detection limit.

The detection limit of individual pesticide is 0.01 µg/l

Checked by

Authorized Signatory



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Report Code: W-070924-30 Page 1 of 3

TEST REPORT

Water Sample Analysis

Report Code: W-070924-30

Issue Date: 18/09/2024

ISSUED TO: M/s. NACOF India Limited.

Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

Sample Description : Drinking Water Sample
Sample Received On : 06/09/2024
Sample Drawn By : ITS Lab Representative (Mr. Amit Sharma)
Sampling Location : Near-Main Gate
Sample Quantity : 5.0 Liter in Pet Bottle for Chemical & 500ml For Microbiological in Sterilized Glass Bottle.
Sample Received On : 07/09/2024
Analysis Duration : 07/09/2024 To 18/09/2024
Test Specification To Be Used : IS:10500:2012

TEST RESULTS

1. ORGANOLEPTIC & PHYSICAL PARAMETERS:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|----------------------------|---------------|--------|-------|--------------------------------|--|
| 1. | Colour | IS-3025(P-04) | <1.0 | Hazen | 5 | 15 |
| 2. | Turbidity | IS-3025(P-10) | <1.0 | NTU | 1 | 5 |
| 3. | pH value | IS-3025(P-11) | 6.81 | - | 6.5-8.5 | - |
| 4. | Total dissolve solid (TDS) | IS-3025(P-16) | 182 | mg/l | 500 | 2000 |

2. GENERAL PARAMETERS CONCERNING SUBSTANCES UNDESIRABLE IN EXCESSIVE AMOUNTS:

| | | | | | | |
|-----|--|------------------|-------|------|------|---------------|
| 1. | Calcium (as Ca) | IS: 3025 (P- 40) | 20.8 | mg/l | 75 | 200 |
| 2. | Chloride (as Cl) | IS: 3025 (P- 32) | 15.0 | mg/l | 250 | 1000 |
| 3. | Fluoride (as F) | IS: 3025 (P-60) | 0.16 | mg/l | 1.0 | 1.5 |
| 4. | Free Residual Chlorine | IS: 3025 (P-26) | Nil | mg/l | 0.2 | 1.0 |
| 5. | Iron (as Fe) | IS: 3025(P-53) | <0.05 | mg/l | 1.0 | - |
| 6. | Magnesium (as Mg) | IS: 3025 (P-46) | 9.23 | mg/l | 30 | 100 |
| 7. | Nitrate (as NO ₃) | IS: 3025 (P- 34) | <1.0 | mg/l | 45 | No Relaxation |
| 8. | Sulphate (as SO ₄) | IS: 3025 (P- 24) | 5.43 | mg/l | 200 | 400 |
| 9. | Sulphide (as H ₂ S) | IS-3025 (P-29) | <0.05 | mg/l | 0.05 | No Relaxation |
| 10. | Alkalinity (as CaCO ₃) | IS: 3025 (P- 23) | 100 | mg/l | 200 | 600 |
| 11. | Total Hardness (as CaCO ₃) | IS: 3025 (P- 21) | 90 | mg/l | 200 | 600 |

Term Checked by:

Authorized Signatory



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| S.No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|-------|---|-------------------|-----------|------|--------------------------------|--|
| 12. | Aluminum (as Al) | IS: 3025 (P- 55) | <0.01 | mg/l | 0.03 | 0.2 |
| 13. | Total Ammonia | IS: 3025 (P- 34) | <0.1 | mg/l | 0.5 | No Relaxation |
| 14. | Barium (as Ba) | IS: 15302 | <0.1 | mg/l | 0.7 | No Relaxation |
| 15. | Boron (as B) | IS: 3025 (P- 57) | <0.1 | mg/l | 0.5 | 1.0 |
| 16. | Chloramines (as Cl ₂) | IS: 3025 (P- 26) | <1.0 | mg/l | 4.0 | No Relaxation |
| 17. | Copper (as Cu) | IS : 3025 (P-42) | <0.05 | mg/l | 0.05 | 1.5 |
| 18. | Manganesec (as Mn) | IS : 3025 (P-59) | <0.1 | mg/l | 0.1 | 0.3 |
| 18. | Mineral Oil | IS : 3025 (P-39) | <0.5 | mg/l | 0.5 | No Relaxation |
| 19. | Selenium (as Se) | IS: 3025 (P- 56) | <0.01 | mg/l | 0.01 | No Relaxation |
| 20. | Silver (as Ag) | Annex J IS: 13428 | <0.05 | mg/l | 0.1 | No Relaxation |
| 21. | Zinc (as Zn) | IS: 3025 (P- 49) | <0.1 | mg/l | 5.0 | 15 |
| 22. | Phenolic Compound (as C ₆ H ₅ OH) | IS: 3025 (P-43) | <0.001 | mg/l | 0.001 | 0.002 |
| 23. | Odour | IS-3025(P-05) | Agreeable | - | Agreeable | Agreeable |
| 24. | Anionic surface Detergents(as MBAS) | IS-3025(P-68) | <0.1 | mg/l | 0.2 | 1.0 |
| 25. | Taste | IS-3025(P-7 &8) | Agreeable | - | Agreeable | - |

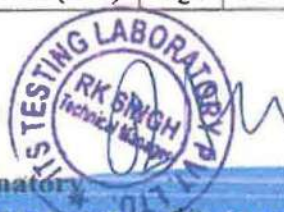
3. Parameters Concerning Toxic Substances:

| S. No. | Parameter | Test method | Result | Unit | Requirement (Acceptable Limit) | Permissible Limit in absence of alternate source |
|--------|---------------------------|---------------|-----------|------|--------------------------------|--|
| 1. | Cadmium (as Cd) | IS-3025(P-41) | <0.001 | mg/l | 0.003 | No Relaxation |
| 2. | Cyanide (as CN) | IS-3025(P-27) | <0.01 | mg/l | 0.05 | No Relaxation |
| 3. | Lead (as Pb) | IS-3025(P-47) | <0.01 | mg/l | 0.01 | No Relaxation |
| 4. | Mercury (as Hg) | IS-3025(P-48) | <0.001 | mg/l | 0.001 | No Relaxation |
| 5. | Molybdenum (as Mo) | IS-3025(P-2) | <0.05 | mg/l | 0.07 | No Relaxation |
| 6. | Nickel (as Ni) | IS-3025(P-54) | <0.01 | mg/l | 0.02 | No Relaxation |
| 7. | Poly nuclear Aromatic | APHA 6440 | <0.0001 | mg/l | 0.0001 | No Relaxation |
| 8. | Poly chlorinated biphenyl | APHA 6630 | <0.0001 | mg/l | 0.0005 | No Relaxation |
| 9. | Arsenic (as As) | IS-3025(P-37) | <0.01 | mg/l | 0.01 | 0.05 |
| 10. | Total Chromium (as Cr) | IS-3025(P-52) | <0.05 | mg/l | 0.05 | No Relaxation |
| 11. | Bromoform | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 12. | Dibromochloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.1 | No Relaxation |
| 13. | Bromodichloromethane | APHA 6232 | BDL(0.01) | mg/l | 0.06 | No Relaxation |
| 14. | Chloroform | APHA 6232 | BDL(0.01) | mg/l | 0.2 | No Relaxation |

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Report Code: W-070924-30 Page 3 of 3

4. RESIDUAL ANALYSIS:

| S.NO. | Parameter | Test Method | Result | Unit | Limit (µg/l) | Permissible Limit in absence of alternate source |
|-------|--|----------------|-----------|------|--------------|--|
| 1. | Alpha Emitters | IS:14914 (P-2) | BDL(0.1) | Bq/l | 0.1 | No Relaxation |
| 2. | Beta Emitters | IS:14914 (P-1) | BDL(1.0) | Bq/l | 1.0 | No Relaxation |
| 3. | Alachlor | USEPA-525.2 | BDL(0.05) | µg/l | 20 max | No Relaxation |
| 4. | Atrazine | USEPA-525.2 | BDL(0.05) | µg/l | 2 max | No Relaxation |
| 5. | Aldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 6. | Dieldrin | USEPA-508 | BDL(0.01) | µg/l | 0.03 max | No Relaxation |
| 7. | DDT(o,p & p,p-isomers of DDT, DDE & DDD) | USEPA-508 | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 8. | Alpha HCH | USEPA-508 | BDL(0.01) | µg/l | 0.01max | No Relaxation |
| 9. | Beta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 10. | Delta HCH | USEPA-508 | BDL(0.01) | µg/l | 0.04max | No Relaxation |
| 11. | Gamma-HCH (Lindane) | USEPA-508 | BDL(0.05) | µg/l | 2.0max | No Relaxation |
| 12. | Endosulfan (α,β and Sulphate) | USEPA-508 | BDL(0.05) | µg/l | 0.4max | No Relaxation |
| 13. | Monocrotophos | USEPA-8141A | BDL(0.05) | µg/l | 1.0max | No Relaxation |
| 14. | Ethion | USEPA-1657A | BDL(0.05) | µg/l | 3.0 max | No Relaxation |
| 15. | Chlorpyrifos | USEPA-525.2 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 16. | Phorate | USEPA-8141A | BDL(0.05) | µg/l | 2.0 max | No Relaxation |
| 17. | 2,4-Dichlorophenoxy Acetic acid | USEPA-515.1 | BDL(0.05) | µg/l | 30 max | No Relaxation |
| 18. | Butachlor | USEPA-8141A | BDL(0.05) | µg/l | 125 max | No Relaxation |
| 19. | Isoproturon | USEPA-532 | BDL(0.05) | µg/l | 9.0max | No Relaxation |
| 20. | Malathion | USEPA-8141A | BDL(0.05) | µg/l | 190 max | No Relaxation |
| 21. | Methyl parathion | USEPA-8141A | BDL(0.05) | µg/l | 0.3 max | No Relaxation |

5. MICROBIOLOGICAL REQUIREMENT:

| RESULTS | | | | |
|---------|-------------------|---------------|---------|-------------------------------|
| S.No. | Parameter | Test Method | Results | Required as per IS-10500:2012 |
| 1. | Escherichia coli | IS-15185:2015 | Absent | Absent/100 ml |
| 2. | Coliform Bacteria | IS-15185:2016 | Absent | Absent/100 ml |

Remarks – Based on above tested parameter, water sample meet as per IS-10500-2012-RA-2018 specification.

Hence water is fit for use.

BDL: Below Detection limit.

The detection limit of individual pesticide is 0.01 µg/l

Checked by

Authorized Signatory



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Annexure R-4/74



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Report Code: AAQ-070924-15, Page - 1 of 2

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-070924-15

Issue Date: 17/09/2024

Issued To: M/s. NACOF India Limited.

Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

SAMPLING & ANALYSIS DATA

Sample Description : Ambient Air
Date of Sampling : 06/09/2024
Sample Drawn By : ITS Teams Representative
Sampling Location : Near Fountain Area
Sampling Plan & Procedure : IS:5182 & CPCB Guidelines
Average Flow Rate of SPM (m³/min.) : 1.16
Ambient Temperature & Humidity : 32 °C & 72%
Weather Condition : Clear
Sample Received On : 09/09/2024
Analysis Duration : 09/09/2024 To 17/09/2024

TEST RESULT

| S.No. | Parameter | Test Method | Results | Units | Limits as per NAAQS Standards |
|-------|--|--------------------|---------|--------------------|-------------------------------|
| 1. | Particulate Matter (PM ₁₀) | IS:5182 Part-XXIII | 76.8 | µg /m ³ | 100 |
| 2. | Sulphur dioxide (as SO ₂) | IS:5182 Part-II | 16.6 | µg /m ³ | 80 |
| 3. | Nitrogen dioxide (as NO ₂) | IS:5182 Part-VI | 30.2 | µg /m ³ | 80 |
| 4. | Ammonia (as NH ₃) | APHA-AIR402 | 34.9 | µg /m ³ | 400 |
| 5. | Lead(as Pb) | IS:5182 Part-XXII | <0.1 | µg /m ³ | 1.0 |
| 6. | Ozone (as O ₃) | IS:5182 Part-IX | 35.4 | µg /m ³ | 180 |
| 7. | Benzene (as C ₆ H ₆) | IS:5182 Part-XI | <0.1 | µg /m ³ | 5.0 |

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Report Code: AAQ-070924-15, Page – 2 of 2

| | | | | | |
|-----|---|-------------------------------|------|--------------------|-----|
| 8. | Particulate Matter (PM _{2.5}) | CPCB Volume – 1 / Gravimetric | 48.5 | µg /m ³ | 60 |
| 9. | Carbon monoxide (as CO) | IS:5182 Part-X | 0.32 | mg/m ³ | 4.0 |
| 10. | Benzo (a) Pyrene | IS:5182 Part-XI | <0.1 | ng /m ³ | 1.0 |
| 11. | Nickel (as Ni) | APHA-AIR420 | <1.0 | ng /m ³ | 20 |
| 12. | Arsenic (as As) | APHA-AIR302 | <1.0 | ng /m ³ | 6.0 |

****End of Report****

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Report Code: AAQ-070924-14, Page - 1 of 2

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-070924-14

Issue Date: 17/09/2024

Issued To: M/s. NACOF India Limited.

Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

SAMPLING & ANALYSIS DATA

Sample Description : Ambient Air
Date of Sampling : 06/09/2024
Sample Drawn By : ITS Teams Representative
Sampling Location : Village - Selaqui
Sampling Plan & Procedure : IS:5182 & CPCB Guidelines
Average Flow Rate of SPM (m³/min.) : 1.18
Ambient Temperature & Humidity : 32 °C & 72%
Weather Condition : Clear
Sample Received On : 09/09/2024
Analysis Duration : 09/09/2024 To 17/09/2024

TEST RESULT

| S.No. | Parameter | Test Method | Results | Units | Limits as per NAAQS Standards |
|-------|--|--------------------|---------|--------------------|-------------------------------|
| 1. | Particulate Matter (PM ₁₀) | IS:5182 Part-XXIII | 56.2 | µg /m ³ | 100 |
| 2. | Sulphur dioxide (as SO ₂) | IS:5182 Part-II | 16.0 | µg /m ³ | 80 |
| 3. | Nitrogen dioxide (as NO ₂) | IS:5182 Part-VI | 29.1 | µg /m ³ | 80 |
| 4. | Ammonia (as NH ₃) | APHA-AIR402 | 32.4 | µg /m ³ | 400 |
| 5. | Lead(as Pb) | IS:5182 Part-XXII | <0.1 | µg /m ³ | 1.0 |
| 6. | Ozone (as O ₃) | IS:5182 Part-IX | 34.7 | µg /m ³ | 180 |
| 7. | Benzene (as C ₆ H ₆) | IS:5182 Part-XI | <0.1 | µg /m ³ | 5.0 |

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AUTHORIZED SIGNATORY



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Report Code: AAQ-070924-14, Page - 2 of 2

| | | | | | |
|-----|---|-------------------------------|------|--------------------|-----|
| 8. | Particulate Matter (PM _{2.5}) | CPCB Volume - 1 / Gravimetric | 47.3 | µg /m ³ | 60 |
| 9. | Carbon monoxide (as CO) | IS:5182 Part-X | 0.30 | mg/m ³ | 4.0 |
| 10. | Benzo (a) Pyrene | IS:5182 Part-XI | <0.1 | ng /m ³ | 1.0 |
| 11. | Nickel (as Ni) | APHA-AIR420 | <1.0 | ng /m ³ | 20 |
| 12. | Arsenic (as As) | APHA-AIR302 | <1.0 | ng /m ³ | 6.0 |

****End of Report****

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AUTHORIZED SIGNATORY



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ITS TESTING LABORATORY PRIVATE LIMITED

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Report Code: AAQ-070924-13, Page – 1 of 2

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-070924-13

Issue Date: 17/09/2024

Issued To: M/s. NACOF India Limited.

Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

SAMPLING & ANALYSIS DATA

| | | |
|---|---|---------------------------|
| Sample Description | : | Ambient Air |
| Date of Sampling | : | 06/09/2024 |
| Sample Drawn By | : | ITS Teams Representative |
| Sampling Location | : | Near Admin Building Area |
| Sampling Plan & Procedure | : | IS:5182 & CPCB Guidelines |
| Average Flow Rate of SPM (m ³ /min.) | : | 1.17 |
| Ambient Temperature & Humidity | : | 32 °C & 72% |
| Weather Condition | : | Clear |
| Sample Received On | : | 09/09/2024 |
| Analysis Duration | : | 09/09/2024 To 17/09/2024 |

TEST RESULT

| S.No. | Parameter | Test Method | Results | Units | Limits as per NAAQS Standards |
|-------|--|--------------------|---------|--------------------|-------------------------------|
| 1. | Particulate Matter (PM ₁₀) | IS:5182 Part-XXIII | 86.3 | µg /m ³ | 100 |
| 2. | Sulphur dioxide (as SO ₂) | IS:5182 Part-II | 17.5 | µg /m ³ | 80 |
| 3. | Nitrogen dioxide (as NO ₂) | IS:5182 Part-VI | 29.6 | µg /m ³ | 80 |
| 4. | Ammonia (as NH ₃) | APHA-AIR402 | 33.0 | µg /m ³ | 400 |
| 5. | Lead(as Pb) | IS:5182 Part-XXII | <0.1 | µg /m ³ | 1.0 |
| 6. | Ozone (as O ₃) | IS:5182 Part-IX | 36.0 | µg /m ³ | 180 |
| 7. | Benzene (as C ₆ H ₆) | IS:5182 Part-XI | <0.1 | µg /m ³ | 5.0 |

CHECKED BY 

AUTHORIZED SIGNATORY 


Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

1836



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

877

Report Code: AAQ-070924-13, Page – 2 of 2

| | | | | | |
|-----|---|-------------------------------|------|--------------------|-----|
| 8. | Particulate Matter (PM _{2.5}) | CPCB Volume – 1 / Gravimetric | 47.9 | µg /m ³ | 60 |
| 9. | Carbon monoxide (as CO) | IS:5182 Part-X | 0.29 | mg/m ³ | 4.0 |
| 10. | Benzo (a) Pyrine | IS:5182 Part-XI | <0.1 | ng /m ³ | 1.0 |
| 11. | Nickel (as Ni) | APHA-AIR420 | <1.0 | ng /m ³ | 20 |
| 12. | Arsenic (as As) | APHA-AIR302 | <1.0 | ng /m ³ | 6.0 |

****End of Report****

CHECKED BY

AUTHORIZED SIGNATORY



8

Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



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Report Code: AAQ-070924-12, Page – 1 of 2

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-070924-12

Issue Date: 17/09/2024

Issued To: **M/s. NACOF India Limited.**
Sheeshambada, Near Himgiri Zee University Sherpur Selaqui Dehradun -248197
Uttarakhand India

SAMPLING & ANALYSIS DATA

Sample Description : Ambient Air
 Date of Sampling : 06/09/2024
 Sample Drawn By : ITS Teams Representative
 Sampling Location : Near Main Gate Area
 Sampling Plan & Procedure : IS:5182 & CPCB Guidelines
 Average Flow Rate of SPM (m³/min.) : 1.16
 Ambient Temperature & Humidity : 32 °C & 72%
 Weather Condition : Clear
 Sample Received On : 09/09/2024
 Analysis Duration : 09/09/2024 To 17/09/2024

TEST RESULT

| S.No. | Parameter | Test Method | Results | Units | Limits as per NAAQS Standards |
|-------|--|--------------------|---------|--------------------|-------------------------------|
| 1. | Particulate Matter (PM ₁₀) | IS:5182 Part-XXIII | 92.2 | µg /m ³ | 100 |
| 2. | Sulphur dioxide (as SO ₂) | IS:5182 Part-II | 18.4 | µg /m ³ | 80 |
| 3. | Nitrogen dioxide (as NO ₂) | IS:5182 Part-VI | 36.6 | µg /m ³ | 80 |
| 4. | Ammonia (as NH ₃) | APHA-AIR402 | 42.9 | µg /m ³ | 400 |
| 5. | Lead(as Pb) | IS:5182 Part-XXII | <0.1 | µg /m ³ | 1.0 |
| 6. | Ozone (as O ₃) | IS:5182 Part-IX | 38.9 | µg /m ³ | 180 |
| 7. | Benzene (as C ₆ H ₆) | IS:5182 Part-XI | <0.1 | µg /m ³ | 5.0 |

CHECKED BY

AUTHORIZED SIGNATORY

Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

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ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

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Report Code: AAQ-070924-12, Page – 2 of 2

| | | | | | |
|-----|---|-------------------------------|------|--------------------|-----|
| 8. | Particulate Matter (PM _{2.5}) | CPCB Volume - 1 / Gravimetric | 49.0 | µg /m ³ | 60 |
| 9. | Carbon monoxide (as CO) | IS:5182 Part-X | 0.33 | mg/m ³ | 4.0 |
| 10. | Benzo (a) Pyrene | IS:5182 Part-XI | <0.1 | ng /m ³ | 1.0 |
| 11. | Nickel (as Ni) | APHA-AIR420 | <1.0 | ng /m ³ | 20 |
| 12. | Arsenic (as As) | APHA-AIR302 | <1.0 | ng /m ³ | 6.0 |

****End of Report****

CHECKED BY

AUTHORIZED SIGNATORY



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to Invoiced amount.

1839

Annexure R-4/75



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

880

TEST REPORT

TESTREPORTNO.:

WW-070924-08

DATEOFREPORT:

18.09.2024

WASTE WATERSAMPLEANALYSISREPORT

Name AndAddressofCustomer :

M/S.NACOF OF INDIA LIMITED

SHESHAMBADA, NEAR HIMGIRI ZEE UNIVERSITY, SHERPUR,
SELAQUI, DEHRADUN- 248197, UTTRAKHAND

DateofSampling :

06.09.2024

AnalysisStartDate :

07.09.2024

AnalysisEndDate :

18.09.2024

SampleIDNo :

WW-070924-08

SamplingDoneBy :

ITS Lab Representative

SamplingDescription :

Leachate Water

SamplingLocation :

CDRO Permeate Water or Treated Water

SamplingMethod :

IS:17614 (Part):2021

SampleQuantity :

2.0 Liter in Pet Bottle & 500 Glass sterilized bottle

TEST RESULTS

| S.No. | Parameter | Test method | Result | Unit | Standards Mode of Disposal | | |
|-------|--|------------------|--------|------|-------------------------------|---------------|---------------|
| | | | | | Inland Surface | Public Sewers | Land Disposal |
| 1. | pH value | IS-3025(P-11) | 7.33 | - | 5.5-9.0 | 5.5-9.0 | 5.5-9.0 |
| 2. | Total Suspended Solids | IS:3025(P-17) | 16.0 | mg/l | 100 | 600 | 200 |
| 3. | Total Dissolve Solids (TDS) | IS-3025(P-16) | 460 | mg/l | 2100 | 2100 | 2100 |
| 4. | Total Ammonical Nitrogen | IS:3025(P-34) | 43.0 | mg/l | 50 | 50 | - |
| 5. | Total Kjeldahal Nitrogen | IS:3025(P-34) | 51.9 | mg/l | 100 | - | - |
| 6. | Biological Oxygen Demand (at 27°C for 3 days) | IS:3025(P-44) | 28 | mg/l | 30 | 350 | 100 |
| 7. | Chemical Oxygen Demand (as O ₂) | IS:3025(P-58) | 98 | mg/l | 250 | - | - |
| 8. | Arsenic (as As) | IS-3025(P-37) | 0.09 | mg/l | 0.2 | 0.2 | 0.2 |
| 9. | Mercury (as Hg) | IS-3025(P-48) | BDL | mg/l | 0.01 | 0.01 | - |
| 10. | Lead (as Pb) | IS-3025 (P-47) | 0.08 | mg/l | 0.1 | 1.0 | - |
| 11. | Cadmium (as Cd) | IS-3025(P-41) | 0.72 | mg/l | 2.0 | 1.0 | - |
| 12. | Total Chromium (as Cr) | IS-3025 (P-52) | 0.24 | mg/l | 2.0 | 2.0 | - |
| 13. | Copper (as Cu) | IS : 3025 (P-42) | 1.62 | mg/l | 3.0 | 3.0 | - |
| 14. | Zinc (as Zn) | IS: 3025 (P- 49) | 2.24 | mg/l | 5.0 | 15 | - |
| 15. | Nickel (as Ni) | IS-3025 (P-54) | 1.78 | mg/l | 3.0 | 3.0 | - |
| 16. | Cyanide (CN) | IS-3025 (P-27) | 0.12 | mg/l | 0.2 | 2.0 | 0.2 |
| 17. | Chloride (Cl) | IS-3025 (P-32) | 256 | mg/l | 1000 | 1000 | 600 |
| 18. | Fluoride (as F) | IS: 3025 (P-60) | 0.7 | mg/l | 2.0 | 1.5 | - |
| 19. | Phenolic Compounds (C ₆ H ₅ OH) | IS-3025 (P-43) | 0.3 | mg/l | 1.0 | 5.0 | - |

Page 1 of 1

-: End of the Report:-

CHECKED BY

AUTHORIZED SIGNATORY

Terms & Conditions :

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3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

UDJ-17.1.6/10/2023-IV-3-Urban Development Department E-50807

Annexure R-4/76

88

148/2024

संख्या-2024/IV(3)-2024-11(03 निर्वा0)/2023

प्रेषक,
नितिन सिंह भदौरिया,
अपर सचिव,
उत्तराखण्ड शासन।

सेवा में,
जिलाधिकारी,
देहरादून।

शहरी विकास अनुभाग-3

देहरादून: दिनांक 3/ जुलाई 2024।

विषय- नगर निगम, देहरादून के वार्डों का पुनः परिसीमन किये जाने के सम्बन्ध में।
महोदय,

कृपया, उपरोक्त विषयक अपने कार्यालय के पत्र संख्या-267/एल0वी0सी0-2023 दिनांक 24.08.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से नगर निगम, देहरादून के वार्डों की अद्यतन स्थिति के संबंध में आख्या उपलब्ध करायी गई है।

2- अवगत कराना है कि नगर निगम, देहरादून के कतिपय वार्डों की जनसंख्या में 10 प्रतिशत से अधिक का अंतर विद्यमान है, जो कदाचित नियमानुसार नहीं है। अतः उक्त क काल में मुझे यह कहने का निदेश हुआ है कि कृपया शासनादेश संख्या-2187 दिनांक 18 07 2022 (प्रतिसंलग्न) में निर्धारित मानकानुसार नगर निगम देहरादून के वार्डों का पुनः परिसीमन करते हुये तदनुसार संशोधित प्रस्ताव यथाशीघ्र शासन को उपलब्ध कराने का कष्ट करें।

संलग्नक: यथोपरि।

भवदीय,
Signed by Nitin Singh
Bhadauria

Date: 30.07.2024 11:22:41

(नितिन सिंह भदौरिया)

अपर सचिव।

पुष्पांक संख्या- /IV(3)2024-11(03 निर्वा0)/2023 तददिनांकित

प्रतिलिपि-निदेशक, शहरी विकास निदेशालय को इस आशय के प्रेषित कि प्रश्नगत प्रकरण के सम्बन्ध में जिलाधिकारी देहरादून से सम्बन्ध स्थापित करते हुये उक्तानुसार प्रस्ताव यथाशीघ्र शासन को उपलब्ध कराया जाना सुनिश्चित करें।

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शा.सं.24

Avam / LBC

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LBC

(नितिन सिंह भदौरिया)

अपर सचिव।

प. पू. पू.

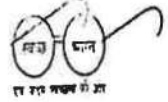
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1841

Annexure R-4/77 882

कार्यालय नगर निगम, देहरादून

काठ-0135-226555620, 2653572, 2658204 फ़ैक्स : 0135-2651060 टोल फ़ी नं० 0135-18001804153)
(ई-मेल : nagar_nlgam2008@yahoo.com) वेबसाइट : www.nagamigamdehradun.com



दिनांक:--15.08.2024

पत्रांक:-277/अ0न0आ0/2024

प्रेषक,
नगर आयुक्त
नगर निगम, देहरादून।

प्रेषित,
जिलाधिकारी
देहरादून।

विषय - नगर निगम देहरादून के वार्डों का पुनः परिसीमन किए जाने के संबध में।

महोदया,

कृपया आपके कार्यालय पत्रांक 235/एल0बी0सी0-2024 दिनांक 01.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें शासनादेश संख्या 2187 दिनांक 18.07.2002 के द्वारा निर्धारित मानकानुसार नगर निगम देहरादून के वार्डों का पुनः परिसीमन करते हुए संशोधित प्रस्ताव शासन को उपलब्ध कराए जाने हेतु निर्देशित किया गया है। इस क्रम में अधोहस्ताक्षरी द्वारा पुनः परिसीमन हेतु एक टीम का गठन किया गया है। नगर निगम क्षेत्रान्तर्गत जिन वार्डों की जनसंख्या 10 प्रतिशत से अधिक अथवा 10 प्रतिशत से कम थी, ऐसे वार्डों की भौगोलिक परिस्थिति को दृष्टिगत रखते हुए गठित टीम द्वारा नवीन परिसीमन किया गया है, किन्तु कुछ वार्डों की सीमा ग्रामीण/कैन्टोनमेन्ट बोर्ड क्षेत्र से लगने के कारण आबादी के मानक पूर्ण नहीं हो सके हैं। ऐसे में विशेष परिस्थितियों को छोड़कर वर्ष 2011 की जनगणना के आधार पर शेष वार्डों का परिसीमन करते हुए गठित टीम द्वारा निर्धारित प्रारूप में अपना प्रस्ताव तैयार कर प्रस्तुत किया गया है, जिसकी प्रति संलग्न है।

अतः उक्त प्रस्ताव शासन को भेजे जाने हेतु सादर प्रेषित है।

संलग्नक - यथोपरि। (5/5/2024)

भवदीय

(गौरव कुमार)
नगर आयुक्त
नगर निगम देहरादून

15/08/24

1842

Annexure R-4/78

883

कार्यालय- नगर आयुक्त, नगर निगम, देहरादून

फोन-0135-226555, 226556, 2653572, 2659204 फैक्स-0135-2651000 टोल फ्री नं० 0135-18001804153
(ई-मेल- nagar_nigam2008@yahoo-com) वेबसाइट- www.nagamigamdehradun.com

दिनांक 21/08/2024

पत्रांक 565/57/24

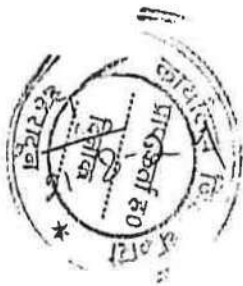
नगर आयुक्त
नगर निगम, देहरादून।जिलाधिकारी
देहरादून।

विषय-नगर निगम के वार्डों का नवीन परिसीमन में प्राप्त आपत्तियों की सुनवाई/निस्तारण हेतु समिति का गठन एवं सुनवाई/निस्तारण हेतु तिथि व स्थान नियत करने के संबंध में।

संदर्भ:-

कृपया उपरोक्त विषयक अवगत कराना है कि शासन के निर्देशानुसार नगर निगम के वार्डों का नवीन परिसीमन किया गया है, जिसकी आख्या इस कार्यालय के पत्रांक 277/अननआन/2024 दिनांक 13.08.2024 द्वारा शासन को प्रेषित की गई। उप सचिव, उत्तराखण्ड शासन, शहरी विकास अनुभाग-3, के कार्यालय पत्रांक 1042/IV(3)/2024-11(01 निर्वा0)/2023 दिनांक 16.08.2024 द्वारा नगर निगम क्षेत्र के वार्डों के नवीन परिसीमन के संबंध में दिनांक 17.08.2023 को प्रपत्र 1 में सूचना प्रकाशित करते हुए दावे/आपत्तियों के लिए 01 सप्ताह अर्थात् दिनांक 23.08.2024 तक का समय निर्धारित किया गया है। उक्त अवधि में प्राप्त होने वाली आपत्तियों की सुनवाई/निस्तारण हेतु आपके स्तर से एक समिति का गठन किया जाना है।

अतः नगर निगम के वार्डों के नवीन परिसीमन में प्राप्त आपत्तियों की सुनवाई/निस्तारण हेतु समिति का गठन करते हुए सुनवाई/निस्तारण हेतु तिथि व स्थान निर्धारित करने का कष्ट करें।



भवदीय

(गौरव कुमार)
आई० ए० ए०
नगर आयुक्त
नगर निगम देहरादून

1843

Annexure R-4/79 884



कार्यालय नगर निगम, देहरादून।

(का) 0135-2714074; फ़ैक्स-0135-2651060; ई-मेल-nagarnigam.ddn@gmail.com



पत्रांक:-2280 / भूमि 0 / 2024-25

दिनांक:- 30/08/24

प्रेषक,

नगर आयुक्त,
नगर निगम, देहरादून।

सेवा में,

जिलाधिकारी,
देहरादून।

विषय-नगर निगम देहरादून के वार्डों के परिसीमन के सम्बन्ध में।

महोदय,

कृपया नगर निगम के परिसीमन के सम्बन्ध में उत्तराखण्ड शासन शहरी विकास अनुभाग-3 द्वारा अनन्तिम अधिसूचना-1042/IV(3)/2024-11(01निर्वा)/2023 देहरादून दिनांक 16 अगस्त 2024, जिसका प्रकाशन दैनिक समाचार पत्र हिन्दुस्तान हिन्दी तथा राष्ट्रीय सहारा दिनांक 17.08.2024 के अंक में हुआ है का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें शासन द्वारा नगर निगम परिसीमन की अनन्तिम अधिसूचना प्रकाशन के 7 दिवस के अन्दर आपत्तियां प्राप्त करते हुए उनका निस्तारण करने के निर्देश दिये गये थे।

उक्त के क्रम में नगर निगम देहरादून द्वारा दिनांक 23.08.2024 की सांय 5.00 बजे तक परिसीमन के सम्बन्ध में आपत्तियां प्राप्त की गयी। उक्त आपत्तियों की सुनवाई आपके द्वारा गठित समिति द्वारा दिनांक 24.08.2024 को ऋषिपर्णा सभागार कलैक्ट्रेट देहरादून में आपत्तियों के सम्बन्ध में आपत्तिकर्ताओं को सुना गया तथा वार्ड-वार आपत्तियों का निस्तारण किया गया। इस क्रम में अवगत कराना है कि नगर निगम देहरादून के जिन वार्डों की जनसंख्या 10 प्रतिशत से अधिक व 10 प्रतिशत से कम थी ऐसे वार्डों की भौगोलिक परिस्थिति को दृष्टिगत रखते हुए नवीन परिसीमन किया गया है किन्तु कुछ वार्डों की सीमा ग्रामीण/कैन्टोमेन्ट क्षेत्र तथा कुछ क्षेत्रों के व्यवहारिक न होने के कारण जनसंख्या मानक पूर्ण नहीं हो सकें हैं ऐसे में विशेष परिस्थिति को छोड़कर वर्ष 2011 की जनगणना के आधार पर शेष वार्डों का वार्ड-वार प्रारूप-1 व प्रारूप-2 पर सूचना तैयार किया गया है।

अतः महोदय प्रारूप-1 व 2 की सूचना दो-दो प्रतियों में तैयार कर उत्तराखण्ड शासन को प्रेषित किये जाने हेतु सादर प्रेषित की जा रही है।

भवदीय,

(गौरव कुमार)

आई०ए०एस०

नगर निगम, देहरादून।

date

d/c

देखें,

जिलाधिकारी,
देहरादून।

सेवा में,

सचिव,
शहरी विकास,
उत्तराखण्ड शासन,
देहरादून।

संख्या- 282/एल0वी0सी0/2024,

दिनांक:- 30.अगस्त, 2024

विषय-

नगर निगम, देहरादून के वार्डों के पुनः परिसीमन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक उत्तराखण्ड शासन शहरी विकास अनुभाग-3 की अनन्तिम अधिसूचना-1042/IV(3)/2024-11(01निर्वा)/2023 देहरादून दिनांक 16 अगस्त 2024, जिसके कम में दिनांक 17.08.2024 को दैनिक समाचार पत्र हिन्दुस्तान हिन्दी तथा राष्ट्रीय सहारा के अंक में प्रकाशन किया गया, का सन्दर्भ ग्रहण करने का कष्ट करें। शासन द्वारा नगर निगम परिसीमन की अनन्तिम अधिसूचना प्रकाशन के 07 दिवस के अन्दर आपत्तिया प्राप्त करते हुए उनका निस्तारण करने के निर्देश दिये गये थे।

उपरोक्त के परिपालन में नगर आयुक्त, नगर निगम, देहरादून ने कार्यालय पत्र संख्या-2280/भूमि0/2024-25 दिनांक 30.08.2024 के द्वारा अवगत कराया गया है कि दिनांक 23.08.2024 की सांय 5.00 तक प्राप्त आपत्तियों की सुनवाई गठित समिति के द्वारा दिनांक 24.08.2024 को ऋषिपर्णा सभागार कलैक्ट्रेट देहरादून में की गयी तथा आपत्तियों के सम्बन्ध में आपत्तिकर्ताओं को सुना गया एवं वार्ड-वार आपत्तियों का निस्तारण करते हुए प्रारूप-1 व 2 तैयार किया गया है।


अतः नगर आयुक्त, नगर निगम, देहरादून द्वारा प्रेषित प्रस्ताव प्रारूप-1 व 2 दो-दो प्रति मूल में संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित किये जा रहे हैं।
संलग्न : यथोपरि।

भवदीया,

(सोनिका)
जिलाधिकारी,
देहरादून।

प्रतिलिपि-

1. निदेशक, शहरी विकास निदेशालय, उत्तराखण्ड, देहरादून।
2. नगर आयुक्त, नगर निगम देहरादून।


जिलाधिकारी,
देहरादून।



उत्तराखण्ड शासन
शहरी विकास अनुभाग-3

संख्या- 1042 /IV(3)/2024-11(01 निर्वा0)/2023
देहरादून: दिनांक 18 अगस्त, 2024

अनन्तिम अधिसूचना

नगर निगम देहरादून, जनपद-देहरादून के वार्डों के परिसीमन के सम्बन्ध में अधिसूचना का निम्नलिखित प्रारूप जिसे श्री राज्यपाल उत्तराखण्ड (उत्तर प्रदेश नगर निगम अधिनियम 1959) (उत्तर प्रदेश अ0स0-2 सन् 1959) की धारा-32 में प्रदत्त शक्तियों का प्रयोग करके जारी करने का प्रस्ताव करते हैं। उक्त अधिनियम की धारा 32 की उपधारा (2) की अपेक्षानुसार सम्बद्ध व्यक्तियों की सूचना के लिये आपत्तियां आमंत्रित करने के लिये एतद्वारा प्रकाशित किया जाता है।


प्रस्तावित अधिसूचना के सम्बन्ध में आपत्तियां, यदि कोई हों, तो वह लिखित रूप में जिलाधिकारी देहरादून को प्रेषित की जायेंगी। केवल उन्हीं आपत्तियों एवं सुझावों पर विचार किया जायेगा, जो इस अधिसूचना के प्रकाशन के दिनांक से 07 दिनों के भीतर प्राप्त होंगी।

प्रस्तावित अधिसूचना

उत्तराखण्ड (उत्तर प्रदेश नगर निगम अधिनियम, 1959) की धारा-32 की उपधारा 1 एवं 3 के अधीन शक्ति का प्रयोग करके श्री राज्यपाल संलग्न सूची में उल्लिखित नगर निगम देहरादून, जनपद-देहरादून क्षेत्र के वार्डों के परिसीमन के सम्बन्ध में निम्नलिखित आदेश जारी करते हैं :-


- (1) निर्वाचन के प्रयोजन के लिये उक्त नगर निगम क्षेत्र को संलग्न अनुसूची में उल्लिखित वार्डों में विभाजित किया जायेगा।
- (2) प्रत्येक वार्ड का परिसीमन ऐसा होगा, जैसा संलग्न अनुसूची के प्रारूप-1 एवं प्रारूप-2 में उल्लिखित किया गया है।

संलग्नक- अनुसूची प्रारूप-1 एवं प्रारूप-2


(प्रदीप कुमार शुक्ल)
उप सचिव।

संख्या- 1042 (1)/IV(3)/2024-11(01 निर्वा0)/2023, तददिनांक।

प्रतिलिपि-निदेशक, मुद्रण एवं लेखन सामग्री राजकीय मुद्रणालय, रुड़की को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को शासकीय गजट के आगामी प्रकाशित होने वाले अंक में प्रकाशित कर 50 मुद्रित प्रतियां सचिव, शहरी विकास विभाग को तथा 50 मुद्रित प्रतियां निदेशक, शहरी विकास निदेशालय, देहरादून को उपलब्ध कराना सुनिश्चित करें।

आज्ञा से,

(प्रदीप कुमार शुक्ल)
उप सचिव।



कार्यालय नगर निगम, देहरादून।सार्वजनिक-सूचना

एच जेडिच शहरी विकास अनुभाग-3 की अन्तिम अधिसूचना 110-1042/IV(3)/2024-21(01/विजो)/2023 दिनांक 16.08.2024 के द्वारा नगर निगम देहरादून जनपद-देहरादून के बाडों के परिशिष्ट के सम्बन्ध में अनन्तित्व अधिसूचना जारी करती हुए 07 दिन के भीतर आपत्तियाँ/सुझाव मांगे गये हैं, प्रस्तावित परिशिष्ट के सम्बन्ध में आपत्तियाँ नगर निगम कार्यालय में प्राप्त की जा रही हैं जिसकी अन्तिम तिथि दिनांक 23.08.2024 राय 5.00 बजे तक है। प्राप्त आपत्तियों की सुनवाई/निस्तारण जिलाधिकारी, देहरादून की अध्यक्षता में गठित समिति द्वारा दिनांक 24.08.2024 के पूर्वान्ह 11.00 बजे जिलाधिकारी कार्यालय, देहरादून में किया जाना निर्धारित है।

उपरोक्त दो कग में सभी आपत्तिकर्ताओं को सूचित किया जाता है कि वह निर्धारित तिथि एव समय पर सुनवाई सत्र पर उपस्थित रहकर अपना पक्ष रखने का कष्ट करें।

नगर आयुक्त/अपर नगर आयुक्त,
सदस्य सचिव, समिति।

नगर आयुक्त/अपर नगर आयुक्त,
सदस्य सचिव।

कार्यालय नगर निगम, देहरादून।

क्रमांक 1004/51/2024

दिनांक 22/08/2024

प्रतिलिपि:-

1. सचिव महोदय, शहरी विकास विभाग, उत्तराखण्ड शासन को अवलोकनार्थ प्रेषित।
2. निदेशक महोदय, शहरी विकास निदेशालय, उत्तराखण्ड, देहरादून को अवलोकनार्थ प्रेषित।
3. जिलाधिकारी महोदय, देहरादून को अवलोकनार्थ प्रेषित।
4. समिति के समस्त सदस्यों को सूचनार्थ प्रेषित।
5. जिला सूचना अधिकारी, देहरादून को इस निर्देश के साथ कि उक्तानुसार सार्वजनिक सूचना का दैनिक समाचार पत्रों के माध्यम से व्यापक प्रचार-प्रसार आज ही करवाना सुनिश्चित करें।
6. जिलाधिकारी कार्यालय/नगर निगम देहरादून कार्यालय के नोटिस बोर्ड पर चस्पा हेतु।
7. कार्यालय प्रति।

नगर आयुक्त/अपर नगर आयुक्त,
सदस्य सचिव,

Annexure 83/888

उत्तराखण्ड शासन
शहरी विकास अनुभाग-3

संख्या- 1031 /IV(3)/2024-11(01 निर्वा0)/2023

देहरादून: दिनांक 01 अगस्त, 2024

रिक्त

अधिसूचना

उत्तराखण्ड (उत्तर प्रदेश नगर निगम अधिनियम, 1959) की धारा-32 की उपधारा 1 एवं 3 के अधीन शक्ति का प्रयोग करके श्री राज्यपाल संलग्न सूची में उल्लिखित नगर निगम देहरादून, जनपद-देहरादून क्षेत्र के वार्डों के परिसीमन के सम्बन्ध में निम्नलिखित आदेश जारी करते हैं :-

(1) निर्वाचन के प्रयोजन के लिये उक्त नगर निगम क्षेत्र को संलग्न अनुसूची में उल्लिखित वार्डों में विभाजित किया जायेगा।

(2) प्रत्येक वार्ड का परिसीमन ऐसा होगा, जैसा संलग्न अनुसूची के स्तम्भ 1 से 5 में उल्लिखित किया गया है।

संलग्नक- अनुसूची ।

1
(प्रदीप कुमार शुक्ल)
उप सचिव।

संख्या- 1031 (1)/IV(3)/2024-11(01 निर्वा0)/2023, तददिनांक।

प्रतिलिपि-निदेशक, मुद्रण एवं लेखन सामग्री राजकीय मुद्रणालय, रुड़की को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को शासकीय गजट के आगामी प्रकाशित होने वाले अंक में प्रकाशित कर 50 मुद्रित प्रतियां सचिव, शहरी विकास विभाग को तथा 50 मुद्रित प्रतियां निदेशक, शहरी विकास निदेशालय, देहरादून को उपलब्ध कराना सुनिश्चित करें।

आज्ञा से,
1
(प्रदीप कुमार शुक्ल)
उप सचिव।

संख्या- 1031 (2)/IV(3)/2024-11(01 निर्वा0)/2023, तददिनांक।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-आयुक्त, राज्य निर्वाचन आयोग, उत्तराखण्ड, देहरादून।
- 2-सचिव, श्री राज्यपाल, राज्यपाल सचिवालय, उत्तराखण्ड।
- 3-निजी सचिव, मा0 मुख्यमंत्री जी उत्तराखण्ड शासन।
- 4-निजी सचिव, मुख्य सचिव, उत्तराखण्ड शासन।
- 5-आयुक्त, गढ़वाल मण्डल।
- 6-जिलाधिकारी, देहरादून।